Fourth Series, Vol.II, No10

Friday, November 22, 1968
Agrahayana 1, 1890 (Saka)

LOK SABHA DEBATES

(Sixth Session)

(Vol. II contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

Price : Rs. 1. 00

CONTENTS

No. 10—*Friday, November* 22, 1968/*Agrahayana* 1, 1890 (*Saka*).

	COLUMNS
Oral Answers to Questions:	
*Starred Questions Nos. 271, 273, and 274	1—30
Written Answers to Questions:	
Starred Questions Nos. 272, 275 to 300	30—52
Unstarred Questions Nos. 1667 to 1755, 1757 to 1836 and 1838 to 1866.	52—210
Calling Attention to Matter of Urgent Public Importance—	
Sale of American Patton tanks to Pakistan through Turkey	210—18
Papers Laid on the Table	218—20
Release of Member (Shri Arjun Singh Bhadauria) .	220—21
Business of the House	221—25
Matter Under Rule 377 *Re*-motion on Flood Situation .	225—29
Business Advisory Committee	
Twenty-Fourth Report . .	229
Madras State (Alteration of Name) Bill	229—62
Motion to Consider . . .	229—61
Shri Chengalraya Naidu . .	229—33
Shri H. N. Mukerjee . .	233—36
Shri N. K. P. Salve . .	237—39
Shri H. Ajmal Khan . .	239—40
Shri R. S. Arumugam .	240—42
Shri Jagannath Rao Joshi .	242—44
Dr. V. K. R. V. Rao . .	245—47
Shri Nambiar . . .	247—48
Shri C. K. Bhattacharyya . .	248—49
Shri A. Sreedharan . . .	249—51
Shri R. D. Bhandare . . .	251
Shri Shiva Chandra Jha .	252—54
Shri Prakash Vir Shastri . .	254—55
Shri V. Krishnamoorthi . . .	255—57
Shri Y. B. Chavan	258—61
Clauses 2 to 8 and 1	261—62

*The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Motion to Pass	262
Committee on Private Members Bills and Resolutions—	
Thirty-Ninth Report	262
Resolution *Re.* Status of Jammu and Kashmir	262—349
Shri Atal Bihari Vajpayee	262—79
Shri Gulam Mohammad Bakshi	280—314
Shri Inder J. Malhotra	315—21
Shri C. C. Desai.	321—26
Shri Prakash Vir Shastri	326—38
Shrimati Tarkeshwari Sinha	338—48
Shri H. N. Mukerjee	348—49
Half-an-Hour Discussion—	
Pay Scales of Delhi Teachers.	349—68
Shri Kanwar Lal Gupta	349—54
Shri Bhagwat Jha Azad	355—68

LOK SABHA

Friday, November 22, 1968/Agrahayana 1, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

LOTTERIES FLOATED BY STATES

\+

*271. SHRI PREM CHAND VERMA:
SHRI MANIBHAI J. PATEL:
SHRI M. SUDARSANAM:
SHRI SRADHAKAR SUPAKAR:
SHRI SITARAM KESRI:
SHRI RAM AVTAR SHARMA:
SHRI VASUDEVAN NAIR:
SHRI K. P. SINGH DEO:
SHRI VIRENDRA KUMAR SHAH:
SHRI R. K. AMIN:
SHRI S. R. DAMANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of States which are running lotteries at present;

(b) whether it is a fact that while more and more State Governments are thinking of raising resources by floating lotteries, there is general resentment about this method of raising resources on the part of intelligentsia;

(c) if so, whether Government have taken notice of these facts and considered this matter;

(d) whether constitutional validity has also been studied and, if so, the result thereof; and

(e) whether it is proposed to stop the lottery system of raising resources by States and, if so, how?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Five States *viz.* Haryana, Kerala, Madras, Punjab and Rajasthan.

(b) Resentment has been expressed in some papers against this method of raising revenue by State Governments.

(c) Yes, Sir.

(d) Under the Constitution, lotteries organised by State Governments are relatable to entry 40 of List I (Union List) of Schedule VII.

(e) No; but it is proposed to amend Section 294-A of the Indian Penal Code with a view to restricting the sale of tickets of lottery run by one State in another State without prior concurrence of that State.

श्री प्रेम चन्द वर्मा : मैं गृह मंत्री जी से जानना चाहता हूं कि क्या यह दुरुस्त है कि कुछ प्रान्तों की लौटरियों के मुताल्लिक, जिनमें पंजाब भी शामिल है, ऐसी शिकायतें आई हैं कि इनके टिकटों में गड़बड़ हुई है तथा कई किस्म की इरेगुलैरिटीज़ हुई हैं ? इस मामले में क्या सरकार उन सरकारों के खिलाफ कोई एक्शन ले सकती है ? अगर नहीं ले सकती है तो क्यों नहीं ले सकती है । यह लोटरी सिस्टम जो एक तरह का जुआ है, सट्टा है, बल्कि इनसे भी बदतर चीज है, लोगों को लालच दी जाती है कि तुम एक रुपये का टिकट लो, तुमको एक लाख रुपया मिलेगा, जबकि प्राइवेट लोगों को जो जुएबाज या सट्टेबाज हैं, उनको गिरफ्तार किया जाता है । मैं सरकार से पूछना चाहता हूं कि उन स्टेट गवर्नमेन्ट्स के खिलाफ एक्शन लेने से सरकार क्यों कतराती है ?

श्री विद्या चरण शुक्ल : मैंने मूल प्रश्न के उत्तर में कहा है कि इसके सम्बन्ध में कुछ नाराज़गी देश के कई भागों से प्राप्त हुई है, लेकिन जहां तक लाटरी चलाने या न चलाने के निर्णय का सवाल है, यह केवल राज्य सरकारों का विषय है और उनको ही इसके बारे में निर्णय लेना है, उनके निर्णय पर हम किसी तरह की बाधा नहीं डाल सकते ।

हमारे सामने तो नीति के निर्धारण करने का सवाल था, नीति के सम्बन्ध में बहुत उच्चस्तर पर विचार हुआ था और यह सोचा गया कि हम ज़बरदस्ती किसी तरह से किसी भी राज्य सरकार के अधिकार पर रोक न लगायें तथा राज्य सरकारों की विवेक-बुद्धि पर इस बात को छोड़ दें, वे लाटरी चलाना चाहते हैं तो चलायें, न चलाना चाहते हों तो न चलायें । एक प्रतिबन्ध लागू हुआ है कि यदि वे लाटरी के टिकट बेचते हैं तो केवल अपने ही राज्य में बेचें......

श्री अटल बिहारी वाजपेयी : यह तो आप पहले कह चुके हैं, अब फिर उसी को रिपीट कर रहे हैं ।

श्री विद्या चरण शुक्ल : उन्होंने पूछा है, इसलिये रिपीट कर रहा हूं । वे अपने राज्य के सिवाय बाहर लाटरी न बेचें । इतना छोड़ कर और कुछ हस्ताक्षेप हम लोग राज्य के इस क्षेत्र में नहीं कर सकते ।

श्री प्रेम चन्द वर्मा : माननीय मंत्री जी ने जो उत्तर दिया है, उससे ऐसा मालूम होता है कि भारत सरकार किसी कारणवश उन राज्य सरकारों के खिलाफ, जो चोरी-चकारी या सट्टा करना चाहती हैं, लोगों की जेब पर डाका डालना चाहती हैं, शायद कोई कार्यवाही इस लिये नहीं कर सकती है कि हमारे कांस्टिट्यूशन में कुछ खामियां हैं या वह प्रदेश सरकारों के साथ टक्कर लेने के लिये तैयार नहीं है, उनको मजबूर करने के लिये तैयार नहीं है, डरती है कि यदि उन्होंने हमारी बात नहीं मानी तो गड़बड़ हो जायेगी । मैं जानना चाहता हूं कि इस पृष्ठभूमि के अनुसार क्या सरकार कोई ऐसा कदम उठाने के लिये विचार करेगी कि इस चोरी-चकारी, लूट और धोखे को जो राज्य सरकारें करना चाहती हैं, रोका जा सके ?

श्री विद्या चरण शुक्ल : मैंने मूल प्रश्न के उत्तर में स्थिति को साफ कर दिया है, जो संवैधानिक स्थिति थी उसको स्पष्ट कर दिया है, अब उसको दोहराना नहीं चाहता ।

श्री अटल बिहारी वाजपेयी : आप अपनी राय बताइये ।

श्री विद्या चरण शुक्ल : प्रश्न के समय राय नहीं दी जाती, इसलिये इस समय राय बताने की ज़रूरत नहीं है ।

SHRI R. K. AMIN : I think there is some woolliness on the part of the thinking of Government. Some States are running lotteries; some are not. On the same morals horse races are stopped at some places and at some other places horse races are being allowed. Regarding prohibition also the same morals come into the picture. Why should we not have a consistent policy in the country as a whole regarding that ? If the States are allowed to run lotteries and raise resources, why should even the Centre not do it ? Or, the Centre should prevent this system of lotteries from being taken to by any State whatsoever. Is the Government thinking of evolving a consistent policy in regard to certain social moral issues in the country so that the people and the States can follow a consistent policy ?

SHRI VIDYA CHARAN SHUKLA : We cannot arrogate to ourselves the power of regulating the policies of State Governments. As far as our own policy is concerned, we can regulate it. It is not our intention to regulate the policy of State Governments as far as this matter is concerned.

SHRI S. KANDAPPAN : I welcome the restriant that the Government has shown in this matter. I would like to know from Government that, since

conditions differ in various States, taking into consideration the various situations that are prevailing there, the Government would not intervene as some Members would very much like the Government to but would see that the State Governments are helped in their endeavour to improve the little resources that they have got. It is very unfortunate that the hon. Members made the remark that it is a kind of gamble. Considering the expenditure that is involved due to the various luxuries of life that our people are living with, like horse racing, card playing, club going, cinema going and other things, paying a rupee a month is not an amount by which anybody is going to suffer.

MR. SPEAKER : Ask a question now.

SHRI S. KANDAPPAN : From our experience we know that almost 90 per cent of the people of Tamil Nadu are very happy because they are contributing to the exchequer of the State. Since the Minister in his main reply has himself indicated that they are going to regulate the jurisdiction of a State for the raffle, I would like to know from Government whether they will bring forward any such measure and see that there is no unhealthy competition between States.

SHRI VIDYA CHARAN SHUKLA : I have already indicated that we do not wish that the sale of lottery tickets of one State should be sold in another State without the concurrence of the other State. If the other State agrees, we do not mind but we only impose the condition that the concurrence of the other State should be taken before the sale is organised in another State.

SHRI VIRBHADRA SINGH : May I know whether the Government is aware that, apart from the lotteries run by the State Governments, there are lotteries run by private institutions which are supposed to be authorised by the State Governments and, if so, whether the Government propose to regulate those lotteries also ?

SHRI VIDYA CHARAN SHUKLA : As the hon. Member himself indicated, the permission for organising such lotteries has to be given by the State Governments. So, the responsibility of regulating those lotteries also falls on the State Governments, not on the Central Government.

SHRI RANGA : In view of the fact that the opinions differ in regard to the advisability or otherwise of having to resort to these lotteries in order to raise finances for the States and also in view of the non-advisability of the Government of India coming into conflict or competition with the State Governments, since some of the State Governments have already taken up this means of raising the revenues, would the Government of India abstain themselves from getting into this competition and avoid floating their own lotteries

SHRI VIDYA CHARAN SHUKLA : There is no such intention at present of the Government of India to enter into this kind of a thing.

श्री अचल सिंह : मैं मन्त्री महोदय से जानना चाहता हूं कि क्या सेन्ट्रल गवर्नमेंट इस बात को पसन्द करती है कि लाटरी चलाई जाये ? अभी हाल में इसी कैपिटल, दिल्ली के अन्दर एक कोआपरेटिव एग्जिबिशन लगी थी जिसमें इस तरह की काफी दुकानें थीं और उनके द्वारा काफी लोग लूटे गये । इसलिये मैं जानना चाहता हूं कि क्या सेन्ट्रल गवर्नमेन्ट इसको रोकना पसन्द करेगी ?

श्री विद्याचरण शुक्ल : इसमें केन्द्रीय सरकार की पसन्दगी और नापसन्दगी का कोई प्रश्न नहीं है । राज्य सरकारें जब इस तरह का कोई काम करना चाहती हैं तो हम देखते हैं कि कहां तक हम उसको नियंत्रित कर सकते हैं या कहां तक नहीं कर सकते हैं । जहां हमारे नियंत्रण करने का सवाल नहीं उठता है, वहां हम हस्तक्षेप नहीं करते हैं । वैसे दिल्ली शासन ने भी लाटरी चलाने की पर्मिशन मांगी है जो कि हमारे विचाराधीन है ।

श्री शिव चरण लाल : अध्यक्ष महोदय, मैं जानना चाहता हूं कि जो यह लूट चल रही है, एक लाख का लालच देकर इस प्रकार से जो जनता लूटी जा रही है, क्या इसमें केन्द्रीय सरकार का कोई हिस्सा नहीं है और यदि केन्द्रीय सरकार का कोई हिस्सा नहीं है तो क्या सरकार इस पर प्रतिबन्ध लगाने की कृपा करेगी ताकि जनता की लूट बन्द हो जाये। इसमें लाखों रुपए का गबन भी किया जा रहा है। तो क्या सरकार इसको रोकने की कृपा करेगी ?

श्री विद्या चरण शुक्ल : इन लाटरीज में केन्द्रीय सरकार का कोई हिस्सा नहीं रहता है।

जहां तक माननीय सदस्य के प्रश्न के दूसरे भाग का सम्बन्ध है, मैं उसका उत्तर दे चुका हूं।

SHRI CHENGALRAYA NAIDU: Generally, poor people purchase these lottery tickets to become rich. When the Central Government have authorised legally the State Governments to rob poor people, will the Government consider to give the same authorisation to philanthropic institutions running hospitals, educational institutions, etc., to run these lotteries?

SHRI VIDYA CHARAN SHUKLA: It is very unfair to say that we are a party to such lotteries or we have acquiesced in that. The only allegation that can be made against us is we have not prevented them from doing so.

SHRI CHENGALRAYA NAIDU: What about authorising phlianthropic institutions to run these lotteries?

SHRI VIDYA CHARAN SHUKLA: I have made the position clear. If these private people want to do it, they have to take the permission of the State Government. The Central Government does not come into the picture.

SHRI SHRI CHAND GOYAL: Since Punjab is under President's rule, there are serious complaints of embezzlement of large funds of money in these lotteries. May I know whether Government has got any inquiry conducted into this matter and what action the Government has taken?

SHRI VIDYA CHARAN SHUKLA: These allegations have not arisen because Punjab is under the President's rule. Some difficulties might have arisen there, and the local administration is looking into it.

SHRI TENNETI VISWANATHAM: I do not know why so much of horror is expressed against lotteries just as people nowadays express disapproval of short-skirts...

SHRI HEM BARUA: Nobody does it.. (*Interruptions*).

MR. SPEAKER: Skirts cause such an excitement here!

SHRI TENNETI VISWANATHAM: Lotteries by themselves are not bad. Here in the Lok Sabha also there are ballots; by lots our names are taken for certain purposes. There are some pieces of legislation under which elections are decided by lot when there is a tie. I do not, therefore understand why so much of horror is expressed against lotteries. May I, therefore, know whether the Central Government will decide not to interfere with the States when they want to raise revenues through lotteries? As Mr. Kandappan said, here is a lottery where it is not the lottery aspect that is predominating, but it is contributing to the revenues of the State, that is the dominating factor.

SHRI VIDYA CHARAN SHUKLA: I have already answered this.

HUMAN SACRIFICES

\+

*273. SHRI D. N. PATODIA:
SHRI S. K. TAPURIAH:
SHRI RAM SEWAK YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received information about the revival of ancient practice of offering human

beings for religious sacrifices from some of the States in India; and

(b) if so, Government's reaction to this development?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Government have received information about three such cases—one each in Udaipur district of Rajasthan, Raipur district of Madhya Pradesh and Deoria district of Uttar Pradesh.

(b) The State Governments have been advised to ensure prompt investigation under senior police officers, so that the persons responsible for such heinous crimes are speedily brought to trial. They have also been requested to go to the root causes of such crimes.

SHRI D. N. PATODIA: Twenty years after Independence when we claim that democratic principles have rooted deep in our society, it is very shocking that cold-blooded inhuman murders are being committed in this manner. I would like to deal with a particular case before I come to the question because it is very important. What happened in Rajasthan? On May 21, in a village known as Madara, a contractor was working on a site. Five people dragged the boy under the orders of the contractor and out of those five people, four held him and one person sat on his chest and then hit neck with a knife, and this was followed by a big feast, and then the blood of the boy was scattered over the entire foundation ...(*Interruptions*). The most shocking thing is that, in spite of the situation having been reported to the Police within two days, the Police did not take action for weeks together. The State Government was absolutely callous; they did not do anything. May I know from the hon. Minister within how much of time the Police could make an inquiry? Why was carrying out an investigation delayed? What action has the State Government taken so far in the matter and if they have not taken any action in what manner do the Central Government propose to induce the State Government to do the needful in the matter?

SHRI Y. B. CHAVAN: I entirely agree with him that this is something very shocking. It is a challenge to the conscience of the country...(*Interruptions*).

SHRI S. M. JOSHI: Apply the Penal Code so that the whole gang can be hanged.

SHRI Y. B. CHAVAN: I share his resentment in this matter. According to the information that we have got from the State Government, they have completed the investigation and the persons have been challaned in the court. The matter is before the court now.

SHRI D. N. PATODIA: How much time did it take to complete the investigation after it was reported and why did it take so much time?

SHRI Y. B. CHAVAN: On this I will have to get the information.

SHRI D. N. PATODIA: It appears that as a matter of consolement the Prime Minister has given Rs. 1,000 to the family of the boy, as if the value of a boy of 12 years is only that much. May I know why appropriate amount of compensation has not been given to the family of the boy?

SHRI Y. B. CHAVAN: It is not a question of compensation, but a question of showing some sort of sympathy for the family. When it is asked whether it is the price of human life. I am sorry, this is not the way we should try to interpret everything. It only shows that we have no concern for the others' feelings also...

SHRI D. N. PATODIA: Sympathy worth 1,000 rupees only....

MR. SPEAKER: Mr. Tapuriah—not here.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, तीन मामले ऐसे हैं जो कि प्रकाश में आये हैं । गृह मंत्री जी स्वीकार करेंगे कि और भी ऐसे मामले हो सकते हैं जो कि प्रकाश में न आये हों । स्पष्ट है कि हमारे

समाज में अंधविश्वास प्रचलित है और हमें उसके विरुद्ध संघर्ष छेड़ना है, मैं यह चाहता हूं कि केन्द्रीय सरकार इन मामलों की जांच करे और यह देखे कि इसमें कौनसी रुकावट है ? यह आरोप लगा है कि राजस्थान सरकार दृढ़ता से काम नहीं ले रही है ।

जहां तक उत्तर प्रदेश के देवरिया कांड का प्रश्न है, देवरिया में नरबलि की बात कही गई है । वहां के राज्यपाल महोदय ने और राज्य के मुख्य सचिव ने, चीफ सेक्रेटरी ने इस कांड के बारे में परस्पर विरोधी वक्तव्य दिये हैं और यह संदेह करने का कारण है कि राज्य का शासनतंत्र इस मामले को दबाने की कोशिश में है जिससे जिन्होंने यह जघन्य कृत्य किया है उन्हें उदाहरणीय व अनुकरणीय दंड न दिया जा सके । मैं जानना चाहता हूं कि क्या गृह मंत्री महोदय इन मामलों की जांच केन्द्र सरकार या केन्द्रीय सरकार की किसी एजेंसी के द्वारा कराने का प्रयत्न करेंगे ?

SHRI Y. B. CHAVAN: If I find that they are not doing investigations at least where the President's rule is there, and if I am convinced, then certainly Sir, I can intervene in the matter. In respect of other States also if I find that there was delay involved it can be taken up with them. I don't say that one should not take it up with them. The hon. Member Shri Vajpayee raised this question. If you want me to go into the general question certainly one can say much about it. But then, there is some sort of superstitious feeling in this country and it is this superstitious thinking that we have to fight, and fight it hard. This is all that I can say, but certainly as I have said in my reply, Sir, it is not enough to confine to merely information that comes to light. It is quite possible that there may be other cases also which are not coming to light and therefore we have asked the State Government to go into the root causes of the problem and try to solve it.

SHRI KRISHNA KUMAR CHATTERJI: Sir, it is encouraging that the hon. Minister has expressed his horror and shock over such incidents. A great deal of human values have changed and human lives are taken very easily by the revival of such barbarous incidents which are taken up in the name of religion and we have come across a few symptoms of this in our country. We knew, when the Britishers were here, human lives were taken in tribal areas, but sacrifices like this were exterminated. How is it that this barbarous, diabolical murder in the name of religion could crop up in places where we had rules for so many years? This is what I would ask the hon. Minister to enlighten us. What is the reason behind it? How is he going to tackle it?

SHRI Y. B. CHAVAN: I have explained what can be done.

SHRI HEM BARUA: The details of this gruesome murder at Udaipur came out in *The Statesman* and it was very horrifying to read these details. Whatever that might be, no steps have been taken by Government to root out this evil from our country and they had allowed these rapacious people to murder poor people and poor boys for their own advantage. That poor boy was murdered so that the contractor might get money out of his job and all that, and this was done because of his rapacity and money-hunger etc. No step was taken by the State Government against that contractor and the bunch of henchmen there who murdered this boy in a dastardly manner. Incidents have taken place in Madhya Pradesh and Uttar Pradesh also and this is going on in a vicious circle. May I know whether Government are ready to bring those people who are responsible for the murder of innocent and poor people to book, to whip them publicly and hang them if necessary?

SHRI Y. B. CHAVAN: Certainly, we must deal with them very firmly under the law and do whatever we

could do under the law. If we find that the law is imperfect or a little lenient, I think that we should certainly consider it.

SHRI HEM BARUA: The hon. Minister has said that there is traditional superstition on the part of the murderers, but there is a tradition of inertia on the part of this Government.

SHRI K. NARAYANA RAO: From the cases mentioned by the hon. Minister it is quite interesting to find that all the three had come from North India where the Jan Sangh has been gaining.... (*Interruptions*).

SHRI ATAL BIHARI VAJPAYEE: I object to this type of question. This question cannot be treated in this manner on a party basis. What about Rajasthan? Are we to discuss this question on party basis?....

SHRI K. NARAYANA RAO: I only wanted to know whether there was any correlation.... (*Interruptions*).

MR. SPEAKER: It is a very serious matter. It is a matter of shame for the whole country. Let not the hon. Member bring in this party or that party. Nobody has brought it up so far. It might have happened in UP or Bihar or Madhya Pradesh or other States; in Madhya Pradesh there is no Congress Government; in UP there is President's rule and so on. Therefore, it cannot be treated as a party question.

SHRI ATAL BIHARI VAJPAYEE: It was improper on their part to have allowed this for the last fourteen years and then to blame the Jan Sangh now for this.

MR. SPEAKER: It is a serious matter for the whole country. After all, what is our name? Our name is somewhere outside India. All of us here are Indians and we should all be worried about it. There is no question of any party consideration here.

SHRI HEM BARUA: There is no question of State also. If such a thing had happened in Assam, I would have hung my head down in shame.

SHRI H. N. MUKERJEE: Could I know if Government can tell us whether these cases are freak instances of malignantly perverse conduct which we have to punish most drastically or whether on account of revivalist tendencies developing we have got what the question calls revival of the ancient practice of human sacrifice? I am a little shy of that phrase, because foreign journalists, and sensation-mongering journalists are bound to jump with glee about this to the detriment of this country. I want to know whether these are freak instances which Government ought to punish most drastically or whether there is a very serious symptom of revival of certain most deleterious practices like human sacrifice. In the latter case, something has to be done, and has to be done. There is no need to whitewash them but there is no need also to make a song about it as foreigners are likely to make much of it. So, I want the whole position to be made clear.

SHRI Y. B. CHAVAN: Personally, I am inclined to agree with the hon. Member. Really speaking, it appears to be the latter case, namely that these are freak cases, where certainly some perverse persons are involved, and, therefore, they will have to be dealt with very severely. But at the same time, it is necessary to warn ourselves of this difficulty, and, therefore, we have asked the State Government to go into the root causes of it.

SHRI SHIVAJI RAO S. DESHMUKH: Is the hon. Minister in a position to specifically assure this House as a proof of a serious investigation that the dead bodies in the three incidents have been duly procured by the police, duly identified and submitted to *post mortem* examination? If not, what do Government propose to do about it?

SHRI Y. B. CHAVAN: The hon. Member is asking me about details of the investigation. About one case, I have got the details. It was identified, and some examination was done. The whole matter is now before the

Judiciary. As regards the other two cases, I have not got detailed information. But my impression is that all those precauations were taken.

श्री रवि राय : अध्यक्ष महोदय, देश में किन्हीं स्थानों पर जो इस तरह की घटनाएं घट रही हैं मैं समझता हूं कि उनके कारण गृह मंत्री महोदय बहुत परेशान हैं तो मैं जानना चाहता हूं कि क्या उन्होंने इस तरफ भी ध्यान दिया है कि जैसे आल इंडिया रेडियो है या जो और प्रचार आदि सम्बन्धी सरकारी मंत्रालय है जैसे कि इनफारमेशन एण्ड ब्राडकास्टिंग मंत्रालय है, उनके द्वारा यह जैसे ह्यूमन सैक्रिफाइस है या औरतों को पीटने जैसी चीज है, उनके बारे में साधारण जनता का एक दिमाग गठन कराया जाये ? यदि है तो क्या मंत्री महोदय इस तरफ ध्यान देंगे कि रेडियो के जरिये हर एक दिन इस तरह की चीजों के खिलाफ लोगों का दिमाग बनाने के लिये कोई कार्यक्रम रखा जाये ? क्या इस तरह का कोई प्रस्ताव उनके सामने है ?

SHRI Y. B. CHAVAN : Once again, I would like to remind the House of the angle that Shri H. N. Mukerjee tried to bring to bear on this problem. If we go on highlighting it, it would give the impression that it is second nature of this country. I think that we should take care of that also.

SHRI PILOO MODY : I am prepared to believe the Home Minister when he says that he takes a very serious view of this and that he is horrified at these incidents. But what I cannot accept is this delay and the reason why I have to doubt his sincerity is because of this delay. In spite of the fact that these incidents took place on 21st May, it is now after six months, all that the Home Minister can say is that the persons concerned have just been challaned. What I want to suggest to the Home Minister is that if we have a case like this, he must go all out in every conceivable way to bring those people to book in the most prominent, in the most exposed and in the quickest possible fashion. This is what will do more to put a stop to this sort of practice than anything else that we do. My hon. friend Shri Rabi Ray has suggested that AIR and all the publicity media at the disposal of Government should be put into full gear to expose this sort of thing.

Therefore, I would like to know from the Home Minister whether, whatever may have been done in the last six months, he will utilise the next few weeks to see that the lapse and the inertia of the last six months is made up and that the legal process and the police process and everything else is expedited in the next few weeks.

SHRI Y. B. CHAVAN : I think the hon. Member is giving a wrong impression. Naturally, in this matter, I can certainly take the help of the State Government. But his impression that in six months period nothing has been done is wrong. Simply because we are discussing this question in Parliament after six months, it does not follow that nothing has been done in these six months. This incident took place some time towards the latter part of May, and investigation was taken up in June.

SHRI HEM BARUA : Incident took place in May and the investigation started in June ?

SHRI Y. B. CHAVAN : Complaints reached the officers who had to go to the villages and trace the people concerned etc. I am not trying to give the impression that there was no delay. I do not want to give that impression.

SHRI D. N. PATODIA : So, he admits that there was delay.

SHRI Y. B. CHAVAN : At the same time I do not want the House to get the impression that in six months nothing was done.

SHRI D. N. PATODIA : Hardly anything was done.

SHRI PILOO MODY : Why should he not aceept my suggestion ?

श्री शिव नारायण : संट्रल गवर्नमेंट एक तरह से सारी स्टेट्स की गार्जियन है। अगर कोई स्टेट गड़बड़ी करती है या मिसमैनेजमेंट करती है या वहां इस तरह के जघन्य कार्य होते हैं और वहां की पुलिस या ऐडमिनिस्ट्रेशन उसको ठीक न करे तो इस गवर्नमेंट की यह प्राइम ड्यूटी है कि वह उसमें इंटरवीन करे और देखे कि जो केस साबित हो गया है उसमें सख्त कदम क्यों नहीं उठाया जाता। आम तौर से गरीब लोगों या हरिजनों के खिलाफ इस तरह के जघन्य कार्य हो रहे हैं। कहीं हरिजन फूंका जा रहा है कहीं कुछ और हो रहा है। मैं चाहता हूं कि गनवर्नमेंट ऐसे मामलों में ड्रैस्टिक ऐक्शन ले और सख्त कदम उठाये।

श्री यशवन्त राव चह्वाण : मैं माननीय सदस्य से सहमत हूं।

SHRI V. KRISHNAMOORTI: We cannot have a retribution for these savage activities unless we enact a new law under which the people who are charged would be punished compulsorily with death sentence. Under the present law, such an accused can be charged only under section 302, but it is open to him to seek refuge under the exception under section 304A saying that it was death caused by rash negligent act. May I know whether the hon. Minister would come forward with suitable amendments to have compulsory death sentence awarded under section 303 of the IPC? This sort of crime could also be included under those crimes calling for death sentence.

SHRI Y. B. CHAVAN: That is a suggestion for action, and I shall certainly have it looked into.

श्री रणधीर सिंह : हमारे देश में पहले सती और दुख्तरकशी होती थी जिससे सारे देश की बदनामी होती थी। जब देश आजाद है तब उसमें खास तौर पर हरिजनों को मार देना या जो दूसरी कमजोर जातियां हैं उनका बिल्कुल अनप्रोटेक्टेड रहना भी ठीक नहीं है। इससे न सिर्फ गनवर्नमेंट ही बदनाम होती है बल्कि देश भी बदनाम होता है। आज जो मौजूदा क्रिमिनल प्रोसीजर कोड और इंडियन पैनल कोड है उसमें एक मर्डर के केस में छः महीने से लेकर दो साल तक लगते हैं, तब भी उसमें इस तरह के हीनस क्राइम्स को रोप इन करना मुश्किल है। मैं मंत्री महोदय से जानना चाहता हूं कि जो मौजूदा हालात हैं उनमें जो वारण्ट का प्रोसीजर है उसको तब्दील करके उसकी जगह क्या समरी वे में मामला निपटाने के लिये कोई तरीका निकाला जायेगा? सारी हालात को देख कर और क्रिमिनल प्रोसीजर कोड व एविडेंस ऐक्ट को देख कर कोई प्रोसीजर निकाला जाये और ड्रास्टिक मैनर में सजा दी जाये जिससे हमारा देश बदनामी से बच सके।

SHRI Y. B. CHAVAN: I understand it and share the resentment of the hon. Member. But where the question of trial under the law is concerned, I cannot rush forward and say that this can be done or that cannot be done. But certainly these are matters which we shall examine.

श्री ओंकार लाल बेरवा : अभी मंत्री महोदय ने यह कहा कि जहां पर राष्ट्रपति शासन होगा वहां हम इसकी जांच करेंगे। लेकिन यह बहुत ही गलत बात है क्योंकि संविधान के तहत हरिजनों और अल्पसंख्यकों के बारे में केन्द्र की जिम्मेदारी है। आपने अभी कहा कि राज्य सरकारें जांच करेंगी। लेकिन अभी आंध्र प्रदेश के मामले में, जहां एक लड़का मारा गया था, हाई कोर्ट या सुप्रीम कोर्ट ने फैसला दिया है और मुजरिम बरी हो गया। मैं जानना चाहता हूं कि केन्द्रीय सरकार क्यों इसकी एन्क्वायरी से दूर भागती है जब कि संविधान में यह केन्द्र की जिम्मेदारी है?

SHRI Y. B. CHAVAN: Now, hon. Members are bringing in many constitutional questions, the question of Centre-State relations and so on. I said that I would not be indifferent, and even where there is no President's rule, certainly I shall take up these matters seriously with the State Governments.

SHRI RANGA: My hon. friend the Home Minister has not answered quite a number of relevant points on which we have a legitimate right to expect information. He said that the Prime Minister gave some commiseration grant of Rs. 1000 from the Prime Minister's fund in one of the incidents in Rajasthan; but I think he did not tell us whether the same courtesy or consideration had been shown in the other two cases. Nor did he tell us what the State Governments themselves had done in order to assuage the feelings or condole with the bereaved families by offering any mercy payments or anything like that; nor has he told us what has been done in UP where there is President's rule, in regard to prosecuting those people, in regard to paying something to the families and in regard to making available the necessary information to the parliamentary advisory committee which has been appointed by Parliament and through you. Why is it that during all these months or weeks nothing has been done in UP and Madhya Pradesh in regard to these very unfortunate and dastardly cases of human sacrifice? I would like to have some information in regard to these points.

Lastly, was it not a fact that the Rajasthan Government was sought to be censured on this matter by an adjournment motion by the Opposition in their Legislative Assembly in regard to this matter and there was a walk-out also by the Opposition parties? In spite of all these things, he is contenting himself with giving this information that these people have been challaned. Would he be good enough in the future at least in such cases to make it a special point that the CBI would go into this matter and make their own preliminary investigation and to insure against the lethargy and inactivity and heartlessness on the part of the State Governments or their police force.

SHRI Y. B. CHAVAN: The hon. Member has asked me many questions and I will try to deal with them. As far as help to be given to the families by the State Governments is concerned, I must say that I have not got the information about it. If I had the information, I would certainly have given it, but I will get it and give it to you. My idea is not to refuse any information which I can reasonably give.

As far as this discussion in the Rajasthan Legislative Assembly is concerned, I thought it was not necessary for me to give the information because it is public property.

My interest in this matter was to see that the matter was very thoroughly investigated by some highest officer because in such matters possibly at the lower level things are likely to be mismanaged. Therefore, in this matter I thought it my duty to bring to the notice of the said Government that they should try to investigate it effectively and efficiently by employing the services of senior officers even at the investigation stage. At the same time it was necessary to examine it from all angles. Maybe I can get help from other members in this matter. We have also to see that we are not giving an impression as if it is a common thing in India. Therefore, one has to go rather carefully into the root causes.

SHRI RANGA: Wherever it has happened.

SHRI Y. B. CHAVAN: I am trying to tell you that I am certainly prepared to go into it again.

SHRI RANGA: What about U.P.?

SHRI Y. B. CHAVAN: About U.P. also, I will again take it up with the U.P. Government and see that it is very efficiently investigated.

MR. SPEAKER: Next question.

SHRI BISHWANATH ROY: I want to put a question on Mr. Ranga's question.

MR. SPEAKER: After I call the next question you stand up. I wish you had got up a little earlier. All this half an hour you were keeping quiet and now because Mr. Ranga put a question you want to put a question.

श्री राम गोपाल शालवाले : मैं कई बार खड़ा हो चुका हूं । आपने मेरी तरफ नहीं देखा ।

MR. SPEAKER: No, I cannot help it.

श्री रामगोपाल शालवाले : मैं कभी-कभी समय मांगता हूं, आप तब भी नहीं देते ।

MR. SPEAKER: Even if the hon. Member is in the Chair, he cannot give a chance to all. He can only give to some people.

BEATING TO DEATH OF A HARIJAN BOY IN AMRAPURA VILLAGE IN SAVLI TALUQA OF BARODA DISTRICT

+

*274. SHRI OM PRAKASH TYAGI:
SHRI S. P. RAMAMOORTHY:
SHRI R. R. SINGH DEO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Harijan boy was beaten to death in Amrapura village in Savli taluqa of Baroda District on the 25th August, 1968;

(b) if so, whether Government's attention has been invited to the statement of Gujarat Deputy Minister for Home in the Gujarat Assembly on the 15th September, 1968; and

(c) if so, whether any report has been received by Government from the Gujarat State Government?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b). Yes, Sir.

(c) A statement is laid on the Table of the House.

STATEMENT

According to information received from the State Government the facts are briefly as follows. The deceased Ramabhai used to live along with his parents and brothers in village Amrepura in district Baroda. His brother had borrowed Rs. 450/- from one Rasiklal Harilal Shah, who was a teacher in the same village. On 25th August he, accompanied by two other persons, persuaded the Sarpanch of Amrapura village to take measurement of the courtyard of the house of the brother of the deceased. The deceased had at that time gone out. On his return he came to know of it and went out of meet Rasiklal. He met him and his two companions on the outskirts of the village. An exchange of hot words took place. The three persons beat Ramabhai and took him on a cycle for a distance of about a mile. When he became unconscious he was left on the way. One brother of the deceased, on coming to know of it, brought him home, where he died. On the report of the Sarpanch of the village a case for murder was registered in police station Savli. All the three accused were arrested on the 26th. The case was investigated by the State C.I.D. and charge-sheet has been submitted against the three accused on September 6, 1968. A statement regarding these facts was made by State Government in the Gujarat Legislative Assembly.

श्री ओम प्रकाश त्यागी : मैंने इस स्टेटमेंट को पढ़ा है और श्री गोपाल के प्रश्न के उत्तर में 15 नवम्बर को सरकार ने यह स्वीकार किया था कि भारतवर्ष के सभी प्रान्तों में हरिजनों के साथ अत्याचार हो रहे हैं । इन दोनों बातों को देखते हुए मैं एक विशेष बात जानना चाहता हूं । बीस वर्ष के पश्चात् क्या सरकार ने यह अनुभव नहीं किया है कि आज भी हरिजनों के साथ अत्याचार हो रहे हैं और इन अत्याचारों की संख्या क्या सन् 1967 के पश्चात् नहीं बढ़ी है ? आप दूर न जायें, दिल्ली की मिसाल हो लें । दिल्ली केन्द्रीय सरकार की नाक के नीचे है । हरिजनों की बारात दिल्ली के देहात में गई और केवल इस कारण से कि वह बाजे बजा कर ले जाई गई, उसको लूट लिया गया, उन लोगों को मारा गया और वहां से भगा दिया गया । यह केन्द्रीय सरकार के नोटिस में है । होम मिनिस्टर साहब ने स्वयं 15 नवम्बर के उत्तर में यह स्वीकार किया है कि अमुक-अमुक प्रान्त में हरिजनों के साथ ये-ये घटनाएं हुई हैं ।

में जानना चाहता हूं कि हरिजनों के साथ हो रहे अत्याचारों के कारणों की जांच करने के लिये क्या कोई कमीशन आल इंडिया बेसिस पर बिठाया जायेगा ? साथ ही में यह भी जानना चाहता हूं कि इन घटनाओं को रोकने के लिये सरकार ने क्या कोई विशेष उपाय किये हैं ? क्या कानूनी उपायों के अतिरिक्त और भी कोई उपाय सोचा है ताकि हरिजनों के साथ ये जो अत्याचारों की घटनाएं देहातों में तथा और जगह हो रही हैं ये न हों ? अगर कोई उपाय सरकार ने अपनाये हैं तो मैं जानना चाहता हूं कि वे कौन-से उपाय हैं ?

SHRI Y. B. CHAVAN: Sir, the best effort in this matter is to punish the persons who were found guilty. At the same time it is necessary to create public opinion in this matter. By many discussions in this hon. House we have certainly tried to emphasize this matter. We have also taken up this matter with the State Governments as well. I had called a Conference of the Chief Ministers as I had previously promised this hon. House. I raised this question in the Conference of Chief Ministers and asked them to particularly look to this aspect and energise and activise the investigating machinery and the Police machinery, particularly in this matter and again try create public opinion in the respective States. That is all I have done.

श्री ओम प्रकाश त्यागी : क्या मंत्री महोदय ऐसा अनुभव करते हैं कि हरिजनों के साथ अत्याचारों की घटनाओं में सन् 1967 के चुनावों के पश्चात् वृद्धि हुई है और क्या वह यह भी अनुभव करते हैं कि इसका कारण यह है कि सन् 1967 के चुनावों में हरिजनों ने स्वतंत्रतापूर्वक मतदान किया है जबकि इससे पहले अपनी विवशता के कारण, आर्थिक तथा सामाजिक कारणों से वे अपनी राय का स्वतंत्रतापूर्वक प्रयोग नहीं कर पाते थे और राजनीतिक वातावरण के बदल जाने के कारण कुछ राजनीतिक दलों में असन्तोष हुआ है और उस कारण से इन पर गांवों में अत्याचार होने प्रारम्भ हुए हैं ? क्या वह इसको मानते हैं कि इन कारणों में एक कारण राजनीतिक भी है ? क्या यह सच है कि कुछ पोलिटिकल पार्टीज ने इन पर अत्याचार करने इसलिये आरम्भ किये हैं कि ये हमारे होल्ड से बाहर न जायें ? यदि यह भी एक कारण है तो इस कारण को दूर करने के लिये सरकार ने क्या उपाय सोचा है ?

दूसरी एक बात मैं जानना चाहता हूं। होम मिनिस्टर महोदय ने इस सदन में एक बार यह आश्वासन दिया था । तब मैंने उनसे सवाल किया था । मैंने पूछा था कि क्या हरिजनों के प्रति छूआछूत की जो समस्या है इसका समाधान आप केवल कानून के जरिये कर सकेंगे और यदि नहीं, तो क्या आप यह अनुभव करते हैं कि सामाजिक संस्थाओं का भी सहयोग लिया जाना चाहिये । तब इन्होंने आश्वासन दिया था कि हम सामाजिक संस्थाओं का सहयोग लेंगे, इसका प्रयत्न करेंगे । मैं जानना चाहता हूं कि इस बीच के अर्से में अब तक आपने सामाजिक संस्थाओं का सहयोग लेने की दिशा में क्या प्रयत्न किया है ?

SHRI Y. B. CHAVAN: As I said, Sir, I can only ask the hon. Members themselves to give co-operation in this matter. I want the State Governments to make use of their machinery and their influence through the administration to create public opinion in this matter and whatever social institutions function in the field, can also co-operate in this matter. These steps have been taken.

MR. SPEAKER: Mr. Bhandare.

श्री ओम प्रकाश त्यागी : मेरे प्रश्न का उत्तर नहीं आया ।

MR. SPEAKER: Your question is so long that I myself am not able to follow.

SHRI R. D. BHANDARE: The Home Ministry is the political and social conscience-keeper of the country. There are certain instances taking place for the last one year. May I know from the Home Minister whether these are isolated instances due to freak of human nature on the part of some individual or there are positive trends and tendencies which are found in this country? Therefore, what are the factors responsible—political, social, economic? Has the hon. Minister been able to find out those factors responsible?

SHRI Y. B. CHAVAN: In this matter I cannot confine the reasons only to the perversity or freak of human nature. There are certain political and social considerations in this matter. Unfortunately, when the Harijans are trying to assert themselves, some elements in the society do not suffer it willingly. It is an expression of the old, continuation of that sort of inferiority complex, and it is quite possible that this is responsible.

SHRI HEM BARUA: Arrogance and intolerance on the part of caste Hindus only.

SHRI D. AMAT: Even newspapers which are trying to create a proper atmosphere of journalism in the country for the amelioration of the lot of Harijans are being threatened. In Andhra, in the Andhana Harijan's case, when the actual fact was published in the newspapers, what the hon. Minister of Andhra said was: "A kick for the Harijan and a kick for the journalist who sympathised with them." This is the paper-cutting. When a Harijan commits a theft, even if he confesses it, he is beaten and burnt to death. So, may I know from the hon. Minister what action is being taken against an hon. Minister who violates the very basis of the Constitution, when article 46 provides for protection from all sorts of exploitation?

SHRIMATI SUSHILA ROHATGI: Beating a boy to death is brutal and is an unpardonable act, and the offender must be brought to justice. What I would like to know is, why should this Harijan factor be brought into play at all. Would the beating and killing of a non-Harijan boy be any more justified than the beating and killing of a Harijan boy? This aspect of the caste spirit should not be brought into play because it is against the accepted principles of secularism. So far as this murder is concerned, everyone in the House is concerned about it and has said that it is a wrong thing.

श्री शिव चरण लाल : अध्यक्ष महोदय, मैं इस सवाल का विरोध करता हूं । जितने लड़के मारे गये, वे हरिजनों के ही थे । आप मुझे मौका नहीं देते हैं । यह सवाल मेरा ही है ।

MR. SPEAKER: Will you kindly sit down? For every question, when two Members get up, I do not give a chance a second time to the same Member. I give a chance to the other Member. Why do you get up every time? You must avoid it. For every question you are getting up. I can give you one chance, because I have to give a chance for others also. From tomorrow, you may get up only for an important question and you will get a chance.

SHRI Y. B. CHAVAN: Sir, I do not agree with the hon. Member. No doubt every death is bad and every beating is bad. But in the case of Harijans, certainly it does have a significance and we have to take note of it as such and treat it as such. There is nothing wrong.

श्री बेवेन सेन : चूंकि इस तरह निर्दयतापूर्वक, खुल्लम-खुल्ला, किसी मन्दिर में या बाजा बजा कर हरिजनों का निधन होता है, इसलिये मैं पूछना चाहता हूं कि क्या ऐसा रास्ता अपनाया जा सकता है कि यह निर्देश दिया जाये, यह एलान किया जाये कि जहां पर हरिजनों का निधन होगा, उस विलेज पर प्यूनिटिव टैक्स बिठाया जायेगा, क्योंकि उसके लिये कोई एक आदमी जिम्मेदार नहीं है ।

SHRI Y. B. CHAVAN: What particular action should be taken is a matter of judgment in this case. I cannot say that in every case this particular way of cumulative penalty, etc., is workable or practicable. Possibly, that might create further tension in the two social groups; whether that is a wise thing to do is a matter of judgment, but where it is necessary it can also be taken up.

SHRI NARENDRA SINGH MAHIDA: Unfortunately, this sorry incident occurred in my own home district,...

SHRI HEM BARUA: He should be hanged, Sir!

SHRI NARENDRA SINGH MAHIDA: I have toured the districts very recently and I have visited about 150 villages and these incidents are very rare, and as far as Gujarat is concerned, I can assure the House that these incidents are very rare and they do not happen. May I know from the hon. Minister whether he has enquired about such cases in Gujarat, into every case which has happened in this district or in the nearby district of Kaira? Has he got any information whether such incidents have happened?

SHRI Y. B. CHAVAN: I have no information about it.

SHRI S. KUNDU: 21 years after freedom when such cases come to our notice, it shocks us very terribly, because, though we have preached about value of equality in our Constitution, we have hardly practised it. Some of the basic values on which we stand, the values of equality, secularism, nationalism etc., we have not practised it and we have not seen that this sense of equality and secularism of our educational sylabus. May I ask the Home Minister and the Education Minister, who is present and nodding his head, sympathetically of course, to throw some light on this and see that this essential value of equality is practised and the arrogance of the superior class dimished through the medium of education also? By this method, I feel some sort of solution can be brought about.

SHRI Y. B. CHAVAN: He has not asked any question; he has only expressed his view and I agree with it. (*Interruption*).

MR. SPEAKER: In a supplementary question, he cannot ask all the ministers to get up and answer policy matters.

श्री कांबले : मैं यह जानना चाहता हूं कि देश भर में बहुत बड़े पैमाने पर हरिजनों पर जो अत्याचार हो रहे हैं, वे किस धर्म के मानने वाले लोगों के द्वारा किये जा रहे हैं।

SHRI Y. B. CHAVAN: It is certainly true that it is happening in most of the States, but I have not got the statistics of different religions. Most of the cases that have been brought to our notice relate to caste Hindus.

श्री अर्जुन सिंह भदौरिया : अभी तक नरबलि या साधारण हत्या की जो घटनाएं हुई हैं, उनके शिकार अमूमन हरिजन ही रहे हैं, वे हत्याएं चाहे पुलिस द्वारा की गई हों और चाहे अन्य लोगों के द्वारा। क्या सरकार यह सोच रही है कि इन तमाम घटनाओं का पूरा विवरण जानने के लिये और उनका निराकरण करने के लिये, उन के कारणों और निराकरण दोनों पर विचार करने के लिये, कोई ऐसा आयोग बिठाया जाये, जो पूरी जांच-पड़ताल करके इस बारे में अपनी राय जाहिर करे, ताकि भविष्य में इस तरह की घटनाएं न हों ?

SHRI Y. B. CHAVAN: I do not think any commission is necessary. A Commission would be necessary if we are not sure about the matters or about the causes. We know the causes. It is, really speaking, a question of taking very effective steps to prevent such things and to create public opinion in this matter. I do not think a commission is necessary for that.

श्री रामगोपाल शालवाले : इसमें कोई सन्देह नहीं है कि स्वतंत्रता प्राप्ति के बीस वर्ष बाद भी इस देश में हरिजनों के साथ भेदभाव का व्यवहार किया जा रहा है। यह जो नरबलि और पशुबलि होती है, निस्सन्देह यह अन्ध-विश्वास का परिणाम है। अभी कांग्रेस बेंचिज से यह पूछा गया कि कौन लोग ऐसा करते हैं। यह तो वही लोग करते हैं, जो अन्ध-विश्वासी हैं। इस अन्ध-विश्वास और भेदभाव के विरुद्ध सबसे पहले उन्नीसवीं शताब्दी में स्वामी दयानन्द सरस्वती ने आवाज़ उठाई थी। मैं यह जानना चाहता हूं कि क्या ऋषि दयानन्द द्वारा स्थापित आर्य समाज को, जो इस प्रकार के भेदभाव के विरुद्ध आन्दोलन करना चाहता है, आकाशवाणी द्वारा और सरकार के अन्य विभागों द्वारा सुविधा दी जायेगी।

SHRI Y. B. CHAVAN: This should be really addressed to the Minister of Information and Broadcasting. But certainly all those who want to create public opinion against it should get all facilities for it.

SHRI A. SREEDHARAN: Diabolical and ruthless suppression of Harijans has been going on in this country for some time. This is bound to happen in a country where ministers consult astrologers. This House has repeatedly brought to the notice of the Home Minister that this is a dangerous disease which requires drastic remedy, because in one State, one minister went to the extent of saying that Harijans should be kicked and they are rogues; and, he went scotfree. This leads us to the conclusion that there is an aggressive disease in this country, namely, caste Hindu revivalism, which has got to be combated. In view of this very dangerous background in this country, may I know whether the Government will bring in the necessary constitutional amendments and put it on the statute that when Central and State ministers are selected, 60 per cent of them should be selected from backward communities, minorities, scheduled castes and Harijans?

SHRI Y. B. CHAVAN: I do not think such a constitutional amendment is necessary or called for.

श्री रामावतार शर्मा : अध्यक्ष महोदय, मैं ऐसा नहीं मानता कि हरिजनों के साथ विद्वेष की भावना या छुआछूत की भावना बढ़ रही है, अपितु इन वर्षों में पर्याप्त परिस्थिति में सुधार हुआ है। घटनाएं यह पहले भी होती रही हैं, अब वह समाचार पत्रों में आ जाती हैं, इतना अन्तर है। इसके अतिरिक्त राजनैतिक दल सहानुभूति प्राप्त करने में एक-दूसरे से आगे बढ़ना चाहते हैं, इसलिये भी बहुत ज्यादा इस बात का शोर मचाया जाता है। तो मैं यह पूछना चाहता हूं कि जिस तरह से गांधी जो इनमें कार्य करने के लिये कोई रचनात्मक कार्यक्रम रखते थे, क्या सरकार भी नये सिरे से कोई इस प्रकार का रचनात्मक कार्यक्रम जिससे छुआछूत दूर हो, अपनाने का प्रयत्न करेगो?

SHRI Y. B. CHAVAN: I have already said that government have to create public opinion in this matter. Public opinion can be created only with the help of social workers and through constructive programmes. So, through our social welfare departments etc. we are certainly encouraging constructive programmes in this matter.

WRITTEN ANSWERS TO QUESTIONS

इन्द्रप्रस्थ भवन में स्थित कार्यालयों के कर्मचारियों की शिकायतें

*272. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 19 सितम्बर, 1968 को इन्द्रप्रस्थ भवन (नई दिल्ली) के अन्दर जब पुलिस द्वारा लाठी चलाई गई, क्या तब उस भवन में स्थित कार्यालयों के कुछ कर्मचारियों की कलाई घड़ियां, अंगूठियां आदि खो जाने और कुछ महिला कर्मचारियों के साथ दुर्व्यवहार किये जाने के बारे में सरकार को शिकायतें मिली हैं; और

(ख) यदि हां, तो इसके बारे में सरकार की क्या प्रतिक्रिया है और इस मामले में क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चह्वाण) : (क) और (ख). प्रेस में और अन्यत्र ये आरोप लगाये गये थे कि 19 सितम्बर, 1968 को इन्द्रप्रस्थ एस्टेट की 'बी॰ई' बिल्डिंग में घटनाओं के पश्चात् कुछ कर्मचारियों की निजी वस्तुएं खो गई थीं और कुछ महिला कर्मचारियों के साथ दुर्व्यवहार किया गया था। डिप्टी कमिश्नर ने इन मामलों की जांच की है और सूचित किया है कि यद्यपि पुलिस कर्मचारियों द्वारा निजी वस्तुएं छीनी जाने के बारे में कोई निश्चित प्रमाण उपलब्ध नहीं हैं, किन्तु इसकी भी सम्भावना नहीं है कि ऐसी कुछ घटनाएं नहीं हुई हों। उन्होंने यह भी सूचित किया है कि कुछ महिला कर्मचारियों को गालियां दी गई और उनमें से एक या दो को लाठी द्वारा धकेला गया। चूंकि कर्मचारियों द्वारा पुलिस कर्मचारियों को, जिन्होंने दुर्व्यवहार किया था, पहचानना सम्भव नहीं था, जांच के लिये कोई अपराधिक मामले दर्ज नहीं किये जा सके। फिर भी सरकार डिप्टी कमिश्नर की रिपोर्ट की यह देखने के लिये जांच कर रही है कि क्या प्रशासनिक कार्यवाही की जा सकती है।

INQUIRY INTO CHHOTI SADRI GOLD SCANDAL

*275. SHRI YASHPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the inquiry into the Chhoti Sadri Gold Scandal has since been completed and the report of inquiry has been received by the Central Government;

(b) if so, the details of the report; and

(c) the action taken by Government in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) No, Sir.

(b) and (c). Do not arise.

RENT DUES FOR PROPERTIES IN CHANDIGARH

*276. SHRI HARDAYAL DEVGUN:
SHRI YAJNA DATT SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the States of Punjab and Haryana have refused to pay rent for the properties in their occupation in the Union Territory of Chandigarh;

(b) if so, the reasons for non-payment of the rent;

(c) the total amount of rent outstanding against the two States; and

(d) the steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). A statement is laid on the table of the House.

STATEMENT

At one stage the Governments of Punjab and Haryana did take the stand that they should be allowed the use of the properties at Chandigarh free of rent. It was explained to them that under the Punjab Reorganisation Act the debt liability of the composite State had devolved on the Union in proportion to the capital outlay of that State in the area comprised in Chandigarh and that the Central Government had to incur expenditure on maintenance of the buildings. In view of this, they were requested to pay rent for the buildings occupied by them. However except for recoveries effected at 10% of emoluments from their employees in occupation of residences, so far they have not paid any rent and have questioned the very basis on which the rent has been assessed. According to the present assessment, rent amounting to Rs. 1,20,78,474 and Rs. 77,85,185 is recoverable from the Government of Punjab and Haryana respectively, for the period 1st November(1966 to 31st

October 1968. A meeting with the representatives of the Governments of Punjab and Haryana and Chandigarh Administration is being fixed shortly to sort out the points connected with the cost of land and the departmental charges to be taken into account for determination of the rent of the buildings in occupation of the two Governments.

देश में विघटन की प्रवृत्तियां

*277. **श्री विभूति मिश्र :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में जब से चुनाव पद्धति लागू की गई है तब से सभी राजनैतिक दलों में राष्ट्रवाद की भावना समाप्त हो रही है और जातिवाद, साम्प्रदायिकता और प्रदेशवाद की भावना फैल रही है;

(ख) यदि हां, तो क्या यह सच है कि इससे देश की स्वतंत्रता को खतरा उत्पन्न हो गया है; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चह्वाण) : (क) यह तो मत की बात है; किन्तु कई लोग खुले आम यह मत व्यक्त करते हैं कि जातीय, साम्प्रदायिक तथा क्षेत्रीय भावनाएं बढ़ रही हैं।

(ख) जी नहीं, श्रीमान् ।

(ग) फूट डालने वाले दलों को प्रभावहीन करने और एकता बढ़ाने के लिये राष्ट्रीय एकता परिषद् का पुनरीक्षण किया गया है तथा फूट डालने वाली गतिविधियों से निपटने के लिये वैधिक साधनों को शक्तिशाली बनाने की दृष्टि से आपराधिक तथा निर्वाचन विधि (संशोधन) विधेयक पेश किया है ।

आसाम का पुनर्गठन

*278. **श्री प्रकाशवीर शास्त्री :**
श्री शारदा नन्द :
श्री श्रीगोपाल साबू :
श्री बसुमतारी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) आसाम के पुनर्गठन के निर्णय से आसाम की राज्य सरकार तथा पहाड़ी जिलों के नेता कहां तक संतुष्ट हैं;

(ख) क्या यह सच है कि सरकार के इस निर्णय से राज्य के पहाड़ी क्षेत्रों में एक नया आन्दोलन आरम्भ होने की संभावना बढ़ गई है; और

(ग) यदि हां, तो सरकार का विचार इस मामले का किस प्रकार निवटारा करने का है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चह्वाण) : (क) आसाम सरकार और सर्वदलीय पर्वतीय नेता सम्मेलन दोनों ने आसाम की पुनर्गठन-योजना का उचित परीक्षण करने का निश्चय किया है ।

(ख) जी नहीं, श्रीमान् ।

(ग) प्रश्न नहीं उठता ।

DE-RECOGNITION OF EMPLOYEES' UNIONS

*279. SHRI A. SHREEDHARAN:
SHRI R. K. SINHA:
SHRI DHIRESWAR KALITA:

Will the Minister of HOME AFFAIRS be pleasel to state:

(a) whether it is a fact that a number of Central Government Employees' Unions including those of the Railways and Posts and Telegraphs Department have been de-recognised following the Central Government employees' token strike of the 19th September, 1968;

(b) if so, the details thereof; and

(c) whether such de-recognition would not affect the fundamental rights of the workers to form unions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government decided to withdraw recognition of all the employees organisations, including those of the Railways and P & T Department, which called for participation in the illegal strike of 19th September, 1968.

(b) Some of the major associations/unions/federations which have been de-recognised are as follows:—

1. All India Railwaymen's Federation.
2. National Federation of Posts & Telegraphs Employees.
3. All India Defence Employees Federation.
4. All India Non-Gazetted Audit & Accounts Association.
5. Income-tax Employees Federation.
6. Civil Aviation Department Employees Union.
7. Federation of Central Government & Allied Offices Employees.
8. Central Government Clerks Union.

(c) No, Sir.

पैट्रोल पम्पों की खराब मशीनें

***280. श्री स्वतंत्र सिंह कोठारी :**
श्री रामस्वरूप विद्यार्थी :
श्री भारत सिंह चौहान :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ऐसे मामले, जिनमें पेट्रोल पम्पों की मशीनें खराब पाई गई थीं, सरकार के ध्यान में लाये गये हैं;

(ख) यदि हां, तो अब तक कितने पेट्रोल पम्पों की जांच की गई है और अब तक खराब मशीनों से लोगों को धोखा देने का प्रयत्न करने वाले पेट्रोल पम्पों के कितने मालिकों के विरुद्ध कार्यवाही की गई है;

(ग) क्या सरकार का विचार विशेषज्ञों द्वारा दिल्ली में सभी पेट्रोल पम्पों का मासिक निरीक्षण करवाना आरम्भ करने का है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान् ।

(ख) (i) पेट्रोल पम्पों की संख्या जिनके विरुद्ध 1-4-1968 से 31-10-1968 तक जांच की गई है—89 ।

(ii) पेट्रोल पम्प के मालिकों की संख्या जिनके विरुद्ध इस अवधि में कार्यवाही की गई है—29 ।

(ग) और (घ). पेट्रोल और डीज़ल पम्पों के वार्षिक सत्यापन के विषय में दिल्ली माप और तोल (प्रवर्तन) नियमों के उपबंधों के अतिरिक्त, पेट्रोल और डीज़ल पम्पों के निरन्तर निरीक्षणों का आयोजन करने का प्रस्ताव भी किया गया है ।

P. M.'S VISIT TO KANPUR DURING SEPTEMBER, 1968

*281. SHRI KAMESHWAR SINGH:
SHRI KEDAR PASWAN:
SHRI SHIV CHARAN LAL:
SHRI GHAYOOR ALI KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards the arrangements made for the visit of the Prime Minister to Kanpur on the 7th September, 1968;

(b) whether the roads through which the Prime Minister was to pass, was not open even to pedestrians; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government are aware that usual security arrangements were made on this occasion.

(b) and (c). The concerned roads were not closed to pedestrians; but the traffic on them was regulated in the usual manner, so that people assembled on the road side had a clear view of the Prime Minister, while at same time the flow of traffic was not interfered with.

COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

*282. DR. SUSHILA NAYAR: Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 6776 on the 30th August, 1968 regarding Council of Scientific and Industrial Research and state:

(a) whether the Committee has since submitted its report to Government; and

(b) if so, the details of the report and whether a copy of the same will be laid on the Table of the House?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir.

(b) A statement showing salient features of the Report is laid on the Table of the House. [*Placed in Library. See* No. LT-2262/68] A copy of the Report is available in the library of Parliament.

केरल में नए जिलों का बनाया जाना

*283. श्री कंवर लाल गुप्त :
श्री बृज भूषण लाल :
श्री बंश नारायण सिंह :
श्री जि० ब० सिंह :
श्री शिवकुमार शास्त्री :
श्री बाल्मीकी चौधरी :
श्री शिवचन्द्र झा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केरल सरकार का विचार राज्य में कुछ नये जिले बनाने का है;

(ख) क्या यह भी सच है कि ये नये जिले मुस्लिम लीग द्वारा मांग किये जाने के कारण बनाये जा रहे हैं;

(ग) क्या यह भी सच है कि इन जिलों में मुसलमान बहुसंख्या में होंगे; और

(घ) यदि हां, तो इस बारे में सरकार की क्य प्रतिक्रिया है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चह्वाण) : (क) राज्य सरकार द्वारा दी गई सूचना के अनुसार उन्होंने दो नये जिलों के निर्माण को सिद्धांत रूप में स्वीकार कर लिया है— एक वर्तमान कोजीकोडे और पालघाट जिलों के हिस्सों को लेकर तथा दुसरा कोट्टयम तथा अर्नाकुलम जिलों के हिस्सों से बनाया जाना है।

(ख) राज्य सरकार के अनुसार नये जिलों को मुस्लिम लीग की मांग पर नहीं बनाया जा रहा है ।

(ग) राज्य सरकार ने सूचित किया है कि उन्होंने अभी तक इस विषय में आंकड़ों का संकलन नहीं किया है ।

(घ) नये जिलों का निर्माण पूर्णतया राज्य सरकारों का ही मामला है ।

A. R. C. CHAIRMAN'S COMMENTS ON POLICE EXCESSES ON 19TH SEPTEMBER, 1968

*284. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chairman of the Administrative Reforms Commission has commented sharply on the Police excesses in Delhi on the 19th September, 1968; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Government have seen reports of a press interview given by the Chairman, Administrative Reforms Commission, regarding the police excesses in Delhi and elsewhere on September 19, 1968.

(b) Government have already framed and communicated definite charges to the Superintendent of Police and the Addl. District Magistrate who were concerned with the happenings in and around Indraprastha Bhavan on September 19, 1968. A magisterial inquiry has also been held into the incident of firing at Pathankot. Its findings are that firing had to be resorted to in view of the serious threat to life and property from the violent and furious mob. The Commissioner, Border Districts, Rajasthan, is inquiring into the firing at Bikaner.

MEMORANDA SUBMITTED BY STUDENTS' COMMITTEES

*285. SHRI GEORGE FERNANDES: Will the Minister of EDUCATION be pleased to state:

(a) whether the Students' Committee for Eradication of Corruption and the Students' Revolutionary Committee met the Chairman of the University Grants Commission on the 2nd September, 1968 and submitted memoranda to him;

(b) if so, the contents of the memoranda;

(c) what action has been taken on the issues raised in the memoranda,

(d) whether Government have any proposals for democratisation of the University structure; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Some students of Delhi University met the Chairman of the University Grants Commission on 2nd September, 1968 and handed over to him a memorandum.

(b) In this memorandum request has been made that the university may—

(i) set up an Enquiry Committee to look into certain complaints against the Department of Hindi;

(ii) revise courses and curriculum of M.A. (Hindi) and abolish M.Litt. course; and

(iii) get re-assessed answer-books of last M.A. (Hindi) examination by external experts.

(c) The memorandum is under examination of the Commission.

(d) No, Sir.

(e) Does not arise.

दिल्ली विश्वविद्यालय में अशांति

*286. श्री रघुवीर सिंह शास्त्री :
श्री नि० रं० भास्कर :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली विश्वविद्यालय में बढ़ती हुई अशांति के कारणों का अध्ययन किया है;

(ख) यदि हां, तो उसके निष्कर्ष क्या हैं; और

(ग) अशांति के कारणों को दूर करने तथा इस विश्वविद्यालय को सुव्यवस्थित ढंग पर चलाने के लिये क्या कार्यवाही करने का सरकार का विचार है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) और (ख). सरकार ने ऐसा कोई विशिष्ट अध्ययन आरंभ नहीं किया है ।

(ग) विश्वविद्यालय विद्यार्थियों में असंतोष की समस्या से अवगत है । विश्वविद्यालय ने कुछ विशिष्ट मामलों के संबंध में कदम उठाए हैं और परिस्थिति को सुधारने के लिये आम उपायों पर विचार कर रहा है ।

राष्ट्रीय शिक्षा संस्था

*287. श्री टी० पी० शाह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय शिक्षा संस्था के विभिन्न विभागों में पाठ्य पुस्तकों के अंग्रेजी में तैयार किये जाने के क्या कारण हैं जबकि किसी भी राज्य में उच्चतम माध्यमिक स्कूलों में शिक्षा का माध्यम अंग्रेजी नहीं है;

(ख) इस संस्था द्वारा मुद्रित अथवा प्रकाशित पुस्तकों का किन प्रादेशिक भाषाओं में अनुवाद किया गया है; और

(ग) कौन-कौन से राज्य इस संस्था द्वारा तैयार की गई पुस्तकों को अपने पाठ्यक्रमों में शामिल करने को सहमत हो गये हैं ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) राष्ट्रीय शिक्षा अनुसंधान तथा प्रशिक्षण परिषद् आदर्श (माडल) पाठ्य पुस्तकों का अंग्रेजी एवं हिन्दी में निर्माण करती है और इन्हें अपनाने अथवा अनुकूलन के लिये राज्य सरकारों को भेजती है। शत-प्रतिशत अपनाना अपेक्षित नहीं है, इसलिये क्षेत्रीय भाषाओं में अनुवाद एवं उचित परिवर्तनों के साथ प्रकाशन राज्य प्राधिकारियों द्वारा ही किया जाता है।

(ख) उपलब्ध सूचना विवरण (1) में दी गई है जिसे सभा-पटल पर रख दिया गया है। **(पुस्तकालय में रख दिया गया। देखिये** संख्या LT-2263/68]।

(ग) विवरण (2) सभा-पटल पर रख दिया गया है। **(पुस्तकालय में रख दिया गया। देखिये** संख्या LT-2263/68] ।

REPORTS OF THE ADMINISTRATIVE REFORMS COMMISSION

*288. SHRI HEM RAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Study Teams and Study Groups of the Administrative Reforms Commission which have submitted their reports;

(b) which of the reports have been studied by Government;

(c) what are their main features; and

(d) whether a copy of each report of the Study Team/Study Group will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). Seventeen study teams and eight working groups have submitted their final reports to the Administrative Reforms Commission. These reports are intended to assist the Commission in arriving at its own conclusions. Consequently the question of Government studying them does not arise, except when this is necessary to process any of the Commission's reports. Copies of the final reports of the study teams/working groups have been placed in the Parliament Library.

बिहार में अराजपत्रित कर्मचारियों पर मुकदमे

***289. श्री क० मि० मधुकर :**
श्री रामावतार शास्त्री :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) हड़ताल के सम्बन्ध में बिहार में कितने अराजपत्रित कर्मचारियों पर अभी तक मुकदमा चलाया जा रहा है, कितने कर्मचारियों को निलम्बित किया गया है तथा निलम्बित कर्मचारियों में से कितनों को पुनः काम पर आने की अनुमति दे दी गई है;

(ख) क्या सरकार का विचार अराजपत्रित कर्मचारियों के विरुद्ध चलाए जा रहे सब मामलों को वापस लेकर उनमें पारस्परिक आस्था तथा सद्भावना पैदा करने का है;

(ग) यदि हां, तो कब तक ऐसी कार्यवाही की जायेगी;

(घ) क्या सरकार यह घोषित करने की स्थिति में है कि सरकारी कर्मचारियों को अपनी उचित तथा न्यायसंगत मांगों के लिये हड़ताल करने का अधिकार है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) उन कर्मचारियों की संख्या के बारे में सूचना, जिन पर अभी

मुकदमा चलाया जा रहा है, एकत्रित की जा रही है । 648 कर्मचारियों में अधिकांश को, जो निलम्बित किये गये थे, ड्यूटी पर आने की अनुमति दे दी गई है ।

(ख) और (ग). राज्य सरकारें कर्मचारियों में सद्भाव उत्पन्न करने के लिये प्रयत्नशील रही है और उन्होंने उन अराजपत्रित कर्मचारियों को जिन्होंने हड़ताल की थी, कई रियायतें दी हैं । ये रियायतें इस प्रकार हैं :—

(1) उन हड़ताली कर्मचारियों को, जो हड़ताल की अवधि में कुछ समय के लिये उपस्थित हुए थे, उन्हें उनको मिलने वाली छुट्टी से अपनी अनधिकृत अनुपस्थिति को समायोजन करने की अनुमति दे दी गई ।

(2) वे हड़ताली कर्मचारी जो हड़ताल की पूर्ण अवधि के लिये अनुपस्थित थे, अपनी अनधिकृत अनुपस्थिति को नियमित करने के लिये यदि वे प्रार्थना-पत्र दें, तो उन्हें असाधारण अवकाश दिया जायेगा अन्यथा वह सेवा में भंग माना जाता ।

(3) अनुदेश जारी कर दिये गये हैं कि सिवाय उन मामलों के जिनमें हिंसा या उकसाव के आरोप हैं, सभी मामले वापिस ले लिये जाएं ।

(4) सिवाय उन मामलों के जिनमें हिंसा और उकसाव के आरोप हैं, सभी विभागीय कार्यवाहियां बन्द कर दी जाएं; और

(5) सभी सरकारी कर्मचारी जिन्हें हड़ताल की अवधि में केवल अनधिकृत अनुपस्थित होने के कारण सेवा से मुक्त कर दिया गया था, उन्हें सेवा से मुक्ति-अवधि के लिये असाधारण अवकाश के लिये प्रार्थना-पत्र देने पर नौकरी पर बहाल कर लिया जाएगा ।

(घ) जी नहीं, श्रीमान् ।

(ङ) सम्बन्धित आचरण नियमों के अन्तर्गत सरकारी कर्मचारी हड़ताल करने के लिये वर्जित किये गये हैं और अनुशासन बनाये रखने के ध्येय से नियमों में यह उपबन्ध आवश्यक समझा जाता है ।

USE OF DIPLOMATIC LOUNGE BY MEMBERS OF PARLIAMENT AT PALAM

***290. SHRI K. L. LAKKAPPA :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Members of Parliament are not permitted to use the Diplomatic Lounge at Palam; and

(b) if so, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). The Ceremonial Lounge at Palam airport is intended for use on formal and ceremonial occasions by the President, Vice-President, Prime Minister and other high dignitaries including foreigners to whom such privilege may be extended. Another reserved lounge for VIPs exists at Palam airmport (at present at a temporary location due to renovation of the original), which is open to VIPs and foreign dignitaries. This lounge is also made available to Members of Parliament.

SAFEGUARDS FOR ORIYA SPEAKING PEOPLE

***291. SHRI CHINTAMANI PANIGRAHI :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any steps have been taken by Government to safeguard the interests of the Oriya speaking people in the District of Singhbhum in Saraikella and Kharsuan in Bihar;

(b) if so, the details thereof;

(c) whether opportunities have been provided to the Oriyas there to conserve their language and to establish their educational institutions within the meaning of Article 20 and 30 of the Constitution : and

(d) whether Oriya language is being used for official purposes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT-2264/68].

(c) Yes, Sir.

(d) Yes, Sir, as per details given in para (iv) (i) of the Statement.

MEMO FROM TEACHERS OF BOMBAY UNIVERSITY

*292. SHRI MADHU LIMAYE: Will the Minister of EDUCATION be pleased to state:

(a) whether Government have received a Memo/letter from the teachers of Bombay University;

(b) whether the University transferred all powers in regard to regradation/fixation etc. to the constituent colleges despite the provisions of the Bombay University Act and the directive of the Maharashtra Government;

(c) whether the Government of India/University Grants Commission have moved in the matter; and

(d) the steps taken or proposed to be taken by the Union Government/U.G.C./the State Government to redress the grievances of teachers?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) A memorandum stated to have been sent on behalf of the teachers was received from a Professor of a college of the Bombay University.

(b) No, Sir.

(c) and (d). Communications were also received from the Government of Maharashtra and the University of Bombay in respect of matters relating to revision of pay scales of teachers and the position was clarified to them. The University Grants Commission has recently proposed that a meeting of the representatives of the U.G.C., the Bombay University, the Government of Maharashtra and the Ministry of Education may be convened to discuss the various issues relating to the implementation of the scheme in Maharashtra.

DISTRIBUTION OF DISCRETIONARY GRANTS BY THE GILL MINISTRY IN PUNJAB

*293. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Gill Ministry during its fag-end and also during its caretaker regime had distributed large sums of money as discretionary grants to its favourites; and

(b) whether those grants have been released by the Governor of Punjab?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Out of the Discretionary Funds placed at its disposal, the Gill Ministry authorised the release of Rs. 1,57,802/- from 19th July to 18th August, 1968 and Rs. 1,50,647/- during the caretaker period, that is, from 19th August to 24th August, 1968.

(b) Out of the amounts so authorised, payment of Rs. 11,100/- only withheld. The rest was released.

DEVELOPMENT OF TOURISM IN INDIA

*294. SHRI HIMATSINGKA:
SHRI S. C. SAMANTA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that out of the annual world turn-over from tourism, *i.e.* 12 billion dollars, India had only a small share;

(b) if so, India's present share in this turnover;

(c) to what extent Indian share is likely to increase with the implementation of the scheme for the development of tourism as envisaged in 1968-69; and

(d) the major scheme for the development of tourism proposed for implementation under the Fourth Five Year Plan and the special incentives proposed to be offered to foreign tourists for attracting tourists to India?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes. Sir.

(b) Approximately 0.3%.

(c) While only a small increase is expected during 1968-69, efforts are being made that by the end of 1973-74, the number of foreign tourists coming to India increases by 200% with consequent increase in foreign exchange earnings.

(d) A statement is laid on the Table of the House.

STATEMENT

A programme of tourist promotion at an estimated cost of Rs. 40.34 crores is at present under consideration for inclusion in the Fourth Five Year Plan. The salient features of the programme are:

(i) Improving existing facilities available at various tourist centres already visited by tourists;

(ii) Developing new areas on an integrated basis, e.g. Kovalam, Gulmarg and Goa, with the object of attracting destination traffic;

(iii) Providing better facilities at airports;

(iv) Arranging more satisfactory and more adequate transport facilities for overland journeys in the country;

(v) Providing more hotel-beds through India Tourism Development Corporation and by giving incentives in the private sector;

(vi) Developing Wild-life and shikar tourism;

(vii) Giving assistance to voluntary organisations, institutions and the private sector through grants and loans for improving and augmenting tourist facilities thereby encouraging investment in travel industry for building up the tourist infrastructure.

(viii) Developing a training programme for building up a cadre of trained and qualified personnel for manning tourist services;

(ix) Opening more promotional units abroad as well as intensifying publicity campaign in the existing units.

Special inventives offered to attract foreign tourists are:

(a) abolition of the visa fees on reciprocal basis with 14 countires and (b) extension of the period of validity of the Temporary Landing Permit upto 7 days as against 72 hours previously. The question of further liberalising operation of charter flights, the extension of the lay-over period in case of transit charters and the maximum period in the case of destination charters is also being considered.

STATEHOOD FOR HIMACHAL PRADESH

*295. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the recommendations of the Administrative Reforms Commission regarding grant of Statehood to Himachal Pradesh and the subsequent rejoinder of the Chief Minister of Himachal Pradesh to that effect; and

(b) if so, what is the attitude of Government to this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The statement of the Chief Minister of Himachal Pradesh reported recently in the Press was with reference to the report of the Study Team on Administration of Union Territories and NEFA submitted to the Administrative Reforms Commission. The recommendations contained in this report are intended to assist the Commission in formulating its recommendations to the Government. The Commission itself has not yet submitted any report on the subject to the Government.

COMMITTEE ON NATIONAL MUSEUMS

*296. SHRI B. K. DASCHOWDHURY: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a Committee had been appointed to go into the question of organization and

administration of national museums and the safety and preservation of the country's cultural relics;

(b) if so, who are its members;

(c) whether the report of the said committee has since been received; and

(d) if so, the main recommendations made by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) Yes, Sir.

(b) The composition of the Committee is as shown below:—

1. Dr. M. S. Randhawa—Chairman
2. Prof. Nurul Hasan—Member
3. Dr. H. D. Sankalia—Member
4. Dr. Moti Chandra—Member
5. Dr. S. T. Satyamurti—Member
6. Shri B. B. Lal—Member-Secretary.

(c) No, Sir.

(d) Does not arise.

ARMS AND AMMUNITIONS UNEARTHED IN ASSAM

*297. SHRI HEM BARUA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that arms and ammunitions from different sources are collected in Shillong and elsewhere in the Khasi and Jaintia Hills, Assam; and

(b) if so, whether Government have taken any steps to apprehend the persons who are responsible for such anti-national activities?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) There is no such information.

(b) Does not arise.

FREQUENT CHANGES IN THE SYSTEM OF EDUCATION

298. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of EDUCATION be pleased to state:

(a) whether frequent changes in system of education in States have led to the deterioration of standards;

(b) whether it would not be desirable to have same pattern and system of education throughout the country; and

(c) the steps, if any, taken by Government to check deterioration of standards and to increase efficiency?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) Frequent changes have not been made in the system of education. The question of deterioration in standards because of such changes does not, therefore, arise.

(b) Yes, Sir. The National Policy Statement has stated that it would be advantageous to have a broadly uniform educational structure in all parts of the country. The ultimate objective should be to adopt the 10 + 2 + 3 pattern, the higher secondary stage of two years being located in schools, colleges or both according to local conditions. States are trying to move in this direction.

(c) The deterioration of standards is due to several factors, which include inadequate remuneration, general education and professional preparation of teachers; unsatisfactory provision of physical facilities in educational institutions; lack of adequate and high quality teaching and learning materials, including the text-books; use of improper methods of teaching and evaluation; inadequate supervision; and failure to create a climate of sustained hard work in educational institutions leading to intensive utilisation of facilities. To the extent resources permit, Government is trying its best to make simultaneous improvement in all these fields.

YOUTH HOSTELS IN CHOTANAGPUR AND SANTHAL PARGANAS

*299. SHRI KARTIK ORAON: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have any programme of opening youth hostels in the plateau of Chotanagpur and Santhal Parganas in the coming year; and

(b) if so, the expenditure earmarked for this purpose?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The Department of Tourism have under consideration a proposal to establish a youth hostel in Ranchi, the Divisional Headquarters of Chotanagpur. There is no proposal to construct a youth hostel in the Santhal Parganas.

(b) A proposal to allot Rs. 4.00 lakhs for this purpose in the Fourth Plan is under consideration.

कलकत्ता आसाम अन्तर्देशीय जल परिवहन सुविधायें

*300. **श्री महाराज सिंह भारती** : क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना के दौरान ब्रह्मपुत्र और गंगा नदियों को मिला कर कलकत्ता से आसाम के बीच परिवहन सुविधाएं उपलब्ध करने संबंधी आरम्भ की गई परियोजना में क्या प्रगति होने की सम्भावना है;

(ख) क्या यह सच है कि केवल 200 करोड़ रुपये की लागत का तीस्ता नदी और ब्रह्मपुत्र को मिलाने का कार्य ही अब शेष रह गया है; और

(ग) क्या यह भी सच है कि फरक्का बांध के परिणामस्वरूप इस परियोजना को पूर्ण करने में कोई कठिनाई नहीं रहेगी ?

परिवहन तथा नौवहन मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). तीस्ता बहुधन्धी बांध प्रायोजना जिसमें तीस्ता नदी के ऊपर बांध के निर्माण में नहर के दाहिने किनारे को गंगा नदी के साथ और बाएं किनारे को ब्रह्मपुत्र नदी के साथ जोड़ने की समाविष्टि है, उसकी सिंचाई और विद्युत् मंत्रालय द्वारा पहले ही जांच-पड़ताल की जा चुकी है। इस प्रायोजना को पूरा करने के भारी खर्चों की सम्भावना को दृष्टि में रखते हुए इसे प्रावस्थित करना होगा। प्रथम अवस्था (स्टेज) की आवश्यकता के लिये, पश्चिमी बंगाल की राज्य सरकार ने केवल दाहिने किनारे के क्षेत्र की सिचांई के लिए एक योजना तैयार की है। नौचालन पहलुओं को इस योजना में शामिल नहीं किया गया है। इस समय यह बताना सम्भव नहीं है कि चौथी योजना अवधि के अन्तर्गत कितनी प्रगति की जा सकती है।

(ग) फरक्का बांधयोजना द्वारा तीस्ता प्रायोजना की पूर्ति में कोई प्रभाव नहीं पड़ेगा।

ADMINISTRATIVE EXPENDITURE INCURRED ON LAHAUL AND SPITI

1667. SHRI HEM RAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the administrative expenditure incurred during the year 1960 to 1968 in the Border District of Lahaul and Spiti (formerly in Punjab and now in Himachal Pradesh) and the amount and percentage of it that was borne by the Centre and the amount and percentage of it that was borne by the State Governments giving figures for each item; and

(b) the plan expenditure incurred in that Border District during the same years and the share of the Central Government and the State Governments respectively?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The requisite information is being collected.

ADMINISTRATIVE AND PLAN EXPENDITURE ON BORDER DISTRICTS OF U.P.

1668. SHRI HEM RAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the administrative expenditure incurred during the years 1960 to 1968 on the border Districts of Pithoragarh, Chamoli and Uttar Kashi in Uttar Pradesh and the amount and percentage of it that was borne by the Centre and the State Government respectively (item-wise); and

(b) the plan expenditure incurred in these border districts for the same year

and the shares of Central and State Governments in it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-2265/68]

REPRESENTATION TO ATOMIC ENERGY ESTABLISHMENT IN JOINT CONSULTATIVE MACHINERY

1669. SHRI GEORGE FERNANDES: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Atomic Energy Establishment is represented in the Joint Consultative Machinery of the Central Govrenment employees;

(b) if so, since when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

(c) Organisations of employees in associations is a pre-condition for participation in the Joint Consultative Machinery. Associations of the employees of the Atomic Energy Establishment are still in the formation stage.

GOVERNMENT OF INDIA PASSAGE GRANTS TO STUDENTS

1670. SHRI DEORAO PATIL: Will the Minister of EDUCATION be pleased to state:

(a) the applications received for passage grants that are to be awarded during the year 1968-69 to the students belonging to the Scheduled Castes, Scheduled Tribes, Denotified, Nomadic and Semi-Nomadic Tribes for post-graduate studies abroad; and

(b) when the applications were invited by Government and whether wide publicity was given for this purpose by advertisement?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) During the year 1968-69, seven applications were received as against 9 passage grants available.

(b) Applications for the passage Grants were invited on 3-6-1968 through advertisement in 51 newspapers. Publicity was also given by forwarding a copy of the advertisement to all the Students Advisory Bureaux, Registrars of Indian Universities and various Backward Classes Associations in India.

PARADEEP PORT

1671. SHRI BABURAO PATEL: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that a team of foreign experts, which visited Paradeep Port, found the conditions there appealling and held the view that the port administration is not competent to administer the port;

(b) the nature of the various defects discovered at the Paradeep Port by these foreign experts; and

(c) the steps taken by Government to remedy the defects?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) and (b). The Study Team of the International Association of Ports and Harbours reported that certain problems at the new port of Paradeep needed immediate corrective action. According to the Team the main problems were the following:—

(1) Lack of lighted buoys.

(2) Inadequacy of channel marking.

(3) Maintenance of planned depth of the entrance channel.

(4) Sand accretion which has affected the width of the channel.

(5) Lack of radio communications.

(6) Unsatisfactory arrangements at the port for receiving and handling of iron ore on the land side.

(7) Unsatisfactory condition of the port workshops.

(8) Defects in the working of the mechanised ore handling syssystem.

(9) Complexities of procedure for payment of port charges by the Minerals & Metals Trading corporation.

(10) Delay in installation of sand pump.

(11) Inadequate living accommodation for labour.

The Team has commented on the lack of previous port experience on the part of the Chairman and Chief Engineer of the Paradip Port Trust and suggested assigning more experienced officials to administer the port. They also held that the then Port Administration was not competent to administer an investment programme of the magnitude of Rs. 10 crores, planned for the port in the Fourth Five Year Plan.

(c) (i) *Navigational Aids*: The Port Trust have reported that night navigational aids are not considered necessary in view of the limited number ships that call at the port. Channel buoys are being installed as considered necessary.

(ii) *Maximum utilisation of existing dredgers*: The working of the Port's maintenance dredger, Konarka, has been increased to 14 hours.

(iii) *Tugs*: The Port has been designed to handle 60,000 DWT ships and for their towage two tugs, each of 15,00 B.H.P., on order are considered adequate.

(iv) *Elimination of double handling of Ore*: The question of acquiring a third reclaimer is being examined.

(v) *Sand pump and Booster pumps*: The Port Trust has reported that the question of an additional Booster Pump will be taken up after observing the performance the existing pumps. As regards the sand pump, it was delivered in July, 1968, but certain parts have been found to be in a damaged condition. The damaged parts are being replaced/repaired by the supplying firm at their own cost.

(vi) *Submerged pipeline*: This is not considered necessary in view of the limited number of ships calling at the port.

(vii) *General Cargo Berth*: A General Cargo Berth is considered justified on the basis of a recent traffic survey.

(viii) *Quarters*: Government sanction has been issued for the construction of 213 quarters at an estimated cost of Rs. 35.32 lakhs.

(ix) *Sand Pump trestle*: The construction of the trestle and other civil works connected with the erection of the sand pump are in progress. These are expected to be completed by about March, 69.

THEFT IN NATIONAL MUSEUM, NEW DELHI

1672. SHRI BABURAO PATEL: Will the Minister of EDUCATION be pleased to state:

(a) the total number and value in rupees of museum pieces stolen from the National Museum on the night of the 25th August, 1968;

(b) the number of arrests made in this connection and the names of those arrested;

(c) the number and value of stolen pieces recovered so far;

(d) whether it is a fact that the security arrangements of the National Museum are dreadfully poor;

(e) the amount spent by the National Museum in respect of security every month;

(f) whether in view of such thefts, Government propose to tighten the

security arrangements and, i[illegible]
what extent; and

(g) if not, the reasons therefo[illegible]?

THE MINISTER OF STATE I[illegible] [illegible]H MINISTRY OF EDUCATION [illegible] SHER SINGH) : (a) 125 item[illegible] [illegible] jewellery and 32 pieces of gold [illegible]ins, the purchase price of which was Rs. 1,78,904/-, were stolen from the National Museum on the night of the 25th August, 1968. As museum pieces, however, they are rare and priceless objects.

(b) Four persons have so far b[illegible]en arrested by the Police and their names are :—

(i) Yadgiri
(ii) Chennapayya
(iii) K. Srinivasan
(iv) K. S. Raju.

(c) 107 items of jewellery (purchase price Rs. 1,48,000/-) and 1200 grams of gold, suspected to be melted out of the stolen coins and some of the jewellery, have been recovered so far.

(d) No, Sir. The security arrangements at the National Museum cannot be said to be dreadfully poor. However there is always room for improvement.

(e) Rs. 11,862/- approximately on the salary and allowances of the Security staff.

(f) Yes, Sir. A Committee of Museum experts has been set up for the purpose and steps to tighten the security arrangements in the National Museum and other Central Museums as well as protected archaeological monuments and sites will be taken in the light of the recommendations the Committee will make. Pending receipt of the report of the Committee, the following measures have been taken or are contemplated in the National Museum :—

(i) Iron grilles are being provided to all the windows in the ground, first and second floors and iron bars to all the windows in the basement, etc.

[illegible]ding bolts and tower bolts [illegible] being provided to all the [illegible]ors of the galleries.

([illegible]) [illegible]on gates are proposed to be [illegible]ovided at the entrance and [illegible]xit of the Museum building.

([illegible]) [illegible]he vantilation, drainage and [illegible]ater pipes leading to the [illegible]erraces and the windows are being provided with barbed wire;

(v) All the trees near the Museum building, which could provide hiding places, have been cut down.

(vi) Proposal for installation of electric alarm system for all the three floors and basement is under consideration.

(vii) Tell-tale clocks are proposed to be installed.

(viii) Proposal for installation of Burglar-proof alarm system is under consideration.

(ix) It is proposed to have barbed wire fencing around the building.

(x) It is proposed to provide Police Armed Guards all the 24 hours to the Museum.

(xi) A gong-bell is being provided.

(xii) All old locks in the galleries have been replaced by new Godrej locks and their duplicate keys kept in the strong room.

(xiii) Flood lights have been provided all around the Museum building.

(g) Does not arise.

CENTRAL FOOD TECHNOLOGICAL RESEARCH INSTITUTE, MYSORE

1673. SHRI SIDDAYYA : Will the Minister of EDUCATION be pleased to state :

(a) the total number of Class I, II, III and IV employees in the Central Food Technological Research Institute, Mysore as on the 1st October, 1968;

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes in each of the above categories;

(c) whether the rule of reservation in promotion for Scheduled Castes and Scheduled Tribes employees is being followed; and

(d) if so, how many Scheduled Castes and Scheduled Tribes employees were able to secure promotion according to the above rule?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a)

Class I	—	102
Class II	—	104
Class III	—	317
Class IV	—	195

(b)

	Scheduled Castes	*Scheduled Tribes*
Class I	—	—
Class II	—	—
Class III	9	—
Class IV	43	—

(c) Yes, Sir, except for the fact that all Class I and Class II (Scientific & Technical) posts in the Institute are exempted from the purview of the orders prescribing reservation in favour of candidates belonging to Scheduled Castes/Scheduled Tribes and that recruitment to all scientific and technical posts is to be done according to rules and regulations of the Council of Scientific and Industrial Research.

(d) One.

CENTRAL FOOD TECHNOLOGICAL RESEARCH INSTITUTE, MYSORE

1674. SHRI SIDDAYYA: Will the Minister of EDUCATION be pleased to state:

(a) how many vacancies in Class I, II, III and IV were notified in the years 1966-67, 1967-68 and 1968-69 up to the 1st October, 1968 in the Central Food Technological Research Institute, Mysore;

(b) how many out of them were reserved for the Scheduled Castes and Scheduled Tribes; and

(c) how many Scheduled Castes and Scheduled Tribes candidates applied for them and how many were selected and appointed?

THE MINISETER OF EDUCATION (DR. TRIGUNA SEN): (a) The number of vacancies advertised and filled up during the years 1966-67, 1967-68 and 1968-69 (up to 1-10-1968) are as follows:

Year	Class I	Class II	Class III	Class IV
1966-67	16	2020	44	1
1967-68	11	9	16	—
1968-69 (up to 1.10.68)	1	7	17	—

(b) A statement is a laid on the Table of the House. [*placed in Library*. *See* No LT-2266/68)

(c) Number of Scheduled Castes/Tribes candidates applied during the above period for various categories of posts are as follows:

	Class I	Class II	Class III	Class IV
Scheduled Castes	3	6	13	2
Scheduled Tribes	—	—	—	—

Out of the above, nobody has been selected.

CREMATION OF A WRONG BODY BY DELHI POLICE

1675. SHRI K. M. KOUSHIK: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1051 on the 26th July, 1966 regarding cremation of a wrong body by the Delhi Police and state as to what punishment has been awarded to the Police officials concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Four Constables who were found guilty of the charge of negligence in this connection have been awarded the punishment of forfeiture of one year of approved service, each.

RESIGNATION BY GOVERNMENT SERVANTS

1676. SHRI BABURAO PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and names of Government servants who have resigned from offices and executive posts in 'Friendship' and 'Cultural' societies set up by foreign countries and visiting diplomatic missions in Delhi after the recent notification of the Home Ministry;

(b) the names and number of Government servants who have not yet resigned and the reasons for their not doing so; and

(c) the names of 'Cultural' and 'Friendship' foreign societies in which these persons take part?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No Notification or circular on the subject has been issued by the Ministry of Home Affairs recently.

(b) and (c). Do not arise.

ANDHRA-ORISSA BOUNDARY

1677. SHRI SRADHAKAR SUPAKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Andhra Pradesh have recently been collecting rent forcibly and exercising administrative control over some of the villages in the Kotia area in Koraput District; and

(b) whether Government's attention was drawn to this fact by the State Government of Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Both the Governments of Orissa and Andhra Pradesh were exercising jurisdiction over some of the villages in this area and in that process collecting land revenue for a long time. The facts in this behalf were laid on the table of the Lok Sabha on 16th February 1968 in fulfilment of an assurance arising out of the reply given to Unstarred Question No. 8414 in the Lok Sabha on the 9th August, 1967. When it came to the notice of the Government of India that both the States were exercising jurisdiction in the same area, the matter was gone into and the matter was discussed by the Home Minister with the Chief Ministers of Andhra Pradesh and Orissa. It was found that the inter-State boundary in this area had been demarcated in 1943. This boundary had been agreed to by the State Governments concerned and accepted by the Government of India. The Chief Minister of Orissa, however, stated that his Government could not agree to the 1943 demarcation as final and that the State Government would consider refferring the matter to the Supreme Court.

CENTRAL GRANT FOR TEXT BOOKS

1678. SHRI DEORAO PATIL: Will the Minister of EDUCATION be pleased to state the amount sanctioned by the Central Government during 1968-69 for each State for preparation of Text Books in regional language under the auspices of the Universities, according to the scheme drawn up by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): The Central Government have so far sanctioned grants in the current financial year to the ex-

tent of Rs. 5 lakhs each to the Governments of Rajasthan and Bihar. The detailed schemes of the Governments of Uttar Pradesh, Andhra Pradesh and Haryana are under consideration. The schemes of other States are awaited.

ARCHAEOLOGICAL CIRCLE IN MYSORE

1679. SHRI K. M. KOUSHIK: Will the Minister of EDUCATION be pleased to state:

(a) whether the Wheeler Committee in its report has recommended the formation of a circle of Archaeological Survey for Mysore;

(b) whether all the States, except Mysore, are having such an Archaeological Circle; and

(c) if so, whether Government propose to establish one such Circle in Mysore?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) to (c). Except in the case of Jammu & Kashmir, no other State has at present a Central Archaeological Circle for itself. The Central Archaeological Circles have been delimited on the basis of administrative needs, number of monuments and geographical contiguity. There is no proposal to review this basis of organisation of the Circles. The Wheeler Committee did not recommend creation of a separate Circle of the Archaeological Survey of India for Mysore or for any other State. The information was also given in this House in answer to the Member's Question No. 2242 on 2nd August, 1968.

BEATING OF RAILWAY EMPLOYEES AT AMBALA CANTT. RAILWAY STATION

1680. SHRI SURAJ BHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he is aware that some Railway employees were beaten mercilessly by a Railway Police Officer on the 19th September, 1968 at Ambala Cantt. Railway Station without any cause of provocation; and

(b) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information furnished by the State Government no railway employee or any other person was beaten at railway station Ambala Cantt. by the G.R.P. on September 19, 1968.

(b) Does not arise.

वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग के अध्यक्ष द्वारा लिखित पुस्तक की खरीद

1681. **श्री एस० एम० जोशी : क्या शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग के नए अध्यक्ष ने अपनी पुस्तक को खरीदने के लिए आयोग को निदेश दिया है;

(ख) यदि हां, तो क्या यह निदेश सरकारी नियमों के विरुद्ध नहीं है;

(ग) क्या इस आयोग के अध्यक्ष ने इस पुस्तक को खरीदते समय इस पुस्तक को खरीद के औचित्य के बारे में उनके मंत्रालय को सूचित किया है; और

(घ) यदि नहीं, तो इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की जा रही है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग एक योजना कार्यान्वित करता है, जिसका नाम है 'प्रकाशकों के सहयोग से हिन्दी में विश्वविद्यालय स्तर की पुस्तकों के निर्माण, अनुवाद और प्रकाशन की योजना ।' इस योजना के अन्तर्गत आयोग के वर्तमान अध्यक्ष डा० बाबू राम सक्सेना द्वारा लिखित पुस्तक "एवोल्यूशन ओफ अवधी" सैद्धांतिक रूप से 1966 में खरीद के लिए मंजूर की

गई थी । क्योंकि इस पुस्तक का कापी राइट इसके प्रकाशक अर्थात् हिन्दुस्तानी अकादमी, इलाहाबाद की संपत्ति था, न कि लेखक की । अत: इस सम्बन्ध में आयोग को अकादमी के साथ पत्र-व्यवहार करना पड़ा। हां, इस पुस्तक की आवश्यक प्रतियां खरीदने के निर्णय की सूचना मई, 1968 में वर्तमान अध्यक्ष के पद ग्रहण करने के बाद ही प्रकाशक को दी गई थी ।

(ख) से (घ). क्योंकि आयोग की इस विशेष योजना के अन्तर्गत इस पुस्तक के चयन का निर्णय सैद्धांतिक रूप से वर्तमान अध्यक्ष के पद ग्रहण करने के बहुत पहले ही लिया जा चुका था, इसलिए ये प्रश्न नहीं उठते ।

पुलिस द्वारा रेलवे कर्मचारियों पर लाठी और गोली चलाई जाना

1682. श्री लखनलाल कपूर : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 19 सितम्बर, 1968 को सांकेतिक हड़ताल के समय पुलिस ने पूर्वोत्तर सीमा रेलवे में मरियानी रेलवे स्टेशन पर महिला सत्याग्रहियों पर लाठी तथा गोली चलाई, और इसके परिणामस्वरूप निर्दोष व्यक्ति मारे गए; और

(ख) यदि हां, तो कितने व्यक्ति मारे गए और इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). राज्य सरकार द्वारा दी गई सूचना के अनुसार, पुलिस को भीड़ को जो वफादार कर्मचारियों को ड्यूटी देने से रोक रही थी और हिंसा की कार्यवाहियां कर रही थी तितर-बितर करने के लिए गोली चलानी पड़ी । अश्रु गैस का प्रयोग तथा लाठी प्रहार निरर्थक सिद्ध हुए और भीड़ की हिंसा से जोबन और सम्पत्ति को खतरा उत्पन्न हो गया था । दो व्यक्तियों को चोटें लगीं। उन्हें तुरन्त जोरहाट सिविल अस्पताल भेज दिया गया जहां उनमें से एक को अपनी चोटों के कारण मृत्यु हो गई । राज्य सरकार ने गोली चलाने की घटना की न्यायिक जांच का आदेश दिया है ।

INCIDENTS AT RAILWAY STATIONS ON STRIKE DAY

1683. SHRI BAL RAJ MADHOK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some untoward incidents took place at a number of railway stations, particularly in Assam and Punjab, on the 19th September, 1968;

(b) whether it is also a fact that certain incidents of sabotage or intended sabotage have also come to light; and

(c) if so, the details of these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

The State Governments of Haryana, Gujarat, Andhra Pradesh, Mysore, Orissa, Kerala and the Union Territories of Goa, Manipur, Pondicherry and Tripura have reported that there were no untoward incidents at railway stations in their territories nor have any incidents of sabotage or intended sabotage been reported from these States and Union Territories except at Vijaywada where a country-made bomb was found placed between two wooden sleepers on Vijaywada-Kazipet down line. The case is being investigated. The position in other States and Union Territories is given below. It is based on information furnished by States/Union Territories concerned.

2. In Delhi there were some incidents of squatting on the railway track and of sporadic stone throwing at railway station Sarai Rohilla and in locoshed Sarai Rohilla. There were, however, no incidents of rioting or organised rowdyism nor was there any case of sabotage.

3. In Rajasthan and Punjab, firing had to be resorted to on September 19, 1968 at Bikaner and Pathankot respectively to control unruly crowds and teargas had to be used to control the situation at Amritsar, Ferozepur and Bhatinda. In Punjab there were two incidents of suspected sabotage at Ferozepur and Pathankot. At Ferozepur a railway engine was derailed, while at Pathankot fire from railway engines was dropped and engine headlights were smashed. Cases have been registered in respect of these incidents and are being investigated.

4. In Himachal Pradesh, there was one case of suspected sabotage in which the driver of a goods train noticed four stones on a railway track. A case has been registered and is being investigated.

5. In Bihar there were some sporadic incidents at railway stations but no case of sabotage has been reported.

6. In Madhya Pradesh there was a serious incident at Shahdol where a mob of striking employees attempted to destroy railway property and to throw a constable into the oven of the engine. The police had to open fire as a result of which 2 persons received simple injuries.

7. A case of suspected sabotage also came to notice at Raipur (M.P.) where all the telephone connections of the District Magistrate and the Police officers were put out of order. They were set right when the matter was brought to the notice of the local telephone exchange.

8. In Assam there were incidents at Lumding, New Gauhati, Mariani, Bongaigaon, Rangapara and Maibong. At these places the crowds indulged in pelting of stones and other acts of violence and vandalism. Firing had to be resorted to at Mariani, Lumding, Gauhati and Bongaigaon. Cases of suspected sabotage also came to notice at Maligaon and Jhalukbari. At Maligaon several fish plates had been removed and at Jhalukbari a railway engine was put out of commission by dropping the fire of the engine.

9. Information from the remaining States is awaited.

Plywood Industry in the Andaman and Nicobar Islands

1684. SHRI VISWA NATH PANDEY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4577 on the 20th August, 1968 and state :

(a) whether Government have taken a decision on the representation which was submitted to him by the Plywood Industry in the Andaman and Nicobar Islands during his visit in January, 1968;

(b) if so, the details thereof; and

(c) if not, when the decision is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). A memorandum was submitted to the Prime Minister in the first week of February, 1968 on behalf of Industrial Association, Andamans. The main question raised in the memorandum was the reduction in the rates of royalty charged on timber logs.

A Cost Accounts Officer has been posted in the Chief Commissioner's Secretariat, Andaman and Nicobar Islands who has been entrusted with the preparation of a report on the working of the Andaman Forest Department. On receipt of his report the matter will be examined further.

अखिल भारतीय कांग्रेस कमेटी कर्मचारी उपभोक्ता सहकारी भंडार, नई दिल्ली, में धन का गबन

1685 **श्री झा सुन्दर लाल** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखिल भारतीय कांग्रेस समिति कर्मचारी उपभोक्ता सहकारी भण्डार लिमिटेड, 7 जन्तर मन्तर रोड, नई दिल्ली में नकदी के गोल-माल के सम्बन्ध में दिल्ली पुलिस में एक रिपोर्ट दर्ज करवाई गई थी; और

(ख) यदि हां, तो इस सम्बन्ध में अब तक क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान् ।

(ख) इस सम्बन्ध में दिल्ली पुलिस द्वारा एक मामला दर्ज कर लिया गया है और जांच की जा रही है ।

SUICIDE COMMITTED BY DELHI GIRL

1686. SHRI YASHPAL SINGH :
SHRI MANIBHAI J. PATEL:
SHRI ONKAR LAL BERWA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to press reports that a girl committed suicide by setting fire to herself in the first week of September, 1968 in Delhi after having been allegedly criminally assaulted by her employer;

(b) if so, whether she gave a statement regarding her suicide;

(c) whether any arrest has been made in this matter; and

(d) the action taken by Government against the person concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). A case has been registered by Delhi Police u/s 376 IPC against the person who is alleged to have criminally assaulted the girl. The person was arrested by Delhi Police. The case is under investigation.

ANTI-INDIAN ACTIVITIES IN DEHRA DUN

1687. DR. SUSHILA NAYAR :
SHRI YASHPAL SINGH :
SHRI ONKAR LAL BERWA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it has come to the notice of Government that some anti-Indian activities are being carried on in the areas adjacent to the Military and Air Force units in Dehradun;

(b) if so, whether any inquiry has been made by Government through any agency; and

(c) the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Government have no such information.

(b) and (c). Do not arise.

J. & K. PEOPLE'S CONVENTION

1688. SHRI YAJNA DATT SHARMA :
SHRI B. K. DAS CHOWDHURY :
SHRI HEM BARUA :
SHRI BENI SHANKER SHARMA :
SHRI D. C. SHARMA :
SHRI HUKAM CHAND KACHWAI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Sheikh Abdullah has requested the Government of India to grant permission to 47 invitees from occupied part of the State of Jammu and Kashmir to attend the State People's Convention sponsored by the Sheikh;

(b) whether the permission was granted; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

CONTRABAND ARTICLES IN POSSESSION OF INDIAN FOOTBALL TEAM

1689. SHRI S. P. RAMAMOORTHY:
SHRI S. K. TAPURIAH:
SHRI P. K. DEO:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn to September 14 issue of *Blitz* saying that the Indian Footballers who recently returned from Kuala Lumpur were found to have brought back with them contraband articles; and

(b) if so, the details thereof and the action, if any, taken against the defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) The details are as under:—

Sl. No.	Name of the Player	Total value of imported	Free allowance granted as per Rules	Duty charged	Fine imposed	Main items imported
1	2	3	4	5	6	7
1.	Asoke Chaterjee ..	1,050	800	250	150	Tape Recorder, Textiles.
2.	C. Prasad	3,578	800	2,778	2,500	Camera, Phonogram, Binoculars, Tr. Radios, Textiles.
3.	Papanna ..	1,190	800	390	200	Record Player, Camera. Tr. Radio, Tape Recorder, Binoculars, Textiles.
4.	Sayeed ..	1,295	7,90	505	250	Radio, Phonograph, Still Camera, Tape-Recorder, Coffee Mixer, Textiles.
5.	Kannan ..	1,255	400	875	600	Camera, Tr. Radio, Flash gun, Textiles.
6.	Sadatulla Khan	1,126	766	360	150	Camera, Tr. Radio, Tape-Recorder, Textiles.
7.	Mustafa ..	1,263	800	463	200	Tape-Recorder, Radio Phonograph Mixer, Textiles.
8.	Indersingh	1,342	400	942	750	Tr. Radio, Tape-Recorder, Camera, Textiles.
	TOTAL	82,119	5,556	6,563	4,800	

All the players excepting Shri C. Prasad paid the dues and cleared the goods. Shri Prasad has, however, filed an appeal against the adjudication orders passed by the Assistant Collector of Customs.

The matter is also being referred to the All India Council of Sports at its next meeting for appropriate disciplinary action that may be taken against the defaulters.

दिल्ली की परियोजनाओं के लिए वित्तीय सहायता

1690. **श्री स्वतन्त्र सिंह कोठारी :**
श्री राम स्वरूप विद्यार्थी :
श्री भारत सिंह चौहान :

क्या **गृह-कार्य** मंत्री 2 अगस्त, 1968 के तारांकित प्रश्न संख्या 272 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) दिल्ली महानगर परिषद् की विभिन्न परियोजनाओं के लिए मांगे गए धन के बारे में वर्तमान स्थिति क्या है;

(ख) ऐसे कितने मामले हैं जिनमें परियोजनाओं के लिए धन नियत करने के बारे में निर्णय कर लिया गया है; और

(ग) जिन मामलों के बारे में अभी तक निर्णय नहीं किया गया है उनमें देरी होने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). प्रस्तावों पर सम्बन्धित मंत्रालयों द्वारा विचार किया गया है और वर्तमान स्थिति इस प्रकार है :—

(i) 198.00 लाख रुपयों के अनुमानित व्यय के चार प्रस्ताव 1968-69 में क्रियान्वित किए जाने के लिए स्वीकृत किए गए हैं और 4.981 लाख रुपयों के अनुमानित व्यय के अन्य चार प्रस्ताव 1969-70 में क्रियान्वित करने के लिए स्वीकार कर लिए गए हैं;

(ii) 311.00 लाख रुपयों के अनुमानित व्यय के नौ प्रस्तावों को स्वीकार नहीं किया गया है;

(iii) 734.528 लाख रुपयों के अनुमानित व्यय के 29 प्रस्तावों पर अभी अन्तिम निर्णय नहीं लिया गया है । इनमें से 310.778 लाख रुपयों के अनुमानित व्यय के 19 प्रस्ताव दिल्ली प्रशासन से विस्तृत सूचना न मिलने के कारण अनिर्णित पड़े हुए हैं, तथा शेष 10 प्रस्ताव सम्बन्धित मंत्रालयों के विचाराधीन हैं ।

पालम हवाई अड्डे पर चोरी

1691. **श्री स्वतन्त्र सिंह कोठारी :**
श्री राम स्वरूप विद्यार्थी :
श्री भारत सिंह चौहान :
श्री नि० रं० लास्कर :
श्री रा० बरुआ :

क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पालम हवाई अड्डे पर यात्री सामान घर (क्लाक रूम) में, जहां सामान उतारा और चढ़ाया जाता है, अनेक अनियमितताएं होने की सूचनाएं मिली हैं;

(ख) क्या यह भी सच है कि सितम्बर, 1968 के दूसरे सप्ताह में एक विमान यात्री के सूटकेस में से 6,000/- रुपए चुरा लिए गए थे;

(ग) क्या इस मामले में कोई जांच कराई गई है; और

(घ) यदि हां, तो उसका ब्यौरा क्या है और भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए क्या तरीके अपनाए गए हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) पालम हवाई अड्डे पर कोई क्लोक रूम नहीं है जिसमें रेलवे स्टेशनों

की तरह यात्री अपना सामान रख सकें। यात्रियों के सामान की व्यवस्था का उत्तर-दायित्व अलग-अलग एयरलाइन के परि-चालक पर होता है ।

(ख) एक यात्री ने जो 11 सितम्बर, 1968 को इंडियन एयरलाइन्स की एक उड़ान से बम्बई से दिल्ली की यात्रा कर रहा था, पालम हवाई अड्डे पर एक सूटकेस की डिलीवरी लेते समय इसमें से 10,000 रुपए खो जाने की शिकायत की ।

(ग) तुरन्त खोज की गई । उसके बाद टेलेक्स द्वारा तुरन्त बम्बई खबर की गयी कि वहां तत्काल जांच की जाए और मामले की पुलिस को रिपोर्ट की जाए । इंडियन एयरलाइन्स तथा पुलिस की तुरन्त कार्य-वाही के परिणामस्वरूप बम्बई में इंडियन एयरलाइन्स के एक कुली को गिरफ्तार कर लिया गया जिससे उस धन-राशि का एक बड़ा हिस्सा वसूल हो गया ।

(घ) सामान की कीमती चीजों की खास हिफ़ाजत की व्यवस्था करने के लिए यात्रियों से सामान की घोषणा करायी जाती है तथा अतिरिक्त प्रभार लिया जाता है। इस विशिष्ट मामले में सम्बन्धित यात्री ने कोई इस प्रकार की घोषणा नहीं की थी । तथापि इस मामले के घटित हो जाने के बाद इंडियन एयरलाइन्स ने सब हवाई अड्डों पर निगरानी को और अधिक कड़ा कर देने के बारे में नए अनुदेश जारी कर दिए हैं ।

उत्तर प्रदेश स्वतन्त्रता संग्राम के सेनानियों की सहायता

1692. **श्री स्वतन्त्र सिंह कोठारी :**
श्री राम स्वरूप विद्यार्थी :
श्री भारत सिंह चौहान :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर-प्रदेश में स्वतंत्रता संग्राम के सेनानी भीषण वित्तीय कठिनाइयों में हैं;

(ख) यदि हां, तो सरकार द्वारा उनकी जीविका के लिए क्या प्रबन्ध किया गया है;

(ग) क्या उत्तर प्रदेश में ऐसे व्यक्तियों की संख्या के बारे में पता लगाया गया है; और

(घ) यदि हां, तो वे कितने हैं और उनमें से कितने व्यक्तियों को इस समय सहायता दी जा रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). सरकार को यह जानकारी है कि स्वतंत्रता संग्राम सेनानी आमतौर पर वित्तीय कठिनाइयों का सामना कर रहे हैं। राज्य सरकार उन्हें पेन्शन, वित्तीय अनुदान, भूमि अनुदान, पुनर्वास-ऋण इत्यादि के रूप में सहायता देती है । व्यक्तिगत रूप में उनकी कठिनाइयों के मामलों में गृह-मंत्री के स्वेच्छानुदान से अनावर्ती वित्तीय अनुदानों द्वारा भी सहायता दी जाती है ।

(ग) उत्तर प्रदेश में ऐसे व्यक्तियों की संख्या ज्ञात नहीं है ।

(घ) राज्य सरकार से सहायता पाने वालों के बारे में सूचना एकत्रित की जा रही है । गृह मंत्री के स्वेच्छानुदान से अब तक 415 व्यक्तियों को 2,50,880 रुपए की कुल राशि दी गई है ।

खुफिया तंजीम

1693. श्री यशपाल सिंह : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रांची (बिहार) में औद्योगिक संस्थानों को नष्ट करने के उद्देश्य से बनाई 'खुफिया तंजीम' नामक संस्था कार्य कर रही है; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) तथा (ख). रांची में 'खुफिया तंज़ीम' नामक किसी संस्था की गतिविधियों के सम्बन्ध में सरकार के पास कोई निश्चित सूचना नहीं है। तथापि ऐसा पता चला है कि सितम्बर और दिसम्बर, 1964 में भारी इंजीनियरिंग निगम के आगजनी के मामलों की जांच के दौरान 9 मार्च 1968 को एक अभियुक्त द्वारा रांची में एक दण्डाधीश के समक्ष ऐसी एक संस्था के सम्बन्ध में बयान दिया गया था। ये मामले न्यायाधीन हैं।

(ग) रांची में औद्योगिक संस्थानों की सुरक्षा सुनिश्चित करने के लिए आवश्यक निगरानी रखी जा रही है।

जामिया मिलिया, दिल्ली में बरामद दस्तावेज

1694. श्री यशपाल सिंह :

श्री प० ला० बारूपाल :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जामिया मिलिया, दिल्ली के तहखाने से कुछ महत्वपूर्ण दस्तावेज बरामद हुए हैं; और

(ख) क्या ये दस्तावेज भारत के स्वतंत्रता संग्राम से सम्बन्धित हैं और क्या सरकार का विचार पुरातत्व विभाग द्वारा उनकी छानबीन करवा कर उन्हें प्रकाशित करने का है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) और (ख). मौलाना मोहम्मद अली और डा० अंसारी के निजी कागजात/पुस्तकें जामिया मिलिया इस्लामिया, दिल्ली के अधिकार में तभी से हैं जब से इसने शताब्दी के चौथे दशक में इन कागजातों को हासिल किया था। इसलिए यह ठीक नहीं है कि ये दस्तावेज जामिया के तहखाने से बरामद हुए हैं और उसके प्राधिकारी इनसे अनविज्ञ थे।

इन दस्तावेजों का भारत के स्वतंत्रता आन्दोलन से सम्बन्ध होने की संभावना है। विश्वविद्यालय अनुदान आयोग द्वारा अनुमोदित एक योजना के अधीन इन दस्तावेजों के प्रक्रामण तथा परिरक्षण का कार्य, जामिया द्वारा शुरू कर दिया गया है और इस कार्य के पूरा होते ही, इन दस्तावेजों को जामिया द्वारा सदाशयी विद्वानों के अवलोकनार्थ उपलब्ध कर दिया जाएगा। इन दस्तावेजों को पुरातत्व विभाग अथवा भारत राष्ट्रीय अभिलेखागार अथवा स्वतंत्रता आन्दोलन इतिहास यूनिट के जरिए, फिलहाल प्रकाशित करने का कोई विचार नहीं है।

LATHI-CHARGE AT RANCHI AND PATNA

1695. SHRI YASHPAL SINGH:
SHRI BHOGENDRA JHA:
SHRI ONKAR LAL BERWA:
SHRI S. M. BANERJEE:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6681 on the 30th August, 1968 regarding Lathi-charge at Ranchi and Patna and state;

(a) whether the report of inquiry has since been received by Government; and

(b) if not, the time by which it is likely to be received?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Bihar Government from whom further inquiries were made have reported that the allegation that a lathi charge was made at Ranchi is not correct. As regards the death of Shrimati Gulabia Devi, the Magistrate, who inquired into a private complaint under section 202 Cr.P.C. has come to the conclusion that there is no *prima facie* evidence to show that her death was caused by an assault.

तटीय नौवहन के लिए यात्री जहाज

1696. **श्री महाराज सिंह भारती :** क्या परिवहन तथा नौवहन मंत्री यह बताने की कृपा करेंगे कि भारत तटीय नौवहन के लिए यात्री जहाजों के वर्तमान बेड़े का ब्यौरा क्या है तथा चौथी पंचवर्षीय योजना में उसके विकास की योजना का ब्यौरा क्या है ?

परिवहन तथा नौवहन मंत्री (डा० वि० के० आर० वि० राव) : इस समय तटीय व्यापार में 13 यात्री या यात्री व माल ढोने वाले जहाजों का परिचालन है जिनका विस्तृत विवरण नीचे दिया जाता है :—

जहाज	जी० आर० टी०	डी० डब्ल्यू० टी०	यात्री ले जाने की क्षमता
1	2	3	4
1. मारा-स्वती	3,750	3,695	1,207
2. सावरमती	3750	3,715	1,207
3. इरविन	970	485	519
4. हरियाना राज्य	8,908	8,590	1,424
5. नीकोबार	2.238	2,356	244
6. अन्दमान	5,934	1,986	552
7. चोलुंगा	390	245	108
8. येरेवा	1,552	380	200
9. कोंकन सेवक	1,876	1,180	1,000
10. सरीता	1,889	1,185	1,000
11. रोही-दास	1,288	241	1,134
12. रोहिनी	1,889	1,182	1,000
13. लका-दीव्स	445	214	40

उक्त जहाजों के अतिरिक्त 3,000 जी० आर० टी० और 112 यात्री भार क्षमता का एक यात्री वा माल वाहक जहाज का यगोस्लावेकिया में निर्माण किया जा रहा है और 1969-70 में उसे दे दिया जाएगा। भारत में 1968-69 1,560 जी० आर० टी० और 20 यात्री क्षमता अपना के एक दूसरे यात्री वा माल वाहक जहाज के निर्माण की आशा है। चौथी पंचवर्षीय योजना को अभी अंतिम रूप नहीं दिया गया है तथापि ऐसे संकेत हैं कि चौथी योजना के दर्मियान तटीय व्यापार के लिए यात्री जहाजों का अभिग्रहण किया जाएगा ।

अन्दमान और निकोबार द्वीपों, लक्कदीव द्वीप के लिए तटीय नौवहन

1697. **श्री महाराज सिंह भारती :** क्या परिवहन तथा नौवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अभी तक अंदमान और निकोबार द्वीप समूह के लिए कोई दैनिक नौवहन सेवा नहीं है और यदि हां, तो उपर्युक्त द्वीपसमूहों के विकास कार्य-क्रम को देखते हुए कब तक ऐसी सेवा आरम्भ की जाने की सम्भावना है; और

(ख) इस समय लक्कद्वीप के लिए प्रति सप्ताह कितनी बार जहाज आता जाता है ?

परिवहन तथा नौवहन मंत्री (डा० वि० के० आर० वि० राव) : (क) मुख्य भूभाग और अंदमान और निकोबार द्वीप-समूह के बीच में कोई दैनिक नौवहन सेवा नहीं है । इस समय दैनिक सेवा के जारी करने का कोई विचार नहीं है । इस समय मुख्य भूभाग और द्वीप-समूह के बीच दो यात्री व माल ढोने वाले जहाज, एक लकड़ी ले जाने वाला और एक नौभार जहाज चल रहे हैं।

(ख) एम० वी० 'लकादीव' जहाज की इन द्वीप समूहों में एक महीने में चार बार चालन सेवा नियत है । इसके अतिरिक्त एम० वी० राज लक्ष्मी जहाज भी माल भार की प्राप्ति पर महीने में तीन चार बार इन द्वीपों से होकर गुजरना है। ऐसा प्रस्तावित है कि इन द्वीपसमूहों की चालन सेवा के लिए सभी मौसम में चलने वाला जहाज प्राप्त किया जाए।

लक्कादीव द्वीप के लिए विमान सेवा और पोर्ट ब्लेयर हवाई अड्डा (अन्डमान द्वीप) के अन्तर्राज्यीय विमान उड़ानें

1698. **श्री महाराज सिंह भारती :** क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) लक्कादीव द्वीप तक विमान सेवा चालू करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है; और

(ख) क्या सरकार का विचार अन्दमान के पोर्ट ब्लेयर हवाई अड्डे में अन्तर्राज्यीय विमान उड़ानों की सुविधाएं उपलब्ध करने का है; और

(ग) यदि हां, तो पर्यटन की दृष्टि से अन्दमान को किन-किन स्थानों से विमान सेवाओं द्वारा जोड़े जाने की सम्भावना है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) फिलहाल लक्कादीव द्वीपसमूह को विमान सेवा द्वारा जोड़ने का कोई प्रस्ताव नहीं है ।

(ख) और (ग). इंडियन एयरलाइन्स कलकत्ता और पोर्ट ब्लेयर के बीच वाइकाउण्ट द्वारा एक विमान सेवा परिचालित करते हैं। इससे पोर्ट ब्लेयर से कलकत्ता होकर उसी दिन बम्बई और दिल्ली के लिए कनेक्शन मिल जाते हैं। फिलहाल पोर्ट ब्लेयर के लिए और कोई अन्तर्राज्यीय विमान उड़ानों की व्यवस्था करने का कोई प्रस्ताव नहीं है ।

अन्तर्देशीय जलपरिवहन

1699. **श्री महाराज सिंह भारती :** क्या परिवहन तथा नौवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में अन्तर्देशीय जल परिवहन की क्या सुविधाएं उपलब्ध हैं; और

(ख) चौथी पंचवर्षीय योजना में कितनी नहरों तथा नदियों को नौवहन योग्य बनाए जाने की संभावना है ?

परिवहन तथा नौवहन मंत्री (डा० वी० के० आर० वी० राव) : (क) इस समय मुख्यत: अंतर्देशीय जल परिवहन सुविधाएं आसाम में ब्रह्मपुत्र और उसकी सहायक नदियों, गंगा और उसकी सहायक नदियों और बिहार तथा पश्चिम बंगाल में सिंचाई एवम् नौचालन नहरों, उड़ीसा में डेल्टा की नहरों सहित महानदी और उसकी सहायक नदियों, आंध्र प्रदेश में कृष्णा और गोदावरी नदी और इन नदियों के डेल्टा नहरों, मद्रास में बंकिंघम नहर, केरल में पश्चिमतट की नहर और पश्चजल, महाराष्ट्र में नौगम्य संकरी खाड़ी, गुजरात में नर्मदा और ताप्ती और गोआ में जुहारी और मानदेवी नदियों और उनकी सहायक नदियों में प्राप्त है ।

(ख) दूसरी चतुर्थ पंचवर्षीय योजना के अंतर्गत मुख्य फोकस चुने हुए भूभागों में आवश्यकीय सहायक उपायों के साथ व्यापारिक नदी सेवाओं को शुरू करने की प्रस्तावना है, जैसे नदी सफाई के कार्यों, घाटों की व्यवस्था, घाट, बंध, मौजूदा नहरों के उथले किनारों को गहरा और चौड़ा करने आदि । इन उपायों द्वारा वर्तमान जलमार्ग के कुछ भाग नौचालन के लिए उपयुक्त होंगे । तथापि चौथी योजना में सम्मिलित की जाने वाली योजनाओं को अन्तिम रूप दिया जाना शेष है ।

CAMPAIGN TO ERADICATE CORRUPTION AND IMMORALITY

1700. DR. SUSHILA NAYAR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6755 on the 30th August, 1968 regarding the campaign to eradicate corruption and immorality and state:

(a) whether the Committee of Experts on Mass Media has held any meetings; and

(b) if so, the points discussed by the Committee and the decisions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

पौड़ी-गढ़वाल के अध्यापकों की पदावनति

1701. श्री ओंकार लाल बेरवा :
श्री सूरज भान :
श्री शिवचरण लाल :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार अथवा केन्द्रीय सरकार को इस बारे में कोई शिकायत प्राप्त हुई है कि उत्तर प्रदेश के जिला गढ़वाल पौड़ी में कुछ अध्यापकों की एल० टी० ग्रेड से सी० टी० ग्रेड में पदावनति कर दी गई है;

(ख) क्या यह सच है कि उत्तर प्रदेश के दिनांक 16 जून, 1968 के जी० ओ० संख्या ए० 1/188/ एक्स० यू०—2004 (51) 65 के अनुसार सभी भाषा सम्बन्धी अध्यापकों के मामले में अंग्रेजी की अर्हता का प्रतिबन्ध हटा दिया गया है;

(ग) यदि हां, तो सरकार द्वारा उक्त अध्यापकों के मामले में यह प्रतिबन्ध न हटाये जाने के क्या कारण हैं;

(घ) क्या उक्त अध्यापकों के मामले में इस प्रतिबन्ध का न हटाया जाना सरकार की भाषा नीति के विरुद्ध है; और

(ङ) क्या सरकार का विचार इस बारे में उचित कार्यवाही करने का है ताकि हिन्दी अध्यापकों का भविष्य उज्जवल बनाया जा सके; और यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) से (ङ). सूचना राज्य सरकार से एकत्रित की जा रही है और सभा-पटल पर रख दी जाएगी।

INVESTIGATION INTO DEFAMATION CASE

1702. SHRI ONKAR LAL BERWA:
SHRI YASHPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the investigation into the defamation case against the printer and publisher of the booklet, "I was a CIA Agent in India" has been completed;

(b) if so, whether the report of the investigation has been submitted to Government; and

(c) the reaction of Government to that report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) A defamation case arising out of a complaint is pending before a court of law.

(b) and (c). Do not arise.

INEQUALITY IN GOVERNMENT, PRIVATE AND PUBLIC SCHOOLS

1703. SHRI ONKAR LAL BERWA:
SHRI YASHPAL SINGH:

Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 6861 on the 30th August, 1968 regarding inequality in Government, Private and Public Schools and state:

(a) whether the suggestions of the National Integration Council have since been considered and implemented by the State Governments; and

(b) whether any comments have been received from the State Governments and, if so, the reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b). The National Policy on Education and the recommendations of the National Integration Council have already been forwarded to the State Governments. The implementation of these is a long-term programme and a start can be expected in the Fourth Five-Year Plan.

Strike by Mining Diploma Students of Dhanbad

1704. SHRI ONKAR LAL BERWA:
SHRI YASHPAL SINGH:

Will the Minister of EDUCATION be pleased to state:

(a) whether the Enquiry Report regarding the strike by the Mining Diploma students of Dhanbad has since been received by Government;

(b) if so, what are their main demands; and

(c) the efforts made by Government to end the strike?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b). No enquiry committee had been appointed and therefore the question of receiving a Report does not arise. However, the main demands of the students were the following:—

(i) Exemption from the competency examinations conducted by Director General of Mines & Safety for Surveyorship, Overmanship and Firemanship.

(ii) Reservation of seats for admission to degree course in Dhanbad School of Mines for Diploma students and starting of Part-time degree course.

(c) The strike has already been called off on the 18th September, 1968.

Clash near Monghyr

1705. SHRI VISHWA NATH PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some Sub-Inspectors and Police Constables were injured and hospitalised and property worth several thousand rupees of a circus show was looted in a clash between the Police and a section of Circus fans at a village fair at Sheikhpura about 30 miles from Monghyr (Bihar) on the 6th September, 1968;

(b) if so, the total number of the persons injured; and

(c) the total amount of the looted property, the cause of the incident and the action Government have taken in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). The Government of Bihar have reported that on 6.9.68 during a fair at village Grihinda in the jurisdiction of Sheikhpura Police Station, a mob raided a circus party camping there indulged in roudyism destroyed equipment, molested the circus artists and looted some of their belongings. The Police party who tried to prevent them were brick-batted. Five Police officials received injuries.

The looted property was estimated to be worth about Rs. 700.

A case has been registered by the local police in this connection, which is under investigation. Five persons have been arrested so far and twenty-five others have surrendered in the court.

Selection of I.A.S. Officers of U.P. Cadre for Central Government Service

1706. SHRI VISHWA NATH PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some senior I.A.S. Officers of the Uttar Pradesh cadre are in the service of the Central Government;

(b) the mode of selection for such appointment; and

(c) whether it is being done on the recommendations of, or after consultation with, the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c). Appointments of IAS Officers to posts under the Central Government are made, having regard to their suitability and seniority, from among names suggested by State Governments for deputation to the Centre.

TEACHERS WORKING UNDER DELHI ADMINISTRATION

1707. SHRI C. JANARDHANAN:
SHRI J. M. BISWAS:
SHRI INDRAJIT GUPTA:
SHRI DHIRESWAR KALITA:

Will the Minister of EDUCATION be pleased to state:

(a) the number of teachers working under the Delhi Administration who have rendered more than three years service and have still not been declared quasi-permanent; and

(b) if so, the time likely to be taken to declare these teachers as quasi-permanent?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) 737.

(b) The cases will be decided as early as possible, after completion of all the requisite formalities.

केन्द्रीय सरकार के कर्मचारियों की हड़ताल

1708. श्री विभूति मिश्र : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 19 सितम्बर, 1968 को केन्द्रीय सरकार के कर्मचारियों ने सांकेतिक हड़ताल की थी;

(ख) यदि हां, तो क्या यह हड़ताल राजनैतिक दलों के उकसाने पर की गई थी अथवा कर्मचारियों ने स्वयं की थी और इस हड़ताल के क्या परिणाम निकले; और

(ग) इस प्रकार की हड़ताल पुनः न हो सके इसके लिए सरकार द्वारा क्या ठोस कार्यवाही की गई है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) केन्द्रीय सरकारी कर्मचारियों के कुछ वर्गों ने 19 सितम्बर, 1968 को अवैध हड़ताल की थी ।

(ख) कुछ व्यक्तियों ने, जिनका सम्बन्ध राजनीतिक दलों से था, बताया जाता है कि हड़ताल के आयोजन में प्रमुख भाग लिया है ।

हड़ताल अपने आप से असफल रही क्योंकि 19 सितम्बर को ड्यटी से अनुपस्थित रहने वाले सरकारी कर्मचारियों की संख्या 10 प्रतिशत से कम थी ।

(ग) समस्त प्रश्न सरकार के विचाराधीन हैं ।

दिल्ली विश्वविद्यालय में परीक्षा के माध्य के रूप में हिन्दी का प्रयोग

1709. श्री विभूति मिश्र : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली विश्वविद्यालय में परीक्षा और शिक्षा के माध्यम के रूप में हिन्दी का प्रयोग करने के बारे में कितनी प्रगति हुई है;

(ख) क्या यह सच है कि प्रगति बहुत धीमी है; और

(ग) यदि हां, तो प्रगति की गति तेज करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) शिक्षा अथवा परीक्षा के माध्यम के रूप में हिन्दी को लागू करने के लिए, दिल्ली विश्वविद्यालय ने निम्नलिखित कदम उठाए हैं :—

(1) बी० ए० (पास) पाठ्यक्रम के विद्यार्थियों को कला और समाज-विज्ञान की संकायों के कुछ विषयों की विश्वविद्यालय स्तर की परीक्षाओं के उत्तर अंग्रेजी अथवा हिन्दी में देने की छूट दे दी है ।

(2) इन विषयों में हिन्दी में शिक्षा देने की व्यवस्था भी कर दी गई है।

(3) इतिहास और संस्कृत में बी० ए० (आनर्स) पाठ्यक्रम तथा एम० ए० (संस्कृत) के विद्यार्थियों को परीक्षा-पत्रों के उत्तर अंग्रेजी अथवा हिन्दी में देने की छूट दे दी गई है।

(ख) और (ग). विभिन्न सम्बन्धित तथ्यों पर विचार करने के बाद विश्वविद्यालय विभिन्न पाठ्यक्रमों के सम्बन्ध में परीक्षा तथा शिक्षा के माध्यम का निश्चय और कोई माध्यम विशेष कब से लागू किया जाए, इसका निर्णय करते हैं। इसलिए, इस सम्बन्ध में सरकार द्वारा कोई कदम उठाने का विचार नहीं है।

DEDUCTION FROM THE SALARIES OF SCHOOL TEACHERS IN U.P.

1710. SHRI HARDAYAL DEVGUN:
SHRI HUKAM CHAND KACHWAI:
SHRI D. N. PATODIA:
SHRI ONKAR LAL BERWA:
SHRI YESHPAL SINGH:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that an amount of Rs. 10-20 was deducted from the salaries of school Teachers in Uttar Pradesh in September this year for Congress Party Funds for the coming mid-term poll in the State;

(b) whether representations have been received from some teachers against the said high-handedness; and

(c) if so, the steps taken by Government in the matter to redress the grievances of the teachers?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Certain complaints were received alleging forcible deductions from the salaries of school teachers in Uttar Pradesh.

(b) Yes, Sir.

(c) These complaints are being enquired into.

U.N. EXPERTS FOR DEVELOPMENT OF HOTELS AND MOTELS INDUSTRY

1711. SHRI HARDAYAL DEVGUN:
SHRI K. P. SINGH DEO:
SHRI D. N. PATODIA:
SHRI B. K. DAS CHOWDHURY:
SHRI RABI RAY:
SHRI NITIRAJ SINGH CHAUDHARY:
SHRI N. R. LASKAR:
SHRI R. BARUA:
SHRI JAGESHWAR YADAV:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government have sought from the United Nations the services of experts in planning hotels and motels for the improvement of hotel industry in the country to promote tourism;

(b) whether it is also a fact that besides the United Nations, Government negotiated with some other countries also on the subject;

(c) if so, the countries with whom negotiations were held;

(d) whether the UN or any country with whom negotiations were held, have agreed to give assistance in the matter; and

(e) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) A high level U.N. team of experts on Tourism, including a hotel expert, is expected to visit India early next year to advise the Government on the improvement of tourist facilities.

(b) and (c). It is proposed to obtain expert consultancy services on hotel management and design from countries advanced in this field. Enquiries in this respect have been made in Austria, Sweden, Japan, Switzerland and West Germany. Negotiations are at present in progress with a West German firm.

(d) and (e). Details are being worked out.

MAOISTS PARTY IN MADRAS

1712. SHRI HARDAYAL DEVGUN:
SHRI K. P. SINGH DEO:
SHRI GADILINGANA GOWD:
SHRI R. K. AMIN:
SHRI R. R. SINGH DEO:
SHRI D. N. DEB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that a new India Maoists Party has been formed in Madras and has launched what is described as "Red Flag movement";

(b) Whether attention of the Central Government has been drawn to the statement made by Vice President of the Party at a Press Conference held in Madras on the 26th September, 1968; highlighting the aims and objects of the Party; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information furnished by the Madras Government a "Red Flag Movement" organised by one Shri Nanjil Selvan is propagating violent revolution as advocated by Mao Tse Tung.

(b) Yes, Sir.

(c) A close watch is being kept on the activities of the Red Flag Movement. Appropriate action under the law will be taken as and when necessary.

ACCORDING OF SPECIAL STATUS TO DELHI METROPOLITAN COUNCIL

1713. SHRI HARDAYAL DEVGUN:
SHRI NARAIN SWARUP SHARMA:
SHRI ATAL BIHARI VAJPAYEE:
SHRI JAGANNATH RAO JOSHI:
SHRI YAJNA DATT SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Administrative Reforms Commission has recommended the according of special status to the Delhi Metropolitan Council;

(b) if so what are the recommendations of the Commission;

(c) whether Government have considered the recommendations of the Commission; and

(d) if so, the reaction of Government thereto;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The Administrative Reforms Commission has not yet made any report to Government on the administration of Union Territories.

(b) to (d). Do not arise.

दिल्ली में सड़कें

1714. श्री कंवरलाल गुप्त : क्या परिवहन तथा नौवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 और 1968-69 में दिल्ली में सड़कों के लिए दिए गए अनुदानों का ब्यौरा क्या है, और यह अनुदान किन-किन सड़कों के लिए दिए गए तथा इस कार्य के लिए कितना अनुदान देने का विचार है; और

(ख) ये सड़कें कब तक पूर्ण हो जाएंगी ?

परिवहन तथा नौवहन मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). अपेक्षित सूचना के सम्बन्ध में एक विवरण सभा-पटल पर रख दिया गया है। [पुस्तकालय में रखा गया। देखिए संख्या LT—2267/68]

सरकारी क्षेत्र के होटलों का प्रबन्ध

1715. श्री कंवरलाल गुप्त :
श्री महाराज सिंह भारती :

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में सरकारी क्षेत्र के होटलों के प्रबन्ध में परिवर्तन करने का सरकार का विचार है ;

(ख) यदि हां, तो इस मामले में क्या कार्यवाही की गई है ;

(ग) क्या यह भी सच है कि दिल्ली में सरकारी होटल घाटे पर चल रहे हैं ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) और (ख) : भारत पर्यटन विकास निगम, अशोक होटल्स लिमिटेड तथा जनपथ होटल्स लिमिटेड के निदेशक मंडलों का, इन उद्यमों के समन्वित विकास की सुविधा की दृष्टि से, हाल ही में पुनर्गठित किया गया है तथा उनमें सदस्य सांझे रखे गए हैं। तीनों उद्यमों के निदेशक मंडल को दिखाने वाला एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिए संख्या LT.–2268/68]।

(ग) और (घ). चार राजकीय क्षेत्र के होटलों, यानी अशोक, जनपथ, रणजीत तथा लोधी, में से पिछले दो घाटे में चल रहे हैं क्योंकि उन्हें खोले हुए अभी तीन ही साल हुए हैं।

LACK OF INFORMATION TO STUDENTS ABOUT VARIOUS FACILITIES

1716. SHRI PREM CHAND VERMA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that there is a wide spread complaint about the lack of information to students about various facilities available for training and assistance from Government; and

(b) whether there is any publication which gives full information about the facilities available and whether any steps are taken to make such information available to students?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) No, Sir.

(b) The Ministry of Education as well as the Ministry of Labour, Employment and Rehabilitation (Directorate General of Employment and Training) have been bringing out publications which are useful to students about various facilities available for training and assistance from

Government. A list of these publications is laid on the Table of the House. [*Placed in Library. See* No. LT-2269/68.]

The Ministry of Education attends to queries from students about facilities for education in India and abroad. The Ministry also maintains an Information Library equipped with literature about universities in India and abroad. The Library is open to visitors for reference and consultation.

Some of the Indian universities have also set up Students' Advisory Bureaux/University Employment Information and Guidance Bureaux for giving guidance to local students for facilities for higher education in India and abroad, careers and employment opportunities etc.

The University Grants Commission has also set up an Information Unit which provides information on the various programmes of the Commission relating to courses of study, examinations, scholarships, fellowships, students' welfare, students' aid fund, students' amenities such as student homes, non-resident students' centres, hostels etc.

INDIAN AIRLINES CORPORATION

1717. SHRI PREM CHAND VERMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the total investment made in the Indian Airlines Corporation till the 31st March, 1968 and how much of it was equity capital and how much loan from Government and Banks;

(b) its working results during the last three years and the details of profits made or losses incurred;

(c) the expenditure incurred on purchase of spare parts during each of the last three years and the extent of foreign exchange expenditure involved;

(d) the foreign exchange earned during the last three years and on what heads it was earned; and

(e) the steps taken to improve the working of the Corporation?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The entire capital of the Indian Airlines has been invested by Government. On 31st March, 1968 it was Rs. 21,94,15,960 half of which is treated as equity Capital and the other half as loan Capital.

(b) The details of the working results during the last three years are as under:

	1965-66	1966-67	1967-68 (provisional)
		(Rupees in lakhs)	
Operating revenue	2332·70	2700·53	3473·65
Operating expenses	2331·03	2978·83	3341·09
Operating profit (+)/ loss (—) ..	1·67	—278·30	132·56
Non-operating Revenue	84·61	108·99	41·06
Non-operating expenses	53·95	254·19	211·73
Net-profit (+) loss (—)	(+)32·33	—423·50	—38·11

(c)	TOTAL Expenditure	Focign exchange content
	(Rupees in lakhs)	
1965-66	145	119
1966-67	186	124
1967-68	197	159

(d) Foreign exchange is earned on passengers and cargo carried by the Corporation. The earnings during the last three years are as follows:

	(Rs. in lakhs)
1965-66	373
1966-67	430
1967-68	689

(e) The Corporation is constantly making efforts to improve its working. Various measures such as augmentation of capacity on trunk routes and modernisation of the fleet by replacement of uneconomic aircraft are under consideration.

INDIAN TOURISM DEVELOPMENT CORPORATION

1718. SHRI PREM CHAND VERMA:
SHRI HARDAYAL DEVGUN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) when the India Tourism Development Corporation was established, its total capital and objectives;

(b) the names of members of its Board of Directors and whether its Chairman is a full time Chairman or part-time, his terms of appointment and tenure;

(c) the targets fixed for the years 1968-69 and 1969-70; and

(d) the record of its performance since its inception; and

(e) how many tourist rest houses and such other facilities have been provided by it and its main activities at present?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The India Tourism Development Corporation was established on the last October 1966 by merging the India Tourism Corporation, the Hotel Corporation of India and the India Tourism Transport Undertaking. The authorised capital of the Corporation is Rs. 5 crores and present paid-up capital Rs. 87.59 lakhs. The objectives of the Corporation are :—

(i) Construction and management of hotels, tourist bungalows, etc., in public sector at various places of tourist interest.

(ii) Provision of transport facilities to tourists.

(iii) Production and sale of tourist publicity material.

(iv) Provision of entertainment facilities to tourists by way of cultural shows, dances, music concerts, sound and light shows, etc.

(v) Provision of shopping facilities to tourists.

(b) A statement giving names of members of the Board of Directors (Annexure 'A') is laid on the Table of the House. The present Chairman is a part-time non-official. He is eligible to receive, like other non-official directors of the Corporation (other than MPs), Rs. 75/- for each meeting of the Board of Directors attended by him and travelling allowance for journeys performed in connection with the business of the Corporation which includes actual train or air fare plus Rs. 100/- for the first day and Rs. 50/- for subsequent days for incidental expenses and the daily allowance.

(c) A statement (Annexure 'B') is laid on the Table of the House.

(d) The figures of net profit of the Corporation during the last two years are :—

Year	*(Rs in Lakhs)*
1966-67	1.61
1967-68	2·17 (Provisional)*

(* The annual accounts for 1967-68 are yet to be approved by the Board of Directors and the share-holders of the Corporation).

(e) At present, the Corporation is managing on behalf of the Department of Tourism 25 tourist bungalows and restaurants, including the Laxmi Vilas Palace Hotel at Udaipur. The question of formal transfer of these properties to the Corporation by Government is under consideration.

Apart from managing the above establishments, the following are the other main activities of the Corporation :

(i) Construction of hotel at Bangalore.

(ii) Management of duty free shops at Palam and Dum Dum airports.

(iii) Management of Sound and Light show at Red Fort, Delhi.

(iv) Running of Transport Division at Delhi.

(v) Production of tourist publicity material on behalf of the Department of Tourism.

CENTRAL ROAD TRANSPORT CORPORATION

1719. SHRI PREM CHAND VERMA: Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) when was the Central Road Transport Corporation set up, its objects and how far these have been achieved;

(b) the total investment made on the Corporation up to the 31st March, 1968, how much of it was equity capital; and how much loan was raised from Government and Banks;

(c) the working results for the last three years ending on the 31st March, 1968;

(d) whether the targets fixed for 1967-68 have been achieved and, if not, by how much they have fallen short and the reasons therefor; and

(e) the targets for 1968-69 and 1969-70 and how far those are expected to be achieved?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) The Central Road Transport Organisation was set up soon after the Chinese aggression with a view to ensure maintenance of supplies and services in the Assam and North Bengal region. The Organisation was incorporated as a limited company on 6-3-1964 so that its services could be available on a permanent basis not only in Assam and West Bengal but also in any other State which might need them. The object of establishing the Company has been achieved to the extent that the company has been moving essential commodities from Calcutta to Assam and also tea, jute and other commodities from Assam and North Bengal to Calcutta. The company assisted the Railways in the movement of rail-booked cargo between New Jalpaiguri and Bagrakot/New Mal Junction, when rail communication was disrupted during the floods in North Bengal in October, 1968.

(b) The total investment in the Company, as on 31-3-1968, was Rs. 108.58 lakhs, of which the equity capital was Rs. 53.58 lakhs (including

the investment of Rs. 2.5 lakhs each by the Governments of Assam and West Bengal) and loan Rs. 55 lakhs (including the loan of Rs. 5.51 lakhs obtained by the Company from the Minerals and Metals Trading Corporation). No loan has been raised by it from any bank.

(c) The required information is given below:—

Year	*Total Receipts*	*Total Revenue Expenditure*
1965-66	Rs. 55.87 lakhs	Rs. 55.19 lakhs
1966-67	Rs. 81.37 lakhs	Rs. 89.66 lakhs
1967-68	Rs. 75.40 lakhs (Provisional)	Rs. 95.14 lakhs (Provisional)

(d) Targets for 1967-68 in terms of earnings were fixed at Rs. 82.50 lakhs. Actual earnings on the basis of provisional accounts for 1967-68 stand at Rs. 75.40 lakhs.

Reasons for shortfall in earnings are mainly as follows:—

(i) Decline in the anticipated business in Gujarat zone due to reduction of traffic in foodgrains and fertilisers. Due to easy wagon position, a substantial portion of the Gujarat triffic was allotted to the Railways.

(ii) Reduction of Railways Out-Agency business in Assam.

(e) Targets for 1968-69 in terms of earnings and expenditure are Rs. 100 lakhs and Rs. 95 lakhs respectively. These targets are under review. Targets for the year 1969-70 are under preparation.

Absorption of Qualified Engineers

1720. **SHRI S. M. BANERJEE:**
SHRI SARJOO PANDEY:
DR. RANEN SEN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether further steps have been taken to absorb the qualified engineers in various public and private undertakings;

(b) the number of those absorbed during the period from the 1st January to 15th October, 1968; and

(c) the total number of unemployed engineers as on the 1st October, 1968?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) A statement of the measures approved by the Government for creating employment opportunities for engineers was placed on the Table of the House in reply to Lok Sabha Starred Question No. 138 answered on 26th July, 1968. Central Ministries and State Governments are taking action on those lines.

(b) It is not yet possible to assess precisely the number of additional employment opportunities created. However, it may be mentioned that the training-in-industry programme of the Education Ministry has been expanded by approximately 5,000 places and engineers are being selected for training. Some State Governments have created additional posts for taking up investigatory work. Certain restrictions which had been placed on the filling of vacant posts have been removed and steps are being taken to fill vacant posts expeditiously.

(c) Precise unemployment figures are not available. Registration from time to time in the Employment Exchanges provides a very rough indication of trends in the situation. At the end of December 1967, there were approximately 7,000 graduate engineers and 28,000 diploma holders, registered. At the end of June, 1968, there were approximately 7800 graduate engineers and 29,800 diploma holders on the live registers of Employment Exchanges.

Reinstatement of Discharged U.P. Government Employees

1721. **SHRI S. M. BANERJEE:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 147 State Government employees in U.P., discharged and removed from service during the strike, have not yet been taken back inspite of the fact that the Advisory Council of U.P. had recommended their reinstatement;

(b) whether a delegation had also met him in August, 1968 in this regard; and

(c) if so, the steps taken by the Centre to get them reinstated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No such recommendation was made.

(b) Yes, Sir.

(c) The points raised by the delegation have been referred to the State Government.

SEIZURE OF PASS BOOKS OF I.A.S./I.P.S. OFFICERS

1722. SHRI S. M. BANERJEE:
SHRI D. N. PATODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Bank Pass Books of 13 Class I Officers belonging to I.A.S. and I.P.S. cadre were seized in Calcutta in September, 1968 by the West Bengal Vigilance Commission;

(b) if so, what are the charges against these Officers; and

(c) whether any action has been taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) and (c). Do not arise.

INDIA'S PARTICIPATION IN OLYMPICS

1723. SHRI GEORGE FERNANDES: Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn to the circulation of a letter accusing the Minister of State for Education, Shri Bhagwat Jha Azad, of "Trying to sabotage Indian participation in the Olympics";

(b) whether any inquiry was instituted to trace the source of the letter and, if so, what are the findings;

(c) whether he will lay a copy of the letter on the Table of the House; and

(d) what is the substance in the allegations contained in the letter?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) Yes, Sir. The result of investigations is awaited.

(c) and (d). A copy of the pseudonymous circular letter is enclosed. [*Placed in Library. See* No. LT-2271/68]. The allegations contained in the letter are baseless.

SCHOLARSHIPS IN SAINIK SCHOOL

1724. SHRI DEORAO PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of boys from the Union Territory of Delhi, admitted in the Sainik School Kunjpura (Karnal) during the year 1968, who have been granted Ministry of Home Affairs Scholarships;

(b) whether the full amount of Scholarship i.e. Rs. 2,000 for each boy has since been sent to the School in respect of each boy;

(c) whether there are any boys for whom the School has not yet received the full amount of Scholarship; and

(d) if so, their number and the reasons for not transmitting the full amount of Scholarship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Sixteen.

(b) Full amount of scholarship, i.e. Rs. 2,000 plus Clothing Allowance of Rs. 300 for 1968—session has been sanctioned for all these boys by the Ministry. The amount will be drawn by the Principal from the concerned Treasury.

(c) No, Sir.

(d) Does not arise.

दिल्ली में नेहरू की मूर्ति

1725. **श्री रघुबीर सिंह शास्त्री :**
श्री दी० चं० शर्मा :
श्री वेणीशंकर शर्मा :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नई दिल्ली में स्वर्गीय जवाहर लाल नेहरू की मूर्ति लगाने का प्रस्ताव है; और

(ख) यदि हां, तो इसके प्रयोजन के लिए कौन सा स्थान चुना गया है और उस पर कितना धन व्यय करने का प्रस्ताव है ?

गृह-कार्य मंत्रालय में उप मंत्री (श्री के० एस० रामास्वामी) : (क) तथा (ख). विजय चौक के समीप एक ऊंचे स्थान पर स्वर्गीय पंडित जवाहरलाल नेहरू की मूर्ति लगाने के एक प्रस्ताव पर कुछ समय पहले विचार किया गया था किन्तु इस प्रस्ताव पर आगे कार्यवाही नहीं की गई क्योंकि स्थान उचित नहीं समझा गया था ।

बेरोजगार इंजीनियरों के लिए रोजगार

1726. **श्री प्रकाशवीर शास्त्री :**
श्री क० मि० मधुकर :
श्री शिवकुमार शास्त्री :
श्री स्वतन्त्र सिंह कोठारी :
श्री महाराज सिंह भारती :
श्री रघुबीर सिंह शास्त्री :
श्री बे० कृ० दासचौधरी :
श्री रामकृष्ण गुप्त :
श्री श्रीधरन :
श्री गार्डिलिंगन गौड :
श्री यज्ञदत्त शर्मा :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) बेरोजगार इंजीनियरों की बेरोजगारी को दूर करने सम्बन्धी योजना का क्रियान्विति में, जिस पर विचार किया जा रहा था, क्या प्रगति हुई है;

(ख) कितने बेरोजगार इंजीनियरों को रोजगार दिलाया गया है; और

(ग) क्या सरकार का विचार राज्य सरकारों से सिफारिश करने का है कि वे राज्य में बेरोजगार इंजीनियरों के लिए रोजगार की व्यवस्था करने के लिए गुजरात राज्य द्वारा बनाई योजना के समान योजनाएं बनाएं ?

गृह-कार्य मंत्रालय में उप मंत्री (श्री के० एस० रामास्वामी) : (क) तथा (ख). सरकार ने मई, 1968 में इंजीनियरों के लिए अतिरिक्त रोजगार के अवसरों की उत्पत्ति के लिए जो विभिन्न उपायों के अपनाने का निश्चय किया था उसके परिणाम-स्वरूप उत्पन्न हुए ऐसे अतिरिक्त अवसरों की ठीक-ठीक संख्या अभी निर्धारित करना सम्भव नहीं है । फिर भी, यह बताया जा सकता है कि शिक्षा मंत्रालय को उद्योग में प्रशिक्षण योजना में लगभग 5,000 स्थान बढ़ाये गए हैं और प्रशिक्षण के लिए इंजीनियरों का चयन किया जा रहा है । कुछ राज्य सरकारों ने अनुसन्धानात्मक कार्य के लिए अतिरिक्त पदों का सृजन किया है । कुछ प्रतिबन्ध जो केन्द्रीय सरकार में रिक्त पदों को भरने पर लगाए गए थे, हटा लिए गए हैं और रिक्त पदों को शीघ्र भरने के लिए कदम उठाए जा रहे हैं ।

(ग) उक्त योजना इंजीनियरों तथा तकनीशनों को लघु औद्योगिक एककों को स्थापित करने के लिए एक वित्तीय सहायता की योजना है । औद्योगिक विकास तथा कंपनी कार्य मंत्रालय ने गुजरात सरकार द्वारा तैयार की गई योजना पर विचार किया है और इसे मुख्यतः राज्य बैंक योजना जो उत्पादन में अनुभवी बेरोजगार इंजीनियरों तथा तकनीशनों के लिए है, उसी योजना का ही विस्तार पाया है ।

औद्योगिक विकास तथा कम्पनी कार्य मंत्रालय ने अभी हाल में इंजीनियरों तथा तकनीशनों को लघु उद्योग स्थापित करने के लिए वित्तीय सहायता की एक व्यापक योजना बनाई है और उसे एक आदर्श योजना के रूप में समस्त राज्य सरकारों को राज्य योजनाओं में सम्मिलित करने के लिए भेजा है।

19 सितम्बर, 1968 को सरकारी सम्पत्ति का नष्ट किया जाना

1727. श्री प्रकाशवीर शास्त्री :
श्री शिव कुमार शास्त्री :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को कुछ तथ्यों का पता चला है जिस से यह संकेत मिलता है कि 19 सितम्बर, 1968 को, जिस दिन केन्द्रीय सरकारी कर्मचारी सांकेतिक हड़ताल पर थे, सरकारी सम्पत्ति को तोड़-फोड़ तथा नष्ट-भ्रष्ट करने की योजना थी;

(ख) यदि हां, तो उसमें कौन-कौन से संगठन तथा दल मुख्यतया सम्बद्ध थे; और

(ग) क्या उन्हें कुछ राज्यों में विशेषतया तोड़-फोड़ की कार्यवाही करने के लिए उच्च स्रोतों से कोई सहायता प्राप्त हुई थी ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) सरकार के पास 19 सितम्बर, 1968 को सरकार की सम्पत्ति को नष्ट करने और तोड़-फोड़ करने की योजना के बारे में कोई सूचना नहीं है। फिर भी, कुछ राज्यों में छुट-फुट मामलों के ऐसे समाचार मिले हैं जिनमें तोड़-फोड़ का सन्देह है।

(ख) और (ग). प्रश्न नहीं उठता।

अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के अभ्यर्थियों के लिए हिन्दी आशुलिपिकों के पद आरक्षित करना

1728. श्री टी० पी० शाह :
श्री राम सिंह अयरवाल :
श्री भारत सिंह चौहान :

क्या शिक्षा मंत्री 14 जून, 1967 के अतारांकित प्रश्न संख्या 2463 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उन पांच आशुलिपिकों के बाद, गृह-कार्य मंत्रालय के वर्तमान आदेशों के अनुसार ऐसे पद भविष्य में अनुसूचित जातियों तथा अनुसूचित आदिम जतियों के अभ्यर्थियों के लिए आरक्षित किए जाएंगे; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) जी हां, गृह-कार्य मंत्रालय के वर्तमान आदेशों के अनुसार ऐसे पद भविष्य में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के अभ्यर्थियों के लिए आरक्षित किए जाएंगे।

(ख) प्रश्न नहीं उठता।

राष्ट्रीय शिक्षा संस्था

1729. श्री टी० पी० शाह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1962-63 से चल रही विज्ञान प्रतिभा अनुसंधान योजना के अन्तर्गत, जो भावी वैज्ञानिक चुने गए और राष्ट्रीय शिक्षा संस्था के विज्ञान विभाग द्वारा प्रायोजित किए गए हैं, उनकी संख्या क्या है;

(ख) अब तक इस योजना पर कितनी धन-राशि खर्च हो चुकी है; और

(ग) अब तक इस संस्था द्वारा कितने वै ।निक तैयार किए गए हैं और देश के किन-किन स्थानों पर विभिन्न हैसियत में वे सेवा कर रहे हैं ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) यह योजना 1963-64 शिक्षा वर्ष से आरम्भ हुई है, छात्रवृत्ति के लिए अब तक चुने गए उम्मीदवारों की संख्या 1,766 है। और उन उम्मीदवारों की संख्या जिन्होंने छात्रवृत्ति लेना आरम्भ किया 1,123 है ।

(ख) 55,18,400 रुपए ।

(ग) अभी तक कोई नहीं । छात्र अभी पढ़ रहे हैं। इस योजना की अवधि लम्बी है, अर्थात् बी० एस० सी० 3 वर्ष, एम० एस०-सी० 2 वर्ष और डाक्टरेट कुछ वर्ष ।

गजेटियर [illegible]

1730. श्री [illegible] रायण स्वरू[illegible] :
श्री [illegible] सिंह :
श्री [illegible] :
श्री [illegible] राव जो[illegible] :
श्री स[illegible] :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दस वर्षों में भारत के सभी जिलों के गजेटियर तैयार करने तथा इनको प्रकाशित करने के बारे में 1955 में निर्णय किया गया था;

(ख) यदि हां, तो पृथक्-पृथक् कितने गजेटियर तैयार तथा प्रकाशित किए गये हैं और विलम्ब के क्या कारण हैं;

(ग) क्या यह भी सच है कि रांची जिले के गजट को 1966 में प्रकाशन के लिए भेजा गया था और यदि हां, तो क्या वह छप गया है;

(घ) इम्पीरियल गजेटियर के चार भागों के पुनरीक्षित संस्करण को किस तारीख तक तैयार तथा मुद्रित किया जाना है; और

(ङ) गजेटियर का कौन सा भाग अब तक छप चुका है और शेष के कब तक छप जाने की सम्भावना है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) इम्पीरियल तथा जिला गजेटियरों को संशोधित करने का निर्णय भारत सरकार द्वारा 1955 में लिया गया था किन्तु योजना को केवल 1958 में ही कार्यान्वित किया जा सका जब कि केन्द्रीय गजेटियर एकक स्थापित किया गया था । राज्यों और संघीय क्षेत्रों को कार्य प्रारम्भ करने के लिए राज़ी करने में काफी समय लगा । कुछ राज्य जैसे जम्मू और काश्मीर और नागालैण्ड तथा नेफा, गोआ, दमन और दिव के संघीय क्षेत्र तो यह कार्य आरम्भ करने के लिए केवल हाल ही में सहमत हुए हैं । इसके अलावा, भारतीय तथा ज़िला गजेटियरों का प्रकाशन, 1961 की जन-गणना शामिल करने के लिए स्थगित कर दिया था, जो केवल 1963-64 में उपलब्ध हुई ।

(ख) 330 तथा जिला गजेटियरों में से, 134 के मसौदों को पूरा कर लिया गया है, जिनमें से 116 को प्रकाशन के लिए केन्द्र ने अनुमोदित कर दिया है । इनमें से 68 प्रकाशित हो चुके हैं । तथा शेष प्रकाशन के विभिन्न स्तरों पर हैं। इस प्रकार एक-तिहाई से अधिक योजना पहले ही पूरी हो चुकी है । जिला गजेटियरों के संशोधन की जिम्मेदारी मुख्यत: राज्य सरकारों की है। केन्द्रीय गजेटियर एकक राज्यों के कार्य को केवल समन्वय करता है । वास्तव में आयोजना आयोग ने इसके कार्य को राज्य क्षेत्र में स्थानांतरित करने का निश्चय किया है ।

(ग) रांची जिले के गजेटियर के मसौदे का एक भाग राज्य सरकार द्वारा 1966

में प्रेस में भेजा गया था । यह अभी तक प्रकाशित नहीं हुआ है क्योंकि कुछ तकनीकी विषयों के बारे में समाज कल्याण विभाग की राय मांगी गई है ।

(घ) कृपया उपर्युक्त (क) का उत्तर देखें ।

(ङ) भारत के गजेटियर का प्रथम खण्ड 'कन्ट्री एण्ड पिपिल' पहले ही प्रकाशित हो चुका है । इसकी पांच हजार प्रतियां कुछ महीनों में बिक गई थीं । इसे पुनः-मुद्रित किया जा रहा है । इस खण्ड के कुछ अध्यायों को, जैसे धर्म, भाषाएं, लोग, प्रकृति विवरण और सामाजिक संरचना, जो जनता को ज्यादा आकर्षित करते हैं, पुस्तिकाओं के रूप में अलग से प्रकाशित किया जा रहा है । द्वितीय खण्ड "हिस्ट्री एण्ड कल्चर" का अन्तिम रूप से सम्पादन हो चुका है और यह प्रेस में भेजने के लिए तैयार है । तृतीय खण्ड "इकानामिक स्ट्रक्चर एण्ड एकटीवीटीज" और चौथे खण्ड, "एडमिनिस्ट्रेशन एण्ड पब्लिक वेलफेयर" के अधिकतर अध्याय लेखकों से प्राप्त हो गए हैं और उनका सम्पादन किया जा रहा है । योजना के चौथी पंचवर्षीय आयोजना के दौरान पूरी होनें की सम्भावना है ।

OCCUPANCY IN ASHOKA *HOTELS* LTD., NEW DELHI

1731. SHRI D. N. PATODIA:
SHRI K. LAKKAPPA:
SHRI HARDAYAL DEVGUN:
SHRI A. SREEDHARAN:
SHRI SRADHAKAR SUPAKAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that far from showing any improvement, the occupancy in Ashoka Hotel has shown deterioration and the present occupancy is of about 25 per cent of its total capacity; and

(b) if so, the organisational changes effected to cut down the losses and to make the premier public sector hotel profit oriented?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No, Sir. The occupancy in Ashoka Hotel never deteriorated to 25 per cent. The present position (during the first fifteen days of November 1968) is that 56 per cent of the beds and 78 per cent of the rooms have been occupied.

(b) Efforts continue to improve the organizational structure and operation efficiency of the hotel.

AIRCRAFT FOR I.A.C.

1732. SHRI D. N. PATODIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a team of technical experts of I.A.C. has submitted its report about the type of aircraft to complement the Caravelle fleet;

(b) whether a difference of opinion has cropped up over the implementation of the recommendation of the team; and

(c) if so, the recommendations made by the team and the points of difference?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). A team of officers comprising the Assistant General Manager and two Engineering Officers were deputed by the Indian Airlines to evaluate different types of aircraft. They submitted their report to the Corporation and expressed preference for Boeing 737. The report was examined by the Board of Directors who constituted a Sub-committee for this purpose and secured the assistance of the technical experts of the Directorate General Civil Aviation and the General Manager, Hindustan Aircraft Limited. Taking all relevant aspects, technical as well as economic into consideration, the Sub-committee recommended in favour of DC-9-40. This recommendation was unanimously accepted by the Board of Directors of the

Indian Airlines who have submitted their proposal to Government accordingly. The proposal of the Corporation is now under Government's consideration.

GRANT TO GANDHI VIDYA MANDIR, GANPATRAI RASIWASIA COLLEGE, CHARKHI DADRI

1733. SHRI RAM KISHAN GUPTA: Will the Minister of EDUCATION be pleased to state:

(a) whether any application has been received from the Gandhi Vidya Mandir, Ganpatrai Rasiwasia College, Charkhi Dadri, asking for Grant from the University Grants Commission for the construction of staff bungalows; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) The University Grants Commission has accepted the proposal of the college for the construction of 12 staff quarters subject to the condition that the completion documents for the construction of the Principal's bungalow, agreed to earlier by the Commission, are furnished.

CONSTRUCTION OF CALICUT AIRPORT

1734. SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:
SHRI K. M. ABRAHAM:
SHRIMATI SUSEELA GOPALAN:
SHRI C. K. CHAKRAPANI:
SHRI E. K. NAYANAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have taken any final decision regarding the construction of Calicut Airport;

(b) if so, the nature thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). Government have agreed in principle to construct an aerodrome for Calicut—at a site near Karipur. Estimates for land acquisition and construction of an aerodrome at Calicut are under preparation. Further action will be taken on receipt of the estimates and finalization of financial provision in the Fourth Plan.

AMOUNT ALLOTTED FOR PARADEEP PORT DURING FOURTH PLAN

1735. SHRI CHINTAMANI PANIGRAHI: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether any amount has been allotted for the development of Paradeep Port in the Fourth Plan; and

(b) if so, how does this allocation compare with the allocation of funds for the other major ports during the Fourth Plan?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) and (b). The Fourth Five Year Plan proposals for the development of major ports including Paradip Port are under examination.

CONSTRUCTION OF NATIONAL HIGHWAYS AND ROADS OF ECONOMIC IMPORTANCE IN ORISSA

1736. SHRI CHINTAMANI PANIGRAHI: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the sum of Rs. 77.20 lakhs which was allotted to Orissa during 1967-68 for the construction of National Highways has been fully utilised;

(b) if so, the results achieved; and

(c) whether any sums were allotted for the development of village roads and State roads of economic importance and, if so, the details thereof?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) Against an allotment of Rs. 34.58 lakhs, a sum of Rs. 34.26 lakhs was utilised by the State Government.

(b) The information is being collected from the State Government and will be laid on the Table of the Sabha, when received.

(c) A grant of Rs. 2.00 lakhs to the Government of Orissa was sanctioned by the Government of India during 1967-68 for the development of State Roads of Inter-State or Economic Importance. This amount was intended for expenditure on the work of construction of the Badkello bridge near Kanaktara on the Jharsuguda-Madhya Pradesh road. No sum was allotted by the Government of India during 1967-68 for village roads as the report on the expenditure incurred by Orissa on rural roads and the aid required by them were received in August 1968 only.

ANCIENT MONUMENTS IN ORISSA

1737. SHRI CHINTAMANI PANIGRAHI : will the Minister of EDUCATION be pleased to state :

(a) whether the ancient monuments in Orissa are in a state of neglect now-a-days;

(b) what is the number of ancient monuments in Orissa which are under protection and of those under repairs;

(c) whether Government are aware that an ancient temple of finest architecture in the Mala areas in Ranpur in District Puri is falling to pieces as the attention of the Archaeological Department has not been drawn to it;

(d) what is the total amount sanctioned for repairs of the ancient monuments in Orissa during 1967-68 and 1968-69; and

(e) what is the programme for 1968-69 in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) The Centrally protected monuments in the State which alone are the direct concern of the Central Government have been maintained in a good state of preservation.

(b) There are 63 Centrally protected monuments and sites in Orissa and 13 of them are under repairs during the current financial year.

(c) There is no Centrally protected temple in those areas and no case of such a temple falling in ruins has come to this Ministry's notice.

(d) 1967-68 .. Rs. 40,600
1968-69 .. Rs. 64,284

(e) The following repair works are included in the current year's conservation programme :—

(1) Sun Temple, Konarak, District puri ..	Rs. 3,000
(2) Megheshwar Temple, Bhubaneshwar .. District Puri.	Rs. 2,000
(3) Asokan Rock Edict, Dhauli, District .. Puri.	Rs. 1,000
(4) Minor Shrine in the premises of Lingaraj Temple, Bhubaneshwar, District Puri.	Rs. 600
(5) Asokan Rock Edict, Jaugada District Ganjam.	Rs. 800
(6) Varahi Temple, Chaurasi, District Puri. ..	Rs. 350
(7) Chausath Yogini Temple, Hirapur District Purli. ..	Rs. 250
(8) Monastery No. I at Ratnagir, District Cuttack. ..	Rs. 3,150
(9) Nilamadhava Temple Gandharadhi, District Phulbani. ..	Rs. 2,850
(10) Sidheshwar Temple, Gandharadhi, District Phulbani.	Rs. 3,000
(11) Sun Temple, Konark District Puri.	1,000
(12) Baital Deul Temple, Bhu baneshwar .. .. .. (Chemical Preservation) District Puri.	1,500
(13) Parvati Temple in the compound of Lingaraj Temple, Bhubaneshwar, District Puri (Chemical Preservation)	Rs. 2,000

GENERAL GARGO BERTH AT PARADEEP PORT

1738. SHRI CHINTAMANI PANIGRAHI:
SHRI SRADHAKAR SUPAKAR:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the proposal for construction of a general cargo berth at the Paradeep Port has been finalised;

(c) if so, when the construction is likely to begin?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) and (b). The proposal is still under examination.

GANDAK BRIDGE IN BIHAR

1739. SHRI MADHU LIMAYE: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Gandak Bridge Project in Bihar has made any progress;

(b) if so, the details thereof,

(c) the reasons for the delay in the execution of the project;

(d) the outlay so far made;

(e) the total likely outlay of the project; and

(f) the time by which the Bridge would be opened for traffic?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) and (b). Yes, Sir. The guide bunds, costing about Rs. 245 lakhs, have been completed. Work on the well foundations is in progress, total sinking done so far being 1011 ft.

(c) There has been some slow progress in the sinking of the wells, because of the hard starta met with.

(d) and (e). The total outlay upto 31st March, 1968 is Rs. 317.69 lakhs. Subject to the actual physical progress at site, the outlay during the next three years is estimated at Rs. 106.5 lakhs.

(f) By the end of 1970, as estimated by the State P.W.D. at present, depending upon the rate of further progress of the foundation work.

DEMAND FOR SEPARATE MUSLIM MAJORITY DISTRICT IN KERALA

1740. SHRI MADHU LIMAYE:
SHRI OM PRAKASH TYAGI:
SHRI RAM GOPAL SHALWALE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Muslim League has demanded a separate Muslim majority district called Moplastan in Kerala;

(b) whether it is also a fact that they have demanded the establishment of a border commission for this purpose;

(c) if so, whether the Kerala State Government have consulted the Centre on this point; and

(d) the reactions of the Government of India in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The State Government have reported that the Muslim League has neither demanded a separate muslim majority district called Moplastan nor the establishment of a border commission for this purpose.

(c) No, Sir.

(d) The creation of new districts is a matter within the competence of the State Government.

INSTITUTION OF CRIMINAL CASES AGAINST POLITICAL OPPONENTS BY GILL MINISTRY

1741. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Gill Ministry in Punjab had instituted a number of criminal cases against its political opponents;

(b) whether any steps have been taken by Government to withdraw such cases, if so, details thereof; and

(c) whether it is also a fact that the Gill Ministry had transferred a number of officers on grounds other than administrative and if so, the steps taken to remedy the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). In a Memorandum submitted to the President by certain opposition leaders of Punjab, some allegations of the nature mentioned in parts (a) and (c) of the question have been made. The matter is under examination.

Creation of Post of a High Court Judge in Punjab

1742. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Punjab and Haryana High Court has recommended the creation of another post of a High Court Judge for the purposes of supervision and inspection of the subordinate courts;

(b) if so, the reaction of Government thereto and the steps taken, if any, in this regard; and

(c) whether such practice has been followed by any other High Court in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) One post of Additional Judge has been created for the Punjab and Haryana High Court.

(c) The Central Government in consultation with the Chief Justice of India suggested to the State Governments strengthening of the High Courts by creation of an additional post of a Judge for each High Court, so that the Chief Justice and his colleagues could spare more time for inspection of courts and for general superintendence. Apart from Punjab and Haryana High Court, a post of an Additional judge has been sanctioned for Calcutta High Court on this basis. In case such a proposal is received from any other High Court it will be considered on its merits.

Lottery in Punjab

1743. SHRI SHRI CHAND GOYAL:
SHRI YASHPAL SINGH:
SHRI ONKAR LAL BERWA:
SHRI BIBHUTI MISHRA:
SHRI RAM AVTAR SHARMA:
SHRI NARENDRA KUMAR SALVE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Punjab Government has drawn a lottery for raising funds for development works of the State;

(b) the estimated amount which the State has been able to collect through the lottery;

(c) whether complaints have been received regarding serious allegations and irregularities regarding the lottery; and

(d) if so, whether Government propose to hold an enquiry into the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes; Sir.

(b) The amount which the State Government has collected through the first lottery is as under:—

(i) Gross collections—12.42 lakhs.

(ii) Net collection—9.32 lakhs.

(c) No such complaints were received by the State Government.

(d) Question does not arise.

Naxalbari type activities in Bihar

1744. SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI YJNA DATT SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Naxalbari type of trouble embroiled the village in Mahari block of Muzaffarpur District and other parts of Bihar in September this year; and

(b) if so, the nature and extent of the trouble and what effective steps have been taken by Government to eliminate such trouble from these

parts of Bihar in particular and from the country in general?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Some incidents of forcible cutting of crops by the followers of extremists have been reported from village Manikaharkesh of Mushahari Block of Muzaffarpur district. The incidents are localized in three or four villages near about Muzaffarpur town. The State Government have stated that the incidents that have occurred so far cannot be compared with any movement of the Naxalbari type. 8 cases have been instituted in connection with different incidents and 23 persons have been arrested. Preventive action under Section 107 Cr. P.C. is also being taken against 12 persons.

Lathi Charge by the Police on Press Employees in Delhi

1745. SHRI A. SREEDHARAN:
SHRI J. B. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that on the 3rd August, 1968, the police lathi charged Press employees in Delhi;

(b) if so, whether the Delhi Union of Journalists and Delhi Press Reporter's Association demanded an inquiry into the lathi charge; and

(c) if so whether Government have instituted any inquiry to probe into the alleged police excesses?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Government have seen press reports to this effect.

(c) In view of reply given to part (a), this dose not arise.

Racket in Dollar Travellers' Cheques

1746. SHRI B. K. DASCHOWDHURY:
SHRI N. R. LASKAR:
SHRI D. N. PATODIA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that recent arrests of some foreigners with their Indian collaborators have led to the discovery of biggest racket in dollar traveller cheques in recent times;

(b) if so, whether the hotels are the worst sufferers in this regard;

(c) if so, the steps taken to check such activities of the foreigners: and

(d) the number of arrests made and the countries to which these persons belong?

THE MINISTER OF TOURISM & CIVIL AVIATION (DR. KARAN SINGH): (a) to (d). Attention is invited to the answer given to Unstarred Question No. 761 on the 15th November, 1968. As stated therein, two persons had been arrested by the Delhi Police recently—one an Irish national and the other an Indian national—in connection with the encashment of 21 American Express dollar travellers' cheques of the face value of $ 3,700. The case is under investigation. No other case of this nature has been reported.

Central Reserve Police in Assam

1747. SHRI HEM BARUA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that more than three battalions of the Central Reserve Police are at present stationed in Assam;

(b) if so, the reasons for stationing these battalions there; and

(c) whether they are expected to function under the State Government or under the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The Government of Assam asked for these battalions for augmenting their own police force for preserving security and maintaining law and order in the State.

(c) These battalions are functioning under the operation control of the State Government.

वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग

1748. **श्री राम सिंह आयरवाल :** क्या **शिक्षा** मंत्री 2 अगस्त, 1968 के तारांकित प्रश्न संख्या 292 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालय स्तर की प्रामाणिक पुस्तकें तैयार करने तथा उनके प्रकाशन के लिए वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग के भावी दायित्व के बारे में निर्णय कर लिया गया है;

(ख) यदि हां तो क्या निर्णय किया गया है; और

(ग) यदि, नहीं तो विलम्ब के क्या कारण हैं ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) से (ग) प्रादेशिक भाषाओं में पुस्तकों के निर्माण के बड़े-बड़े कार्यक्रम अब जो राज्य सरकारों द्वारा कार्यान्वित किए जा रहे हैं, उनको ध्यान में रखते हुए, यह प्रश्न विचाराधीन है कि आया भविष्य में इस मामले में आयोग की जिम्मेदारी मुख्य रूप से ऐसे संदर्भ पुस्तकें तथा मानक ग्रंथों के निर्माण तक ही सीमित कर दी जाए, जिनकी राज्य सरकारों द्वारा निर्माण नहीं किए जाने की सम्भावना है ।

केन्द्रीय हिन्दी निदेशालय तथा वैज्ञानिक और तकनीकी शब्दावली आयोग में अनुसंधान सहायक

1749. **श्री राम सिंह आयरवाल :** क्या **शिक्षा** मंत्री केन्द्रीय हिन्दी निदेशालय तथा वैज्ञानिक और तकनीकी शब्दावली आयोग में अनुसंधान सहायकों के बारे में 2 अगस्त, 1968 के अतारांकित प्रश्न संख्या 2290 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या विभागीय पदोन्नति समिति की इस बीच बैठक हुई है और यदि हां, तो क्या उसकी सिफारिशों को क्रियान्वित किया गया है; और

(ख) यदि हां, तो विलम्ब के क्या कारण हैं और इस मामले में कितना समय लगने की सम्भावना है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) और (ख). जी, नहीं । विभागीय पदोन्नति समिति की बैठक बुलाने के सम्बन्ध में अभी तक संघ लोक सेवा आयोग के साथ बातचीत चल रही है ।

DISBURSEMENT OF BOOK GRANTS IN RANCHI DISTRICT

1750. SHRI KARTIK ORAON: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the book grant and pre-Matriculation Scholarship amounting to Rs. 3,000 meant for all children of the block, were paid only to two R. C. Mission Schools at Deogaon and Saru Bera of Palkat Block Development office of Ranchi District;

(b) if so, the reasons therefor; and

(c) what action Government propose to take against the officers concerned and to recover the amount wrongfully paid?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) to (c). The information is being collected and will be laid on the Table of the House.

CADRE OF THE INDIAN SERVICE OF ENGINEERS

1751. SHRI KARTIK ORAON:
SHRI SRADHAKAR SUPAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a proposal under consideration for the creation of a cadre of the Indian Service of Engineers, in line with other All India Service cadres; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The details are contained in the Memorandum laid on the Table of the House. [*Placed in Library. See* No. LT-2272/68]. Various proposals contained therein are yet to be finalised in consultation with the State Governments and the Union Public Service Commission.

FORCIBLE COLLECTION OF FUNDS FOR CONGRESS

1752. SHRI BHOGENDRA JHA:
SHRI S. M. BANERJEE:
SHRI SHRI CHAND GOYAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have got the information as reported in the *Patriot* of the 26th September, 1968 about the allegations made at Lucknow by the President, All India Federation of Primary School Teachers' Organisation that forcible collection for the Congress election fund is made in Uttar Pradesh through the media of Presidents of Zila Parishads;

(b) whether in Badaun about Rs. 80,000 have thus been collected by imposing a levy of Rs. 20 to Rs. 30 from each teacher;

(c) whether Government propose to accept the demand for judicial enquiry for this and, if not, the reasons therefor; and

(d) whether similar complaints have also been received from the Districts of Hardoi, Azamgarh and Gonda?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have seen the news-item in the *Patriot* of 26th September, 1968.

(b) The complaints received in this regard are being inquired into by the State Government.

(c) There is no need for a judicial inquiry, as the matter is already being looked into by the State Government.

(d) Yes, Sir.

MURDER OF HARIJANS IN U.P.

1753. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons belonging to the Scheduled Castes killed, injured or tortured in Uttar Pradesh since the advent of the President's rule in the State;

(b) whether such incidents are much more in number and virulence than those that occurred during similar length of period prior to the President's rule;

(c) if so, the reasons for the increase and the steps taken to give relief and compensation to the victims and to bring the culprits to book; and

(d) other preventive measures adopted in this connection.

THE MINISTER OF STATE IN THE MINISTRY OF HOFE AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). Facts are being ascertained from the State Government.

TOURISTS VISITING GUJARAT

1754. SHRI NARENDRA SINGH MAHIDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there has been any decline in the number of tourists who visited Gujarat during the last three years;

(b) if so, the reasons therefor: and

(c) the remedial steps taken or proposed to be taken in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The figures reported by the State Government do not indicate any decline in the number of foreign tourists visiting Gujarat during the last three years.

(b) and (c). Do not arise.

TOURIST CENTRES IN GUJARAT

1755. SHRI NARENDRA SINGH MAHIDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the total amount allotted to the Gujarat State for developing tourist centres in that State during the Fourth Plan; and

(b) the details of the programmes in respect thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Two schemes, namely, (i) Porbander-Veraval complex and (ii) Ahmedabad complex in Gujarat have been proposed in the Fourth Five Year Plan of the Central Department of Tourism. It is also proposed to mount a Son-et-Lumiere spectacle at Sabarmati. Financial and other details of the schemes are still to be worked out. In addition, a sum of Rs. 1.15 lakhs is proposed to be set apart for the completion of the Tourist Bungalow at Sabarmati Ashram.

Apart from this, a sum of Rs. 50 lakhs has been proposed for allotment to the State Government for developing tourist centres in Gujarat. A statement giving details of these schemes is laid on the Table of the House. [*Placed in Library. See* No. LT-2273/68.]

विदेशी हथियारों और गोला बारूद का बरामद होना

1757. **श्री हुकम चन्द कछवाय :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू और कश्मीर, राजस्थान, पश्चिम बंगाल, आसाम, नागा पहाड़ियों और नेफा क्षेत्रों से भारी मात्रा में विदेशी हथियार और गोला बारूद बरामद हुआ है;

(ख) यदि हां, तो 1 जनवरी, 1965 से अब तक इन क्षेत्रों से बरामद किये गये हथियारों और गोला बारूद का ब्योरा क्या है; और

(ग) इस सम्बन्ध में गिरफ्तार किये गये भारतीय और विदेशी नागरिकों की संख्या कितनी कितनी है और उनके विरुद्ध क्या कार्यवाही की गई है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ग). सम्बन्धित अवधि में नेफा में कोई विदेशी हथियार या गोला बारूद बरामद नहीं हुआ है। अन्य क्षेत्रों के सम्बन्ध में सूचना एकत्रित की जा रही है और प्राप्त होने पर सदन के सभा-पटल पर रख दी जाएगी।

नागाओं तथा मिजो लोगों के साथ मुठभेड़

1758. **श्री हुकम चन्द कछवाय :**
श्री राम स्वरूप विद्यार्थी :
श्री भारत सिंह चौहान :
श्री हरदयाल देवगुण :
श्री नाथू राम अहिरवार :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 अगस्त, 1968 से आज तक विद्रोही नागाओं तथा मिजो लोगों और सीमा सुरक्षा दल तथा भारतीय सेना के बीच कितनी बार मुठभेड़ हुई;

(ख) उन मुठभेड़ों के परिणामस्वरूप कितने नागा तथा मिजो विद्रोही गिरफ्तार किये गये और कितने मारे गये;

(ग) इन मुठभेड़ों में हमारे कितने सैनिक मारे गये; और

(घ) इस अवधि में उन विद्रोही नागाओं तथा मिज़ो लोगों से छीने गये शस्त्र तथा गोला बारूद का ब्योरा क्या है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क), (ख) और (घ). अगस्त, 1968 से अभी तक सुरक्षा दलों के नागा और मिजो विद्रोहियों के साथ 127 मुठभेड़ों के समाचार प्राप्त हुए हैं। इन मुठभेड़ों में 119 मिजो विद्रोही मारे गये और 20 पकड़े गये। कोई नागा विद्रोही पकड़ा या मारा नहीं गया। इस अवधि में जब्त किये गये हथियार व गोला बारूद में एक राइफल और कुछ गोलियां आदि हैं जिन पर विदेशी मार्के हैं।

(ग) सुरक्षा दलों के पांच कर्मचारी मारे गये हैं।

पाकिस्तानी जासूस

1759. श्री हुकम चन्द कछवाय : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पंजाब में कुछ पाकिस्तानी गुप्तचर गिरफ्तार किये गये हैं;

(ख) यदि हां, तो उस राज्य में 1962 से अब तक कितने पाकिस्तानी गुप्तचर पकड़े गये हैं और उनके विरुद्ध क्या कार्यवाही की गई है;

(ग) वहां पर गिरफ्तार किये गये पाकिस्तानी गुप्तचरों में कितनी महिलायें, पाकिस्तानी सेना के जवान तथा अधिकारी हैं; और

(घ) इस समय भारतीय जेलों में कितने पाकिस्तानी गुप्तचर हैं?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान्।

(ख) 1962 से पंजाब में 73 पाकिस्तानी जासूस गिरफ्तार किये गये। कानून के अन्तर्गत उनके विरुद्ध उपयुक्त कार्यवाही की गई।

(ग) कुछ नहीं।

(घ) सभी राज्य सरकारों और संघ राज्य क्षेत्रों (सिवाय जम्मू व काश्मीर) से यह सूचना प्राप्त हुई है कि अभी 79 ऐसे व्यक्ति जेल में हैं।

भारत में गिरफ्तार किये गये पाकिस्तानी तथा चीनी गुप्तचर

1760. श्री हुकम चन्द कछवाय : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1962 से अब तक भारत के विरुद्ध जासूसी करने के आरोप में कितने पाकिस्तानी तथा चीनी गुप्तचर काश्मीर, पंजाब, आसाम, नागालैण्ड तथा बंगाल में गिरफ्तार किये गये हैं;

(ख) उनमें महिला गुप्तचर कितनी हैं; और

(ग) इन जासूसों के विरुद्ध क्या कार्यवाही की गई है?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री के० एस० रामास्वामी) : (क) से (ग). पंजाब, आसाम, नागालैण्ड और पश्चिम बंगाल राज्यों से सम्बन्धित एक विवरण सदन के सभा-पटल पर रखा जाता है। प्रत्येक मामले में कानून के अधीन उचित कार्यवाही की गई। जम्मू और काश्मीर के सम्बन्ध में सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर यथासमय रख दी जाएगी।

विवरण

क्रम संख्या	राज्य का नाम	जनवरी 1962 से अब तक गिरफ्तार किये गये पाकिस्तानी और चीनी जासूसों की संख्या	उनमें स्त्रियों की संख्या
1.	पंजाब	73	शून्य
2.	आसाम	15	1
3.	नागालैण्ड	शून्य	शून्य
4.	पश्चिम बंगाल	64	1

EARNINGS FROM TOURISM

1761. SHRI R. K. AMIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that earnings from tourism have fallen since the devaluation of Rupee;

(b) if so, to what extent it is due to devaluation; and

(c) the effect of devaluation on tourist trade?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No, sir. There is no reason to believe that the earnings from tourism has fallen since the Devaluation of the Rupee.

(b) Does not arise.

(c) While an assessment of the precise effects of Devaluation on the Tourist trade must await a detailed survey, one of the effects is the increase in the number of tourists.

AHMEDABAD AIRPORT

1762. SHRI R. K. AMIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any plan to develop the Ahmedabad airport so as to make it suitable for landing of jet and supersonic planes in future;

(b) if so, the details thereof; and

(c) if not, whether Government propose to consider this matter in view of Ahmedabad's proximity to Pakistan borders?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). The aerodrome is already suitable for regular use by Caravelle type of jet aircraft and also for occasional use by Boeing 707 and other jet aircraft of similar performance. There is no proposal to make it suitable for supersonic planes.

(c) Development of a Civil aerodrome is based mainly on civil air transport requirements.

AGITATION BY DELHI SHOPKEEPERS

1763. SHRI MANIBHAI J. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that shopkeepers in Delhi had started an agitation against the lawful action taken by the Delhi Police during September, 1968;

(b) whether the illegal encroachment on the public places by unlicensed hawkers and petty-shopkeepers has been got vacated;

(c) if not, the reasons therefor and the action taken against those arrested in this connection; and

(d) whether this agitation was politically motivated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). Some shopkeepers and vendors had started agitation against their challan under the Police Act and Bombay Police Act for illegal encroachment on public land. Some encroachments in certain areas have been removed. Action to remove the encroachments is continuing. When the agitation was called off, the arrested persons were released. The agitationists were led by some members of some of the political parties.

INVENTION OF CHEAP SOLAR WATER HEATER BY CENTRAL BUILDING RESEARCH INSTITUTE

1764. SHRI MANIBHAI J. PATEL:
SHRI R. K. AMIN:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Central Building Research Institute has invented a cheap Solar water heater;

(b) if so, the details thereof;

(c) the cost of its manufacture and the period in which one unit can be manufactured; and

(d) whether it will be manufactured for commercial purposes?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir. The Central Building Research Institute, Roorkee has developed a low cost solar water heater.

(b) A Statement is attached.

(c) The manufacturing cost is estimated to be nearly Rs. 600/- per Unit which may be less if produced on a large scale. It can be manufactured in about a month's time.

(d) The process has been communicated to the National Research Development Corporation for its commercial production.

Statement

The Solar water heater Unit is easy to make from local materials. It simply consists of two collectors of sun rays and an insulated tank. The absorber consists of a blackened aluminium sheet of 28 gauge attached to a network of parallel galvanised iron pipes of 19 mm dia. such that there is a good thermal contact between the tubes and the plate. It is housed in a cover box of heat insulating material and having a glass window for allowing the Sun's radiation to fall on the blackened plate. The absorber is oriented due south at an angle equal to (Latitude angle + 15°) for winter use.

This absorber is connected to the storage tank, kept at a certain height; cold water at the bottom of the tank flows down to the absorber. Heated water rises to the top of the tank because of its lower density. This automatic circulation—thermosyphon as it is technically known—starts a little after sunrise and stops when the Sun goes down.

On cloudy days or when the load is more than the design value, thermostatically controlled immersion heater fixed to the tank can be pressed into service.

PRIZE TO INDIAN DANCE TROUPE

1765. SHRI MANIBHAI J. PATEL: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the National Iranian Television Prize was recently awarded to an Indian Dance Troupe;

(b) if so, the name of the troupe and when this troupe visited Iran;

(c) whether there was a competition from various countries invited by the Iranian Government; and

(d) if not, the occasion on which this prize was awarded?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

The Indian Dance Troupe was given one of the four prizes awarded by the Government T.V. for outstanding dance performances.

(b) The Kathakali troupe of Kerala Kalamandalam, Cheruthuruthy (Kerala) which visited Iran from 1st to 16th September, 1968.

(c) As far as the Ministry is aware, there was no formal competition.

(d) The prize was awarded at the time of 2nd Shiraz Festival held in the month of September, 1968.

ENQUIRY REPORT ON GAUHATI RIOTS

1766. SHRI YAJNA DATT SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the one-man Commission of Enquiry appointed by Government to enquire in to the Republic Day disturbances in Gauhati has submitted its report;

(b) if so, the findings thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir. The State Government have extended the date of submission of Report by the Commission till December 31, 1968.

(b) and (c). Do not arise.

USE OF HINDI IN BIHAR GOVERNMENT OFFICES

1767. SHRI VALMIKI CHOUDHARY:

SHRI RAMAVTAR SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that the present regime in Bihar under President's rule has been frequently flouting the policy decision taken by the erstwhile popular Government of Bihar to adopt Hindi as the official Language at all levels Tehsil, District and State; and

(b) if so, the steps that had been taken by the said popular Government to adopt and enforce their deci-

sion before the imposition of President's rule and in what specific spheres and for what purposes Hindi has now ceased to be used by the present regime?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The policy decision, regarding the use of Hindi for state official purposes, taken by the erstwhile popular Govt. in Bihar have not been modified in any manner by the present Govt. However, recent reports indicated a downward trend in the use of Hindi and consequently instructions have been issued to implement the earlier decision.

वाराणसी में बाबतपुर हवाई अड्डा

1768. **श्री निहाल सिंह :** क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वाराणसी में बाबतपुर हवाई अड्डे के विस्तार का कोई प्रस्ताव है; और

(ख) यदि हां, तो कृषकों से कितनी भूमि अर्जित करने का विचार है और उन्हें प्रति एकड़ कितना प्रति कर दिया जायेगा?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) वाराणसी (बाबतपुर) में मौजूदा धावन-पथ को अधिक मजबूत बनाने का कार्य चालू है, ताकि इसे अधिक बड़े विमानों के उपयोगी बनाया जा सके। इस धावन-पथ को और अधिक लम्बा करने के एक प्रस्ताव पर उसे चौथी पंचवर्षीय योजना में सम्मिलित करने की दृष्टि से विचार किया जा रहा है। यदि यह कार्य चौथी योजना में सम्मिलित हो गया तो इसे इस को दी जाने वाली प्राथमिकता के आधार पर प्रारम्भ कर दिया जायेगा।

(ख) इस प्रयोजन के लिये जितने भू-क्षेत्र के अभिग्रहण की आवश्यकता होगी उसका हिसाब लगाया जा रहा है। यदि भूमि का अभिग्रहण किया गया तो मुआवजे की दर राज्य सरकार के लैण्ड एक्विज़िशन आफिसर द्वारा निर्धारित की जायेगी।

HOTEL INDUSTRY IN PRIVATE SECTOR

1769. SHRI K. P. SINGH DEO:
SHRI D. N. DEB:
SHRI CHANDRA SEKHAR SINGH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government had assured the Federation of Hotels and Restaurant Association of India about their intention to encourage the Private sector to built and run hotels in the country;

(b) whether it is also a fact that Government now propose to give priority to the hotel industry in the public sector;

(c) if so, the reasons for the change in Government's policy and its likely effect on the hotel industry in the private sector; and

(d) the benefits likely to be derived by Government as a result thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (d). Government would welcome construction of hotels by the private sector. No, priority in this respect has been given to the public sector except in regard to hotels at airports. The need for hotel accommodation is so great that there is ample scope both for the public and the private sector to put in their best efforts in this respect.

CONSULTATION WITH STATE GOVERNMENTS BEFORE PROMULGATION OF ORDINANCE

1770. SHRI K. P. SINGH DEO:
SHRI D. N. DEB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the statement made by the Deputy Chief Minister of Madhya Pradesh in an exclusive interview with the U.N.I. appearing in the Indian Express dated the 30th September, 1968, stating that the Centre

should consult the State Governments before promulgating any Ordinance which the State Governments are expected to enforce;

(b) whether any other State Government have expressed a similar view;

(c) if so, the State Government which hold similar views; and

(d) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c). Chief Minister, Kerala has also sugested that the State should have been consulted before the issue of Essential Services Maintenance Ordinance, 1968.

(d) Consultation with State Governments prior to the issue of an Ordinance relating to matters concerning Central Government employees was not considered necessary.

उत्तर प्रदेश में बहगाई (इस्लामपुर) सड़क

1771. **श्री ओम प्रकाश त्यागी :** क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) रामपुरा से होकर बहगाई (जिला मुरादाबाद, उत्तर प्रदेश) से इस्लामपुर जाने वाली सड़क का निर्माण न किये जाने के क्या कारण हैं;

(ख) क्या सरकार को इस बात की जानकारी है कि यह एक महत्वपूर्ण सड़क है और यह सड़क न होने के कारण जनता को भारी कठिनाई का सामना करना पड़ रहा है तथा सरकार के विरुद्ध जनता में बड़ा रोष है; और

(ग) यदि हां, तो सरकार का यह सड़क कब तक बनाने का विचार है?

परिवहन तथा नौवहन मंत्री (डा० वि० के० आर० वि० राव) : (क) से (ग). अपेक्षित सूचना राज्य सरकार से एकत्रित की जा रही है और यथा समय सभा पटल पर रख दी जाएगी।

आसाम में गैर-सरकारी सेनाओं का गठन

1772. **श्री ओम प्रकाश त्यागी :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में आसाम में कई गैर-सरकारी सेनायें बनी हैं;

(ख) यदि हां, तो ऐसी सेनाओं की संख्या कितनी है और उन्हें किन-किन क्षेत्रों में बनाया गया है;

(ग) क्या सरकार ने आकस्मिक ही इतनी सेनाओं के बनने की जांच की है; और

(घ) यदि हां, तो वे कारण क्या हैं और उन्हें दूर करने के लिये क्या कार्यवाही की गई है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (घ). राज्य सरकार द्वारा दी गई सूचना के अनुसार लचित सेना, बाण सेना, चिलाराई फौज, जुबक सेना, भारतीय क्रान्तिकारी परिषद्, आजाद हिन्द यूनाइटेड फ्रन्ट, भारत सेना और कामरूप सेना जैसे कई दल संकीर्ण तथा राष्ट्र-विरोधी भावना व्यक्त करने वाले पर्चे तथा इश्तहार प्रचालित करते हुए दृष्टिगोचर हुए हैं। अब तक की गई जांच से मालूम होता है कि ये नियमित सदस्यों वाले संगठित निकाय नहीं हैं। राज्य सरकार के अनुसार ये दल आर्थिक तथा औद्योगिक क्षेत्र में नैराश्य जैसे अनेक तत्वों तथा गैर-असमियों द्वारा कथित स्वार्थसाधन के कारण उत्पन्न हुए हैं। राज्य सरकार ऐसे दलों की गतिविधियों पर कड़ी निगरानी रख रही है निवारक विरोध अधिनियम के अन्तर्गत प्रतिकूल गतिविधियों के सन्देह में कई व्यक्ति गिरफ्तार भी किये गये थे।

अमरीका तथा ब्रिटेन में बस गए भारतीय वैज्ञानिक

1773. **श्री ओम प्रकाश त्यागी :**
श्री शिव चन्द्र झा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) अमरीका और ब्रिटेन में ऐसे डाक्टरों, इंजीनियरों और अध्यापकों की संख्या कितनी है कि जो या तो वहां पर नौकरी कर रहे हैं और या उन देशों के स्थायी नागरिक बन गये हैं ;

(ख) क्या सरकार ने उन्हें वापिस भारत बुला कर उनके ज्ञान को देश के लिए लाभप्रद बनाने का कोई प्रयास किया है;

(ग) यदि हां, तो क्या प्रयास किये गये हैं; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा मंत्री (डा० त्रिगुण सेन): (क) ठीक-ठीक आंकड़े उपलब्ध नहीं हैं।

(ख) सरकार ने उन्हें देश में वापिस बुलाने के लिए विभिन्न कदम उठाए हैं।

(ग) वैज्ञानिक तथा तकनीकी कामियों को भारत लौटाने की सुविधा देने के लिए गए प्रयासों को लोक सभा में 26-4-1968 को उत्तर दिए गए तारांकित प्रश्न संख्या 1479 के (ख) और (ग) भाग के उत्तर में पहले ही दिया जा चुका है।

(घ) प्रश्न नहीं उठता।

बम्बई तथा अन्य स्थानों में माओ साहित्य

1774. **श्री ओंकार लाल बेरवा :**
श्री राम गोपाल शालवाले :
श्री यशपाल सिंह :
श्री क० प्र० सिंह देव :
श्री सीता राम केसरी :
श्री गार्डिनिंगन गौड :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बम्बई तथा देश के अन्य भागों में माओ के उपदेश वाला साहित्य बड़े पैमाने पर बांटा जा रहा है; और

(ख) यदि हां, तो सरकार ने इस प्रकार के साहित्य को चोरी छिपे लाने और इसके बांटने पर रोक लगाने के लिये क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्याचरण शुक्ल) : (क) ऐसे साहित्य का बड़े पैमाने पर बांटा जाना ध्यान में नहीं आया है।

(ख) केवल ऐसे साहित्य के प्रकाशनों का वितरण विद्यमान कानून के अन्तर्गत दण्डनीय नहीं है। किन्तु जहां प्रकाशन के ऐसे वितरण से भारत की क्षेत्रीय एकता तथा प्रभुता का विरोध होता है वहां कानून के अन्तर्गत उचित कार्यवाही की जा सकती है।

CALCUTTA TRAMWAY COMPANY

1775. **SHRI GANESH GHOSH:**
SHRI JYOTIRMOY BASU:
SHRI B. K. MODAK:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether Government have examined the Report of the Commission appointed to go into the working of the Calcutta Tramway Company;

(b) if so, the decision taken thereon;

(c) whether it is a fact that the Calcutta Tramway Company has remitted about Rs. 9 lakhs to London in March and May, 1967 and transferred considerable sums from the special reserve account to shareholders account;

(d) whether Government have enquired into the matter; and

(e) if so, the findings thereof and the action taken thereon?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) The Government of West Bengal have examined the Report in consultation with the Calcutta Tramway Company.

(b) Among other matters, a phased programme on the lines of the recommendations of the Commission, has been drawn up to restore the operational efficiency of the Company. Steps have been taken to reduce the gap between the income and the expenditure of the Company by exercising economy in the use of materials and employment of personnel. An Engineer from the State Public Works Department has been deputed to the Company.

The State Government is considering the reconstitution of the Tramways Advisory Committee, with experts, as well as the appointment of a Railway Engineer. The recommendation of the Commission regarding an increase in fares is also under the active consideration of the State Government.

(c) Yes, Sir.

(d) and (e). The various irregularities committed by the Company, as pointed out by the Enquiry Commission in its report, will be taken up by the State Government at the time of determining the final purchase price. The State Government do not propose taking any legal action at present for such illegal transfer of money abroad, keeping in view also that the settlement of the matter in a court of law may take considerable time and may complicate a settlement of the deal of purchase.

AMERICAN ACADEMY, VARANASI

1776. SHRIMATI SUSEELA GOPALAN:
SHRI MOHAMMAD ISMAIL:

Will the Minister of EDUCATION be pleased to state:

(a) the functions of the American Academy, Varanasi;

(b) the names of persons with their profession, who are in the managing Board of the Academy;

(c) whether it is a fact that Rewa Palace, Varanasi which was donated to the Banaras Hindu University has been rented to the American Academy;

(d) if so, the terms and conditions of renting the palace; and

(e) the reasons for renting it?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) The declared objective of the Academy is to promote studies and higher research in art and archaeology of South Asia.

(b) The Managing Board of the Academy is American Committee for the History of South Asian Art with its headquarters at the University of Chicago. A statement showing the names of the members with their profession is laid on the Table of the House. [*Placed in Library. See* No. LT-2274/68.]

(c) Yes, Sir.

(d) The palace has been rented at Rs. 1,500/- per annum. The electric and additional water charges plus additional taxes, if any, are also to be paid by the Academy. The repair and renovation of the building to be done by the Academy at its own cost. Structural erections of a permanent nature will belong to the University and no compensation will be paid for such changes.

The lease of the palace expired in the first week of November, 1968. The University has since decided not to extend the lease and has given six months notice to the Academy to vacate the palace.

(e) The palace could not be usefully utilised as a hostel for the students on account of its distance from the University and was therefor rented.

REPORT OF DAYAL COMMISSION ON RANCHI AND HATIA RIOTS

1777. SHRI MOHAMMED IMAM:
SHRI JYOTIRMOY BASU:
SHRI RAMAVATAR SHASTRI:
SHRI UMANATH:
SHRI DHIRESWAR KALITA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the report submitted by the Dayal Commission of Inquiry which was set up to enquire

into the Communal disturbances at Ranchi and Hatia;

(b) if so, whether Government have examined the report;

(c) the decisions taken thereon; and

(d) if not, when the examination is likely to be completed and the reason for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). The report of the Commission of Inquiry in respect of the disturbances at Ranchi-Hatia is under examination. As there are a number of recommendations concerning the State Governments and different Ministries of the Government of India, the examination of the report will take some more time.

दिल्ली में पोलीटेक्निक के छात्रों को छात्रवृत्तियां देना

1778. **श्री निहाल सिंह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1968-69 में दिल्ली में विभिन्न पोलीटैक्निकों में छात्रवृत्तियों के लिये कितने आवेदन-पत्र प्राप्त हुए ; और

(ख) प्रत्येक पोलीटैक्निक में अल्प आय वर्ग से, योग्यता एवं साधन के आधार पर छात्रवृत्तियों के लिये अनुसूचित जातियों और पिछड़ी जातियों से, अलग-अलग कितने आवेदन-पत्र प्राप्त हुए ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा आजाद) : (क) 112।

(ख) विवरण सभा पटल पर रख दिया गया है।

विवरण

छात्रवृत्ति का नाम	प्राप्त आवेदन-पत्रों की संख्या			
	जी० बी० पंत पोलिटेक्निक	पूसा पोलिटैक्निक	काश्मीरी गेट पोलिटैक्निक	वीमेन्स पोलिटैक्निक
1. योग्यता एवं आय छात्रवृत्ति			कुछ नहीं (आवेदन-पत्र अर्ध-सत्रीय परीक्षाओं के निकट दिसम्बर में आमंत्रित किए जाते हैं)	
2. अनुसूचित जाति/कबीले छात्रवृत्तियां .	8	17	19	1
3. निम्न आय छात्रवृत्तियां .	12	42	13	कुछ नहीं

पोलीटेक्निकों में बैचलर आफ टेक्नोलोजी के लिए सुविधाएं

1779. **श्री निहाल सिंह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में किन-किन पोलीटेक्निकों में इंजीनियरिंग में डिप्लोमा प्राप्त करने के बाद विद्यार्थियों के लिये बैचलर आफ टेक्नोलोजी पाठ्यक्रम पढ़ाने की सुविधायें हैं ;

(ख) क्या राजधानी में स्थित पोलीटेक्निकों में भी ऐसी सुविधायें उपलब्ध हैं;

(ग) यदि नहीं, तो क्या राजधानी में विद्यार्थियों के लिये यह सुविधा प्रदान करने का प्रस्ताव सरकार के विचाराधीन है;

(घ) यदि नहीं, तो इसके क्या कारण हैं; और

(ङ) यदि उपरोक्त भाग (ग) का उत्तर स्वीकारात्मक हो तो राजधानी में विद्यार्थियों को यह सुविधा कब तक उपलब्ध किये जाने की संभावना है ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा आजाद) : (क) से (ङ). देश के किसी भी पोलिटेक्निक में जिसमें राज-

धानी के पोलिटेक्निक भी शामिल हैं, डिग्री पाठ्यक्रमों की सुविधाएं नहीं हैं। राजधानी में, दिल्ली इंजीनियरी कालेज डिप्लोमाधारियों के लिए अशंकालिक आधार पर बी० टेक० डिग्री चला रहा था जिसे 1967-68 से बन्द कर दिया गया है। इस पाठ्यक्रम को पुन: चलाने के प्रस्ताव को, इंजीनियरों में वर्तमान बेरोजगारी तथा डिग्री पाठ्यक्रमों तक ही प्रवेश सीमत रखने की आवश्यकता को देखते हुए, अभी स्थगित रखा गया है।

PRO-PAKISTANI SLOGANS IN SRINAGAR

1780. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether pro-Pakistani slogans were raised in Srinagar on or about 29th September, 1968 at an industrial Exhibition held near the Secretariat there; and

(b) if so, the number of persons involved and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government of Jammu and Kashmir have no reports of such slogans being raised on 29th September, 1968.

(b) Does not arise.

P.M's VISIT TO SOUTH AMERICA

1781. DR. KARNI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the expenditure incurred on the special plane chartered for the Prime Minister's visit to South America; and

(b) the other expenditure borne by the Indian Exchequer in that connection?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) An expenditure of Rs. 3,47,000 was incurred on chartering plane for journeys New York/Rio de Janeiro/Port of Spain/New York and Bogota/Caracas.

(b) The information is being collected and will be laid on the Table of House.

FIRE IN GANDHI GROUND

1782. SHRI VISHWA NATH PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Ram Lila celebrations in Gandhi Ground, Delhi and in one more places ended on a sad note on the 1st October, 1968 when many persons including some women and children were injured in mishaps due to fire in Ram Lila; and

(b) if so, the total number of such injured persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). On 1st October 1968, there was only one incident of outbreak of fire in Gandhi Ground, behind Hardinge Library, where Ram Lila was being celebrated according to the Delhi Fire Service. Police report shows that 24 persons received injuries.

होटलों के विकास के लिए ऋण

1783. श्री मोलहू प्रसाद :
श्री को० सूर्यनारायण :
श्री देवकी नन्दन पाटोदिया :

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या होटलों के विकास के लिये 5 करोड़ रुपये की राशि नियत की गई है और उसके लिये ऋण देने की प्रक्रिया निर्धारित की गई है; और

(ख) होटल स्थापित करने के लिये किन-किन व्यक्तियों ने ऋण लेने के लिये पर्यटन विभाग को आवेदन पत्र भेजे हैं, और उनका विचार देश में किन स्थानों पर होटल स्थापित करने का है?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) चौथी पंचवर्षीय योजना के दौरान होटलों के विकास के लिए ऋण प्रदान करने के लिये 7.5 करोड़ रुपये की

व्यवस्था करने का एक प्रस्ताव विचाराधीन है. 1968-69 में इस प्रयोजन के लिए 50 लाख रुपये की राशि की व्यवस्था की गई है। इन ऋणों को प्रदान करने के लिए क्रिया-विधि के विषय में अनुदेश 15 नवम्बर, 1968 को लिखित प्रश्न संख्या 890 के उत्तर के साथ सभा-पटल पर रखे जा चुके हैं।

(ख) निम्नलिखित से आवेदन पत्र प्राप्त हुए हैं :—

कम्पनी का नाम	प्रस्तावित होटल का स्थान
1. कर्ण एन्टरप्राइजेज (प्रा०) लि० .	हैदराबाद
2. मयूर होटल्स (प्रा०) लि० . .	नई दिल्ली
3. रत्त-दीन (प्रा०) लि०	कलकत्ता
4. रिट्ज कान्टीनेन्टल होटल्स लि० .	कलकत्ता
5. मैसर्स एस० पी० जायसवाल एस्टेट (प्रा०) लि०	कलकत्ता
6. पीयम होटल्स (प्रा०) लि०	बम्बई
7. फरियाम होटल्स (प्रा०) लि० .	बम्बई
8. बीरेन राय ट्रस्ट .	कलकत्ता
9. इंडियन होटल्स कम्पनी लि० .	बम्बई
10. होटल चिल्का प्रा० लि०	कलकत्ता

उत्तर प्रदेश सरकार के सरकारी आदेश

1784. **श्री मोलहू प्रसाद :** क्या गृह-कार्य मंत्री 9 अगस्त, 1968 के अतारांकित प्रश्न संख्या 3344 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि यद्यपि उत्तर प्रदेश में 25 फरवरी, 1968 से राष्ट्रपति का शासन लागू है तथापि लोक सभा के सदस्यों की प्रार्थना पर ऐसे आदेशों की प्रतियां सभा-पटल पर न रखने के क्या कारण हैं जो राज्य विधान सभा के सदस्यों की प्रार्थना पर विधान सभा के सभा-पटल पर रखे जाते हैं?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : 9 अगस्त, 1968 को अतारांकित प्रश्न संख्या 3344 के दिये गए उत्तर ने इस सम्बन्ध में वैधिक आवश्यकताओं को स्पष्ट किया। किसी विशिष्ट सरकारी आदेश को सदन के सभा पटल पर रखे जाने के निवेदन पर लोक सभा के प्रक्रिया-नियमों तथा संसदीय कार्यप्रणाली के अनुसार ध्यानपूर्वक विचार किया जाएगा।

उत्तर प्रदेश के जूनियर हाई स्कूल

1785. **श्री मोलहू प्रसाद :** क्या शिक्षा मंत्री उत्तर प्रदेश में जूनियर हाई स्कूलों के बारे में 23 अगस्त, 1968 के अतारांकित प्रश्न संख्या 5269 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच जानकारी प्राप्त कर ली गई है;

(ख) यदि हां, तो उसका ब्योरा क्या है ; और

(ग) यदि नहीं, तो इतना अधिक विलम्ब होने का क्या कारण है?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आज़ाद) : (क) जी हां।

(ख) योजना संख्या 9 के अधीन 90 गैर-सरकारी जूनियर हाई स्कूल चलाए जा रहे हैं। इन स्कूलों में से किसी में भी अध्यापकों के सरकारी स्कूलों के वेतन-मानों के अनुसार वेतन-मान नहीं दिये जाते

हैं। सरकार ने उक्त स्कूलों के प्रबन्धकों को कोई आदेश जारी नहीं किये हैं और न कोई वैकल्पिक उपाय विचाराधीन है।

(ग) प्रश्न नहीं उठता।

उत्तर प्रदेश में जेलें

1786. **श्री मोलहू प्रसाद** : क्या गृह-कार्य मंत्री उत्तर प्रदेश में जेलों के बारे में 26 जुलाई, 1968 के अतारांकित प्रश्न संख्या 1119 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार से इस बीच अपेक्षित जानकारी एकत्रित कर ली गई है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो बिलम्ब के क्या कारण हैं ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री के० एस० रामास्वामी) : (क) जी हां, श्रीमान्।

(ख) तथा (ग). अपेक्षित सूचना का एक विवरण सदन के सभा-पटल पर रखा जाता है। [**पुस्तकालय में रखा गया। देखिये** संख्या LT-2275/68]

"क्राइसिस इन इंडिया" नामक पुस्तक में अपमानजनक लेख

1787. **श्री रामावतार शर्मा** :
श्री एस० एम० जोशी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान रोनल्ड सेगल की "क्राइसिस इन इंडिया" नाम की पुस्तक में उस लेख की ओर दिलाया गया है जो कि छत्रपति शिवाजी के प्रति अपमान जनक है ; और

(ख) यदि हां, तो उक्त लेख को निषिध घोषित करने के लिए सरकार क्या कार्य-वाही कर रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान्।

(ख) इस पुस्तक के विदेशी संस्करण की प्रतियों का भारतवर्ष में आना 1965 में रोका गया था। अभी हाल में प्रकाशित एक संस्करण की महाराष्ट्र सरकार द्वारा जांच की जा रही है।

वृद्धावस्था को रोकने के सम्बन्ध में अनुसंधान

1788. **श्री देवराव पाटिल** : क्या शिक्षा मंत्री यह बताने के कृपा करेंगे कि :

(क) क्या बनारस हिन्दू विश्वविद्यालय ने वृद्धावस्था को रोकने संबंधी कोई अनु-संधान आरम्भ किया है ;

(ख) क्या अमरीका सरकार ने इस परियोजना के लिये 2.20 लाख रुपये का अनुदान दिया है; और

(ग) इस सम्बन्ध में वाराणसी में किये गये अध्ययन प्रयोगों के क्या परिणाम निकले हैं ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) "स्तनधारियों में जरण प्रक्रिया के सम्बन्ध में जीव रासाय-निक अध्ययन" नाम एक अनुसंधान परि-योजना बनारस हिन्दू विश्वविद्यालय के प्राणिविज्ञान विभाग में चलाई जा रही है।

(ख) परियोजना को पी० एल० 480 निधि में से 2,88,950 रुपए के अनुदान से चलाया जा रहा है।

(ग) परियोजना केवल जुलाई, 1968 में आरम्भ की गई है और अभी समय नहीं हुआ है कि किसी निष्कर्ष पर पहुंचा जा सके।

उत्तर प्रदेश में नर बलि

1789. **श्री देवराव पाटिल :**
श्री रघुवीर सिंह शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री सीताराम केसरी :
श्री हिम्मतसिंहका :
श्री राम सेवक यादव :
श्री ओंकर लाल बेरवा :
श्री रा० बरुआ :
श्री गोपाल साबू :
श्री राम गोपाल शालवाले :
श्री यशपाल सिंह :
श्री य० अ० प्रसाद :
श्री भोगेन्द्र झा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जुलाई, 1968 में पूर्वी प्रदेश के देवरिया जिले में "लाल" गांव में एक बारह वर्षीय हरिजन बालक की बलि दी गई थी;

(ख) क्या यह सच है कि एक व्यक्ति ने उस बालक को भोजन के लिये घर पर बुलाया था और वहां उस लड़के की बलि दी गई ;

(ग) क्या यह उस घर में तीसरी बलि थी; और

(घ) यदि हां, तो इस बारे में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) (क), (ख) और (घ). राज्य सरकार से प्राप्त सूचना के अनुसार संक्षेप में तथ्य इस प्रकार हैं। 6 जुलाई, 1968 को एक जवान हरिजन लड़का झाब्बड़ अन्य दो लड़कों के साथ जिला देवरिया के लार ग्राम में कपिलदेव लाल के मकान के निकट खेल रहा था। कपिलदेव, उसका भाई रामपतिलाल और [उसका लड़का विद्यासागर झाब्बड़ को मकान में ले गये। अन्य लड़के जो झाब्बड़ के साथ खेल रहे थे, खेलते रहे। कुछ समय के पश्चात् इन लड़कों ने मकान के अन्दर से झाब्बड़ की चीखें सुनीं। बताया जाता है कि उन्होंने एक खिड़की में से झांका और देखा कि कपिलदेव, रामपति और विद्यासागर झाब्बड़ को पकड़े हुए हैं और एक लम्बे चाकू से उसका गला काट रहे हैं। ये लड़के सहायता मांगने के लिए चिल्लाये और इस प्रकार उन्होंने कुछ पड़ोसियों का ध्यान आकर्षित किया। उनमें से एक ने पुलिस स्टेशन में सूचना दी। स्टेशन अफसर फौरन स्थल पर आया और उसने दरवाजे खुलवाये। झाब्बड़ का मृत शरीर लोहे के सन्दूक से बरामद किया गया। रामपति, कपिलदेव और उसकी स्त्री शिवकुमारी को स्थल पर गिरफ्तार कर लिया गया। विद्यासागर बच निकला किन्तु उसने 15 जुलाई, 1968 को स्वयं को न्यायालय के सुपुर्द कर दिया। हत्या का एक मामला थाने में दर्ज किया गया और आरोप-पत्र संबंधित न्यायालय में 7 सितम्बर, 1968 को प्रस्तुत कर दिया गया। जांच से पता चला है कि देवी को प्रसन्न करने के लिये लड़के की बलि दी गई थी।

(ग) जी नहीं, श्रीमान्।

शिक्षा सम्बन्धी सलाहकार तालिका की सिफारिशें

1790. **श्री देवराव पाटिल :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को चौथी योजना में राष्ट्रीय शिक्षा नीति के बारे में योजना आयोग द्वारा नियुक्त शिक्षा सलाहकार तालिका की सिफारिशें प्राप्त हो गई हैं; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) जी हां।

(ख) विवरण सभा-पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT. 2276/68]

DEVELOPMENT OF MINOR PORTS IN ANDHRA PRADESH

1791. SHRI M. S. MURTY: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Central Government had sanctioned any loan to the Andhra Pradesh Government for the developmental works in minor ports during the period from 1966-67 to 1968-69;

(b) if so, the amount sanctioned yearwise; and

(c) if not, the reasons therefor?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) 1966-67—Rs. 4.39 lakhs.
1967-68—Rs. 3.67 lakhs.
1968-69—Rs. 4.79 lakhs.

(c) Does not arise.

DEVELOPMENT OF MINOR PORTS

1792. SHRI M. S. MURTI:
SHRI RAM AVTAR SHARMA:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether some of the Chief Ministers have suggested to treat the minor ports' development works as centrally sponsored schemes and to grant loans for the purpose;

(b) if so, when this procedure will come into force; and

(c) if not, the reasons therefor?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) to (c). At the 2nd Minor Ports' Conference held in June, 1968, it was decided that during the Fourth Five Year Plan period, one port in each maritime State should be selected for development under Centrally Sponsored Schemes, keeping in view its traffic potential etc. The list of Centrally Sponsored Schemes for the Fourth Five Year Plan, which, *inter-alia*, included Minor Port Development, was approved by the Committee of the National Development Council on the 13th September, 1968. The Fourth Five Year Plan commences on 1st April, 1969.

MANGALORE HARBOUR PROJECT

1793. SHRI LOBO PRABHU: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the estimated income from the Mangalore Harbour Project on its completion in 1972;

(b) the interest payable on the investment on the Port and the connected Railway line in 1972;

(c) whether the loss of income and the liability of the interest does not make it necessary to find the resources necessary according to the plan; and

(d) if so, whether expenditure of only Rs. one crore is consistent with such a plan and with the unemployment of the Designs Division and partial unemployment of the Works Division?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) and (b). The Mangalore Port is expected to handle a traffic of about 27.10 lakh tonnes on completion. Based on this estimated traffic, the Port is expected to earn a gross revenue of about Rs. 261.80 lakhs. The estimated operational expenditure is about Rs. 109.00 lakhs. The interest on capital outlay works out to Rs. 125.93 lakhs (@ 5¾% on Rs. 21.90 crores).

As regards the Railway, it is presumed that the Hon. Member is referrin to the Hassan-Mangalore Rail link. So far as this link is concerned, the Ministry of Railways have indicated that the estimated cost of the Rail link is Rs. 23.73 crores and the interest payable in 1972 will amount to Rs. 130.41 lakhs.

(c) and (d). Provision of funds for the Project is being made in the light of the resources available.

POSTING OF GOVERNMENT OFFICIALS

1794. SHRI LOBO PRABHU: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 403 on the 2nd August, 1968 and state:

(a) whether in view of the admitted necessity and the general possibility of political pressures on officials, through postings and promotions, what objections have Government, first that the posting of an official is not disturbed during the normal period without the concurrence of the immediately superior officer and in the case of the State Government of the State Public Service Commission or the Central Government;

(b) in view of the varying importance and condition of amenities and emoluments of different postings, what objections have Government to a right of appeal to the Service Commission by an aggrieved officer;

(c) in view of the higher emoluments of service at the Centre, whether Government would maintain a Select List for such deputations on the same procedure as it maintains Lists for Selection Posts and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Postings and transfers of Central Government employees are made on grounds of public interest. Promotions are made in accordance with the rules and regulations. Concurrence of the immediate superior officers will not always be possible nor is it necessary as postings and transfers have to be made keeping in view the needs of administration. The exigencies of administration may require postings and transfers of persons to meet the immediate needs and the disturbance even before they complete their normal tenure may be sometimes inevitable.

Regarding the State Governments employees, the State Governments are exclusively competent to deal with postings and transfers of their employees and the Government of India cannot interfere in the matter.

(b) Posting of an individual to a specific post cannot constitute a service grievance so long as it does not involve demotion in rank or loss of pay to which he is otherwise entitled. When the service rights are affected, there is a normal machinery for redressing such grievances. In the circumstances, the question of granting Government servants a right of appeal to Service Commission on the ground that a particular post is not important or carries lesser emoluments or amenities does not arise.

(c) Selections of officers for deputation from various cadres for appointment to posts under the Centre are made on the basis of suitability from among officers made available by various cadre authorities.

उत्तर प्रदेश में सोनाई में पुलिस चौकी

1795. श्री निहाल सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मथुरा जिले (उत्तर प्रदेश) के सोनाई गांव के चारों ओर 40,000 की आबादी है परन्तु उस गांव में कोई पुलिस चौकी नहीं स्थापित की गई है कि जबकि उस गांव में पुलिस चौकी स्थापित करने की दृष्टि से पिछले दो वर्षों में पूछताछ की गई थी; और

(ख) इस बात को ध्यान में रखते हुए कि इस गांव से पुलिस स्टेशन 7 मील की दूरी पर है और आपातकाल में लोगों को बड़ी कठिनाई होती है, वहां पर शीघ्र एक पुलिस चौकी स्थापित करने के लिये क्या कार्यवाही की जा रही है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). उत्तर प्रदेश सरकार ने सूचित किया है कि उन्होंने उत्तर प्रदेश पुलिस आयोग की सिफारिशों

के आधार पर उत्तर प्रदेश में पुलिस थानों का पुनर्गठन करते समय सोनाई गांव में पुलिस पोस्ट स्थापित करने के एक प्रस्ताव पर भी विचार किया था। सोनाई गांव की और आस-पास के क्षेत्र की जनसंख्या केवल 11,654 बतलायी गई थी (1961 की जनगणना के अनुसार) और इसलिए निर्धारित मान के अनुसार इस ग्राम में एक पुलिस बाहिरी चौकी की स्थापना उचित प्रतीत नहीं होती।

Arrangements for 1972 Census

1796. SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the arrangement made for the next Census to be undertaken in 1972;

(b) whether any foreign assistance has been requested; and

(c) if so, in what form and whether any Electronic Computers are being imported for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) The next population Census will be taken in 1971. A full-time Registrar General and *ex-officio* Census Commissioner has been appointed. Steps have been taken to secure the services of suitable officers for appointment as Superintendents of Census Operations in the States and Union Territories. The Census Schedules have been drafted in consultation with experts and Census data users and will be pretested in the field before final adoption. Various other steps such as bringing the jurisdictional maps up-to-date, numbering of houses, etc., have been initiated. Adequate thought is also being given to tabulation procedures.

(b) and (c). No foreign assistance has been sought for the purpose. The office of the Census Commissioner is already equipped with an electronic computer.

सी० आई० आर० एम० के लिए सहायता

1797. **श्री रामावतार शर्मा :** क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि सी० आई० आर० एम० नामक एक राष्ट्रीय संस्था को जो समुद्री पत्तनों और जहाजों पर कार्य करने वाले अधिकारियों एवं कर्मचारियों के लिये चिकित्सा तथा सामाजिक सेवा की व्यवस्था करनी है, सरकार द्वारा किस रूप में और सहायता दी जाती है?

परिवहन तथा नौवहन मंत्री (डा० वी० के० आर० वी० राव) : उनकी प्रार्थना पर सी० आई० आर० एम० का अस्तित्व नौवहन कम्पनियों के ध्यान में लाया गया है। सी० आई० आर० एम० को भी कम्पनियों आदि की एक सूची दे दी गई है जिन्हें वे अपने बुलेटिन और पैम्फलेट भेज सकते हैं।

Establishment of a Commercial Reclamation Plant

1798. SHRI M. N. REDDY: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a private firm has entered into an arrangement with the Indian Institute of Petroleum to purchase the process for the establishment of a commercial reclamation plant for reclamation of used lubricants in order to minimise the import of lubricants of the value of Rs. 30 crores every year;

(b) if so, the terms of agreement; and

(c) the benefits to be accrued to Government as a result thereof?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) and (b). The know-how on the reclamation of used lubricating oil developed at the Indian Institute of Petroleum, Dehra Dun has been licensed to the follow-

ing four firms on the terms indicated against each :—

Name of the firm	Capacity of the Plant	Terms		
1. M/s. Ravi Enterprises, Vijayawada.	500 tonnes per annum.	Lump sum premium	—	Rs. 3000/-
		Nature of Licence	—	Non-exclusive.
		Period of Licence	—	14 years.
		Recurring Royalty	—	NIL
2. M/s. Bagla Brothers. Saharanpur.	200 tonnes per annum.	Lump sum premium	—	Rs.2000/-
		Nature of Licence	—	Non-exclusive.
		Period of Licence	—	14 years
		Recurring Royalty	—	NIL
3. M/s. Daulat Machinery Corpn., Delhi.	200 tonnes. per annum.	Lump sum premium	—	Rs. 2000
		Nature of Licence	—	Non-exclusive.
		Period of Licence	—	14 years.
		Recurring Royalty	—	NIL
4. M/s. Kapursons, Jamshedpur.	200 tonnes per annum.	Lump sum premium	—	Rs. 2000
		Nature of Licence	—	Non-exclusive.
		Period of Licence	—	14 years.
		Recurring Royalty	—	NIL.

(c) Reclamation of used oil will curtail the need for importing lubricating oils.

USE OF INFERIOR KEROSENE OIL

1799. SHRI M. N. REDDY : Will the Minister of EDUCATION be pleased to state :

(a) whether any headway has been made to meet the acute demand of Kerosene by improving the quality of inferior kerosene by hydrogenation and changes in the design of kerosene lamps;

(b) whether it is a fact that the Indian Institute of Petroleum at Dehradun has designed an indegenious attachment to kerosene lamps by which inferior kerosene burns almost as brightly as superior kerosene;

(c) whether these lamps have been put to commercial use; and

(d) if so, the result achieved so far?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). The device has been patented. Large scale trials are, however, necessary by the actual users before putting it to commercial use.

PAKISTANI SPIES

1800. SHRI M. N. REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the number of persons involved in spying for Pakistan in Delhi and Assam has increased after the Indo-Pak conflict;

(b) whether any special stringent measures have been taken to curb these activities more so when one is the Capital and the other is at strategic and vulnerable point near the border; and

(c) if so, the details of the measures taken?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). Information is being collected and will be laid on the Table of the House.

SIMPLIFICATION OF PROCEDURE FOR INVESTIGATION AND FINALISATION OF CASES

1801. SHRI M. N. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that over a thousand Officers were involved in the corruption cases during the last one year and that a majority of cases are still pending investigations or departmental action;

(b) whether any machinery has been set up to simplify the procedure of investigation and to finalise the cases within a year from the date of their detection; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) A statement showing category-wise break-up of officers involved in vigilance cases during the year 1967-68 and the number of officers against who vigilance cases were pending on 31.3.1968 is laid on the Table of the House. [*Placed in Library. See* LT-2277/68.]

(b) and (c). The disciplinary rules have recently been revised so as to speed up disciplinary proceedings. Every attempt is made to finalise cases expeditiously.

TERMS FOR PURCHASE OF SHIPS FROM U.K. AND WEST GERMANY

1802. SHRI M. N. REDDY: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that Government had approached U.K. and West Germany for liberalising terms of trade to enable India to purchase new and second-hand ships from them;

(b) if so, the stage at which the matter rests at present; and

(c) to what extent the g.r.t. would be increased and the estimated target attained in case this purchase deal materialises?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) So far as U.K. Government is concerned, no formal approach has been made to them, but our requirements have been discussed with them from time to time. The Federal Repúblic of Germany has agreed to grant a line of credit totalling DM 92.4 million for purchase of new ships for one year.

(b) Orders for two ships valued at DM 31.2 have already been placed in the Federal Republic of Germany. The question of placing orders against the balance amount is at present under consideration.

(c) Pending the finalisation of the orders against the balance credit, no accurate estimate of the additional G.R.T. is possible. However, on a rough basis, the total addition is likely to be of the order of 60,000 to 70,000 G.R.T., including the two ships already ordered.

NEHRU LIBRARY OF CHILDREN'S BOOKS

1803. SHRI BABURAO PATEL: Will the Minister of EDUCATION be pleased to state:

(a) the total cost of the proposed project called "Nehru Library of Children's Books" by the National Book Trust of India;

(b) the titles of the books to be published under the project and the number of copies of each title and in how many Indian languages;

(c) whether in view of the fact that the books published by the National Book Trust of India have so far failed to evoke public response and enthusiasm, Government have made sure of a definite market for the new Children's Books, and

(d) the names of States which agreed to cooperate fully on this new project?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Rs. 1 crore are proposed to be included in the Fourth Plan for this programme.

(b) This is yet to be decided.

(c) It may not be correct to say that the books published by the National Book Trust have so far failed to evoke public response and enthusiasm.

(d) The reactions of all the State Governments have not yet been received.

DEVELOPMENT OF GOA PORT

1804. SHRI D. N. PATODIA: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether an application for the World Bank loan for the development of the Port of Goa has since been withdrawn by the Government of India;

(b) if so, the reasons therefor;

(c) whether Government have made alternative arrangements to provide adequate funds and foreign exchange for the development of the Port; and

(d) if so, the details thereof?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) to (d). The application made to the World Bank for a loan in connection with the development of Mormugao Port is currently under the consideration of the Bank. In the meantime, action has been initiated on certain crucial aspects of the Project. Tenders have been invited by the Mormugao Port Trust for dredging and reclamation. It is also proposed to appoint Consulting Engineers for the Project.

CAMPAIGN AGAINST PUNJAB CADRE OFFICERS BY CHANDIGARH ADMINISTRATION

1805. SHRIMATI NIRLEP KAUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that the District Administration of Chandigarh has started a vilification campaign against the Punjab Cadre Officers;

(b) whether it is also a fact that agitations and strikes have been instigated by the Labour Commissioner;

(c) whether it is also a fact that Vigilance Department have so far started enquiries against the Punjab Cadre Officers only; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). No Sir.

(d) Does not arise.

INCENTIVES TO TEACHERS OF ELEMENTARY SCHOOLS

1806. SHRI LOBO PRABHU: Will the Minister of EDUCATION be pleased to state:

(a) the incentives offered to teachers of Elementary schools with a view to increase their interest in their work generally and to reduce the drop-outs in particular;

(b) whether any States have introduced a selection grade for teachers in Elementary and Secondary Schools with a view to increase the emoluments of teachers on the basis of merit; and

(c) since such a selection grade is likely to reduce stagnation and waste, the reasons for refusing Central aid to States which introduce such selection grade?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) The recommendations made by Education Commission in this regard have been forwarded to the State Governments within whose jurisdiction this lies.

(b) According to information available, Bihar, Haryana and Jammu & Kashmir have introduced selection grades for certain categories of teachers.

(c) No direct Central assistance is admissible to State Governments for revision of salary scales of teachers, including the introduction of Selection Grades.

DROP-OUTS OF STUDENTS IN PRIMARY CLASSES

1807. SHRI LOBO PRABHU:
SHRI DHIRESHWAR KALITA:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is fact that the Steering Committee of the Planning Commission has found that 60 per cent of the students who enter class I do not get even permanent literacy because they drop out before reach-

ing class IV and there is hardly any impact of this education on agricultural practices;

(b) if so, the steps Government have taken to reduce the drop-out;

(c) since the margin of wastage will increase by further extension of primary education, what is the objection to the relation of grants to the pattern of enrolment in the lower and higher classes;

(d) whether the reason for the drop-outs is the economic utility of grown-up children; and

(e) if so, whether Government propose to adopt the shift which has been worked in Kerala and is now recommended by the Planning Group?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) Government proposes to emphasise a nation-wide programme of reducing wastage and stagnation at the primary stage. Recently, a National Seminar was convened to consider this problem and it has prepared an outline of a programme to combat these evils. Steps are now being taken to incorporate the recommendations of the National Seminar for the Reduction of Wastage and Stagnation at the Primary Stage in the Fourth Five Year Plan of States and Union Territories.

(c) Further expansion of primary education will not necessarily lead to an increase in wastage. However, there can be no objection, in principle, if a State Government were to adopt a system of grant-in-aid related suitably to the extent of wastage and stagnation prevailing in a primary school.

(d) It is estimated that economic reasons account for about two-thirds of wastage in classes III and above.

(e) The shift system in Kerala operates in classes I and II only. The reason for introduction of the shift at this stage is purely financial, i.e., the resources available with Government are limited and the attendance of children is very large so that economies are effected by requiring the same teacher to deal with two shifts of children. In order to cut down wastage in the higher classes, what is needed is a system of part-time education so that the children can earn and also continue to learn. A large programme for this purpose is being proposed for the Fourth Five-Year Plan.

Delay in Delivery of Luggage to Air Passengers

1808. SHRI LOBO PRABHU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any complaints have been received or he is, otherwise, aware that luggage from planes is not made available to passengers for long periods, exceeding even half an hour after landing;

(b) whether any investigation has been made in the causes for the same; and

(c) if so, the causes and the action taken against the officials responsible?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Government is aware of delay in the clearance of passenger's baggage. This difficulty is experienced mainly at aerodromes where the intensity of traffic is heavy, or where there are over-lapping services.

(c) The causes of the delay are lack of adequate mechanical equipment for conveyance of baggage from the aircraft to the terminal building, and insufficient space in the terminal buildings for clearance of baggage. Steps are being taken to enlarge the baggage delivery areas and to increase the number of delivery counters. In the new buildings which are being planned for the international airports sophisticated mechanical means such as conveyor belts are proposed to be installed for smooth and quick carriage of baggage to and from the aircraft.

DREDGER FOR COCHIN PORT

1809. SHRI VASUDEVAN NAIR: Will the Minister of TRANSPORT & SHIPPING be pleased to state:

(a) whether it is fact that the proposal submitted by the Cochin Port Trust for acquiring a new dredger for the port has been rejected by Government;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the three dredgers now working with the port are very old and are not sufficient to cope with the problem of silting; and

(d) if so, whether Government propose to reconsider their decision and take immediate steps for acquiring a new dredger?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) No, Sir.

(b) Does not arise.

(c) The dredging fleet of Cochin Port consists mainly of three dredgers viz. Lord Willingdon built in 1926, Lady Willingdon built in 1937 and Gunga built in 1922 but converted to oil firing in 1962. All the three are old dredgers. Due to the increase in the quantum of dredging to be undertaken on account of the construction of new berths in the Ernakulam Channel and the progressive reduction in the efficiency of performance of the existing dredgers on account of age, it has not been possible to maintain the required depths always in all the berths and the approach channel.

(d) In order to overcome the difficulties and with a view to clear the backlog of dredging which could not be taken up so far, Government have sanctioned the placement of orders for the procurement of a new suction dredger. The question of sanctioning the purchase of a new grab hopper dredger is under active consideration.

BEGGARS AT TOURIST CENTRES

1810. SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI OM PRAKASH TYAGI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government's attention has been drawn to the nuisance caused by the increasing number of beggars at tourist Centres in India; and

(b) if so, the steps taken to prevent this nuisance which while causing annoyance to the tourists also reflects adversely on the social and economic conditions in India?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The attention of State Governments, who are primarily concerned in the matter, has been repeatedly drawn to this nuisance urging them to take effective measures. Further, a proposal is under consideration in the Fourth Five Year Plan for setting up Police Units at selected tourist centres within the framework of the State Police Organisation for the prevention of harassment of tourists by anti-social elements.

REPORT OF SUKHTANKAR COMMITTEE ON RATNAKAR SHIPPING AND APPEJAY SHIPPING

1811. SHRI S. K. TAPURIAH:
SHRI P. C. ADICHAN:
SHRI A. SREEDHARAN:
SHRI SITARAM KESRI:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Sukhtankar Committee which had been appointed to probe into the affairs of the two companies, namely, the Ratnakar Shipping and the Appeejay Shipping has submitted its report;

(b) if so the main observations and findings of the Committee; and

(c) Government's reaction thereto?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) The Sukthankar Committe was appointed to go into the affairs of only Appeejay Line (Surendra Overseas Limited). The Committee has submitted its report.

(b) and (c). The Report is under consideration of Government.

FARE RATES OF PUBLIC BUSES IN WEST BENGAL

1812. SHRI JYOTIRMOY BASU: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the fare rates of public buses plying between Mominpur (Calcutta)

and Diamond Harbour (24 Parganas), West Bengal.

(b) how do they compare with other routes in Calcutta and 24 Parganas; and

(c) whether Government are considering the question of making a downward revision of the fare rates of buses plying between Mominpur and Diamond Harbour in the public interest?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) The current fare between Mominpur and Diamond Harbour is one rupee and two paise.

(b) The above rate is not higher than those on other similar routes within the district.

(c) No, Sir.

ACCOMMODATION FACILITY TO C.S.I.R. EMPLOYEES

1813. SHRI JYOTIRMOY BASU: Will the Minister of EDUCATION be pleased to state:

(a) whether employees under the Council of Scientific and Industrial Research, drawing less than Rs. 400/- p.m., have any accommodation facility;

(b) if so, the nature of such facility;

(c) if the answer to part (a) above be in the negative, what steps, if any, have been or are being taken to provide accommodation facilities to such employees?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) Yes, Sir.

(b) The Council of Scientific & Industrial Research has constructed houses in the campuses of most of the national laboratories/institutes located at various places in India and these houses are allotted to the employees in accordance with certain rules. The permanent employees of the Headquarters of the CSIR are eligible to General Pool accommodation of the Government of India.

(c) Does not arise.

SECRET FUNDS OF CENTRAL INTELLIGENCE BUREAU

1814. SHRI JYOTIRMOY BASU: Will the Minister of HOME AFFAIRS be pleaesd to state:

(a) whether his attention has been drawn to a cyclostyled letter circulated by Abdullah Mohamed Habib of Musafirkhana, Jama Masjid, Delhi-6 (who has claimed himself to be a former employee of the Central Intelligence Bureau) containing serious allegations against C.I.B. of spending its secret funds for splitting up political parties in Kerala on the eve of the last General Election;

(b) whether Government conducted any investigation into these allegations and, if so, the result thereof;

(c) whether it is a fact that Abdulla Mohmed Habib is ready to face court proceedings to substantiate his charge against the Central Intelligence Bureau; and

(d) if so, what further action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Government have seen a cyclostyled letter alleged to have been circulated among Members of Parliament by one Abdullah Mohammed claiming to be a former employee of the Central Intelligence Bureau, and purporting to make certain allegations against the Intelligence Bureau.

(b) No person of the name of Abdulah Mohammed was in the employment of Intelligence Bureau. It is, however, understood that a person of this name has published a report in the "Malayala Manorma" of Kottayam in its issue dated November 18, denying that he had at any time worked for the Intelligence Bureau or that he had circulated any statement to Members of Parliament.

(c) Government have no information.

(d) Does not arise.

उत्तर प्रदेश में भूमि आन्दोलन

1815. श्री मधु लिमये : क्या **गृह-कार्य** मंत्री उत्तर प्रदेश में भूमि आन्दोलन के बारे में 9 अगस्त, 1968 के अतारांकित प्रश्न संख्या 3286 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार से इस बीच आवश्यक जानकारी प्राप्त कर ली गई है;

(ख) यदि हां, तो उस का ब्यौरा क्या है;

(ग) क्या उत्तराखंड, कुमांयू तथा नैनीताल के भूमिहीन लोगों की कृषि के लिये भूमि के आवंटन की मांग सरकार के विचाराधीन है; और

(घ) यदि हां, तो उस का ब्यौरा क्या है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (घ). एक विवरण सदन के सभा-पटल पर रखा जाता है।

विवरण

राज्य सरकार द्वारा दी गई सूचना के अनुसार, उत्तराखण्ड, कुमायूं और नैनीताल क्षेत्रों से कुछ घटनाओं के समाचार प्राप्त हुए थे जहां भूमिहीन व्यक्तियों ने वन और अन्य सार्वजनिक भूमि पर जबरन कब्जा करने के प्रयत्न किये थे। 14 मई, 1968 तक 235 व्यक्तियों को गिरफ्तार किया गया था। इन दिनों उन व्यक्तियों में से कोई जेल में नहीं है। यह सही नहीं है कि आन्दोलनकारियों का एक शिष्टमण्डल सब-डिवीजनल अफसर से भेंट करने गया था। यह भी सही नहीं है कि उन औरतों और बच्चों को जिन्होंने आन्दोलन में भाग लिया था पुलिस द्वारा जंगल में दूर स्थानों पर छोड़ दिया गया। ऐसी औरतें और बच्चे जिला नैनीताल, हलद्वानी में उद्धारगृह को भेज दिये गये थे।

2. राज्य सरकार ने बतलाया है कि रिक्त बंजर भूमि में जंगल लगाये जा रहे हैं। अतः वह बांटने के लिये उपलब्ध नहीं है। जहां तक अन्य सार्वजनिक भूमि का सम्बन्ध है उसके बांटने के लिये एक निश्चित प्रणाली विद्यमान है और सम्बन्धित व्यक्ति कानून के मुताबिक आवेदन दे सकते हैं। फिर भी, सरकार ने उत्तर प्रदेश के तराई जिलों में भूमिहीन व्यक्तियों को भूमि देने की समस्या की जांच करने तथा अपनी रिपोर्ट तीन माह में प्रस्तुत करने के लिये एक उच्च स्तरीय कमेटी नियुक्त की है।

साहोर में नागा शिविर

1816. श्री यशवन्त सिंह कुशवाह :
श्री हुकम चन्द कछवाय :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विद्रोही नागाओं ने मनीपुर में साहोर में एक नया शिविर स्थापित किया है और उसे राकेट मार्टार, मशीनगनें, राइफलें आदि से सज्जित किया है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है और इस के बारे में सरकार की क्या प्रतिक्रिया है?

गृह-कार्य मंत्रालय में उप मंत्री (श्री के० एस० रामास्वामी) : (क) और (ख). बताया जाता है कि नागा विद्रोहियों द्वारा 2 सितम्बर, 1968 को मनीपुर के माओ मरम-सब-डिवीजन में सोखरोर स्थान पर शिविर लगाया गया था। इस शिविर की संख्या लगभग 500 थी और इसमें कुछ स्वचालित हथियार थे। 6 सितम्बर, 1968 को सुरक्षा दल ने इस शिविर को उजड़ा हुआ पाया और उन्होंने वहां के अस्थायी ढांचे को नष्ट कर दिया।

राष्ट्रपति के शासनाधीन राज्यों के लिए संसद सदस्यों की सलाहकार समिति की बैठकें

1817. श्री रामावतार शास्त्री : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिमी बंगाल, उत्तर प्रदेश, बिहार, पंजाब तथा मनीपुर राज्य राष्ट्रपति के शासन के अधीन हैं;

(ख) यदि हां, तो क्या उक्त सभी राज्यों के लिए संसद् सदस्यों की सलाहकार समितियों का गठन कर लिया गया है;

(ग) यदि हां, तो प्रत्येक राज्य में अब तक उन की कितनी-कितनी बैठकें हो चुकी हैं। उन में किन-किन विषयों पर चर्चा हुई और क्या निर्णय लिये गये;

(घ) प्रत्येक राज्य में संसद् सदस्यों की सलाहकार समितियों की बैठकों पर अब तक अलग-अलग कितना व्यय हुआ; और

(ङ) इस राशि के व्यय करने का क्या औचित्य है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) पश्चिम बंगाल, उत्तर प्रदेश, बिहार और पंजाब के राज्य राष्ट्रपति शासन के अधीन हैं। मनीपुर 25-10-67 से 19-2-1968 तक राष्ट्रपति शासन के अधीन था।

(ख) उत्तर प्रदेश, पश्चिम, बंगाल, बिहार, पंजाब के राज्यों के मामले में सम्बन्धित राज्य विधानमण्डल (शक्तियों का प्रत्यायोजन) अधिनियम की धारा 3 के अन्तर्गत संसद् के दोनों सदनों के सदस्यों की समितियों का गठन किया गया है। मनीपुर के लिए ऐसी किसी समिति का गठन नहीं किया गया था।

(ग) अब तक प्रत्येक राज्य की हुई सलाहकार समितियों की बैठकों की संख्या के बारे में सूचना इस प्रकार है:—

पश्चिमी बंगाल :

पहली बैठक—2 मई, 1968

दूसरी बैठक—17 और 18 जून, 1968

तीसरी बैठक—23 और 24 सितम्बर, 1968।

उत्तर प्रदेश :

पहली बैठक—4 अप्रैल, 1968

दूसरी बैठक—1 मई, 1968

तीसरी बैठक—11 और 12 जून, 1968

चौथी बैठक—30 और 31 अक्तूबर, 1968।

बिहार :

पहली बैठक—10 अक्तूबर 1968।

पंजाब :

अभी तक कोई बैठक नहीं हुई है।

इन बैठकों के कार्यवृत की प्रतियां पटल पर रखी जाती हैं (**पुस्तकालय में रखा गया। देखिए संख्या** एल० टी० 2278/68)

उत्तर प्रदेश सलाहकार समिति की चौथी बैठक तथा बिहार सलाहकार समिति की पहली बैठक के कार्यवृतों (मिनिट्स) को अन्तिम रूप दिया जा रहा है।

(घ) संसद् के सदस्यों को यात्रा-भत्ता तथा दैनिक-भत्ता लोक सभा और राज्य सभा सचिवालय के नियमों के अनुसार दिया जाता है। जब कभी राज्य में कोई बैठक होती है तो स्वागत, परिवहन इत्यादि के व्यय का वहन सम्बन्धित राज्य सरकार द्वारा किया जाता है। इन पदों का व्यय नहीं आंका गया है।

(ङ) प्रत्येक राज्य के लिए बने सम्बन्धित राज्य विधानमण्डल (शक्तियों का प्रत्यायोजन) अधिनियम, 1968 के अधीन राष्ट्रपति को ऐसी एक समिति से परामर्श करना पड़ता है जब कभी राज्य के विधान मण्डल की शक्तियों के

प्रयोग में राज्य के लिए राष्ट्रपति द्वारा कोई कानून बनने से पहले वे ऐसा करना व्यावहारिक समझते हैं। समिति में राज्य से सम्बन्धित सार्वजनिक महत्व के मामले पर भी विचार-विमर्श होता है।

अराजपत्रित कर्मचारी संघ बिहार से पत्र

1818. **श्री रामावतार शास्त्री** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार संसदीय सलाहकार समिति की बैठक की पूर्व सन्ध्या, 10 अक्टूबर, 1968 को उन्हें अराजपत्रित कर्मचारी संघ बिहार की ओर से एक खुला पत्र दिया गया था ;

(ख) यदि हां, तो उस का ब्यौरा क्या है ; और

(ग) उस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान्।

(ख) और (ग). ज्ञापन में कई मांगें शामिल थीं जो अतिरिक्त मंहगाई भत्ता दिया जाना, चिकित्सा सहायता, बच्चों के लिए भत्ता, हड़ताल की अवधि के लिए वेतन का भुगतान, सचिवालय में कार्य करने वाले कर्मचारियों को सचिवालय-भत्ता दिया जाना; पदोन्नतियां, अस्थायी कर्मचारियों का स्थायीकरण, सरकारी क्वार्टरों का आवंटन, मकान-किराया भत्ते का बढ़ाया जाना आदि के बारे में थीं। राज्य सरकार द्वारा इन मांगों की जांच की जा रही है।

RETIREMENT AGE OF GOVERNMENT EMPLOYEES

1819. SHRI GADILINGANA GOWD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of States which have written to the Central Government for permission to reduce the retirement age of their respective State employees;

(b) the details of such requests and the action taken by Government;

(c) whether the Central Government also propose to reduce the retirement age of their employees; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The States other than those States which are affected by the State Reorganisation are competent to fix the age of retirement for their employees and approval of Central Government is not necessary. Proposals from the Governments of Punjab and Haryana were received for the approval of the Central Government under Section 82(6) of the Punjab Reorganisation Act, 1966, for reducing the age of retirement of State Government employees from 58 to 55. The approval was not given.

(c) No, Sir.

(d) The age of superannuation of Central Government employees was raised from 55 to 58 only a few years ago after a thorough examination of all relevant factors. The circumstances have not changed to warrant reconsideration of this decision.

GRANT OF SPECIAL PAY TO OFFICERS OF ALL INDIA SERVICES

1820. SHRI GADILINGANA COWD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that no guiding principles in regard to the grant of Special Pay to the officers of the All India Services have been laid down;

(b) if so, the reasons therefor;

(c) whether Government propose to grant deputation allowance in exceptional cases only; and

(d) if so, the details thereof and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No Sir. The grant of special pay to officers of the Indian Administrative Service is regulated in accordance with rule 8 of the Indian Administra-

tive Service (Pay) Rules, 1954, read with Schedule III-B and III-C appended thereto. Similarly, the grant of special pay to officers of the Indian Police Service is regulated by rule 8 of the Indian Police Service (Pay) Rules, 1954, read with Schedule III-B and III-C thereof.

(b) Question does not arise.

(c) Deputation allowance is already being granted to officers posted on deputation to Jammu & Kashmir and to some officers brought on deputation posts included in the Union Territory Cadre.

(d) No proposal for granting deputation allowance elsewhere is under consideration. All-India Service officers are expected to serve anywhere in the country, the question of grant of deputation allowance to them does not arise.

Cases Pending Against Foreigners in Courts

1821. SHRI GADILINGANA GOWD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many cases are pending in a number of courts of India against foreigners for various offences;

(b) if so, the names of those foreigners and the courts in which such cases are pending;

(c) whether it is also a fact that a large number of such foreigners have already left the country; and

(d) if so, their names and the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). The information is being collected and will be laid on the Table of the House.

Regional Research Project, Jorhat

1822. SHRI GADILINGANA GOWD: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Regional Research Laboratory at Jorhat developed a process to obtain Caffeine, which has a brisk market abroad, from tea waste;

(b) if so the action taken by Government to promote this industry so as to earn increased foreign exchange; and

(c) the expected amount of annual foreign exchange earnings as a result of its development during the Fourth Five Year Plan?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) The Regional Research Laboratory, Jorhat has developed a process for the manufacture of Caffeine from tea waste. The demand for the product in foreign countries has not been assessed.

(b) The process has been released to one firm for commercial exploitation by the National Research Development Corporation. The Corporation is in correspondence with a number of other parties in the country.

(c) Does not arise in view of reply to part (a) of the question.

Air-Strip near Thirupathi

1823. SHRI K. SURYANARAYANA:
SHRI GADILINGANA GOWD:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Board of Trustees of Thirumala-Thirupathi Devesthanams has approached the Government of India for the construction of an Air-strip near Thirupathi and offered Rs. 15 lakhs as their contribution;

(b) whether it is also a fact that the State Government of Andhra Pradesh has agreed to give free of cost 200 acres of Government land for the Airstrip; and

(c) if so, the action taken by Government in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The Board of Trustees of Thirumala-Tirupathi Devasthanams has offered a sum of Rs. 15 lakhs as its contribution for the construction of an aerodrome near Tirupathi, on

the understanding that the Indian Airlines will agree to operate air services without imposing the condition that the Devasthanam should make good the short-fall in revenue, if any, and also that the Civil Aviation Department will complete the construction of the aerodrome and arrange commencement of services within one year.

(b) The State Government have not yet confirmed that land would be made available free of cost.

(c) The matter is under consideration of Government.

HOME FOR POLITICAL SUFFERERS IN WEST BENGAL

1824. SHRI K. SURYANARAYANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the West Bengal Government has proposed to open a home for political sufferers and also acquired a building for the purpose; and

(b) if so, the details of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Government of West Bengal have sanctioned a scheme for the establishment of a home for providing accommodation and maintenance of 60 old and infirm political sufferers, for which a provision of Rs. 1.25 lakhs has been made in the State Budget during the current financial year. A building has also been acquired for this purpose.

आनन्द मार्ग

1825. **श्री रामावतार शास्त्री** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 22 सितम्बर, 1968 को मुजफ्फरपुर जिला (बिहार) में सीतामढ़ी में आनन्द मार्ग का एक सम्मेलन हुआ था ;

(ख) क्या यह भी सच है कि उस अवसर पर कुछ पर्चे बांटे गये थे, जिनका शीर्षक था "आनन्दमार्गियों का भाण्डाफोड़";

(ग) यदि हां, तो क्या उसके कारण आनन्दमार्गियों के जलसे में सम्मिलित लोग उत्तेजित हो गये थे और उन्होंने बाजार में लोगों पर आक्रमण कर दिया;

(घ) यदि हां, तो इसके फलस्वरूप कितने लोग घायल हुए;

(ङ) जिन आनन्द मार्गियों ने इस आक्रमण में भाग लिया था; क्या सरकार ने उनके विरुद्ध कोई कार्यवाही की है; और यदि हां, तो उसका स्वरूप क्या है; और

(च) "आनन्द मार्ग का भाण्डाफोड़" शीर्षक वाले पर्चे का ब्यौरा क्या है ?

गृह-कार्य मंत्रालय म उप मंत्री (श्री के० एस० रामास्वामी) : (क) से (च). राज्य सरकार से तथ्य मालूम किये जा रहे हैं।

19 सितम्बर, 1968 को केन्द्रीय सरकारी कर्मचारियों की हड़ताल के दौरान संसद् सदस्यों की गिरफ्तारी

1826. **श्री रामावतार शास्त्री** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 19 सितम्बर, 1968 को केन्द्रीय सरकारी कर्मचारियों की एक दिन की सांकेतिक हड़ताल के अवसर पर कुछ संसद सदस्यों को भी गिरफ्तार किया गया था;

(ख) यदि हां, तो उनके नाम क्या हैं और उनको किन धाराओं के अन्तर्गत गिरफ्तार किया गया था;

(ग) क्या उनके विरुद्ध अब भी मामले चल रहे हैं;

(घ) यदि हां, तो क्या सरकार का विचार उन मामलों को वापस लेने का है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ङ). एक विवरण सदन के सभा पटल पर रखा जाता है।

विवरण

मद्रास, गुजरात, राजस्थान, हरियाणा, आन्ध्र प्रदेश, मैसूर, उड़ीसा, असम, मध्य प्रदेश और संघ राज्य क्षेत्र मनीपुर, अन्दमान और निकोबार द्वीपसमूह, गोवा, चण्डीगढ़, हिमाचल प्रदेश, त्रिपुरा और पांडीचेरी में कोई संसद सदस्य गिरफ्तार नहीं किये गये थे।

2. बिहार में श्री राम अवतार शास्त्री को 19 सितम्बर को खागोल दानापुर के लोकोशेड में काम करने के इच्छुक कर्मचारियों को काम पर जाने से रोकने के कारण तथा दण्ड प्रक्रिया संहिता की धारा 144 के अधीन आदेशों का उल्लंघन करने पर गिरफ्तार किया गया था। गिरफ्तारी भारतीय दण्ड संहिता की धारा 341 और 188 तथा अनिवार्य सम्भरण अनुरक्षण आदेश, 1968 की धारा 4 और 5 के अधीन की गई थी। मामला अभी जांचाधीन है।

3. महाराष्ट्र में श्री एस० एम० जोशी को 17 सितम्बर, 1968 को पुलिस आयुक्त बम्बई द्वारा जारी किये गये आदेश का उल्लंघन करने पर बम्बई पुलिस अधिनियम की धारा 37 के अधीन रोका गया था। किन्तु उन्हें उसी दिन रिहा कर दिया गया।

4. दिल्ली में श्री दत्तोपन्त थेंगड़ी, सदस्य राज्य सभा, को भारतीय दण्ड संहिता की धारा 188 तथा अनिवार्य सेवाएं अनुरक्षण अध्यादेश, 1968 की धारा 4 के अधीन गिरफ्तार किया गया था। मुकदमा अभी चल रहा है।

5. उत्तर प्रदेश में कानपुर में भी श्री एस० एम० बैनर्जी को भारतीय दण्ड संहिता की धारा 188 के अधीन गिरफ्तार किया गया। मुकदमा अभी चल रहा है।

6. केरल और पश्चिम बंगाल से सूचना की प्रतीक्षा की जा रही है।

7. राज्य सरकारों को सलाह देने का ऐसा कोई प्रस्ताव नहीं है कि वे ऐसे मामले वापिस लें।

CHARTER FLIGHTS

1827. SHRI BABURAO PATEL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of charter flights allowed annually in India since 1966, the countries from where they came and the approximate number of passengers they carried;

(b) the extent to which these charter flights affects the business of Indian Airlines; and

(c) the reasons for relaxing the rules of charter flights and its benefit to our country?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The Director General of Civil Aviation cleared the following number of foreign charter flights since 1966 to set-down passengers in India:—

(i) In 1966, 81 flights carrying 1789 passengers.

(ii) In 1967, 70 flights carrying 4028 passengers.

(iii) In 1968, so far, 101 flights carrying 5531 passengers.

These flights came from U.S.A., U.K., Europe, U.S.S.R., Middle East. Arab Countries, Far East and neighbouring countries of India, *i.e.* Afghanistan, Ceylon, Nepal and Burma.

(b) These flights have not affected the business of Indian Airlines as charter flights have been permitted only to the four international airports and not to other centres in India which are served by the Indian Airlines.

(c) Relaxations are made to encourage tourist traffic to India, and thereby increase foreign exchange on earnings of the country. No charter flights are, however, permitted from countries served by Air India except in consultation with them.

पश्चिम बंगाल में श्रमिक अशांति

1828. श्री सीताराम केसरी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या साम्यवादियों (मार्क्सवादियों) में उग्रवादियों द्वारा पश्चिम बंगाल में श्रमिक अशांति पैदा करने की योजनाओं की खबरें सरकार को प्राप्त हुई हैं; और

(ख) यदि हां, तो कानून और व्यवस्था बनाये रखने के लिए क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्याचरण शुक्ल) (क) जी नहीं, श्रीमान् ।

(ख) प्रश्न नहीं उठता ।

BOMBAY COCHIN AIR SERVICE

1829. SHRI SITARAM KESRI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Indian Airlines flight from Bombay to Cochin and back on the 25th September, 1968 was cancelled;

(b) if so, the reasons therefor; and

(c) the reasons for not making arrangements for the services of standby crew?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Out of the three flights scheduled between Bombay and Cochin, the one in the morning was operated on schedule and the two afternoon flights were cancelled.

(b) The Commander detailed to operate the first afternoon flight took leave and the other reported sick.

(c) Arrangements were made to utilise the standby crew, but they were not available because the morning standby Commander was utilised to operate the morning flight due to the original Commander having reported sick. The second standby Commander also reported sick. Efforts to get other pilots who were not on standby duty did not materialise as they were not available.

GENERAL STRIKE BY U.P. SECONDARY SCHOOL TEACHERS ASSOCIATION

1830. SHRI SITARAM KESRI: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that U.P. Secondary School Teachers Association has taken a decision for a general strike on the 1st December, 1968; and

(b) if so, the steps taken to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) No official information in this regard has been received in the Education Ministry.

(b) Does not arise.

DEVELOPMENT OF DRUGS BY CENTRAL DRUG RESEARCH INSTITUTE, LUCKNOW

1831. SHRI R. K. SINHA: Will the Minister of EDUCATION be pleased to state:

(a) whether the Central Drug Research Institute at Lucknow has developed three new drugs recently;

(b) whether they have been clinically tried; and

(c) if so, the results thereof and whether arrangements are being made for their manufacture on a commercial scale?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir. The Central Drug Research Institute, Lucknow has developed the following new potential drugs:—

1. Anti-thyroid compound (1-Isopropyl-imidazolidine-2 thione) —for thyrotoxicosis.
2. Psoralen—for vitiligo.
3. Hayatin methiodide—a neuromuscular-blocking agent.

(b) The drugs are still under controlled clinical trials at various hopsitals.

(c) Does not arise.

SPORTS CONGRESS

1832. SHRI R. K. SINHA : Will the Minister of EDUCATION be pleased to state :

(a) whether plans have been finalised for holding a Sports Congress;

(b) if so the objectives of the same; and

(c) the probable dates and the venue for holding it ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) No, Sir.

(b) and (c). Do not arise.

19 सितम्बर, 1968 को घायल हुए पत्रकार

1833. श्री निहाल सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में 19 सितम्बर, 1968 की सांकेतिक हड़ताल में कितने पत्रकार घायल हुए ;

(ख) क्या सरकार ने उन पत्रकारों को कोई वित्तीय सहायता दी है;

(ग) यदि हां, तो उनमें से प्रत्येक पत्रकार को कितनी सहायता दी गई है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) (क) किन्हीं पत्रकारों को चोटें आने के बारे में कोई रिपोर्ट पुलिस को नहीं की गई थी। फिर भी, डिप्टी कमिश्नर दिल्ली ने, जिसे 19 सितम्बर, 1968 को इन्द्रप्रस्थ भवन तथा उसके आस पास की घटनाओं की जांच करने को कहा गया था, सूचित किया है कि 19 सितम्बर, 1968 को इन्द्रप्रस्थ भवन में घटनाओं के सिलसिले में जिन तीन पत्रकारों को चोटें आई थीं वे उनके समक्ष उपस्थित हुए थे। इसके अतिरिक्त बताया जाता है कि एक अन्य पत्रकार को भी चोट आई थी।

(ख) से (घ). सरकार को खेद है कि कुछ पत्रकारों के साथ, जो इन्द्रप्रस्थ भवन की घटनाओं के समय मौके पर थे, पुलिस ने ठीक तरीके से व्यवहार नहीं किया। सरकार ने उन व्यक्तियों को उदार अनुदान देने की स्वीकृति दी है जिन्हें 19 सितम्बर, 1968 को इन्द्रप्रस्थ एस्टेट के 'वाई आकार भवन में घटनाओं सिलसिले में चोटें आई थीं। स्वीकृत धन राशि बांटने के लिए दिल्ली प्रशासन द्वारा कार्यवाही की जा रही है।

CENRTAL ADVISORY BOARD FOR EDUCATION

1834. SHRI P. ANTONY REDDY :
SHRI GADILINGANA GOWD :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the Central Advisory Board for Education met on the 11th and 12th October, 1968;

(b) if so, what were the decisions taken by the Board at these meetings; and

(c) whether Government propose to implement all of them and, if not, which recommendations Government propose to implement ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) Yes, Sir.

(b) The Resolutions of the Meeting are laid on the Table of the House. [*Placed in Library. See* No. LT-2279/68.]

(c) The Resolutions are being communicated to the State Governments, who are mostly concerned, for necessary action. The proposals which call for Central action are under examination.

AGE RESTRICTIONS IMPOSED ON E.C.Os FOR COMPETING IN IAS/IPS EXAMINATIONS

1835. SHRI K. ANIRUDHAN:
SHRI P. GOPALAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the age restrictions imposed on ECOs for competing for I.A.S. and I.P.S. examinations for the posts reserved for them;

(b) what percentage of the E.C.Os are really benefited by the concessions allowed in the matter of competing for these examinations;

(c) whether it is a fact that a large majority of the E.C.Os are deprived of the opportunity of competing in the said examinations on account of age restrictions; and

(d) whether Government propose to enhance the age limit of E.C.Os in the matter of eligibility for competing in these examinations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) In the case of Indian Administrative Service etc. (Released Emergency Commissioned/Short Service Commissioned Officers) Examinations held in 1966 and 1967, the upper age limit prescribed was 24 years as or the 1st August of the year in which the candidate joined the pre-commission trainning in the Armed Forces or got the Commission (where there was only post-commission training), subject to relaxation for certain categories of persons such as those belonging to a Scheduled Caste or a Scheduled Tribe. The same age limit was prescribed for the Examination held in 1968 also; but, in respect of a candidate who, when he appeared before a Services Selection Board as a candidate for the grant of Emergency Commission/Short Service Commission in the Armed Forces was studying in a University or an institution affiliated to a University for the award of any of the educational qualifications prescribed for this competitive examination, but who, having discontinued his studies because of joining the Armed Forces, had not acquired such qualification, an upper age limit ranging from 19 years to 24 years as on the aforesaid crucial date was prescribed.

(b) The following particulars indicate the position in the broader terms:

		1966	1967	1968
(i)	Total number of E.C.Os. released upto 31-10-1968			3,048
	Total number of SSCOs released upto 31-10-1968 ..	..	14	
(ii)	Number of candidates who appeared at the I.A.S. etc. (Released EC/SSC officers) Examination	342	393	490
	Number of candidates recommended on the basis of the above mentioned Examination	26	59	Results not vet declared
	Number of candidates actually appointed to I.A.S./I.P.S. and Central Services Class I and Class II ..	21	58	Does not arises at this stage

(c) The upper age limits have been prescribed under the existing scheme in such a manner that such of those who missed the normal opportunities for entry into the services on account of their having joined the Armed Forces during the Emergency, are enabled to join the services, on their release from the Armed Forces. Therefore it is not correct to say that a large majority of the E.C.Os/S.S.C.Os have been deprived of the opportunity of competing in the said Examinations on account of age restrictions.

(d) No such proposal is under consideration of Government.

CENTRAL RESERVE POLICE STATIONED IN KERALA

1836. SHRI YAJNA DATT SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that four members of the Central Reserve Police

force stationed in Trivandrum have absconded with a large stock of arms and ammunitions;

(b) if so, the details of the arms and ammunition found missing after the disappearance of the said C.R.P. personnel; and

(c) the steps taken by Government to recover the ammunitions and to trace the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Yes, Sir. One Head Constable and three Constables absconded from the CRP Camp at Trivandrum on the 9th October, 1968. carrying with them the following arms and ammunition:

Sten guns—2 Nos.
Sten gun magazines—8 Nos.
Sten guns fillers—2 Nos.
Revolvers—2 Nos.
Revolver ammunition—136 rounds.
revolver ammunition—136 rounds.
Hand grenades—5 Nos.
Detonators—6 Nos.

(c) The Civil and railway police authorities of various States were immediately alerted about the desertion. As a result, on 14th October, 1968, three of them were intercepted at Gwalior and in the resultant encounter which took place between them and the Madhya Pradesh Police, two of the absconders were killed and one arrested. The fourth absconder also was later apprehended on 24th October, 1968. All the arms and, excepting for a small quantity, all the ammunition have been recovered.

कलकत्ता पत्तन पर कार्य करने वाले कर्मचारी

1838. **श्री भोला नाथ मास्टर :** क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्व बैंक ने कलकत्ता पत्तन के अग्रेतर विकास को ध्यान में रखते हुये इसकी वित्तीय स्थिति की जांच की है;

(ख) क्या उन्होंने पता लगाया है कि कर्मचारियों की संख्या आवश्यकता से अधिक है और यही कारण इसके घाटे पर चलने का है;

(ग) क्या यह सच है कि सिंगापुर पत्तन में कर्मचारियों की संख्या कलकत्ता में कर्मचरियों की संख्या का छटा भाग है जबकि दोनों पत्तनों पर एक समान माल का उतारा व चढ़ाया जाता है ; और

(घ) क्या कलकत्ता पत्तन पर कर्मचारियों की संख्या में कटौती करने का विचार है जिससे पत्तन के विकास के लिये सहायता प्राप्त की जा सके ?

परिवहन तथा नौवहन मंत्री (डा० वि० के० आर० वि० राव) : (क) जी हां । विश्व बैंक ने कलकत्ता पोर्ट को, दूसरी और तीसरी पंच वर्षीय योजना की प्रायोजनाओं के लिए विदेशी मुद्रा अवयव के लिये दो ऋणों को देने से पूर्व साथ-साथ उसकी वित्तीय स्थिति की भी जांच कर ली थी। बैंक प्रति वर्ष निरीक्षण के लिये एक मिशन भी भेजता है। यह दल सीधे बैंक को विभिन्न मामलों की रिपोर्ट देता है जो पत्तन से सम्बन्धित जैसे प्रायोजनाओं को क्रियान्वित करना, उन्हें विश्व बैंक ऋण से एक पुश्त या किश्तों में अर्थ सहायता देना, कर्मचारियों की संख्या, श्रम स्थिति, परिचालन दक्षता, यातायात प्रवृत्ति के आधार पर खर्च और आमदनी के पूर्वानुमानों के संदर्भ में वित्तीय स्थिति को ध्यान में रखना आदि हैं ।

(ख) कलकत्ता पोर्ट कमिश्नर्स यह नहीं जानते हैं कि पोर्ट के कर्मचारियों की संख्या के बारे में विश्व बैंक इस निश्चित परिणाम पर पहुंच गया है कि वे अपेक्षित संख्या से अधिक हैं और यही कारण है कि उन्हें घाटा हो गया है।

(ग) ऐसा मालूम हुआ है कि सिंगापुर में नियुक्त स्टाफ की संख्या नौभारक श्रमिकों के सहित 12,500 है और पत्तन में सालाना

30 लाख टन माल उतारा और चढ़ाया जाता है जबकि कलकत्ता पत्तन में, नौभारक श्रमिकों के सहित कर्मचारियों की संख्या 59,000 है और यातायात भार वहन उस मात्रा का केवल लगभग एक तिहाई है। सिंगापुर पत्तन के लिये छोटे से संस्थापन द्वारा प्रवन्ध करने के नीचे दिये गये कारण हैं :

(1) जिप्सम, क्लींकर्स, गेहूं, बनस्पति, दूध, ताड़ का तेल, नारियल के तेल का प्राइवेट पार्टियों द्वारा भारी मात्रा में चढ़ाना उतारना।

(2) मशीनी औजारों का अधिक प्रयोग।

(3) जब कभी आवश्यक हो माल को यूनिट लोड्स में चढ़ाना और उतारना ।

(4) उच्च श्रम उत्पादिता ।

(घ) कलकत्ता पत्तन कमिश्नर्स द्वारा नियुक्त कर्मचारियों की संख्या 42,000 है। यह सम्भव है कि इस संख्या में कमी करने की गुंजाइश है क्योंकि हाल के वर्षों में यातायात बढ़ा नहीं है। तथापि संस्थापन में किफायत करना बिना बड़े पैमाने पर बिना सीमित विघटन के किया जा सकता। पत्तन कमिश्नर्स द्वारा फालतू कर्मचारियों की छंटनी की जायेगी और उन्हें दूसरे विकल्प कामों पर लगाया जायेगा । पत्तन की वित्तीय स्थिति में सुधार के लिये पत्तन कमिश्नर्स द्वारा यह एक कदम उठाया गया है।

LAW AND ORDER IN PUNJAB

1839. RAMAVTAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any acts of threat intimidation and terrorism allegedly indulged in by the police personnel in Punjab have been brought to the notice of Government; and

(b) if so, the steps the Central Government propose to take to check this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): The information is being ascertained from the Government of Punjab and will be laid on the Table of the Sabha on receipt.

नेपाल में पर्यटन के विकास के लिए सहायता

1840. श्री रामावतार शर्मा : क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का विचार पर्यटन के विकास के लिये नेपाल को सहायता देने का है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्न सिंह) : (क) और (ख). दोनों देशों के बीच पर्यटन विषयक वृद्धि, प्रचार कार्य, तथा तीर्थ यात्रा सुविधाओं में सुधार के बारे में सहयोग के विषय में नेपाल सरकार के साथ विचार विमर्श हो रहा है।

KIDNAPPING OF GIRLS IN DELHI

1841. SHRI D. N. PATODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases of kidnapping of girls have increased alarmingly in Delhi and it has become very unsafe for woman to move about alone;

(b) if so, the reasons for the rise in incidence; and

(c) whether Government have considered the desirability of amending the law to make punishment more deterring than at present in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

(c) The matter is under consideration.

GOVERNMENT SERVANTS' RIGHT TO STRIKE

1842. DR. RANEN SEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Administrative Reforms Commission has decided to consider whether Government Servants have a right to strike; and

(b) if so, whether it was within their terms of reference or Government of late have asked the Commission to go into the question?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Administrative Reforms Commission does not communicate in advance the points it intends to examine. Its terms of reference are wide enough to cover the subject of the right of Government servants to go on strike. The Government, however, are not aware of the Commission's thinking, if any, in the matter.

POSSESSION OF FOREIGN PASSPORTS BY AN INTERNATIONAL RACKETEER

1843. SHRI JYOTIRMOY BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Security Control Branch of Calcutta Police has reported about the possession of a number of British, Canadian and other passports by an international racketeer known as N.S. Hoon and of West Pakistani origin;

(b) whether there are a number of cases pending in the court against this person;

(c) whether his Ministry has been advised by the Finance Ministry to withdraw the cases regarding the smuggling of an imported luxury car; and

(d) whether his Ministry informed the External Affairs Ministry about suspicious regarding this person's nationality and citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). Information is being collected and will be laid on the Table of the House.

GRANT TO DIBRUGARH UNIVERSITY

1844. SHRI J. N. HAZARIKA: Will the Minister of EDUCATION be pleased to state:

(a) whether any grant or aid has been given so far to the Dibrugarh University, the foundation stone of which was laid by him;

(b) if so, the total amount granted and on what account;

(c) if not, when such grants are likely to be made either by Government directly or by the University Grants Commission;

(d) the total requirement of funds for the University; and

(e) the amount so far donated by the public and that paid by the State Government separately?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) The University Grants Commission has released the following grants to the University upto 31.3.1968:—

		Rs.
1.	Seminars and Symposiums ..	15,611
2.	Unassigned grants	13,500
3.	Library books	80,000
4.	Financial assistance to research workers	500
5.	Summer Institutes	40,000
6.	Staff	85,000
7.	Equipment for Science Department	50,000
	TOTAL	Rs. 2,84,611

(c) Does not arise.

(d) and (e). Information regarding total requirements and the amount so far donated by public and paid by the State Government is not readily available. However, the U.G.C. has accepted programmes costing Rs. 49.68 lakhs for development of the University for the period 1966-67 to 1970-71. Having regard to the availability of funds, the Commission has asked the University to send proposals which could be implemented within 70% of the above.

हरिजनों को मारा-पीटा जाना

1845. **श्री जगेश्वर यादव :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सुनुहुली और मूनहूला गांवों के अनुसूचित जाति के लोगों को गत आम चुनाव में बेहरू विधान सभा निर्वाचन क्षेत्र (बांदा जिला उत्तर प्रदेश) में सतनवार मतदान केन्द्र में मतदान के बाद वापस आते समय मारा-पीटा गया था और इस मामले की थाने में रिपोर्ट लिखाई गई थी; और

(ख) क्या आगामी मध्यावधि चुनाव में उक्त विधान सभा निर्वाचन क्षेत्र में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिये ठोस कदम उठाये गये हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) एक विवरण सदन के सभा-पटल पर रखा जाता है।

(ख) ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिये सम्बन्धित प्राधिकारियों द्वारा आवश्यक निरोधक उपाए किये जायेंगे।

विवरण

राज्य सरकार से प्राप्त सूचना के अनुसार 18 फरवरी, 1967 को प्रात: 9.10 बजे जिला बांदा के थाना बेबरी में भारतीय दण्ड संहिता की धारा 355/323/504/506 के अन्तर्गत एक रिपोर्ट गांव सोनुहुली के हरिजन निवासी दुलुआ, काल्कु तथा तेजवा की ओर से उसी गांव के कुर्मी जगमोहन, मनमोहन, बालगोविन्द तथा रामशरण के विरुद्ध दर्ज की गई जिसमें यह आरोप लगाया गया कि उन्हें कुर्मियों द्वारा गत आम चुनाव में मत देने के कारण पीटा गया। उसी दिन प्रात: 8.50 बजे थाने में रामशरण द्वारा एक रिपोर्ट भारतीय दण्ड संहिता की धारा 352/504/506 के अन्तर्गत दुलुआ, पहलू, काल्कु तथा तेजवा के विरुद्ध दर्ज कराई गई जिस में हरिजनों आदि द्वारा, उनकी फसलों को नष्ट करने के आरोप लगाये गये। दोनों रिपोर्टों में ही लगाये गये दोष अहस्तक्षेप्य होने के कारण पुलिस ने मामलों की जांच नहीं की।

रूमानिया से माल वाहक जहाज

1846. **श्री यशवन्त सिंह कुशवाह :**
श्री लोबो प्रभु :
श्री रामावतार शास्त्री :

क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने रूमानिया से माल ढोने वाले कुछ जहाज खरीदने का निर्णय किया है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) भारत में ही ऐसे जहाज बनाने में क्या बाधायें उपस्थित हैं ?

परिवहन तथा नौवहन मंत्री (डा० वि० के० आर० वि० राव) : (क) और (ख). सरकार द्वारा पहले ही रूमानिया से कुल 5,600 जी० आर० टी० भार क्षमता के दो जहाजों को प्राप्त करने का अनुमोदन हो गया है। इसके अतिरिक्त हाल ही में 1971 और 1974 के बीच प्रत्येक 14,000 डी० डब्ल्यू टी० भार क्षमता के इम तटीय कोयला ढोने वाले जहाजों की खरीद के लिये और 1973 और 1975 के बीच 14,000 डी० डब्ल्यू टन भार-क्षमता के छ: सामान्य भार वहन

जहाजों के प्राप्त करने की सम्भावित खोज के लिये रूमानिया के अधिकारियों के साथ सैद्धांतिक रूप में एक करार किया गया है फिर भी सरकार द्वारा जहाज खरीदने की स्वीकृति देने से पूर्व जहाजों की कीमत विशेष नमूनों और सम्बन्धित शर्तों पर भारतीय जहाज मालिकों और रूमानिया शिपयार्ड के बीच विस्तृत सौदा बाजी को अभी अन्तिम रूप देना शेष है।

(ग) हिन्दुस्तान शिपयार्ड कम्पनी जो इस समय 12,500 डी० डब्लू० टी० श्रेणी के जहाज बना रही है, अब 14,500 डी० डब्लू० टी० श्रेणी के जहाज का निर्माण करने में भी समर्थ है। यह शिपयार्ड 12,500 डी० डब्लू० टी० क्षमता वाले जहाज निर्माण करने के आर्डरों से पूरी तौर पर बुक्ड हैं। तथापि शिपयार्ड, शिपिंग कारपोरेशन आफ इंडिया के लिये 14,500 डी० डब्लू० टी० भार-क्षमता के जहाजों के निर्माण की प्रस्तावना पर विचार कर रहा है।

RE-ALLOCATION OF SERVICES ON RE-ORGANISATION OF PUNJAB, HARYANA AND HIMACHAL PRADESH

1847. SHRI YAJNA DATT SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that at the time of reorganisation of Punjab, Haryana and Himachal Pradesh, the State Government employees were asked to give their option for reallocation of their services to either of these States;

(b) whether it was also decided to give priority to Government employees on health grounds for transferring them from one State to another;

(c) whether it is a fact that many of the employees who were no where on the priority list for reallocation were adjusted according to their option and new cases are also being considered for transfer whereas cases falling under (b) above are still pending;

(d) if so, the reasons therefor; and

(e) whether representations have been made to his Ministry for expediting the cases of such employees and, if so, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) For provisional allocation of the staff at the time of reorganisation of the former State of Punjab no options were invited. Subsequently an opportunity was given to the affected staff to submit representations for change of allocations.

(b) to (d). Subject to availability of vacancies in the successor units and the need to maintain balanced cadres in each such unit, representations for change of allocations have been considered in cases of personal hardship which *inter alia* includes the health factor also. Individual cases are decided on merits having regard to the totality of the circumstances.

(e) Out of a total of 57 departments involved in the process of reorganisation, allocations have been finalised in 52 departments after consideration of all representations received from the affected personnel. Action is in progress to finalise allocations in the remaining departments on a priority basis.

PAK INTRUSIONS IN ASSAM

1848. SHRI NARENDRA KUMAR SALVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been alarming increase in the incidents of Pakistani nationals, trespassing into border areas and indulging in dacoity, looting, killing and cattle-lifting and forcible harvesting of crops in several districts of Assam; and

(b) if so the preventive steps taken to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). No, Sir. On the other hand, there has been a reduction in

such incidents, as a result of vigilance maintained by the Border Security Force all along the border.

CONSTRUCTION OF FOOTBALL STADIUM AT CALCUTTA

1849. SHRI BENI SHANKER SHARMA: Will the Minister of EDUCATION be pleased to state:

(a) whether any firm decision has been taken by the Government of West Bengal in the matter of construction of a Football Stadium at Calcutta;

(b) if so, the site chosen and the amount allocated for the purpose; and

(c) the time by which it is likely to be ready for use?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) to (c). The Government of West Bengal have decided to construct a football stadium in Calcutta and for this purpose a plot of land measuring 22.772 acres was allotted by the Ministry of Defence. Subsequently, however, the Calcutta Metropolitan Organisation pointed out that a portion of the land would be required for approaches to the proposed Second Howrah Bridge on the Hooghly. The residual area is considered inadequate for the Stadium. Another area bounded by Mayo, Dufferin and Outram Roads was found to be unsuitable. The State Government are, therefore, making attempts to find out an alternative site for the Stadium.

CHRISTIANS IN HILL AREAS OF ASSAM, NAGALAND AND MIZO DISTRICT

1850. SHRI BENI SHANKER SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Christians in the Hill areas of Assam including Nagaland and Mizo District as in 1947, 1951, 1961 and 1967;

(b) similar figures for Bihar, Madhya Pradesh, Andhra, Rajasthan and Gujarat for the above years; and

(c) whether there has been any disproportionate increase in their numbers and if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) According to 1951 and 1961 Censuses the number of Christians in the Hill districts of Assam including Mizo district and Nagaland are as under:—

1951—436,045

1961—724,557

Figures for 1947 and 1967 are not available.

(b) Similar figures for Bihar, Madhya Pradesh, Andhra Pradesh, Rajasthan and Gujarat for 1951 and 1961 are as under:—

State	1951	1961
Bihar	415,548	502,195
Madhya Pradesh	81,004	188,314
Andhra Pradesh	1,222,621	1,428,729
Rajasthan ..	11,421	22,864
Gujarat ..	78,061	91,208

The figures for 1947 and 1967 are not available.

(c) The Christian population has recorded faster growth during the decade 1951—61 than the general population in all the areas mentioned above except in Gujarat State. In Gujarat the Christian population increased by 16.61% against the increase of 26.88% in general population. No special study has been undertaken to ascertain the reasons for such increases.

HIGH-POWER AIR ROUTE SURVEILLANCE RADAR SYSTEMS

1851. SHRI BENI SHANKER SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether four high-power air route surveillance radar systems are proposed to be installed at Palam, Santa Cruz, Dum Dum and Meenambakkam as part of the scheme to strengthen navigation aids at these four international airports;

(b) if so, the details of the proposal and its special features; and

(c) when the proposal is likely to be finalised with special reference to

acquisition of equipment and its installation ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Yes, Sir.

(b) The radars will be used to guide and control aircraft when flying along air routes upto a distance of about 200 nautical miles from the airports.

(c) Sites for the Radar installations have been selected. The equipment for two sets has been received and for the remaining two sets is expected to be delivered next year. Action is in progress for acquisition of land, construction of buildings and provision of power supply with a view to installing the rader.

ALLEGATIONS AGAINST WEST BENGAL GOVERNMENT OFFICIAL

1852. SHRI BENI SHANKER SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Calcutta detective police arrested a Home Department official of the West Bengal Government some time back on the charge that he helped a racket involving Chinese residents in Calcutta in the matter of passports;

(b) whether investigations have been made into the matter; and

(c) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). The case registered by the Police in this connection is under investigation.

REPRESENTATIONS OF MINORITY COMMUNITIES IN PUBLIC EMPLOYMENT

1853. SHRI SIDDAYYA :
SHRI D. N. PATODIA :

Will the Minister of MOME AFFAIRS be pleased to state:

(a) whether it is a fact that his Ministry recently conducted a survey of the position of representation of minority communities in public employment in the country;

(b) if so, the highlights of the findings;

(c) whether it has been revealed that in some States the minority communities have a good share;

(d) if so, the names of these States; and

(e) the new measures taken by Government to ensure proper representation of minority communities in the matter of public employment ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) to (d). Do not arise.

(e) The question of representation of minority communities in services was considered in a conference of Chief Ministers held on May 19, 1968. It was pointed out by the Home Minister that there was no proposal for reservation for any minority community in services. What was needed was to see that no prejudices worked against certain communities, and that proper opportunities were provided to the members of the minority communities. It was agreed that the position in this regard should be reviewed by the State Governments, and all possible efforts should be made to step up the recruitment of members of the minority communities in services, subject to the observance of the relevant constitutional provisions.

SCIENTISTS AND TECHNOLOGISTS IN INDIA

1854. SHRI P. R. THAKUR : Will the Minister of EDUCATION be pleased to state :

(a) the total number of scientists and technologists in the country at present with their State-wise break-up;

(b) the number among them who are unemployed as well as these who are engaged in non-technical work;

(c) whether any scheme has been drawn up to provide all the scientists and technologists with suitable scientific and technical work; and

(d) if so, the details thereof ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) It is estimated that there are over 5 lakhs scientists with at least a degree and over 3 lakhs of engineers with a degree or diploma. Their Statewise break up is not available.

(b) 32816 scientists with at least a Bachlor's degree and 37719 engineers with a diploma or degree were on the live register of the Employment Exchanges on the 30th June, 1968. The number of those engaged in non-technical work is not available.

(c) and (d). The Five Year development Plans of the country provide greater employment opportunities to all, including scientists and technologists. No separate plan has been formulated exclusively for scientists and technologists.

प्रशासनिक सुधार आयोग

1855. श्री राम चरण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रशासनिक सुधार आयोग ने सिफारिश की है कि राजपत्रित तथा अराजपत्रित कर्मचारियों के बीच भेद समाप्त कर दिया जाना चाहिए जैसा कि विश्व के लोकतंत्रीय देशों में किया गया है तथा भारत सरकार की सेवाओं में केवल विभिन्न वर्ग ही होने चाहियें; और

(ख) यदि हां, तो क्या उच्च अधिकारियों के दबाव के कारण इस सिफारिश को क्रियान्वित नहीं करने का सरकार का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) प्रशासनिक सुधार आयोग ने सरकार को अभी तक कर्मचारी प्रशासन पर अपना प्रतिवेदन नहीं भेजा है ।

(ख) प्रश्न नहीं उठता ।

केन्द्रीय सचिवालय सेवा में सहायक तथा अधिकारी

1856. श्री राम चरण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सचिवालय में, केन्द्रीय सचिवालय सेवा के राजपत्रित अधिकारियों तथा सहायकों के मध्य वर्ष 1947 में क्या अनुपात था तथा अगस्त, 1968 में क्या था ;

(ख) क्या सरकार का विचार भविष्य में खाली होने वाले तथा इस समय खाली पड़े राजपत्रित पदों को समाप्त करके उन्हें अराजपत्रित बनाने का है ताकि इस अनुपात को कम करके वर्ष 1947 के अनुपात के स्तर पर लाया जा सके; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) वर्तमान रूप में केन्द्रीय सचिवालय सेवा का गठन केवल नवम्बर, 1951 में ही हुआ था, अतः सूचना केवल गठन की तिथि के बाद से ही दी जा सकती है । यह एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायगी ।

(ख) ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है ।

(ग) केन्द्रीय सचिवालय सेवा के राजपत्रित अधिकारियों तथा सहायकों के पद समय-समय पर सरकार की प्रशासनिक आवश्यकताओं के अनुसार सृजित किये गये हैं । केन्द्रीय सचिवालय सेवा में विभिन्न ग्रेडों में अधिकृत स्थायी पदों की संख्या का, केन्द्रीय सचिवालय सेवा योजना में सम्मिलित विभिन्न मंत्रालयों तथा विभागों की आवश्यकताओं को देखते हुए समय-समय पर पुनरीक्षण भी किया जाता है ।

उत्तर प्रदेश रोडवेज की बसों में यात्रा के लिए टिकट खरीदने में कठिनाई

1857. श्री राम चरण : क्या परिवहन तथा नौवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश रोडवेज के कारण लोगों को बहुत असुविधा होती है क्योंकि लोगों को बुलन्दशहर जैसे स्थानों से, जहां सीधी रेल सेवा नहीं है और लोगों

को केवल बसों पर ही निर्भर करना पड़ता है, दिल्ली आने के लिये टिकट खरीदने के हेतु कई घंटों तक पंक्ति में खड़े रहना पड़ता है;

(ख) यदि हां, तो क्या उत्तर प्रदेश के सभी मार्गों पर गैर-सरकारी बसें चलाने की अनुमति देने का सरकार का विचार है जैसा कि पंजाब और हरियाना में किया जा रहा है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं तथा लोगों को होने वाली असुविधा को दूर करने के लिये क्या कार्यवाही करने का विचार है?

परिवहन तथा नौवहन मंत्री (डा० वि० के० आर० वि० राव) : (क) से (ग). अपेक्षित सूचना सम्बन्धित राज्य सरकारों से एकत्रित की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जायेगी।

कर्मचारियों की सेवा की शर्तों में सुधार

1858. **श्री राम चरण** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि उन सभी सरकारी कर्मचारियों को, जिन्होने 19 सितम्बर, 1968 को एक दिन की सांकेतिक हड़ताल में भाग लिया था, इस शर्त पर वापस लिया गया है कि उन्हें पांच वर्ष तक परिवीक्षाधीन रखा जायेगा और इस शर्त के कारण अधिकारियों को अपने अधीन कर्मचारियों को तंग करने का अवसर मिल गया है; और

(ख) यदि हां, तो क्या अधिकारियों के ऊपर नियन्त्रण रखने के लिये गोपनीय अथवा विशेष रिपोर्ट लिखने के सम्बन्ध में यह शर्त लगाने का सरकार का विचार है कि कर्मचारियों की केवल त्रुटियों का और वह भी प्रमाण सहित, न कि कर्मचारी के बारे में अधिकारी के व्यक्तिगत विचारों का उल्लेख किया जाये?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं, श्रीमान्।

(ख) प्रश्न ही नहीं उठता।

शिक्षा मंत्रालय में हिन्दी में काम

1859. **श्री राम चरण** : क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) राजभाषा अधिनियम और गृहकार्य मंत्रालय द्वारा इस सम्बन्ध में जारी किये गये आदेशों को ध्यान में रखते हुए निम्न प्रयोजनों के लिये उनके मंत्रालय द्वारा क्या प्रवन्ध किये गये हैं :

(1) शिक्षा मंत्रालय के सभी प्रकाशनों का हिन्दी में प्रकाशन,

(2) चतुर्थ श्रेणी के कर्मचारियों की सर्विस पुस्तिकायें हिन्दी में रखना,

(3) अनुवाद कार्य की बढ़ी हुई मांग को ध्यान में रखते हुए अनुवादकों तथा टाइप की मशीनों के लिये वित्त मंत्रालय द्वारा धन का पूर्व नियतन कराना,

(4) हिन्दी शिक्षण योजना के अन्तर्गत 1 जनवरी, 1961 को 45 वर्ष से कम आयु के सभी अधिकारियों और कर्मचारियों को हिन्दी पढ़ाना,

(5) हिन्दी जानने वाले व्यक्तियों से हिन्दी में काम कराना,

(6) शिक्षा मंत्रालय में हिन्दी-विरोधी वातावरण समाप्त करना तथा हिन्दी क्रियान्विति योजना और हिन्दी शिक्षण योजना को चलाने के उद्देश्य से हिन्दी जानने वाले संयुक्त सचिव, उप-सचिव, और अवर सचिव नियुक्त करना; और

(ख) उक्त प्रयोजनों के लिये किस तिथि से प्रबन्ध किये गये हैं और उसके क्या परिणाम निकले हैं ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) राज भाषा अधिनियम के उपबन्धों तथा गृह मंत्रालय द्वारा जारी किये गये संबंधित आदेशों के अनुसरण में शिक्षा

मंत्रालय द्वारा की गयी विभिन्न व्यवस्थाएं इस प्रकार हैं :—

(i) मंत्रालय में एक प्रकाशन यूनिट—जिस में पर्याप्त कर्मचारी हैं—पहले से ही स्थापित हैं। अन्य बातों के साथ-साथ यह यूनिट मंत्रालय में हिन्दी-प्रकाशनों के प्रकाशित करने की व्यवस्था करता है।

(ii) सेवा पुस्तिकाओं के द्विभाषी फार्मों की पूर्ति के लिये केन्द्रीय सरकार के फार्म-स्टोर्स, कलकत्ता के व्यवस्थापक को अपेक्षित मांग-पत्र भेजा गया है, जिसकी प्रतीक्षा की जा रही है। व्यवस्थापक से फार्म प्राप्त हो जाने पर चतुर्थ श्रेणी के कर्मचारियों की सेवा-पुस्तकें हिन्दी में रखी जायेंगी।

(iii) हिन्दी अनुवादकों, टाइपिस्टों तथा टाइप की मशीनों की व्यवस्था के लिये—इस मामले में वित्त मंत्रालय के साथ बातचीत की गयी है।

(iv) इस प्रयोजन के लिये एक विकसित कार्यक्रम को अन्तिम रूप दिया जा रहा है। और उसी के अनुसार मंत्रालय के कर्मचारियों के प्रशिक्षण की व्यवस्था की जायेगी।

(v) अनुदेश जारी किए जा चुके हैं कि हिन्दी जानने वाले सभी कर्मचारी हिन्दी में अपना काम करें और सम्बन्धित व्यक्तियों से उसका अंग्रेजी रूपान्तर देने के लिये न कहा जाए।

(vi) मंत्रालय में हिन्दी विरोधी वातावरण नहीं है। मंत्रालय में हिन्दी शिक्षण योजना आदि के कार्यभारी संयुक्त सचिव, उप सचिव तथा अवर सचिव हिन्दी की काम-चलाऊ योग्यता रखते हैं।

(ख) यद्यपि केन्द्रीय सरकार के फार्म स्टोर्स, कलकत्ता के व्यवस्थापक से द्विभाषी प्रपत्र उपलब्ध करने का अनुरोध मार्च 1968 में किया गया था, अन्य व्यवस्थाएं गृह मंत्रालय के आदेशों को जारी करने के बाद में की गयीं।

Assistance to Public Schools

1860. SHRI JUGAL MONDAL: Will the Minister of EDUCATION be pleased to refer to the reply given to unstarred question No. 6641 on the 30th August, 1968 and state:

(a) whether the information in respect of assistance to public schools has been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) The following two public schools have been sanctioned financial assistance by the Central Government for the purposes indicated below:—

(1) *The Colvin Taluqdar's College, Lucknow*, was sanctioned a grant of Rs. 1,34,800 in July, 1965, for the construction of a Boarding House and Teachers' quarters under the scheme of "Strengthening of good Residential schools in the country". It was sanctioned another grant of Rs. 30,000 in January, 1966 for the construction of science laboratory under the scheme of "Assistance to Voluntary Educational Organisations."

(2) *The Mayo College, Ajmer*, was sanctioned a grant of Rs. 1,70,000 in 1966 in settlement of an old claim of 1870's.

(c) Does not arise.

Hilton Hotel at Bombay

1861. SHRI R. BARUA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any final decision has since been taken by Government on the proposal mooted by M/s. Siv

Sagar Estates of Bombay to construct a hotel in Bombay in collaboration with the Hilton Hotel Corporation of USA; and

(b) if so the details of the decision taken and if no decision has been taken the reasons for the delay?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Government had informed the party that the terms proposed by them for the collaboration were not acceptable. A further communication has been received from the party and is under consideration.

Migration of Scientific and Technical Personnel to Great Britain

1862. SHRI DHIRESWAR KALITA:
SHRI RAM AVTAR SHARMA:
SHRI D. N. PATODIA:
SHRIMATI JYOTSNA CHANDA:

SHRI K. P. SINGH DEO:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that about two thousand scientific and technical personnel are migrating from India to Great Britain every year according to a survey conducted by the Council of Scientific and Industrial Research; and

(b) if so, the steps Government have taken to prevent this migration?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) An analysis of the data supplied by the U.K. Department of Employment & Productivity reveals that annually about 2000 scientific and technical personnel are seeking employment in U.K. All of them are not, however, highly qualified.

(b) Steps for improving the employment potentiality in the country are under constant consideration of the Government.

Demonstration Multi-purpose Schools

1863. SHRI SIDDAYYA: Will the Minister of EDUCATION be pleased to state:

(a) the number of students admitted in the XI standard in each of the Demonstration Multipurpose Schools, Mysore, Bhopal, Ajmer and Bhuvaneshwar during 1966-67, 1967-68 and 1968-69;

(b) how many students appeared for the XI standard examination in each of the above centres 1966-67 and 1967-68;

(c) the percentage of successful candidates in each centre;

(d) whether the results are satisfactory; and

(e) if not, the reasons therefor and the steps taken to improve them?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) The information is not readily available.

(b)	Mysore		Bhopal		Ajmer		Bhuvaneshwar	
	66-67	67-68	66-67	67-68	66-67	67-68	66-67	67-68
	93	72	—	37	96	129	18	51
(c)	28%	58%	—	29·7%	62·8%	55%	78%	92%

(d) and (e) Mysore	Bhopal	Ajmer	Bhuvaneshwar
Results in 1967-68 show considerable improvement. Steps taken for this purpose included organisation of workshops for teachers, improvement of internal assessment procedure, remedial teaching for backward children improvement of school time-table etc.	Unsatisfactory. As remedial measures teaching days have been increased and steps have been taken for through planning of curricular work.	Fairly satisfactory. For improvement, various steps like revision of courses, availability of prescribed textbooks etc. are under consideration.	Satisfactory.

DEMONSTRATION MULTI-PURPOSE SCHOOL, MYSORE

1364. SHRI SIDDAYYA: Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 1014 on the 26th July, 1968 regarding the Demonstration Multipurpose School, Mysore and state:

(a) whether the information has since been collected; and

(b) whether it will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b). The information has since been collected and laid on the Table of the House on 12th November, 1968 *vide* S. No. 12 of the Supplementary Statement No. I showing action taken on Assurances given during the Fifth Session, 1968 of the Fourth Lok Sabha.

EXCERPTS RELATION TO MAHATMA GANDHI'S LIFE

1365. SHRI D. BASUMATARI: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that excerpts from a diary kept by Romain Rolland relating to Mahatma Gandhi's life since 1920 till the death of the author were to be published by the Sahitya Akademi as part of the Gandhi Centenary celebrations;

(b) whether the book has been published; and

(c) whether it has been made available to the public?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) Yes, Sir. The work translated from original French is being published in Bengali and Hindi.

(b) The Bengali edition is in press and the Hindi edition is under preparation.

(c) The work, when published, will be available to the public as a priced publication.

वैज्ञानिक तथा तकनीकी शब्दावली आयोग

1866. **श्री एस० एम० जोशी** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वैज्ञानिक तथा तकनीकी शब्दावली आयोग द्वारा सभी विषयों के लिये शब्दावली निर्धारित करने और उसे प्रकाशित करने का कार्य 1 जनवरी, 1970 तक पूरा करने का निर्णय कर लिया गया है;

(ख) क्या यह भी सच है कि इस आयोग के नये अध्यक्ष ने अपने पद का कार्यभार सम्भालते समय उस तारीख तक उपरोक्त कार्य पूरा करने का उत्तरदायित्व अपने ऊपर लिया था;

(ग) यदि हां, तो जून 1968 से अब तक कितने नये शब्दों को अन्तिम रूप दिया गया; और

(घ) क्या इस गति से शब्दावली तैयार कराने का कार्य उपरोक्त तिथि तक पूर्ण हो जाने की सम्भावना है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) और (ख). जी हां। वैज्ञानिक तथा तकनीकी शब्दावली आयोग के अध्यक्ष के परामर्श से यह निश्चय किया गया है कि शब्दावली के निर्माण का कार्य 1-1-1970 तक समाप्त करने का प्रत्येक प्रयत्न किया जाना चाहिये ।

(ग) अक्तूबर 1968 तक 31,591 शब्दों को अन्तिम रूप दिया जा चुका है।

(घ) आयोग के शब्दावली कार्य को 1 जनवरी, 1970 तक पूरा करने का पूरा प्रयत्न किया जा रहा है।

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SALE OF AMERICAN PATTON TANKS TO PAKISTAN THROUGH TURKEY

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर प्रतिरक्षा मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

"टर्की के जरिए पाकिस्तान को 100 अमरीकी पैंटन टैंक बेचा जाना और भारत की सुरक्षा पर उसका प्रभाव ।"

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): Mr. Speaker, Sir, Government have seen the Press reports indicating that the Government of the United States has permitted Turkey to sell 100 Patton tanks to Pakistan. According to information available to the Government, an agreement has been reached in principle that Turkey would give 100 Patton tanks to Pakistan in exchange for more modern tanks from the U.S.A. Government have taken up the matter with the countries concerned through diplomatic channels.

It has been pointed out to the countries concerned that such a deal has grave implications both in regard to our own defence responsibilities and to the objective of maintenance of peace in the sub-continent. It has also been pointed out to them that these military supplies would make Pakistan more intransigent in its attitude towards normalisation of relations with India.

Government are of the view that the consequence of such a development would be to accentuate tension in the sub-continent and add to our responsibilities in regard to the security of the country. I would like to assure the House that we on our part would continue to take adequate steps to meet the situation created by Pakistan's military build up.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, कल मंत्री महोदय ने जवाब देते समय यह कहा था कि युनाइटेड स्टेट्स आफ अमेरिका का रांग असेसमेंट है पाकिस्तान के बारे में। मेरा कहना यह है कि अमेरिका जो हथियार दे रहा है हालांकि पाकिस्तान ने हिन्दुस्तान पर तीन बार हमला किया और वह यह भी जानता है कि चीन भी इस का दुश्मन है और इस के बाद भी अमेरिका भी हथियार दे रहा है, रूस भी हथियार दे रहा है और रूस के एस्टीमेट के मुताबिक अभी तक पाकिस्तान को 640 मिलियन डालर के आर्म्स केवल यू० एस० ए० ने दिए हैं, तो यह रांग असैसमेंट नहीं है यह जानबूझ कर के दोनों देश इस तरह से कर रहे हैं और उन की यह ख्वाहिश है कि अगर इस तरह हम करेंगे तो हिन्दुस्तान को मजबूरन अपना पैसा, अपनी इनकम आर्म्स के लिये लगानी पड़ेगी और हिन्दुस्तान हमेशा भीख मांगने के लिये उन के दरवाजे पर खड़ा रहेगा। यह वह जानबूझ कर कर रहे हैं। जब उन को यह मालूम है कि इस से पाकिस्तान की अटैकिंग पावर और स्ट्राइकिंग पावर बढ़ेगी तो हमें उन को यह साफ तौर से बताना चाहिये कि यह एक अनफ्रेंडली होस्टाइल ऐक्ट है और हमारे देश की जनता इस को बहुत जोर से रिजेंट करती है। मैं माननीय मंत्री जी से पूछना चाहता हूं, अब इस का एक ही रास्ता है कि जब अमेरिका और रूस दोनों उसको सप्लाई कर रहे हैं तो हम अपने पैरों पर खड़े हों, तो अपने पैरों पर खड़े होने के लिये क्या माननीय मंत्री महोदय बतायेंगे कि जो हमारा इंडिजिनस टैंक प्रोडक्शन है उस की क्या स्थिति है ?

विजयंत टैंक के प्रोडेक्शन का जो आप का टार्गेट था वह टार्गेट पूरा हुआ है या नहीं हुआ है ?

दूसरा सवाल मेरा यह है कि पाकिस्तान की लड़ाई के बाद पाकिस्तान और हमारे देश के पास जो टैंक्स थे उन का रेशियो क्या था और आज वह रेशियो क्या है ?

तीसरे, मैं यह जानना चाहता हूं कि क्या यह सही है कि इटली, बेल्जियम और ईरान से भी पाकिस्तान पैटन टैंक खरीद रहा है ? यू० एस० ए० ने क्लीअरेंस दे दी है इटली को लेकिन अभी तक उस की सप्लाई रुकी हुई है। वाशिंगटन पोस्ट में यह बात आई है कि यू० एस० ए० ने क्लीअरेंस दे दी है इटली को टैंक के लिये लेकिन अभी तक सप्लाई रुकी हुई है तो यह देश भी वास्तव में पाकिस्तान को टैंक दे रहे हैं या नहीं दे रहे हैं यह भी आप सूचना दीजिए और यह सब कुछ देखते हुए कि चीन के साथ पाकिस्तान की कोलिजन है, पाकिस्तान लड़ाई लड़ने के लिये तैयार है और वह अपनी तैयारी कर रहा है, क्या सरकार सेल्फ रिलाएंस के लिये जो न्यूक्लियर डेटरेंट की अपनी पालिसी है उस के बारे में री-थिंक करेगी और क्या वह इजरायल के साथ डिप्लोमेटिक रिलेशंस करेगी ?

SHRI SWARAN SINGH: Without commenting on the long preambulatory part of the question I would confine myself to the replying of specific points.

The manufacturing programme of Vaijayanta tanks is going ahead according to schedule and it is no secret that complete tanks manufactured by us are already in our service.

About the ratio of tanks between Pakistan and India, we have never given any figures relating to this ratio and I have no intention to give any now. But broadly I would like to say that it has meant a heavy burden for us but we had also to take steps to acquire more equipment so that we are not unfavourably placed in relation to Pakistan. We have succeeded in maintaining our equipment at a level which should give us confidence that we can defend ourselves against any attack from Pakistan.

About the Pakistani attempt to acquire tanks from other countries like Italy, Belgium and Iran, it is true that they were making attempts to acquire them from Italy and Belgium but I have no information about their having made any attempt to acquire them from Iran. From Italy and Belgium they have not yet been able to acquire these weapons.

About our nuclear policy, this is not the occasion to go into it. The Government's policy in this respect has been enunciated from time to time and I have nothing more to add to it. Mere acquisition of tanks more or less by one country or the other need not be linked with the nuclear policy. That is a separate subject by itself which should be discussed but not connected with it.

SHRI M. L. SONDHI (New Delhi): When?

SHRI KANWAR LAL GUPTA: What steps have Government taken to be self-reliant and self-sufficient?

SHRI SWARAN SINGH: Self-reliance means that the equipment, which we now purchase from others, we should progressively manufacture ourselves.

श्री ओम प्रकाश त्यागी (मुरादाबाद): अध्यक्ष महोदय, चाइना पाकिस्तान को सहायता कर रहा है, आर्म्स और एम्यूनिशन दे रहा है और उसका इरादा साफ है कि वह हिन्दुस्तान और पाकिस्तान में टेंन्शन बनाए रख कर अपना लाभ उठाना चाहता है परन्तु रशिया और अमेरिका पाकिस्तान की स्थिति जानते हुए भी कि वह भारतवर्ष पर एक बार अपने हथियारों से आक्रमण कर चुका है और फिर वह आक्रमण की तैयारी कर रहा है, उसे रशिया से खतरा है नहीं, अफगानिस्तान से खतरा है नहीं, चाइना से संकट है नहीं और भारत वर्ष भी अपना इरादा जाहिर कर चुका है कि हम कभी हमला नहीं करेंगे, ऐसी बात जानते हुए भी रशिया और अमेरिका दोनों पाकिस्तान को हथियारों से सहायता कर रहे हैं तो क्या भारत सरकार ने इन दोनों सरकारों से यह जानने का प्रयत्न किया है कि आप पाकिस्तान को यह हथियार किस उद्देश्य से दे रहे हैं? क्या आप भी पाकिस्तान और भारतवर्ष में टेंन्शन चाहते हैं? क्या वह भी हमारे बीच संघर्ष और लड़ाई चाहते हैं, यह कभी आप ने जानने का प्रयत्न किया और किया तो उन्होंने क्या उत्तर दिया?

मेरा दूसरा प्रश्न यह है कि भारत वर्ष को चाइना और पाकिस्तान दोनों का मुकाबला करना है, क्या आपने अमरीका को, जो पाकिस्तान और भारत दोनों को बराबर लेवल पर रखता है, यह पोजीशन स्पष्ट कर दी है कि वह दोनों को एक लेवल पर न रखे, इस लिये कि हम को चाइना से भी लड़ना है?

तीसरी बात—क्या आप चाइना और पाकिस्तान के मुकाबले अपने आप को इस तरह से तैयार कर रहे हैं कि अगर कल लड़ाई शुरू हो जाय तो आप चाइना और पाकिस्तान दोनों का मोर्चे पर मुकाबला कर सकें?

SHRI SWARAN SINGH: Really, most of it is argument rather than asking for any factual information. But I will try to be very brief in replying to the specific points that the hon. Member has made.

The first question was: Why are the United States and the U.S.S.R. supplying arms to Pakistan although both of them say that they do not want any tension between the two countries? This is precisely what we have been pointing out to both the countries that they profess to follow a policy that there should be peace between India and Pakistan but their supply of military equipment to Pakistan will have the opposite effect of what they are professing as their policy in this respect. Notwithstanding this, they are not seeing the desirability of not supplying military equipment to Pakistan. What they explain and what they say is a matter which they say from time to time and publicy also and we do not accept the validity of the points that they make.

SHRI M. L. SONDHI: You went to Moscow recently. What did they tell you privately?

SHRI SWARAN SINGH: What they told me privately is not meant for Mr. Sondhi.

श्री ओम प्रकाश त्यागी : वे जो कुछ जवाब देते हैं, क्या आपको उस से सन्तोष है ?

SHRI SWARAN SINGH: I have said already that we do not accept the validity of the reasons that they advance for supplying the arms. But even if you do not accept the validity of their points it is the person who supplies arms who decides. We can go on projecting our view points, doing our best to explain it. But sometimes, notwithstanding all the explanations, those who have a particular view point stick to it just as in many national affairs also that can be the attitude.

Another point was about the threat from both the neighbours. That threat is there and we have made it quite clear in this House and to the country that we do face real danger to our integrity and to our country from this strong military collusion between China and Pakistan and all our defence plans have to take note of this dual threat.

SHRI BAL RAJ MADHOK (South Delhi): Sir, we have been hearing in this House about the supply of tanks from this country and that country to Pakistan. Because of the latest developments in the armament production, the Patton tanks have become obsolete. Now, the NATO countries in Europe have a surplus of about 7000 Patton tanks. They are equipping themselves with arms which are superior. These 7000 Patton tanks have to be disposed of somehow or other. Whatever assurance and country may have given you or may give you in future, I do not see any possibility how these tanks can be prevented from reaching Pakistan or any other country which is prepared to have those obsolete things from the point of view of European countries. Therefore, I do not think it will serve any purpose of our weeping here that this country and that country is giving tanks to Pakistan.

The question that is important for us is that both U.S.A. and U.S.S.R. whom we claim to be our friends, whom we want to be our friends, are trying to encourage arms race between India and Pakistan with a set purpose that they do not want India to be strong. Neither Russia nor America wants India to be strong. They want to use Pakistan as counterbalance for India. In view of the fact that Pakistan is our enemy, China is our enemy, there is collusion between the two, and because of a more realistic foreign policy, Pakistan has been able to get arms first from America, then from China and now from Russia and also from other countries in an indirect way, may I know what you mean when you say that our preparations are adequate? India is four times bigger than Pakistan and, therefore, any military balance between India and Pakistan means that India should have at least four times land forces, four times air forces and four times naval forces, compared to

Pakistan. Is that balance being maintained? Then, we have not to maintain balance only with Pakistan. Pakistan and China are allies. We have to maintain some kind of a military balance with Pakistan and China put together. Therefore, may I know what you mean when you say that we are also making adequate preparations? I want a clear and specific answer as to what you mean by this. If you think that we are having equal strength with Pakistan, that is not adequate; by that, you are deceiving the country and also deceiving yourself. You may, therefore, tell us as to what you mean by 'adequate'.

Secondly, I want to know this. America and Russia are now supplying arms to our enemies also and, therefore, it is not a very sound policy to depend on them. What are we doing to diversify our imports and get our requirements from the other countries also which are producing armaments like Germany, France, Sweden, Czechoslovakia and Yugoslavia, in order to reduce this over-dependence on America and Russia?

Thirdly, in the question of defence, foreign policy is a very important factor. With the foreign policy which is going in different tangents, you cannot have your defence, and in view of the fact that Pakistan and China are allies, what are we doing to re-orientate the foreign policy of the country, so that we can also have some friends and there is at least some friends and there is at least some correlation and co-ordination between the foreign policy and the defence of the country?

SHRI SWARAN SINGH: The first question is this: if our forces, our equipment and our strength are equal to Pakistan, will that be regarded as an adequate arrangement on our side? I fully agree that that is not an adequate arrangement because we have a dual threat, from China and from Pakistan, and it is this aspect which has to be understood by our friends abroad also because any talk of military balance, which expression itself we do not accept, is absolutely unreal if the threat from one side is calculated and the threat from the other side is not calculated. There is no question of military balance between India and Pakistan when we face danger from two sides. Pakistan, even according to their statement, has got no enmity with any one except India. It is quite obvious that this expression which is often used by certain countries—I do not want to name them—of military balance is absolutely unreal. We have to look to the realities of the situation that our country faces —this dual danger—and all our preparations are on that basis. (*Interruptions*) When I say that our arrangements are adequate, I do not mean to convey that they are equal to Pakistan because we have a dual threat. Therefore, the other threat has to be kept in view, and I make that statement knowing this dual threat.

The second point was about diversification of the sources of supply. We are not over dependent on any particular country. We have no inhibitions in getting equipment from any quarter that we can get. This was our policy all along and this will continue to be our policy, because we pay for whatever we acquire and in this wide world, there are several sources from which we can acquire equipment that may be required by us to meet our essential requirements.

The third question related to foreign policy. I think, it is better that we discuss it when our foreign policy is discussed rather than doing it now.

SHRI BAL RAJ MADHOK: Any steps contemplated to correlate the defence policy with the foreign policy?

SHRI SWARAN SINGH: We are absolutely in touch with each other—both Defence and Foreign; otherwise, we cannot function.

12.20 hrs.

PAPERS LAID ON THE TABLE

PUNJAB LOCAL AUTHORITIES (AIDED SCHOOLS) AMENDMENT ORDINANCE, 1968

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table a copy of the Punjab Local Authorities (Aided Schools)

[DR. TRIGUNA SEN]

Amendment Ordinance, 1968, (Hindi and English versions) promulgated by the Governor of Punjab on the 30th September, 1968, under provisions of article 213(2)(a) of the Constitution, read with clause (c)(iv) of the Proclamation dated the 23rd August 1968 issued by the President in relation to the State of Punjab. [*Placed in Library. See* No. LT-2258/68.]

SHRI SHRI CHAND GOYAL (Chandigarh): Sir, this Ordinance relates to Punjab local authorities and schools. This is being now laid on the Table. The Governor of Punjab is also thinking of bringing certain measures. Now, Sir, there has been a committee, a consultative committee of Members of Parliament, constituted in the month of September. These ordinances and other matters have to be brought before that committee, before placing them on the Table of the House. This is what my objection to this is, Sir. This should have been brought before that committee before placing it here. That is my point.

MR. SPEAKER: Even after it is placed on the Table, even now, it can go before the Advisory Committee, the Punjab Consultative Committee.. (*Interruption*) The hon. Minister has taken note of it.

NOTIFICATION UNDER DELHI LAND REFORMS (AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): On behalf of Shri Vidya Charan Shukla, I beg:—

(1) to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

(i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F.60/LRO/67 in Delhi Gazette dated the 21st September, 1967.

(ii) Notification No. F.60/LRO/67 published in Delhi Gazette dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967. [*Placed in Library. See* No. LT-1659/68.]

(2) to lay on the Table—

(i) A copy of the Bengal Legislative Assembly (Member's Emoluments) Amendment Act, 1968 (President's Act No. 27 of 1968) published in Gazette of India dated the 18th October, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See* No. LT-2259/68.]

(ii) A copy of the Interim Report of the Commission on Inquiry into the finances of the Municipal Corporation of Delhi and the New Delhi Municipal Committee. [*Placed in Library. See* No. LT-2260/68.]

(iii) A copy of the Supreme Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1881 in Gazette of India dated the 26th October, 1968, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [*Placed in Library. See* No. LT-2261/68.]

12.22 hrs.

RELEASE OF MEMBER

(*Shri Arjun Singh Bhadoria*)

MR. SPEAKER: I have to inform the House that I have received the following communication, dated the 20th November, 1968 from the Additional District Magistrate (Judicial) Etawah, as follows:—

"Shri Arjun Singh Bhadoria, Member, Lok Sabha, who was arrested on the 12th September, 1968 for offences under Sections 147, 148, 149, 307, 326, 332 and 436 Indian Penal Code, from Police Station Bakewar, was released on bail on

the 20th November, 1968 during pendency of case under orders of Honourable High Court, dated the 19th November, 1968 on the condition that he shall not go to any of the villages situated within Thana Bakewar and in case he is found within jurisdiction of Thana Bakewar he shall forfeit his bail bonds and shall be taken into custody."

SHRI HEM BARUA (Mangaldai): Why the communication has come so late, Sir?

MR. SPEAKER: I am reading what the Additional District Magistrate has written to me.

SHRI HEM BARUA: Why it has come so late, Sir?

श्री रवि राय : इतनी देर क्यों हुई ?

MR. SPEAKER. He was given bail day before yesterday. The bail was given on the 20th. He is here now. The hon. Member is here in this House....

SHRI HEM BARUA: Today is 22nd —bail was given on the 20th, Sir.

MR. SPEAKER: It must have been received in the afternoon. So, I could read it only today......

Dr. Ram Subhag Singh.

12.23 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, Government Business in this House during the week commencing 25th November, 1968, will consist of:—

(1) Discussion on the Resolution by Shri George Fernandes and others seeking disapproval of the Indian Railways (Amendment) Ordinance, 1968 and consideration and passing of the Indian Railways (Amendment) Bill, 1968.

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.

(4) Consideration and passing of:—

The Insurance (Amendment) Bill, 1968, as reported by the Joint Committee.

The Food Corporations (Amendment) Bill, 1967.

The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.

(5) Discussion on drought conditions in the country on a motion to be moved by the Minister of Food and Agriculture at 4 p.m. on Wednesday, the 27th November.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, दिल्ली के बारे में "मेयर इन कौंसिल" का एक बिल गृह मंत्रालय इन्ट्रोड्यूम करने वाला था लेकिन वह इन्ट्रोड्यूस नहीं हुआ, उस पर चर्चा नहीं हो पायेगी, वह मामला लटक रहा है, तो मैं जानना चाहता हूं क्या सरकार वह विधेयक अधिवेशन में लाना चाहती है ?

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष जी, मेरी अपनी निजी राय यह है कि आप संसद कार्य मंत्री और अपने विभाग को भी कहें कि यह जो अनियत दिन वाले प्रस्तावों पर विचार करने की परम्परा है, इसको समाप्त कर दें। इसके लिये एक कमेटी बनी हुई है। संसद कार्य मंत्री ने स्वयं उस कमेटी के अन्दर स्वीकार किया था कि दो सप्ताह में एक ऐसा प्रस्ताव निश्चित रूप से विचार के लिये लिया जायेगा। ऐसी परम्परा हम प्रारम्भ करने जा रहे हैं। उस कमेटी में यह भी निश्चित हुआ था कि भारत की सुरक्षा, विशेष रूप से सीमावर्ती सुरक्षा से सम्बन्धित जितने प्रश्न हैं जैसे चीन और पाकिस्तान का सैनिक दबाव सीमाओं पर बढ़ रहा है। इस प्रस्ताव पर इस अधिवेशन में निश्चित रूप से विचार किया जायेगा। संसद् कार्य मन्त्री उस बैठक में

[श्री प्रकाश वीर शास्त्री]

उपस्थित थे। लेकिन न तो अगले सप्ताह में वे इसको ले रहे हैं और न उसके बाद भी।

MR. SPEAKER: Yesterday, we discussed all these things. I wish these hon. Members who like to point out some things would come to the Committee also and I invite them. That also we discussed yesterday. It was pointed out to us. There are already four short-duration debates which have been allowed, such as on planning, drought, famine etc. After all, we can include them on the Order Paper only one by one.

SHRI VASUDEVAN NAIR (Peermade): Centre-State relations also.

MR. SPEAKER: In the coming week we have included a debate on drought conditions. Next week we shall include something else and in the week after that still something else and so on. Let the hon. Member come to the next meeting and we shall see what best can be done.

SHRI RANGA (Srikakulam): On a previous occasion I suggested to you and you also agreed with me that there should be time allotted for a debate on drought conditions and somebody suggested that that could be discussed along with floods. I suggested that a discussion on the cyclone-affected areas should also be allowed, and I think you were good enough to agree. But yesterday, the hon. Minister of Irrigation, not for cyclones, replied to the points relating to floods only and he explained whatever had been done in that regard all over the country. In regard to the relief measures taken in the cyclone-affected areas, he was not able to throw any light. I suggest that instead of having a separate discussion on that now, this question also may be debated along with the drought conditions.

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष महोदय, प्रधान मन्त्री ने अपने दक्षिणी अमरीका के दौरे के ऊपर जो वक्तव्य दिया है उसके ऊपर भी इस सदन में अविलम्ब बहस होनी आवश्यक है।

SHRI M. L. SONDHI (New Delhi): Important developments are taking place with regard to the Viet-Nam question, and it is likely that some major steps will be taken before the Presidential inauguration in the USA. I think it is time that India's voice is heard on this question. I, therefore, suggest that we should have discussion on it here.

MR. SPEAKER: I do not think that the Business Advisory Committee gave any attention to Viet-Nam or to Rhodesia or to Czechoslovakia and so on.

SHRI PILOO MODY (Godhra): What about the Architects' Registration Bill?

MR. SPEAKER: I do not think that we shall have time to discuss Viet-Nam or Rhodesia etc.

SHRI S. KUNDU (Balasore): What Shri M. L. Sondhi is driving at is that there should be some discussion on foreign affairs, when all these matters could come up. We should have a four-hour discussion on foreign policy.

MR. SPEAKER: It is not that I disagree; I agree with him. But I would suggest that if we could discuss these things in the Business Advisory Committee first, it will be more useful. There are many questions which are important, but if we ask the hon. Minister right now, he may not be prepared to say 'Yes' or 'No'. How can he say about Viet-Nam or Rhodesia or other international questions?

As regards Shri Ranga's suggestion, I would say one thing. The cyclones came later. There has been cyclone in Andhra Pradesh, Orissa etc. All the Members from Orissa who spoke yesterday like Shri Deo, Shri S. Kundu, Shri Rabi Ray and others had all concentrated only on the cyclone and they had given a very elaborate picture. Originally only two hours had been allotted for that discussion, but sitting in any Chamber I found that the discussion was going on but some parties had not spoken at all; so, I sent word to the Chair to postpone the

discussion to another day. And again we had the debate yesterday; of course, I could not satisfy everybody, but the discussion was extended and the total time allotted was almost doubled. Let us see now if we can club the discussion on cyclone with the discussion on famine conditions. I think famine is dealt with by the Minister of Food and Agriculture while cyclones are dealt with by the Irrigation and Power Minister......

SHRI D. N. PATODIA (Jalore): During the last session of Parliament, a motion had been admitted for a discussion on trade with East European countries, but no time has been found for that.

MR. SPEAKER: I do not think that we shall have time for it even now.

SHRI D. N. PATODIA: It has been admitted by the sub-committee and recommended by them.

DR. RAM SUBHAG SINGH: As you know, the discussion on cyclones was included in the discussion on floods. But it is also a fact that Shri Ranga was not here; he was touring that area. I have no objection to the two subjects being clubbed together. But two Ministers will have to be present. I shall request the Minister of Irrigation and Power also to be present and give a reply.

AN HON. MEMBER: The hon. Minister in charge of relief and rehabilitation could be asked to be present.

DR. RAM SUBHAG SINGH: If he wants it to be included, I would have no objection. I shall ask the Minister of Irrigation to be present.

MR. SPEAKER: Mr. Ranga may give the first hand information which he has gathered after touring there for a week or so. Even if he is not able to reply on the floor of the House, I am sure the Minister will give a satisfactory reply to my friend.

12.31 hrs.

MATTER UNDER RULE 377 *re.* MOTION ON FLOOD SITUATION

SHRI H. N. MUKERJEE (Calcutta North East): With your permission I wish to draw the attention of the House to an intriguing situation which arose yesterday, which to my mind has serious parliamentary implications. We were discussing a motion which had been moved by my hon. friend Dr. Rao, and as many as eight substitute motions had been moved in regard thereto. After the discussion was over, naturally the opinion of the House had got to be taken and in order to participate in the anticipated division, ministers, members of the Cabinet, trooped in together in a manner which was a sight to behold. But what happened was that the substitute motion moved by Shri Samar Guha was put to the House and the House rejected it by a vote of 50 against 26, and then all the remaining substitute motions were also negatived. Among the other remaining substitute motions there was at least one which had been moved by Shri Chintamani Panigrahi of the Congress Party where certain suggestions and recommendations were made to Government, but they had been prefaced by a statement that this House approves the action taken by the Government in extending and organising relief among the distressed people. This amendment as well as the other amendments were put to the vote and were thrown out. The House, that is to say, refused to approve the action taken by the Government in extending and organising relief.

Normally I have noticed that what happens is that when motions of this sort are introduced, there is an amendment or a substitute motion by a member of the Ruling Party which appreciates whatever the Government has done or not done in that regard, and that is the motion selected by Government after great cogitation, and that is put before the House and that is passed. Here was a very serious matter and you were pleased to extend the time. The discussion consumed nearly 6½ hours or more. This was a matter which agitated everybody. This was a matter on which Prof. Ranga, coming late to the discussion, though it fit to insist with great vehemence that we ought to find put more about what the Government has actually

[Shri H. N. Mukerjee]

done or proposed to do, but this matter was cavalierly treated and nothing was passed. I am sure of it. I went to the Library, but I could not get the total cyclostyled proceedings because they went on till very late, but I got the Bulletin which summarised the day's proceedings. It says that the substitute motion was negatived and the remaining motions were also negatived. There was no motion which the house accepted. I cannot consider it as a positive motion of censure on the Government, but where the House by its own gesture, by refusing to accept Shri Panigrahi's amendment refuses to approve the action taken by the Government in extending and organising relief among the distressed people, it is a serious matter. It might be a departure which is purely technical, but I do think it has political, parliamentary implications.

MR. SPEAKER: The hon. Minister.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): I have a submission to make. It is better you call the Minister later.

MR. SPEAKER: Am I to understand that this is thrown open for discussion? Mr. Mukerjee pointed this out to me in the Chamber, and I thought I should bring it to the notice of the House.

SHRI SHIVAJIRAO S. DESHMUKH: No discussion.

MR. SPEAKER: Why not? If you get up and ask for permission, how can I prevent anybody else? That is why I asked the Minister to reply, so that it would be over.

SHRI SHIVAJIRAO S. DESHMUKH: It is neither discussion nor debate. A procedural matter has been raised, and on that I have to make a submission.

MR. SPEAKER: You want to offer a clarification on what he said to help the Government or something.

SHRI SHIVAJIRAO S. DESHMUKH: Not that.

MR. SPEAKER: All right, you want to condemn the Government, it does not matter. We discussed it in the chamber and I also thought that there are some anomalies. Perhaps next time it may be corrected and it may be brought to the notice of the House. Anyway I thought it necessary to bring it to the notice of the House. Now if I permit the hon. Member to speak, I will not be able to resist anybody getting up and speaking. Therefore I appeal to the hon. Member not to get up. It is the job of the Minister to reply.

SHRI SHIVAJIRAO S. DESHMUKH: I want to help you. My submission arises out of your ruling. I want to help you, not the Government.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): It is not necessary that such motions should be endorsed by the House. Generally they are talked out. Of course, I do recognize the merit of the point raised by Shri Mukerjee.

MR. SPEAKER: Anyway the amendment which was in favour of the Government was also thrown out. Perhaps you will have to be careful in future.

SHRI SHIVAJIRAO S. DESHMUKH: My submission is: you have given a ruling that an amendment approving a certain motion.... ....(*Interruptions.*)

MR. SPEAKER: Suppose there is a motion that the President's Address may be taken into consideration. Some Congress Member moves an amendment thanking the President for doing it. Similarly, Mr. Rao moves a motion that the flood situation may be taken into consideration. Some Congress Member or some Opposition Member moves a substitute motion that they have done very well. There is nothing wrong in it. It is not opposite. Absolutely there is nothing wrong.

Now I thought the Madras Bill would take only one hour or even less because it was unanimously passed by the Madras Assembly and unanimously accepted by all the Parties. Now I see there are many speakers. It is like an international debate going on. I see no reason why every Party wants to participate

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : The member was not present. I replied to those points. He would have withdrawn it himself.

BUSINESS ADVISORY COMMITTEE

TWENTY-FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to move:

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 21st November, 1968."

MR. SPEAKER: The question is:

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 21st November, 1968."

The motion was adopted.

12.37 hrs.

MADRAS STATE (ALTERATION OF NAME) BILL—*Contd.*

MR. SPEAKER: The House will now resume further discussion on the following motion moved by Shri Vidya Charan Shukla:

"That the Bill to alter the name of the State of Madras, be taken into consideration."

Mr. Chengalraya Naidu.

SHRI CHENGALRAYA NAIDU (Chittoor): Mr. Speaker, Sir, I wholeheartedly support the Bill brought by the Home Minister to change the name of Madras State to Tamilnadu. It should have been introduced long ago. When Andhra State was separated from Madras, they should have renamed Madras as Tamilnadu. Because the previous Government ruling in Madras took more interest in developing the State and also to give a clean administration to that State......

SHRI P. RAMAMURTI (Madurai): They opposed it.

SHRI CHENGALRAYA NAIDU: They never thought of this small thing. When the people wanted to rename it as Tamilnadu from Madras, the them Congress Government at that time could have done it. It was a very small matter and they heavily paid for it. Because of that small mistake so many DMK Members are here in this House. Otherwise they would not have been here. If the DMK also commits a similar mistake like that, they would also meet the same fate next time. When the Andhra State was formed, Shri Pataskar was asked to mediate and give an award. Shri Pataskar said that in the matter of Hosur, Krishnagiri and Gudiyattam, in connection with the Madras State, a separate Commission had to be appointed to go into this matter. The Andhra Government has also passed in the Andhra Assembly a resolution requesting the Central Government to appoint a Commission to go into the matter and do justice to the Telugu people living in the adjoining areas of Madras State. There are lakhs of Telugu people living in Madras State. I am not asking those areas to be attached to my State. I am only asking that those thickly populated Telugu areas which are contiguous to Andhra State to be attached to the Andhra State. Otherwise, I am not asking for them. When the Andhra State was formed, according to their figures, there were 49 per cent Telugu-speaking people in Tiruttani taluk and only 51 per cent of Tamilians.

SHRI S. KANDAPPAN (Mettur): This matter was amicably settled. Let them not bring it now. It was done more than two years back, when there was an exchange of the concerned territories. (*Interruption*)

SHRI CHENGALRAYA NAIDU: I have got the right to say what I feel. The Telugu people in your State have a right to say what their feelings are. (*Interruption*) According to their figures, in Tiruttani taluk, 49 per cent was formed by the Telugu people and 51 per cent Tamilians. When only one per cent or two per cent difference

[Shri Chengalraya Naidu]

was there, the Central Government came forward and said it must go to Tamilnad. And they passed such a rule. They should have some feeling and they should have done justice to the Telugu people; they should have given the thickly populated Telugu areas to the Andhra State. But the Central Government never did it. In Mysore State, in our district there is a telugu population of 72 per cent, but those areas were not given to us. In Orissa, there was a majority of Telugu people in the border taluks but the Central Government never interfered with it. In Maharashtra also, in two taluks we have got a lot of Telugu people, but the Centre never took any interest.

MR. SPEAKER: Madhya Pradesh also!

SHRI CHENGALRAYA NAIDU: Till now, the name of Madras State was Madras State. I have no objection when they now want to call it as Tamil Nadu. That means there are only Tamil people there. I want my Telugu areas to come back to Andhra. That is my request. I am not against Tamilnad. But I want my Telugu people in those areas to come over to my State. (*Interruption*) I am not supporting the previous Congress Government nor I am criticising the DMK Government for what they have done to the Telugu people. I am bringing forth before the House certain facts. When the Congress Government was there, they never took interest in starting Telugu primary schools to teach the children in their mother-tongue. The Congress Government refused to help us. In Chitoor District of the Andhra State, we have started a number of Tamil sections in high schools and in every high school there is a Tamil section. In the college also, we have started a Tamil section.

MR. SPEAKER: The Bill is only for changing the name of the State. You are going into past history.

SHRI CHENGALRAYA NAIDU: When you change the name, and when you call it Tamil Nadu, then you are calling the Telugu people living there, as Tamilians. (*Interruptions*).

SHRI V. KRISHNAMOORTHI (Cuddalore): I challenge him.

SHRI S. KANDAPPAN: He is betraying ignorance. There are a lot of primary schools where Telugu is taught in Madras, and in my headquarter town of Salem, we have got Telugu people and we have got a Telugu section in the college.

SHRI CHENGALRAYA NAIDU: The Congress Government never took interest, but I am not blaming the DMK Government. (*Interruption*).

SOME HON. MEMBERS *rose*—

SHRI CHENGALRAYA NAIDU: When in Madras, after the DMK Government came over,—(*Interruption*)

SHRIMATI TARKESHWARI SINHA (Barh): He has every right to say whatever he feels; the hon. Members over there cannot stop it.

SHRI CHENGALRAYA NAIDU: If they behave in that manner, what can I do? After the DMK came to power, the Telugu people approached Mr. Annadurai, the Chief Minister, and he was kind enough to promise that a Telugu section will be opened in the Krishnagiri college for the benefit of the Telugu people in those areas. We thank Mr. Annadurai who passed such an order, but the Director of Public Instruction or the Secretary in charge of it never implemented it.

SHRI S. KANDAPPAN: You are totally wrong; you are not well-informed.

SHRI CHENGALRAYA NAIDU: I request the DMK Government there to implement the promise made by Mr. Annadurai. (*Interruptions*)

SHRI S. KANDAPPAN: If Mr. Naidu's speech is published in the newspapers tomorrow, it will provoke the Tamil students in the Salem College to start an agitation for the abolition of the Telugu section there.

SHRI CHENGALRAYA NAIDU: They must give a patient hearing and

correct the mistakes they have committed previously.

I appeal to the Central Government to appoint a commission to go into the border areas, where there is a majority of Telugu population and add them on to Andhra. I am not asking for any area in Madras State to be added to Andhra. I am reasonable and I only want that the border areas where there is a majority of Telugu population should be added on to Andhra.

MR. SPEAKER : I wish Mr. Naidu had not made some of the observations he made on this Bill. So far as Tiruttani is concerned, naturally I know more details, because I was Chief Minister there. I am not speaking for Tamilnad or for Andhra; I am just giving facts. I was Chief Minister of Andhra in those days and Mr. Kamaraj was Chief Minister of Madras. Both the Madras Assembly and the Andhra Assembly, with all the communist friends and members of other parties, unanimously passed it. It is not a question of Mr. Sanjiva Reddy or Mr. Kamaraj. Both the Assemblies passed it unanimously without one dissentient voice. Mr. Pataskar was asked to look into the principles. He never save any award. On the principles accepted by both the Assemblies—contiguity, village, etc.—Mr. Pataskar did it. When the Assembly accepted it, it is not a question of individuals. We should not arise it as far as possible because it may affect friendly relations. About the schools, while going to Chittoor if you go *via* Madras and mention it to Mr. Annadurai, I am sure he will open two dozen Telugu schools, without any speech here. I am sure he will oblige you.

Now, Mr. Mukerjee.

SHRI H. N. MUKERJEE (Calcutta North East) : Mr. Speaker, Sir, this is not an occasion to strike a jarring note, because we are all happy that the wishes of the people in a part of our country, as expressed in the unanimous vote in the Madras Legislature, are now going to be implemented by the substitution of the name Tamil Nadu for Madras. There had been a movement earlier for renaming the Madras State, a movement in which, on account of the natural set of circumstances, my friends of the DMK took a predominant part, but I can claim on behalf of my party also that we had associated ourselves with this demand for the renaming of Madras as Tamil Nadu.

I recall how in the pre-independence days, when the Indian National Congress, a different kettle of fish in those days, decided upon the linguistic organisation of States for its own purposes, it gave Indian names to the areas to which the British had given a different nomenclature. We had known of Madras Congress then as Tamilnad Congress Party. Now I understand from our Tamil specialists that Nadu is perhaps the more correct word, and Tamilnadu is the name now going to be accepted.

12.49 hrs.

[MR. DEPUTY SPEAKER *in the Chair.*]

I am happy that the south of India particularly is giving an example to the rest of the country, because in the south we have States with euphonic Indian names. We have Andhra, we have Kerala, we have Maharashtra—I think Maharashtra would not dislike being called part of the South; it is part of the south of the Vindhyas—we have got these beautiful euphonic Indian names, Kerala, Andhra, Maharashtra, we have got Mysore—perhaps, one day it might be called Karnataka. So, we now have got Tamilnadu and it is quite in the fitness of things.

This gives me an occasion also to think somewhat of our Southern States, because not only geologically but, perhpas, also historically, the South is the more ancient part of India. And what happens in the case of a tree, for example. The sap in a tree rises from the roots to the trunk and then to the branches and the leaves. So, history shows that in the case of most continental countries cultural development begins from the south, then it goes forward towards the north. In Europe, for example, Greece and Rome were the progenitors

[Shri H. N. Mukerjee]

of the kind of civilization that the northern areas took up later on, and the South of India can very well claim that it is the more ancient part of India. Today Tamil, for instance, is the only surviving ancient language older than any other Indian languages. Some of them claim that it is even older than Sanskrit. Therefore, it is by no means inappropriate that the South has a very special role.

I am reminded of a beautiful southern legend which we all once heard about, which was very well known in the south, in regard to the march of the sage Agastya, whose name is associated above all with the synthesis of the north with the South, and in that legend it was stated that on the occasion of Shiva's marriage with Parvati so many of the sages had congregated there that the balance of the world appeared to be upset and in order to redress the balance sage Agastya, the foremost of them, had walked down and got the Vindhyas to bow down before him and he travelled to the south and stayed there for the rest of his life.

This fruitful legend shows that whenever the balance of our country, politically, economically or in any other sense, is upset by the predominence of the north, something has got to be done. Now what has happened is the emergence of my friends here in such a large number in Parliament as well. That shows how for a long time the South had come to consider itself, for good reason or bad reason, to be rather neglected, as far as the general affairs of the country were concerned, and they wanted to assert themselves. Sometimes that assertion found exaggerated forms; sometimes that found expression in extreme ideas, like the idea of secession from the country. Luckily, that idea has been given up because in spite of the delays we are trying to rectify some of the imbalances that have come into the picture. The latest instance of accepting the recommendation, the unanimous desire of the people of the South, in regard to re-naming of Madras as Tamil Nadu is another instance of a demand which wanted to redress the imbalance which at one time was not particularly corrected, and that is why we all welcome this idea. We hope this would help the process of integration of our people in a true sense and not in the sense of merely talking about it.

I personally welcome the idea that all our Indian States should have Indian names, not the names which were introduced at a distorted period of Indian history, not names which were imposed upon at the most sterile period of Indian history, when we were unoriginal, uncreative and imitative. We want to turn a new leaf in the history of our country; we want to be the original makers of a new kind of civilisation and even such a symbolic thing as acceptance of Indian names for names which have been imposed on us by the erstwhile conquerors is a very important matter which is why, ceremoniously speaking, we should make an occasion of the passage of this legislation, which is why some more time for discussion of this matter is certainly worthwhile. I accord my support to this Bill.

श्री नरेन्द्र कुमार साल्वे (बेतूल) : उपाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करता हूं ।

मुझे उम्मीद है और मेरा यह विश्वास है कि इस सदन के वे सभी सदस्य जो संविधान में आयोजित संघीय प्रणाली की खूबियों से वाकिफ हैं उनके जानकार हैं और जो उनमें विश्वास करते हैं और जो यह समझते हैं कि संघीय प्रणाली को सुचारू रूप से कार्यान्वित करने के लिये योगदान देना चाहिये, वे सभी इस विधेयक का तहे दिल से समर्थन करेंगे ।

वैसे तो, श्रीमन्, इस सदन की परम्परा रही है कि जब भी इस सदन के सामने ऐसा प्रस्ताव या ऐसा विधेयक आए जिसमें संवैधानिक औचित्य निहित हो, कभी भी पार्टीलाइन के ऊपर इस सदन में मतदाव नहीं

हुआ । जुलाई 1967 में मद्रास की विधान सभा में सर्वसम्मति से यह प्रस्ताव स्वीकृत हुआ था और उसमें यह सिफारिश की गई थी कि मद्रास का नाम बदल करके तमिलनाडू कर दिया जाए। यह तो हर सूबे के लोगों का अपना अधिकार है कि वे तय करें कि वे अपने सूबे को किस नाम से पुकारा जाना चाहते हैं, कौन सा नाम वे अपने सूबे को देना चाहते हैं। इस विधेयक के माध्यम से हम सिर्फ उनके संकल्प को ही मान्यता देने जा रहे हैं। दें भी क्यों न ? तमिनाडू एक ऐसा योग्य और उचित नाम है जोकि उस सूबे की परम्पराओं और संस्कृति का सही और सच्चा प्रतीक है······

(इंटरप्शंज)

I am speaking in Hindi, Sir, so that the sentiments of those, who are not fanatic about Hindi, may be properly appreciated by the people concerned.

मैं उन परम्पराओं और उस संस्कृति का जिक्र कर रहा था जिस ने भारतीय जीवन को सम्पन्न और समृद्धशाली बनाने में बेमिसाल और बेशकीमती योगदान दिया है। वह योगदान राष्ट्रीय जीवन के अलग-अलग पहलुओं को मिला है । चाहे आजादी की लड़ाई हो, चाहे भारतीय वाङमय हो, चाहे तकनीक में हो, विज्ञान में हो, भारतीय जीवन के हर पहलू में इस प्रान्त से मिले हुए योगदान का जिक्र भारत के इतिहासकार हमेशा स्वर्णाक्षरों में करेंगे ।

मैं दिलोजान से तमिलनाडू में रहने वाले भाइयों को इस विधेयक के माध्यम से होने वाले नामकरण पर बधाई देता हूं और उम्मीद करता हूं कि यह सूबा हर भारतीय के जीवन को एक उच्चतम स्तर प्राप्त करने के लिये हमेशा प्रयत्नशील रहेगा ।

जब हम उनकी इस खुशी में शरीक हो रहे हैं, शामिल हो रहे हैं तो एक छोटी सी शंका दिल में आती है जिस के उत्पन्न होने से अजीब हिचकिचाहट पैदा होती है और पांव लड़खड़ाने लगते हैं। श्रीमन्, दिल में जो शंका उत्पन्न होती है वह यह है कि क्या इस नामकरण को कानूनी मान्यता देने में हम लोग फिर कहीं किसी ऐसी ताकत की जीत तो कबूल नहीं कर रहे हैं जो उन ताकतों में से एक है जिन्होंने पिछले डेढ़ दो सालों से मुल्क में तबाही और बरबादी मचाई है, जिन्होंने विधिहीनता, अराजकता और बनअनुबानी की वृत्ति को प्रोत्साहन दिया है ?

आजादी के बाद घटी घटनाओं का अगर हम अध्ययन करें और उन घटनाओं पर दृष्टिपात करें जो बेहद दुर्भाग्यपूर्ण थीं और जिन की वजह से मुल्क की तरक्की और प्रगति में बाधा और विघ्न पैदा हुआ और देश की अखण्डता पर एक गहरा आघात हुआ और उसमें हमारा वह भी एक निर्णय है जिस में हमने भाषावार प्रान्तों की रचना कबूल की थी, हम ने यह सोचा था कि हमारे उस निर्णय से सब प्रान्त मजबूत होंगे, संगठित होंगे, अपने आपको हम सुखी और समृद्धशाली बना सकेंगे, भारतीय संघ सबल और प्रबल बनेगा और हम ने यह सोचा था कि इस निर्णय के पीछे एक जबर्दस्त कूटनीति है, एक जबर्दस्त राजनीतिक दूरदर्शिता है, लेकिन अब उसके जब हम परिणामों पर दृष्टिपात करते हैं तो मालूम होता है कि वैसा करके हमने एक बहुत बड़ी गलती की है ।

उपाध्यक्ष महोदय, बड़ा मुश्किल है इसको समझना । लेकिन बम्बई शहर से आप भी वाकिफ हैं और मेरा भी उसके साथ घनिष्ट सम्बन्ध है । बम्बई शहर एक कास्मोपोलिटन सिटी है। वहां आज मद्रास और केरल वालों को अपना जीवन सुरक्षित मालूम नहीं देता है ।

15 hrs.

श्री रा० डो० भण्डारे (बम्बई-मध्य) : यह गलत है ।

श्री नरेन्द्र कुमार साल्वे : माननीय सदस्य अपने गरेबान में मुंह डाल कर देखें । यह गलत नहीं है । यह सही बात है कि आज मद्रास और केरल के लोग वहां पर अपने आप को सुरक्षित नहीं समझते हैं ।

MR. DEPUTY-SPEAKER: On this occasion you are raising an issue which is irrelevant. There will be a controversy then. That will not be fair. Please conclude.

श्री नरेन्द्र कुमार साल्वे : एक मिनट और।

MR. DEPUTY SPEAKER: Don't bring in any discordant note on this occasion.

श्री नरेन्द्र कुमार साल्वे : यह भाषावार प्रान्तों की रचना का ही परिणाम है। इसी तरह मैंने मद्रास में देखा है, जहां मैं अपने व्यवसाय के सम्बन्ध में जाता हूं, कि वकील और चार्टर्ड एकाउंटेंट मुझ से हिन्दी में बात करना पसन्द नहीं करते हैं। वहां पर मैंने हिन्दी के प्रति अत्याचार होते देखा है। मैं समझ सकता हूं कि हिन्दी के कुछ हठ-धर्मियों के साथ उनकी नाराजगी हो, लेकिन राष्ट्र-भाषा के प्रति यह अत्याचार क्यों ?

SHRI OM PRAKASH TYAGI (Moradabad): He is spoiling the occasion.

MR. DEPUTY-SPEAKER: I have already told him.

SHRI J. B. KRIPALANI (Guna): Are we allowed to speak irrelevant things in this House? Are we allowed to speak follies in this House? I want your ruling.

MR. DEPUTY-SPEAKER: As I have already said, this is quite irrelevant to the issue before the House. Now. the House stands adjourned to meet again after lunch.

13.02 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Five Minutes Past Fourteen of the Clock.

MR. DEPUTY-SPEAKER: I would

MADRAS STATE (ALTERATION OF NAME)—*Contd.*

MR. DEPUTY-SPEAKER: I would request hon. Members to be very brief. Shri H. Ajmal Khan.

SHRI H. AJMAL KHAN (Periakulam): Mr. Deputy-Speaker, Sir, I welcome this Bill which is to rename 'Madras' as "Tamil Nadu". This Bill satisfies the long-standing desire of the people who, for more than 25 years were agitating for this name. The previous Congress Governments in the State did not care to heed this just request and it is no wonder they got defeated and have gone into the wilderness.

Now, Sir, a popular Government has come under the able leadership of Anna who had thought it right to move a Resolution in the Assembly to rename the State as 'Tamil Nadu' in July, 1967. Sir, the Resolution of Anna was, for the first time in the history of the Madras Legislative Assembly and the Upper House, passed unanimously, to the satisfaction and jubilation of the entire people of Tamil Nadu..

In this connection, I would like to bring to the notice of this august House a sad event that took place years ago, in a place called Virudunagar. One old congressman, by name Sankaralinga Nadar started an agitation to rename the State as 'Tamil Nadu'; but the then Government headed by Shri Kamaraj did not yield to his request but insulted him so much that the old patriot, thereupon, undertook in the Gandhian fashion, a fast unto death until the name was changed. That great hero laid down his life after a few weeks by observing the fast, and yet, the Kamaraj Ministry did not budge an inch. His death brought an all-round agitation for the changing of the name, but the then Government, with an iron hand, put it down. On this occasion my heart goes out to that great man, and it is no wonder, Sir, that the People's government in Madras had thought it fit to act upon the demand of that great man. I congratulate the State Government as well as the Union Government for having sponsored this Bill.

SHRI R. S. ARUMUGAM (Tenkasi): I deem it a privilege to welcome this Bill to rename the Madras State as Tamil Nadu. I wish to point out that there is no dispute over altering the name of Madras as Tamil Nadu. I am glad to say that even before 1959 the then Congress Government began

to use the term 'Tamil Nadu' at the State level and correspondingly passed a legislation making Tamil as the official language. The name on the government jeeps and the name-boards of Government offices were accordingly changed as Tamil Nadu Government. All Government Tamil publications including the Assembly proceedings were published in the name of Tamil Nadu Government. But since the word 'Madras' had earned an international recognition and reputation, our Madras leaders thought that the word 'Madras' might be continued at the Central level. But the present State Government brought a Bill to rename Madras as Tamil Nad and not as Tamil Nadu. Our Congress Member Shri Ramamoorthi gave notice of an amendment and corrected it as Tamil Nadu. The Congress Members in the Assembly supported that Bill and that Bill was passed unanimously.

Now, this Bill is before Parliament. Meanwhile, I would like to have a clarification from the State Government, namely whether the State Government wants to have the name as Tamil Nadu or as Tamizhagam. As soon as they came to power, they removed all the old name-boards containing the word 'Tamil Nadu Government' and replaced them with name-boards containing the word 'Tamizhagam Government'. Now, everywhere they are using the word 'Tamizhagam'. As I have already said, the Bill had been passed unanimously as Tamil Nadu. I would now request them to be clear as to whether they want to use the name Tamil Nadu or Tamizhagam. They must be clear in this regard so that there is no more confusion.

My hon. friend had referred to the fast undertaken by Sankaralinga Nadar. My hon. friend Shri Murasoli Maram also referred to this yesterday. I would like to point out that he went on fast raising so many demands, all of which could not be implemented all of a sudden. For example, one of the demands was that there should not be the play-back singing in cinemas. I ask my hon. friend Shri Murasoli Maran whether the DMK Government would be able to implement this demand. So, I would request my hon. friends not to use this opportunity for political propaganda, because we are all united in passing this Bill unanimously.

As a Congressman, I am proud to point out that we have been having the name Tamil Nad Congress Committee even before Independence. But I am unable to understand why the Dravida Munnetra Kazhagam still hesitate to change their party name. If they wish to be an all-India party, they must drop the word 'Dravida' and call themselves only as Munnetra Kazagam. If they want to remain only a State party, then they may change their name to Tamil Nadu Munnetra Kazhagam. We have done a lot for improving the Tamil literature. I do not like to go into all those details here. So far as this Bill is concerned, there is no difference of opinion on the part of anyone.

Therefore, I hope that this Bill will be passed unanimously.

श्री जगन्नाथ राव जोशी (भोपाल) : उपाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूं—मद्रास का नाम तमिलनाडू बदलना सही दिशा में एक कदम है। जितनी पुरानी प्रेजिडेन्सियां रही हैं—मद्रास, बम्बई, कलकत्ता—बम्बई राज्य से जब गुजरात अलग हुआ, कर्णाटक अलग हुआ, तो उस के पुराने नाम बम्बई को बदल कर उन्होंने महाराष्ट्र रखा। उसी तरह जब मद्रास से केरल अलग हुआ, आन्ध्र अलग हुआ और मैसूर का कुछ हिस्सा बेलारी, मैंगलोर अलग हुए तो आज मद्रास का नाम भी तामिलनाडु होने जा रहा है, मैं इसे सही दिशा में एक कदम समझता हूं।

सारी दुनिया ही नाम रूपात्मक है, हर नाम एक रूपात्मक होता है, भले ही भगवान को देखें या न देखें, लेकिन भगवान का भी नाम होता है और उस के नाम के अनुसार उस का रूप सामने आ कर खड़ा हो जाता है। Every name has a connotation as well as a denotation. इसलिए स्वाधीनता के पश्चात्

[श्री जगन्नाथराव जोशी]

अपने देश का जो नाम परिवर्तन होना चाहिए था, वह आज तक नहीं हुआ है—इससे बड़ा दुख होता है। मैं गृह मन्त्री जी का ध्यान इस ओर दिलाना चाहता हूं कि अभी कुछ समय पहले रूस में जो एक नक्शा छपा है, उस नकशे में अपने देश के सही नाम दिए गए हैं, बम्बई का नाम बम्बई नहीं दिया गया है, बल्कि मुम्बई दिया है, पूणा का नाम पूणा नहीं बल्कि पुणे दिया है—यह काम वास्तव में भारत को प्रारम्भ करना चाहिए था, लेकिन रूस ने किया—यह हमारे लिए कोई शोभा की बात नहीं है।

स्वाधीनता के बाद, उपाध्यक्ष महोदय, इस देश के अन्दर जो राज्य बने, उन में एक राज्य नागालैंड बना। वास्तव में इस देश की परम्परा और वहां की परिस्थितियों के अनुसार यदि नागभूमि या नागनाडू होता तो ठीक था, लेकिन पुरानी अंग्रेज़ी परम्परा के अनुसार उस को नागालैंड बनाना—यह इस देश की परम्परा से मेल नहीं खाता। कोई कहेगा कि नाम में क्या जाता है—What is in a name? But I would like to submit that there is much in a name.

माउन्टबेटन के साथ भारत का बहुत नजदीक का सम्बन्ध आया है, उस माउन्टबेटन का परिवार एक पुराना जर्मन परिवार था तथा उन का पुराना नाम "बेटनवर्ग' था लेकिन जब उन्होंने इंग्लैंड में जा कर स्थायी रूप से बसने का विचार किया तो वर्ग के बदले माउन्ट कर दिया, माउन्ट शब्द को उस में जोड़ दिया, जिससे कि यह समझ में नहीं आता कि यह पुराना जर्मन परिवार है। कहने का तात्पर्य यह है कि उन्होंने भी उस देश की परम्परा के अनुसार अपने नाम को बदल लिया, ऐसी स्थिति में हिन्दुस्तान के अन्दर यदि कोई राज्य बने जिसका नाम नागालैंड हो, यह अच्छा नहीं लगता, इसलिए उस का भी बदल होना चाहिए, उसी तरह से जैसे मद्रास से आन्ध्र और केरल के अलग हो जाने के बाद उस का नाम तामिलनाडु हुआ। मैं यह भी चाहता हूं कि आगे चल कर मैसूर का नाम भी बदल कर कर्णाटक बने। डा० राम सुभग सिंह इस समय यहां पर होते तो अच्छा होता—तामिलनाडु में जो हमारा एक प्रमुख तीर्थ है—कन्या कुमारी उस का नाम आज भी, उपाध्यक्ष महोदय, पोस्ट में "केप आफ़ कैमोरिन" है। अगर कोई टैलीग्राम भेजना चाहे तो डाकखाने वाले कहते हैं कि हम को कन्याकुमारी का पता नहीं है, इण्डेक्स में तो "केप आफ़ कैमोरिन" है। यानी आज़ादी आने के 20–21 साल के बाद भी अपने पवित्र तीर्थ क्षेत्र का नाम—जिसका आज हीरेन बाबू ने शिव-पार्वती के कल्याण तथा समग्र देश को एकता का सजीव रूप में उल्लेख किया है, उस का नाम भी अभी तक नहीं बदला है, इस में बदल होना बहुत आवश्यक है।

इस दृष्टि से नाम बदलने के इस विधेयक का आज मैं समर्थन करता हूं और आगे चल कर इस देश की संस्कृति के अनुसार नाम बनें, ऐसी मैं आशा करता हूं। मुझे दुख होता है कि विष्णुपुराण में जिस भारत का वर्णन बाकायदा लिख कर रखा हुआ है—

उत्तरम् यत् समुद्रस्य हिमाद्रेश्चैव दक्षिणम्
वर्षम् तद् भारतम् नाम।

यानी प्राचीन पुराण में जिस देश का नाम भारत हुआ, जब हम लोगों ने संविधान बनाया, तो उस में लिखा "इण्डिया" देट-इज़" भारत" कितना भांडा लगता है। भारत पुराना नाम, है, इण्डिया बाद में आया, लेकिन वहां पर "इण्डिया" देट इज़ "भारत" लिखा गया

. . . .

SHRI S. KANDAPPAN: It should be Bharat that is India.

SHRI JAGANNATH RAO JOSHI: Bharat that became for some time India. Bharat is Bharat for all time to come.

इन शब्दों के साथ नाम बदलने के इस प्रस्ताव का मैं समर्थन करता हूं।

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : I have great pleasure in rising to support the motion which has been moved for the alteration of the name of Madras State to Tamil Nadu. As one who has in the past found some strange things happening because of the absence of this name, I would particularly welcome this gesture. Years ago when I was in Ahmedabad working as a professor in a college there, I found from the 1931 census of the Ahmedabad municipality that to classify the various people living in Ahmedabad there were various columns and one column had the term 'Madrasi', and among the languages spoken, one column was 'Madrasi'. I always resented it. I took the opportunity to tell my friends in Ahmedabad that there was no such thing as the Madrasi language, and that Madras was a composite State which had four languages, namely Tamil, Telugu, Malayalam and Kannada. It would not be proper to talk of Madrasi or a Madrasi language. I was hoping that, after the linguistic reorganisation which took place, this anomaly would disappear from the Indian polity, but all good things have to come in their own good time. I am very glad that now unanimously everybody has agreed that Madras State should henceforth be known as Tamil Nadu or the land of the Tamils.

I would like to point out that I am a rather miscellaneous person. I had my birth in Madras State. My mother tongue is Kannada. I represent Mysore State in Lok Sabha. I have been educated in Maharashtra and I have been working most of my life in Delhi. As a person who has got this miscellaneous background I should like to remind my hon. friends sitting opposite, particularly my friends who belong to the DMK Party, that in Tamil Nadu while it is the land of the Tamils, many languages are spoken other than Tamil. Tamil of course is the dominant language, but my friends are aware that for more than 400 years in the District of Tanjore there are a large number of people who have been speaking Marathi and who continue to speak Marathi to this day, even though their cousins in Maharashtra may not quite recognise their Marathi as their own language.

Then, speaking for myself, my father and grand father who come from Madras State speak Kannada, and I know that there are many Gannadiyas in Tamil Nadu in Coimbatore, Salem, Tanjore, Kumbakonam, Madras Mannargadi Trichy, Srirangam etc., who speak Kannada. My friends are also aware that there are a large number of people who speak Telugu even today. Some of them are taking a very prominent part not only in Congress politics but also in DMK politics My friends are also aware that in Madurai for more than 700 years there is a very strong weaving community whose mother tongue is some kind of a distorted version of Gujarati because they all came from Saurashtra. My friends I am sure are also aware that quite a large number of people in Madras State speak Sindhi or Hindi. I particularly want to say this because sometimes I have been distressed to read in the papers of incidents in Madras State which I hope will not happen in the new Tamil Nadu where effigies described as the Hindi demon have been set on fire. I want to take this opportunity on this happy occasion when all of us are bringing into existence this new glorious name, because Tamil is perhaps the most glorious languages of India, it is the most ancient language of India and its literature is recognised as wonderful literature not only in this country but all over the world, on this most auspicious occasion when at long lost we are giving this name of Tamil Nadu to the erstwhile Madras State, when we are rechristening it, I would make an appeal to my DMK friends, whether they learn Hindi or not is not the point, I am not here advocating Hindi, I am not a member of the Jan Sangh. I was very delighted to hear the member from the DMK side herald this as a significant mark of national integration. I also believe that bringing Tamil Nadu into existence in this manner is a significant mark of national integration. Therefore I would

[Dr. V. K. R. V. Rao]

like to suggest that from now on whatever be the attitude official or otherwise to Hindi as an official language or any other thing, they should realise that Hindi is one of the Indian languages. There are a number of Hindi States in India with whom Tamil Nadu has equal rights, and therefore I hope and trust that from this day onwards whether Hindi is or is not accepted as the official language in the erstwhile Madras State, in the new State of Tamil Nadu Hindi would occupy as honoured a place as any other Indian language.

SHRI S. KANDAPPAN : I may add one sentence apart from recognising what all Dr. Rao said. The high priest in the Rameswaram temple is a Brahmin from Maharashtra.

SHRI NAMBIAR (Tiruchirapalli) : Mr. Deputy Speaker, Sir, I am very much pleased to associate myself with the proceedings of this House particularly on this Bill. It has been repeatedly demanded on the floor of this House that the name of Madras State should be brought back to the real name of Tamilnadu. Many, many objections were raised here and we had to clash on the floor of the House and we were told that we were doing a thing under parochial feelings, etc. I do not want to go back to all those very bad memories. I am happy that Dr. Rao who represents the Congress now agrees. But I would also request some of the Congress people to forget the bad old memories about it as to how they opposed the change.

AN HON. MEMBER : They have already forgotten it.

SHRI NAMBIAR : After all, what is the demand, Sir ? The demand is that the name must be brought back to the real name of Tamilnadu. Tamilnadu is the name that is duly entitled to be given and there was no necessity to create a feeling and create an agitation for it. However, it took a long time for them to agree to this.

With regard to the change, one of the hon. Members from Madras State has just now stated that they are confusing the name with that of Tamizhagam. I think coming from Tamilnad he should not himself create this confusion. Tamilagam is a short term of the name that is called. Tinnevelly is Tirunelveli but we will simply say it in the shorter form as 'Nellai'. If you call it 'Nellai', that does not mean that Tirunelveli is forgotten. I cannot understand his feelings. Therefore, there is no confusion.

SHRI R. S. ARUMUGAM : I want that the name-board of 'Tamilnad Government' should have not been removed. On the Government jeeps it was written 'Tamilnad Government'. It was revomed and changed as 'Tamizhaga Arasu'. What will be the future after the Bill ?

SHRI NAMBIAR : You must understand that 'Tamizhaga Arasu' is the shorter form. If he could not understand the meaning of the shorter form, he must be excused. However, in this connection, since Dr. Rao has raised the question of Hindi, I have to say a word. We are not against Hindi. None from Tamilnadu is against Hindi. The only thing is : we do not want it to be imposed on us against our wish. If they want to learn, let them and they are learning. But, let us not bring this unnecessary question of language on this auspicious occasion when the whole country is united together and there is no discordant voice anywhere, in any part and unanimously we are adopting this Bill and giving the real name to Tamilnadu. Let us enjoy the occasion by our unanimity and by our co-ordination and co-operation.

SHRI C. K. BHATTACHARYYA (Raiganj) : Mr. Deputy-Speaker, Sir, it is a very happy occasion. Tamil is a glorious name and I am glad that the epithet is being resorted to its proper place in our Constitution. India has produced three very great literatures and Tamil literature is one of them, the other two being Sanskrit and Pali. These three literatures contain what we know to be the culture and civilisation and the ancient history of India. Tamil itself contains the entire literature of a Vaishnava

philosophy which is not available in any other part of the country. The works of the great Acharyas and the Alwars and the *Kural*, all these contain the philosophy which is unique in its realisation and the help that they render to the spiritual uplifting of ourselves and also others. It was the Tamil civilisation which crossed over the seas and went over to Angkor Vat and carried Indian civilisation to eastern Asia and also to south-east Asia. In that way, Tamil deserves to be restored to its proper place.

I shall refer only to one point that Shri H. N. Mukerjee had raised about the north and south holding a balance. In the texture of the culture that we have evolved, north and south are intertwined in a way that there can be no separation, and we cannot conceive of any separation. While the north has given rise to the Avatars, it is the south which has given us all the Acharyas of philosophy or the Gurus of philosophy who had dominated Indian thought, culture and civilisation and spiritual progress. That is the way we have proceeded and in that way I am glad that this glorious name has been restored to its proper place in our Constitution.

SHRI A. SREEDHARAN (Badagara) : Mr. Deputy-Speaker, Sir, I rise to welcome this Bill wholeheartedly. Very rarely do we get opportunities to welcome measures brought forward by this Government because most of the time they indulge in mischief. This Bill, I hope, will remain as an unforgettable milestone in the history of this federal legislature. This Bill symbolises the long-cherished dreams of the people of Tamilnad whose culture and language take us back to the early dawn of history. The credit for initiating this move, the congratulations for bringing in such a measure, go to the DMK Government of Madras, and its great Chief Minister.

The Congress has been in power in this country for 21 years, and the way in which they have been tackling this problem is very evident in Delhi itself. People from all parts of the world and various parts of the country come to Delhi, and what do they find here They find Canning Lane, Hastings Road and King George's Avenue. Sometime back, some students from my State came to Delhi, and they were asking me why, after 21 years of freedom, we have not changed these names which are tottering and shattering remnants of the past that is dead and gone. I told them that though the Governments have changed and through trials and tribulations we have ushered the dawn of freedom 21 years ago, the people who rule in Delhi are still having the mentality of Hastings, Linlithgow and King George. The only change is that their skins are brown. I would request the Home Minister to take immediate steps to change these names, particularly in the capital of India because the change in name is part and parcel of the culture and heritage of ours. When we change the names of Madras to Tamil Nadu, it is an assertion, a proclamation before the world that we want to honour Tamil language, Tamil culture and we want to hold it aloft before the world that here are a people who have come into their own. This should be the mentality all over this country. The non-Congress Governments in this country have spearheaded this movement and taken the initiative in this matter. In my State, Malayalam has been adopted as the official language and measures are a foot to introduce Malayalam as the language at university level.

I am going into these things, because I feel India needs a great resurgence of a cultural revolution. From Cape Comorin to Himalayas, the country should raise as one man. The regional languages should be respected. The old British names should be changed and we should make the people feel that there is a new stream of national resurgence sweeping across the country. In doing this, this Government has not taken any initiative. The State of Madras has taken the lead, a State from which many cultural movements have sprung up, a State from where a great language has

[Shri A. Sreedharan]

sprung up, a State which has been the fountain head of a great culture. That State has now given the lead and I would request Mr. Chavan to emulate the example of Mr. Annadurai and follow in his footsteps, so that a new path, a new trail, may be raised in the history of this country.

SHRI R. D. BHANDARE (Bombay Central): Sir, I add my humble voice in supporting this Bill, which seeks to change the name of Madras into Tamil Nadu. This Bill has the support of all the parties and it is going to be passed. As soon as it is passed, the aspirations of the people of Tamil Nadu will be fulfilled. The dream of those who wanted to have a State under the name of Tamil Nadu will be fulfilled. The dream of Shri E. V. Ramaswamy Naicker, Shri Annadurai and others including our ex-Congress President, Mr. Kamaraj, would be fulfilled. I am quite aware of the history of this movement. A historical necessity has been fulfilled and I congratulate the people of Tamil Nadu on having the name of their State according to their aspirations.

I hope the DMK will be "munnetra" —progressive—in the real sense of the term. In this context, I would urge upon my DMK leaders to have some sort of a reconciliation with the Adi Dravidians. I also urge upon the Adi Dravidians to give up their old traditional slogan for Adi Dravidastan. I hope what I say will be appreciated by the members of the DMK. Let there be an assimilation so that the Adi Dravidians do not feel that they are neglected under DMK raj. Let them be in whatever political party they would like to be, because they are the most under-privileged and down-trodden people. Their views must be channelised through whichever Party they may belong to— let them be in the Congress or in the Republican Party or in the D.M.K. or in the D. K. of Shri E. V. Ramaswami Naicker. With this prayer to my D.M.K. friends that the Adidravidians should not be forgotten and with these sentiments, I support this Bill.

श्री शिवचन्द्र झा (मधुवनी) : उपाध्यक्ष महोदय, मद्रास राज्य का नाम बदल कर तामिल नाडु करने के हेतु जो यह विधेयक आया है और जिसे कि मद्रास राज्य की विधान सभा और परिषद ने एक मत से पास कर दिया है और जिसे कि आज केन्द्रीय सरकार यहां कानून के रूप में पास करवा रही है मैं उस का समर्थन अपनी पार्टी की तरफ़ से करता हूं। मुझे इस विधेयक का समर्थन करते हुए बड़ी खुशी हो रही है लेकिन उस के साथ साथ मुझे यह कहना पड़ता है कि आज केन्द्रीय हुकूमत यह महसूस करती है कि मद्रास राज्य का नाम बदल कर तामिलनाडु कर दिया जाए और उसे कराने के लिए वह सदन के सामने यह विधेयक लायी है लेकिन कल तक जब कि मद्रास राज्य की बागडोर इन के हाथ में थी, कांग्रेसी शासन वहां पर था, तब तक उन को यह रास्ता नहीं मिल सका, रोशनी नहीं मिल सकी। आज वहां पर एक गैर-कांग्रेसी हुकूमत विद्यमान है और उस ने यह नाम बदलने का रास्ता सुझाया है और ठीक ही सब ओर से उस का स्वागत व समर्थन किया जा रहा है। उसी आधार पर मैं चाहूंगा कि और भी बहुत सी जगहें और इलाके हिन्दुस्तान में हैं जिनका कि ऐतिहासिक महत्व है और उस ऐतिहासिकता के आधार पर लोग चाहते हैं कि अभी जो उन के नाम हैं उन को बदल कर पुराने नाम उन के लाए जाएं। जो हिन्दुस्तान की पुरानी तवारीख में नाम थे उन्हें लाया जाए। इसलिए मैं चाहूंगा कि केन्द्रीय सरकार एक कमेटी बना कर ऐसे नामों पर जिनके बारे में कुछ विवाद है उन का समाधान निकाल ले और पुराने ऐतिहासिक आधार पर उन के नाम रक्खे जाएं।

उदाहरण के लिए मैं आपको बतलाऊं कि लोग चाहते हैं कि पटना का नाम बदल कर पाटलिपुत्र कर दिया जाए। मैं भी उसमें सहमत हूं और यह ठीक है कि पटना का नाम बदल कर पाटलिपुत्र किया जाए। उस का एक ऐतिहासिक महत्व है। पाटलिपुत्र वह पावन

भूमि है जहां चाणक्य जैसे राजनीति के ज्ञाता हुए और जिन्होंने कि सफलतापूर्वक विदेशियों का मुकाबला किया। पाटलिपुत्र वह स्थान है जहां चन्द्रगुप्त की तलवार चली थी। पाटलिपुत्र वह जगह थी जो उस समय सारे हिन्दुस्तान को एक धागे में पिरोये हुए थी और लोगों की यह इच्छा कि पटना का नाम बदल कर पाटलिपुत्र कर दिया जाए उस का आदर किया जाना चाहिए।

उस के अलावा जैसा कि अभी एक सदस्य ने कहा कि वह हमारा नेफ़ा व नागालैंड का इलाका है वास्तव में यह बड़ी हैरानी की बात है कि आज़ादी प्राप्ति के बाद हमारे यहां ऐसे इलाक़े विद्यमान हैं जिनका कि अंग्रेजी नाम अभी भी चला आ रहा है जैसे कि यह अंग्रेजी का नेफा और नागालैंड वाला ही नाम है। स्वर्गीय डा० लोहिया यह नेफा और नागालैंड और उस के पास वाले इलाक़े को उर्वसियम कहते थे और मैं चाहूंगा कि उस का नाम उर्वसियम किया जाए। अंग्रेजी नाम के स्थान पर उस तमाम उत्तर पूर्वी सीमान्त प्रदेश का हिन्दुस्तानी नाम उर्वसियम रक्खा जाए। इसी तरीक़े से वह अंडमान निकोबार आइलैंड है और उस के लिए भी लोग चाहते हैं कि चूंकि वहां हमारे आजादी के सेनानी रहे हैं, शहीद लोग रहे हैं जिन्होंने कि हिन्दुस्तान की आजादी की लड़ाई लड़ी और अपने को कुर्बान किया, अपनी जानें दी हैं इसलिए अंडमान निकोबार आइलैंड को शहीदनगर कर दिया जाए, शहीद द्वीप के नाम से पुकारा जाए। उसी तरीक़े से वह हमारा माउंट एवरेस्ट है जिसका कि पुराना नाम सागरमाथा है और यह उचित ही होगा कि यह अंग्रेजी नाम उस का बदल कर सागरमाथा नाम फिर से रक्खा जाए।

मैं चाहूंगा कि इस के लिए केन्द्रीय सरकार एक कमेटी बैठाए और जितने इस प्रकार के नाम सम्बन्धी विवाद है उन पर विचार करके वह सरकार से उस बारे में सिफारिश करे। लोग चाहते हैं कि हमेशा के लिए इस विवाद को ख़त्म कर दिया जाए और ऐतिहासिक आधार पर जितने भी पुराने नाम रक्खे जा सकते हैं वह आज के अंग्रेजी नामों को हटा कर रख दिए जाएं। मैं चाहता हूं कि इस सम्बन्ध में वह एक रास्ता निकालें। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं। मुझे बहुत खुशी है कि इस से जहां हमारे तामिलनाड के भाई होंगे वहां उत्तर और दक्षिण का नाता भी मजबूत होगा और जो आपस में तफ़रके है वह ख़त्म हो जाएंगे और आने वाले वर्षों में हिन्दुस्तान सही मायनों में हिन्दुस्तान कहला सकेगा।

श्री प्रकाशवीर शास्त्री (हापुड़): उपाध्यक्ष महोदय, आज का प्रसंग ऐसा नहीं था जब हम आरोपों और प्रत्यारोपों के चक्कर में बहुत पड़ते। चाहिए तो यह था कि हमारे इस देश के एक राज्य के भाई जो कि पुरानी दासता के अभिशाप से मुक्ति ले रहे हैं और अपने राज्य के नाम का भारतीयकरण कर रहे हैं उस पर उन को बधाई दी जानी चाहिए और उस प्रस्ताव का सर्वसम्मति से समर्थन किया जाना चाहिए। लेकिन एक बात मैं अपने तामिलनाड के भाइयों से विशेष रूप से कहना चाहता हूं, मेरा उन से यह व्यक्तिगत अनुरोध है, कोई मैं आग्रह या आदेश की भाषा का प्रयोग नहीं कर रहा हूं। वह बात यह है कि कभी कभी भाषा के साथ उच्चारण का माधुर्य भी नामों के लिए उपादेय सिद्ध होता है। अगर मेरे भाई इस बात पर तैयार हो जाएं कि यह नाडू के स्थान पर नाड रख लें और तामिल नाडू के बजाए मद्रास का नाम तामिल नाड कर लें तो जहां इस में उच्चारण का भी माधुर्य आयेगा वहां उस के साथ नाम में एक लालित्य भी आएगा। जैसे तामिल शब्द का एक अपना लालित्य है वैसे ही यदि नाडू के बजाए नाड या नाद रखने में एक लालित्य आता है। जहां तक यह नाड या नाद का सवाल है तो नाड के बजाए नाद रखना ज्यादा उचित होगा क्योंकि नाद जोकि अनादि स्वर का पर्यायवाची है उस से मिलता जलता होगा।

[श्री प्रकाशवीर शास्त्री]

दूसरा सुझाव जो श्री जगन्नाथराव जोशी ने नागालैंड का नाम बदलने का दिया है वह भी मानने योग्य है। पर जोशी जी नागालैंड में नाग शब्द तो है नेफा का जहां तक संबंध है उस का तो पूरा का पूरा अंग्रेजी नाम नार्थ ईस्टर्न फ्रंटियर एजेंसी रक्खा हुआ है। नेफ़ा नाम के स्थान पर बारबार यह बात आई थी कि उत्तर पूर्वी सीमांचल का जो लघु शब्द उपूसी है वह रक्खा जाए।

अन्त में मैं एक बात विशेष रूप से कहना चाहता हूं और वह यह है कि मद्रास राज्य का नाम तामिल नाद रखते हुए जो सरकार ने एक विशेष शुभ क्रम आरम्भ किया है। वह और आगे बढ़ाया जाए गृह मन्त्री श्री चव्हाण इस बात का श्रेय इस देश में लें कि इस प्रकार के पुराने दासता के अवशेष नामों के रूप में जहां जहां भी मौजूद हों, चाहे वह सड़कों के रूप में हों, चाहे नगरों के रूप में हो, किसी भी रूप में वह हों उन सभी का एक सिरे भारतीयकरण कर डालना चाहिए।

SHRI V. KRISHNAMOORTHI (Cuddalore): Mr. Deputy-Speaker, Sir, on this happy occasion I find no words to praise this government for having conceded the demand of our people and our government. Normally, I do not praise this government....

SHRI PILOO MODY (Godhra): And when he gets an occasion he finds no words for it.

SHRI V. KRISHNAMOORTHI: I once again thank the Central Government, as well as Shri Chavan, for having conceded the request of our leader and Chief Minister of Madras as well as the people of Tamil Nadu for changing the name of our State into Tamil Nadu.

This is one of the ways in which the Centre can strengthen its relationship with the States. Even though these are small matters, still they also help in strengthening the relationship. The erstwhile State Government did not think it fit to ask for a change in the name. Unfortunately, the party then in power in the State did not have the required wisdom to ask for it. Luckily, they have also supported our leader when he brought this issue before the State Legislature.

Madras is not the real name of our State. This name was given to us by the Britishers. Earlier, it was a town called Chennaipattinam. There were many pattinams like Kaveripattinam, Nagapattinam, Chennaipattinam, Mauslipattinam and Visakapattinam. Britishers found those names difficult to pronounce and so they changed all those names.

I thank the Central Government for agreeing to this change of name. I do not want to add anything more to what has been narrated by our great leader from West Bengal about the rich cultural heritage of Tamil Nadu. The Home Minister has done a lot of good to our people by changing our name and we are really thankful to him.

If our great national poet Bharathiar were alive today, he would have sung thousands of songs in praise of our State leader as well as the Central Government because when he was alive he sung a song like this:

Chentamizh Nadennum Pothinile

Inba Then Vandhu Paythu Kathinele

> "When I recite the name of my country as Tamil Nadu, honey is pouring into my ears."

Like that the great national poet, the freedom fighter, if he happened to be alive today, would have praised this in more than thousands of songs.

I join with all the Members here and really appreciate the support extended to this Bill by all my hon. friends, including our friend, Shri Prakash Vir Shastri. They are coming slowly, little by little, to understand our sentiments. I would like to say that, as some people here in the north believe, we are not narrow minded. We are as broad minded as anybody else in India.

SHRI PILOO MODY: That is not saying very much.

SHRI V. KRISHNAMOORTHI: As Professor V. K. R. V. Rao pointed out, Maharashtrians, Gujaratis, Saurashtrians and Telugu people live very peacefully in our area. It is only when we are affected, when there is suppression from some corner or area, when our language is submerged or pressurised, that we have to fight against it. That should not be construed as our being very narrow minded.

I would like to thank again and again Shri Chavan for changing some of the names in our State. When we were fighting during 1953 our PWD Minister, Shri Karunanidhi, was in jail for so many months for agitating to change the name of Dalmiapuram to Kallakudi. These are all very small things over which the Railway Minister need not insist upon the Madras Government to obtain permission from the Home Minister. The Railway Minister can very well talk to the Home Minister and settle it. By these small pieces of concessions the relationship between the Centre and the State can be strengthened.

With these words, I thank the Government once again.

SHRI PILOO MODY: Has the Minister changed his name to Chavan Nadu?

MR. DEPUTY-SPEAKER: Yesterday Shri Srinibas Mishra had raised a point of order and I had reserved my ruling. I waited for his arrival here but he is not here. Therefore before I call upon the hon. Home Minister I would give my ruling on point.

The constitutional points raised by Shri Srinibas Mishra were of a substantial nature and as I was not satisfied with the replies from Government, I took time to study the matter myself.

I have now carefully examined the matter and my observations are as follows:—

The Bill purports to amend articles 31A and 290A by merely substituting the new name "Tamil Nadu" for "Madras". This amendment does not abridge or take away fundamental rights guaranteed in the said provisions. It is only of an incidental and consequential nature within the meaning of article 4 of the Constitution. Hence the decision of the Supreme Court in Golaknath's case is not applicable as it forbids only an abridgement or deprivation of fundamental rights and not a mere change of name consequential upon the change of name of a State. This aspect was dealt with by the Law Minister yesterday and I have already pointed out that I agree with him.

The analogy of the provisions of article 371A of the Constitution in respect of Nagaland cited by the hon. Member is not correct, because what this article purports to do is to introduce substantial provisions in respect of Nagaland which are different from the provisions of the Constitution applicable to the other States. These provisions are, therefore, amendments of the Constitution and not incidental or consequential to the creation of the new State, as asserted by Shri Mishra.

The suggestion that amendment of the General Clauses Act would serve the purpose is also not correct, because under article 372, the General Clauses Act as in force at the commencement of the Constitution (subject to the adaptations made within three years of the Constitution) is applicable to the interpretation of the Constitution. Amendments to the General Clauses Act subsequent to the Constitution are are not applicable to the interpretation of the Constitution. In fact, it would be anomalous that by amending the General Clauses Act, the Constitution can be amended.

In view of this, I am satisfied that there is no substance in the point of order raised by Shri Srinibas Mishra and I, therefore, over-rule it.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Deputy-Speaker, Sir, I welcome the very whole-hearted support to

[Shri Y. B. Chavan]

this important Bill from all sides of the House. I was sorry that I was not here yesterday when the Bill had to be moved as I was busiy in the other House. Therefore, I thought I should take this opportunity to explain the reasons why the Government of India accepted this suggestion.

This was a long-standing demand and the feeling of the people of Tamil Nadu State. As a matter of fact, this was a general expression of our national pride that we wanted to associate ourselves with our different original regional names, national names. After the British rule, three important Presidency towns emerged in Indian geography, Calcutta, Bombay and Madras. I must say Bengal was a very fortunate one because it never was associated with the name of Calcutta. But the other two Cities proved to be very strong in the area and, ultimately, their names were, in a way, imposed on the people there. Ultimately it required the reorganisation of States to bring about a change in the name of Bombay State and after nearly 10 years, it appears necessary to change the name of Madras to Tamil Nadu.

As far as the names of the States are concerned or linguistic groups in this country are concerned, the basic contribution was made by Mahatma Gandhi. In order to make the freedom struggle people-oriented, he gave a constitution to the then Congress and he gave Kerala to Malayalam-speaking people, Tamil Nadu to Tamil-speaking people, Andhra to Telugu-speaking people and Maharashtra to Marathi-speaking people. That was, really speaking, the first orientation that was given to this idea. In the administration, sometimes, things take time to materialise and this is one of them.

Sir, I am very glad indeed that there was some sort of controversy as to the name by which the State should be called. I had a very pleasant conversation with the Chief Minister of Madras, Mr. Annadurai. He had thought of a very musical name for the State. As he is a very great literary person, he had thought of all the connotations and other aspects of the name. But I do remember to have mentioned to him that as it should be a musical name, a literary name, at the same time, it should be one which not only the people of Tamil Nadu would understand but which the rest of the country would also immediately recognise.

The hon. Member Shri Prakash Vir Shastri said about 'Nad' or 'Nadu'. I am told—I am not an expert on the Tamil language—that "Tamil Nad" is rather a corrupt form; it has no meaning at all. It is some sort of a vulgarisation of 'Tamil Nadu'. Only because 'Nad' sounds as nearer to 'Nadu', possibly, we think, it is good. But it has no connotation; it has no meaning. I think, it is a question of getting acquainted with the name and getting used to the name. Only because it ends in 'oo', it does not become bad. For example, Mr. Mody's name is 'Piloo' ending in 'oo'....

श्री अटल बिहारी वाजपेयी (बलरामपुर): 'उ' के साथ 'ले' जोड़ देंगे तो अर्थ बदल जाएगा।

15 hrs.

SHRI Y. B. CHAVAN: Anything that ends in 'oo' is not bad. Tamil language is a very musical language. I do not understand it. But I have got a very interesting reminiscence about it. I remember, when I was a student of Arts in one of our towns of Maharashtra, there came a scholar from south and he gave us a lecture in English—it was a rather very ambitious project—a very scientific lecture, stating that Tamil is capable of becoming an international language. Some of the students asked him, "You want to make it an international language, why don't you give us a lecture in Tamil? Let us know how it exactly sounds like." He gave a lecture for 15 minutes in Tamil. Of course, we did not follow it. I must say I do not know whether he spoke in Tamil or not. I had not known how Tamil was like, and I must say that I went away that day with an impression that I heard a very musical

language, an from that day I have got this impression. In the present context of things, when we think of languages an their past glories, let us not merely make the languages as an instrument of past glory; we shall have to make the languages as an instrument for having a very glorious future also; an the future of the country, the future of the languages, the future of the regions lies in growing big, it lies in integrating with other important forces. Therefore when today Tamil Nadu becomes one of the States of India, it is really one more important step in the integration of different regions of this country into one India. We are proud that Tamil Nadu, one of the sister States of India, comes into its own as far as the name is concerned, and we are really very proud of it. A new history begins with a new name. Sometimes we say: what is there in the name? But I do agree that at least in big things names do count. I would ask Mr. Krishnamoorthi not to fight for small names. You have got the big name which, really speaking, matters, which is associated with the soul, the pride of the people. I am sure that this will start a new, a very inspiring, history for that State and for this country.

I support this.

MR. DEPUTY-SPEAKER: There was a motion for circulation, but the Mover is not present; so, that is not taken at all.

The question is:

"That the Bill to alter the name of the State of Madras, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: There are no amendments. I shall now put Clauses 2 to 8 to the vote of the House.

The question is:

"That Clauses 2 to 8 stand part of the Bill."

The motion was adopted.

Clauses 2 to 8 were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI Y. B. CHAVAN: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion is carried unanimously.

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-NINTH REPORT

SHRI BHALJIBHAI PARMAR (Dohad): I beg to move:

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1968."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1968."

The motion was adopted.

15.03 hrs.

RESOLUTION *RE*: STATUS OF JAMMU AND KASHMIR—*Contd.*

MR. DEPUTY-SPEAKER: Now we take up further discussion of the Resolution moved by Shri Atal Bihari Vajpayee on the 30th August, 1968, regarding status of Jammu and Kashmir. He has taken only one minute. Mr. Umanath wanted to raise a point of order, but he is absent. Now, we have got nearly two hours. The Mover of the next Resolution must have one minute. The hon. Member may please keep that in mind.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : और लोग भी तो बोलना चाहेंगे। आज खत्म नहीं होगा।

MR. DEPUTY-SPEAKER: I have got a number of slips also.

श्री अटल बिहारी वाजपेयी : मेरा निवेदन है कि स्पीकर महोदय काश्मीर के बारे में एक अलग चर्चा की इजाजत देने जा रहे थे। बैलट में यह रेजोल्यूशन आ गया। तब तय हुआ कि इसी पर अधिक समय दिया जाए ताकि सभी वर्ग अपनी बात कह सकें।

MR. DEPUTY-SPEAKER: We shall see. Let the debate proceed.

श्री अटल बिहारी वाजपेयी: अभी हम मद्रास राज्य का नाम तमिलनाडु रखने का एक पवित्र संकल्प कर चुके हैं। तमिलनाडु सुदूर दक्षिण में है जहां हिन्द महासागर भारत के चरण धोता है। तमिलनाडु में कन्याकुमारी स्थित है जो अनादिकाल से भारत की अखण्डता की साधना में निमग्न है। अब मैं सदन को कन्याकुमारी से काश्मीर की ओर ले जाना चाहता हूं। सचमुच में एक ही दिन तमिलनाडु और काश्मीर की चर्चा भारत के समग्र चित्र को हमारे सामने उपस्थित कर देती है।

जम्मू काश्मीर भारत का अभिन्न अंग है। लेकिन जम्मू काश्मीर का संविधान अभी तक अलग है। जम्मू काश्मीर भारत का अटूट भाग है। लेकिन जम्मू काश्मीर की नागरिकता पृथक है। काश्मीर को हम भारतमाता का किरीट कहते हैं। मुकुटमणि कहते हैं लेकिन काश्मीर राज्य का झंडा अलग है। मैं जानना चाहता हूं कि इसका क्या कारण है। भारत का संविधान जब शेष सब राज्यों के लिए उपयुक्त है तो क्या वह जम्मू काश्मीर राज्य के लिए उपयुक्त नहीं है? भारत की जो नागरिकता भारत के पचास करोड़ नागरिकों के लिए आदर और गौरव का विषय है तो वह जम्मू काश्मीर के चालीस लाख नागरिकों के लिए गौरव का विषय क्यों नहीं है। हमारा तिरंगा सारे देश का प्यारा और सब की आंखों का तारा है। लेकिन तिरंगे के साथ काश्मीर में अपना अलग झंडा बनाया हुआ है। जब सभी देशी रियासतों के झंडे अतीत के गर्भ में विलीन हो गए तो केवल जम्मू काश्मीर का अलग झंडा रहे, इसका कोई औचित्य दिखाई नहीं देता।

प्रश्न यह है कि जम्मू काश्मीर और शेष भारत के बीच में यह द्वैत कब तक चलेगा? यह दुविधा कब तक चलेगी? जहां द्वैत है, वहां दुविधा है और जहां दुविधा है वहां पृथक्करण है, अलगाव है। हम आए दिन घोषणा करते नहीं थकते कि जम्मू काश्मीर उसी तरह से भारत का भाग है जिस तरह से अन्य राज्य या अन्य प्रदेश भारत के भाग हैं। लेकिन कुछ भेदभाव हम जम्मू काश्मीर के साथ कर रहे हैं, जिस पर इस सदन को विचार करना चाहिए।

क्या यह आश्चर्य की बात नहीं है कि भारत का जो जवान, हमारी सेना का वीर युवक जो जम्मू-काश्मीर को बचाने के लिए, वहां की जमीन की रक्षा के लिए अपनी जान दे सकता है, वह जम्मू काश्मीर में बस नहीं सकता। जम्मू काश्मीर में जमीन नहीं खरीद सकता। क्या यह विचित्र बात नहीं है कि भारत की जनता की गाढ़ी कमाई को जो पूंजी जम्मू काश्मीर में पानी की तरह से बहाई जा सकती है, उसके खर्चे का हिसाब किताब मांगने का अधिकार यह संसद् नहीं रखती है? क्या यह लज्जा की बात नहीं है कि भारत के राष्ट्रपति जम्मू काश्मीर में जमीन नहीं खरीद सकते? अभी एक मामला अदालत में आया था और वहां की अदालत ने फैसला दिया कि राष्ट्रपति जम्मू काश्मीर का "सबजैक्ट" नहीं है, जम्मू काश्मीर का प्रजाजन नहीं है, इसलिए जमीन नहीं खरीद सकता। राजा चले गए, महाराजाओं के मुकुट भूलुंठित हो गए लेकिन जम्मू काश्मीर में अभी राजा और प्रजा की बात चल रही है। पृथक नागरिकता के आधार पर वहां के कथित प्रजाजनों को ऐसी सुविधाएं प्राप्त हैं जिनसे बाकी के देश को वंचित कर दिया गया है।

जब संविधान बन रहा था और धारा 370 की चर्चा आई थी उस समय संविधान परिषद में जो कुछ कहा गया उसे थोड़े में दोहराने

की आवश्यकता है। मैं आपका और सदन का ध्यान खींचना चाहूंगा कि धारा 370 "टैम्पोरेरी और ट्रांजीशनल प्राविज़न" के अन्तर्गत है। हमारे संविधान का एक भाग अस्थायी तथा अन्तर्कालीन उपबन्धों से सम्बन्ध रखता है और धारा 370 उसी के अन्तर्गत आती है। स्पष्ट है कि यह धारा अस्थायी है, अन्तर्कालीन है; यह भारतीय संविधान का स्थायी अंग नहीं बन सकती।

डा० गोपालस्वामी अय्यंगार जब धारा 370 पर चर्चा कर रहे थे, तो मौलाना हसरत मोहानी ने पूछा कि जम्मू-काश्मीर के साथ यह "डिसक्रिमिनेशन" क्यों हो रहा है। मैं उन की बात से सहमत हूं कि धारा 370 जम्मू-काश्मीर राज्य को विशेष स्थिति नहीं देती है; वह जम्मू-काश्मीर के साथ भेद-भाव करती है; उसे अन्य राज्यों की सतह पर नहीं आने देती है। डा० गोपालस्वामी अय्यंगार ने जो जवाब दिया, उस को मैं उद्धृत करना चाहता हूं :

"This discrimination is due to the special conditions in Kashmir. That particular State is not yet ripe for this kind of integration. It is the hope of everybody here that in due course even Jammu and Kashmir will become ripe for the same sort of integration as has taken place in the case of other States."

जब डा० अय्यंगार ने यह घोषणा की, तो संविधान सभा तालियों की गड़गड़ाहट से गूंज उठी थी। सारी संविधान सभा चाहती थी कि धारा 370 एक अस्थायी उपबन्ध रहे और वह समय शीघ्रातिशीघ्र आये, जब यह धारा निष्प्रयोजनीय करार दी जाए।

मुझे याद है कि 27 नवम्बर, 1963 को मेरे मित्र, श्री प्रकाशवीर शास्त्री, के एक प्रश्न के उत्तर में स्वर्गीय नेहरूजी ने कहा था—मैं उद्धृत कर रहा हूं :

"हमारी राय है कि धारा 370, जैसा कि संविधान में लिखा है, ट्रांजीशनल अर्थात् अस्थायी है।"

फिर किसी सदस्य के कहने पर उन्होंने अंग्रेजी में यह बात दोहराई। मैं फिर उद्धृत कर रहा हूं :

"Article 370, as the House will remember, is a part of certain transitional, provisional arrangements. It is not a permanent part of the Constitution. It is a part so long as it remains so.".

15.12 hrs.

[SHRI VASUDEVAN NAIR *in the Chair.*]

भूतपूर्व विदेश मन्त्री, श्री चागला, ने संयुक्त राष्ट्र संघ में काश्मीर के मामले में हमारा पक्ष बड़ी दृढ़ता, योग्यता और विद्वता के साथ पेश करने के बाद यह बात कही थी कि वर्तमान परिस्थिति में धारा 370 के लिए कोई जगह नहीं रह गई है, यह धारा समाप्त होनी चाहिए।

जम्मू-काश्मीर के आज के मुख्य मन्त्री, श्री सादिक, भी धारा 370 को समाप्त करने के पक्ष में रह चुके हैं। 28 नवम्बर, 1963 को उन्होंने एक वक्तव्य में कहा था कि धारा 370 के कारण जम्मू-काश्मीर और शेष भारत के बीच में एक दीवार खड़ी हो गई है और एकीकरण को वास्तविक रूप देने के लिए इस दीवार को हटाना जरूरी है। मुख्य मन्त्री बनने के बाद भी 1 मार्च और 20 मई को कांग्रेस संसदीय दल की बैठक में भाषण करते हुए श्री सादिक ने धारा 370 की समाप्ति के पक्ष में मत प्रकट किया था।

जम्मू-काश्मीर के भूतपूर्व मुख्य मन्त्री, बख्शी गुलाम मुहम्मद, जो इस सदन में मौजूद हैं, धारा 370 को समाप्त करने की बात कह चुके हैं। मैं नहीं जानता कि आज वह क्या कहेंगे।

श्री गुलाम मुहम्मद बख्शी (श्रीनगर) : जो मैंने कही है]

[شری غلام محمد بخشی (شرینگر) -
جو میں نے کہی ہے :]

श्री चपलाकांत भट्टाचार्य (रायगंज) : बख्शी साहब की ज़ुबान एक ही है।

श्री अटल बिहारी वाजपेयी : बहुत से लोग बदल गए हैं, लेकिन किसी के बदलने के कारण, किसी व्यक्ति के मत में परिवर्तन होने के कारण, इतिहास की प्रक्रिया को नहीं बदला जा सकता है, न संविधान के निर्माताओं की मंशा को बदला जा सकता है, न काल के चक्र को पीछे घूमने के लिए विवश किया जा सकता है।

धारा 370 में कुछ विचित्र बातें कही गई हैं। पहली बात तो यह कही गई है :

> "The provisions of article 238 shall not apply in relation to the State of Jammu and Kashmir."

आज धारा 238 का पता नहीं है। उसका सम्बन्ध "बी" श्रेणी के राज्यों से था। वे राज्य समाप्त हो गए और उनके साथ धारा 238 भी समाप्त हो गई। फिर धारा 370 में "डोमीनियन आफ इंडिया" की बात कही गई है। अब भारत डोमोनियन नहीं है; भारत गणराज्य बन चुका है। धारा 370 में काश्मीर के महाराजा का भी उल्लेख है। अब काश्मीर के महाराजा नहीं है। अन्य राज्यों की तरह से वहां भी राज्यपाल हैं। इन दृष्टियों में भी यह धारा निष्प्रभावी और निष्प्रयोजनीय हो गई है।

धारा 370 को समाप्त करने की प्रक्रिया उसी धारा में बताई गई है। संविधान के निर्माताओं ने इस सम्बन्ध में लिखा है—मैं उद्धृत कर रहा हूं :

> "Notwithstanding anything in the foregoing provisions of this article, the President may by public notification declare that this article shall cease to be operative or shall be operative only with such exceptions and modifications and from such date as he may specify."

धारा 370 राष्ट्रपति को अधिकार देती है कि वह एक आदेश जारी कर के यह घोषित कर दें कि धारा 370 काम में नहीं आयेगी, या केवल कुछ मामलों के लिए इस धारा के प्रयोग की इजाजत होगी।

यह ठीक है कि संविधान के अनुसार यह काम राज्य सरकार से पूछ कर होना चाहिए। राज्य सरकार, जम्मू-काश्मीर की विधान सभा के प्रति उत्तरदायी है और इस परिवर्तन में उस की सहमति भी आवश्यक होगी।

यह प्रस्ताव लाने का मेरा इतना उद्देश्य ही है कि यह सदन अपनी इस मनीषा को, इच्छा को, प्रकट करे, उद्घोषित करे कि अब धारा 370 को राष्ट्रपति के आदेश के द्वारा निष्प्रयोजनीय, इनआपरेटिव, करने का वक्त आ गया है।

इस धारा का उपयोग कर के राष्ट्रपति ने अनेक आदेश जारी किए हैं, जिन के द्वारा जम्मू-काश्मीर प्रशासन के मामलों में, आर्थिक मामलों में, और अन्य मामलों में भी, शेष भारत के अधिक निकट आ गया है। अब सर्वोच्च न्यायालय का अधिकार-क्षेत्र जम्मू-काश्मीर पर लागू है और भारत का चुनाव आयोग वहां के निर्वाचनों की देख-भाल करता है। वित्तीय एकीकरण हो चुका है। अनेक बातें हुई हैं। पूर्ण एकीकरण की दिशा में, वे बातें अच्छी हुई हैं और हम उन का स्वागत करते हैं। मगर मेरा निवेदन है कि अब एक ही बार में, एक ही प्रहार में, पूरा काम करने का वक्त आ गया है।

जम्मू-काश्मीर और शेष भारत के बीच में आज एक मनोवैज्ञानिक दीवार खड़ी है। यह दीवार जम्मू-काश्मीर में अस्थिरता की स्थिति उत्पन्न करती है। यह दीवार भारत विरोधी तत्वों को बलप्रदान करती है। यह दीवार एकीकरण के मार्ग में बाधा है। समय आ गया है कि अब यह मनोवैज्ञानिक रुकावट दूर कर दी जाए और जम्मू-काश्मीर अन्य राज्यों की तरह से भारतीय गणराज्य में आदर और बराबरी का स्थान प्राप्त करे।

मैं यह समझने में असमर्थ हूं कि जम्मू-काश्मीर की विशेष स्थिति को बनाए रखने पर बल क्यों दिया जा रहा है।

जिन परिस्थितियों में विशेष दर्जा देने की बात कही वह परिस्थियां आज नहीं हैं। जम्मू-काश्मीर की संविधान सभा गठित हुई थी और उस ने भारत के साथ जम्मू-काश्मीर को मिलाने का अन्तिम निर्णय किया। कोई एक व्यक्ति उस संविधान सभा में उपस्थित नहीं था इसलिए उस संविधान सभा का निर्णय नहीं बदला जा सकता। एक बार जब जम्मू काश्मीर भारत का भाग बन गया तब फिर उसे अन्य राज्यों के समकक्ष लाया जाना चाहिए। लेकिन यह कहा जा रहा है कि जम्मू-काश्मीर की विशेष स्थिति बनी रहे। क्या यह कहने वाले साम्प्रदायिकता का परिचय नहीं देते? जम्मू-काश्मीर की विशेष स्थिति क्यों रहनी चाहिए? वह बराबरी के दर्जे पर क्यों नहीं आना चाहिए? जो लोग यह शिकायत करते हैं कि भारत में हम दूसरे दर्जे के नागरिक बन गए हैं वही जम्मू-काश्मीर में विशेष स्थिति बनाए रखने की बात भी करते हैं। हम चाहते हैं सब का दर्जा हो, अधिकार बराबर हों, स्वाधीनता बराबर हो, अवसर बराबर हों। लेकिन बराबरी में फिर विशेष दर्जा नहीं चल सकता।

कुछ दिन पहले श्रीनगर में एक सम्मेलन हुआ था। उस सम्मेलन में परस्पर विरोधी बातें कही गई। लेकिन कहा जाता है कि उस सम्मेलन का यह निष्कर्ष अच्छा निकला कि यह बात साफ हो गई कि जम्मू-काश्मीर का मामला भारतीय संघ के अन्तर्गत हल होगा। तो क्या भारतीय संघ के बाहर ले जा कर जम्मू काश्मीर का मामला हल हो सकता है? क्या यह सदन और यह सरकार इस बात की इजाजत देगी? प्रश्न बाहर जाने का नहीं है। जम्मू-काश्मीर को बाहर तो कोई ले नहीं जा सकता और जो सरकार इस मामले में ढिलाब करेगी वह जनमत के रोष के सामने टिक नहीं सकेगी।

प्रश्न यह है कि क्या हम जम्मू-काश्मीर के सम्बन्ध में आज तक की संवैधानिक प्रक्रिया को पलटना चाहते हैं? क्या हम फिर से 1953 में जाना चाहते हैं? क्या विशेष दर्जे के नाम पर यह भेदभाव और पक्षपात बनाए रखना चाहते हैं? मेरा निवेदन है ऐसी मांग करना राष्ट्रीयता के प्रतिकूल है। यह लोकतंत्र पर कुठाराघात है। असाम्प्रदायिकता के नारे लगाने वाले जम्मू काश्मीर के विशेष दर्जे की वकालत करें यह मेरी समझ में नहीं आता क्योंकि विशेष दर्जा रखने से साम्प्रदायिकता पनपती है। सब से बड़ी बात यह है कि उससे जम्मू काश्मीर की जनता के साथ भेदभाव होता है।

आज जम्मू काश्मीर की स्थिति क्या है? राज्य का आन्तरिक स्थिति विस्फोटक है। वहां तूफान के पहले की शांति है। पाकिस्तानी घुसपैठिए घाटी में सक्रिय हैं। कुछ ही दिन पहले एन० सी० सी० की बन्दूक लूटने का प्रयत्न किया गया। नवजवानों का एक वर्ग उतावला हो रहा है। अलीगढ़ से गए हुए अध्यापक उन्हें कुछ ऐसी शिक्षा दे रहे हैं जिस से मनोवैज्ञानिक दृष्टि से पृथकता का पोषण हो रहा है। पाक-समर्थक तत्व खुले आम लोगों को भड़का रहे हैं। जगह जगह राष्ट्रपति अयूब खां के चित्र देखे जा सकते हैं। कभी कभी हमारी सेना की लारियों पर पथराव होता है, जवानों को अपमानित किया जाता है। जिन कठिन परिस्थितियों में हमारे जवान वहां काम कर रहे हैं उस में उन को बधाई दी जानी चाहिए। मैं उन का अभिनन्दन करना चाहता हूं। उत्तेजना होते हुए भी वह धैर्य के साथ राष्ट्र के प्रति अपने कर्तव्य का निर्वाह कर रहे हैं। कानून और व्यवस्था की क्या स्थिति है इसके कुछ उदाहरण रखना चाहता हूं :—

1965 में पाकिस्तानी आक्रमण के समय ऊधापुर जिले की माहूर चौकी पर कुछ स्थानीय लोगों ने और पाकिस्तानी घुसपैठियों ने हमला किया था। पंजाब पुलिस के 13 जवान मारे गए थे। काफी लोग पकड़े गए। कुछ पर मुकदमे चले। लेकिन किसी को दंडित नहीं किया जा सका। पंजाब के जवानों का रक्त आज भी वहां पुकार रहा है लेकिन कोई सुनने वाला नहीं है।

[श्री अटल बिहारी वाजपेयी]

जम्मू काश्मीर में गत पांच वर्षों में 200 जगह आग लग चुकी है। उस आग के परिणामस्वरूप दस करोड़ रुपए का नुकसान हुआ है। आग लगाने वाले कौन हैं, इस का कुछ पता नहीं है। सरकार उन की खोज करने में विफल रही है।

अरब-इजरायल संघर्ष के समय श्रीनगर में दो गिर्जाघर जला दिए गए थे, लाखों की सम्पत्ति लूटी गई थी। मगर किसी को दंडित नहीं किया जा सका।

काश्मीरी पंडितों के आन्दोलन में लोग मरे, घायल हुए, मकानों को आग लगाई गई। मगर किसी को सजा नहीं दी जा सकी।

प्रति दिन हम जासूसों और पंचमांगियों की गिरफ्तारी के समाचार पढ़ते हैं। अभी-अभी सुना है कि कोई बड़ा जासूसों का गिरोह पकड़ा गया है मगर जासूसों पर मुकदमा चलाने के बजाए उन्हें जेल में नजरबन्द रखा जाता है और नजरबन्दी में उन के साथ राजनैतिक नेता जैसा व्यवहार किया जाता है।

क्या यह आश्चर्य की बात नहीं है कि 1965 में पाकिस्तानी घुसपैठियों की मदद करने वाला एक अफसर अब राज्य विधान सभा का सदस्य बन गया है? यह अफसर पहले पुंछ में ब्लाक डेवलपमेंट आफिसर था। जब पाकिस्तान का आक्रमण हुआ वह गायब हो गया और जब पाकिस्तान ने रेवाल्यूशनरी कौंसिल बनाई तो उस का वह मेम्बर था। जब हमारी फौज ने पाकिस्तानियों को खदेड़ दिया तो यह सज्जन भी प्रकट हो गए। इन्हें नौकरी में ले लिया गया। विशेष कमिश्नर ने इन के खिलाफ शिकायत की थी। जांच हो रही थी। मगर राज्य सरकार ने मामला उठा लिया। और छः महीने बाद वह विधान सभा के सदस्य बन गए। जो पाकिस्तानियों के साथ चला गया था, जो पाकिस्तान द्वारा स्थापित रेवोल्यूशनरी कौंसिल का सदस्य था, आज वह राज्य की विधान सभा का सदस्य है।

1965 में 75 हजार लोग पाकिस्तान चले गए थे। वह वापस आ रहे हैं। कुछ लोग तो गुरिल्ला युद्ध की शिक्षा ले कर आ रहे हैं। उस समय गृह मन्त्री नन्दा जी थे और रक्षा मन्त्री श्री चव्हाण थे। उन्होंने उस समय कहा था कि जो चले गए हैं उन्हें अन्धाधुन्ध नहीं आने दिया जायगा। उन की छानबीन की जाएगी जिस से वह भारत में आ कर यहां की सुरक्षा को संकट में न डाल सकें। मगर छानबीन करने का कोई प्रबन्ध नहीं है। जो प्रबन्ध है वह देशभक्तों के विरुद्ध काम में लाया जा रहा है और पाकिस्तान गए हुए फिर से वापस आ रहे हैं।

आश्चर्य की बात तो यह है कि जम्मू काश्मीर के जिन नागरिकों को पाकिस्तानियों ने लूटा, परेशान किया उन्हें तो सरकार प्रति परिवार 120 रुपया मदद दे रही है और जो पाकिस्तान चले गए थे, किन्तु अब वापस आ रहे हैं उन्हें प्रति परिवार 600 रुपया दिया जा रहा है।

पाकिस्तान को मदद देने वालों को पुरस्कार और भारत के प्रति वफादार रहने वालों को तिरस्कार, जम्मू काश्मीर में अपने परायों को न पहचानने का यह दृश्य कब तक चलता रहेगा? क्या इस जम्मू काश्मीर की सुरक्षा को मजबूत किया जा सकता है? क्या इस से घाटी में जो भारत-पक्षीय तत्व हैं उन को प्रोत्साहित किया जा सकता है?

सभापति जी, राज्य की वित्तीय स्थिति बड़ी चिन्ताजनक है। अभी तक केन्द्र की ओर से राज्य को 300 करोड़ रुपये से अधिक अनुदान के रूप में, ऋण के रूप में, वित्तीय सहायता के रूप में दिए गए हैं। आज स्थिति यह है कि राज्य न तो कर्जे की रकम की किस्त दे सकता है और न कर्जे का व्याज ही चुका सकता है। पंच वर्षीय योजनाओं में राज्य का हिस्सा कम होता जा रहा है। प्रथम योजना में जम्मू काश्मीर राज्य ने 27 प्रतिशत योगदान दिया था। दूसरी योजना में यह योगदान 12 प्रतिशत रह गया। तीसरी में 6 प्रतिशत, चौथी

योजना 225 करोड़ रुपए की बनने वाली है। उस में जम्मू काश्मीर राज्य का कहना है कि हम कुछ नहीं दे सकते। पूरा रुपया नई दिल्ली से आना चाहिए।

जम्मू काश्मीर हमारा भाग है। उस पर रुपया खर्च करना किसी को खलता नहीं है। हमने जम्मू काश्मीर के लिए रक्त बहाया है। हम पसीना बहा रहे हैं। हम जम्मू काश्मीर के लिए धन भी खर्च कर रहे हैं और आगे भी करेंगे। लेकिन जो रुपया जम्मू काश्मीर में खर्च होता है वह ठीक तरह से खर्च होता है या नहीं इस की जांच कौन करेगा? क्या संसद केन्द्र द्वारा दी गई धनराशि की जांच करने का अधिकार नहीं रखती? कौनसी बाधा इस प्रकार की जांच करने में है? अगर कोई बाधा है तो उसे हटा देना चाहिए। जो रुपया हम देते हैं वह ठीक तरह से खर्च होता है या नहीं, इस की जांच पड़ताल का हमें अवसर मिलना चाहिए।

15·31 hrs.

(MR. SPEAKER *in the Chair.*)

अध्यक्ष महोदय, दोहरे आक्रमण से ग्रस्त इस राज्य में एक सुदृढ़, सक्षम और स्वच्छ प्रशासन की आवश्यकता है, किन्तु वर्तमान प्रशासन दुर्बल है, सुस्त है और भ्रष्ट है। शासन में नियुक्तियां योग्यता के आधार पर नहीं होती, राजनैतिक, साम्प्रदायिक तथा क्षेत्रीय आधार पर होती हैं। प्रशासन की जरूरतों को पूरा करने के लिए जगह नहीं बनाई जाती, राज्यकर्ताओं और उन के सगे सम्बन्धियों को नौकरी देने के लिए पद कायम किए जाते हैं। अध्यक्ष महोदय, आपको यह जानकर आश्चर्य होगा—जम्मू काश्मीर राज्य में कुल 32 तहसीलें हैं, लेकिन तहसीलदारों की संख्या लगभग 75 है और नायब तहसीलदारों की संख्या 100 है। मैं यह समझने में असमर्थ हूं कि इतने तहसीलदार करते क्या हैं? कहा जाता है कि एक मियान में दो तलवारें नहीं रह सकती रहें, लेकिन जम्मू-काश्मीर में एक तहसील में दो तहसीलदार कैसा काम कर सकते हैं, इस की सहज ही में कल्पना की जा सकती है।

राज्य की कुल आमदनी 16 करोड़ रुपए है, मगर कर्मचारियों की तनख्वाहों पर 20 करोड़ खर्च हो रहा है। सन 1947 में 10 हजार कर्मचारी थे, लेकिन 1963–64 में 66 हजार हो गए और 1967-68 में यह संख्या बढ़ कर 91 हजार हो गई है। राज्य की सारी आमदनी तनख्वाहों पर खर्च हो जाती है। राज्य के विकास के लिए धन कहां से आयेगा कम से कम हम जो धन देते हैं वह ठीक तरह से खर्च हो, इस का हमें प्रबन्ध करना होगा।

नियुक्तियां किस ढंग से की जाती हैं। हाल ही में इस का एक उदाहरण मिला है। वहां के मेडिकल कालिज में एक प्रोफेसर की नियुक्ति की गई है 1000–1500 रु० के ग्रेड में। जो पुराने प्रोफेसर थे उन का दावा रद्द कर दिया गया। अभी तक वहां किसी को सीधे प्रोफेसर नहीं बनाया जाता था, असिस्टेंट प्रोफेसर से शुरू करते थे, मगर एक सज्जन 29 सितम्बर, 1968 को हवाई-अड्डे पर उतरे, वह राज्य के एक बड़े नेता के सम्बन्धी थे, उन्हें प्रोफसर बना दिया गया और आश्चर्य की बात यह है कि ये सज्जन राज्य के पैसे पर विदेश में डाक्टरी पढ़ने के लिये गये, लेकिन वह सीधे यहां वापस नहीं आए, पहले पाकिस्तान गए, साल भर वहां टक्करें मारते रहे, पाकिस्तान में नौकरी की कोशिश करते रहे, लेकिन जब पाकिस्तान में जगह नहीं मिली, तो श्रीनगर आए और श्रीनगर में उन्हें एक दम प्रोफसर बना दिया गया। असिस्टेंट प्रोफेसरों के हक को मार दिया गया। क्या इन तरीकों से कर्मचारियों और अधिकारियों का मनोबल बढ़ेगा? क्या उन में कर्तव्यनिष्ठा जागेगी? अगर न्याय नहीं होगा तो कोई अपना कार्य ठीक तरह से करना नहीं चाहेगा।

[श्री अटल बिहारी वाजपेयी]

अध्यक्ष महोदय, हाल में ही हमारे राष्ट्रपति महोदय ने राज्य सरकार की सिफारिश पर राज्य के 25 अफसरों को आई० ए० एस० और आई०पी०एस० में भरती किया है, किन्तु इन अफसरों का चयन करते समय न योग्यता देखी गई, न प्रमाणिकता देखी गई, अफसरों की नियुक्ति में वरिष्ठता का भी ध्यान नहीं रखा गया। इन में एक अफसर ऐसा भी है जो काश्मीर षड़यन्त्र काण्ड में अभियुक्त था, शेख अब्दुल्ला के साथ था, लेकिन अब वह आई० ए० एस० अफसर हो गया है। कुछ आई० ए० एस० अफसर ऐसे हैं जो ग्रेजुएट नहीं हैं, कम से कम दो को मैं जानता हूं जो मैट्रिकुलेट हैं। अब अगर आई०ए०एस० के लिए डिग्री की आवश्यकता नहीं है, तो मैं उस का स्वागत करूंगा, लेकिन डिग्री का न होना केवल काश्मीर में ही प्रभावी नहीं होना चाहिए, सारे देश में होना चाहिए। सारे देश में डिग्रियां देखी जाएंगी और काश्मीर में मैट्रिकुलेट को आई०ए०एस० अफसर बनाया जाएगा, इस का कोई भी समर्थन नहीं कर सकता और मैं देखूंगा कि गृह मन्त्री कितनी चतुरता से इस बात पर लीपा-पोती करते हैं।

अध्यक्ष महोदय, अब मैं अपने वक्तव्य को उपसंहार की ओर ले जाना चाहता हूं। मेरी मांग है कि राष्ट्रपति महोदय धारा 370 का उपयोग कर के, राज्य सरकार की सहमति से, इस धारा को निष्प्रयोजनीय घोषित कर दें। राष्ट्रपति के आदेश द्वारा यह काम हो सकता है। यह काम अब तक नहीं हुआ है। यह खद की बात है, यह काम अब हो जाना चाहिए। समय आ गया है, राज्य में एक मनोवैज्ञानिक परिवर्तन की आवश्यकता है और इस परिवर्तन की प्रक्रिया नई दिल्ली से शुरू होनी चाहिए। राष्ट्रपति महोदय इस काम को आरम्भ कर सकते हैं।

दूसरी बात—भारत के संविधान को पूरी तरह से जम्मू-काश्मीर में लागू किया जाना चाहिए। जम्मू-काश्मीर भारत का एक अटूट भाग है, हम उस के साथ भद-भाव नहीं कर सकते, हम वहां के नागरिकों को भारतीय संविधान के मूल अधिकारों से, भारतीय नागरिकता की गौरव-गरिमा से वंचित नहीं कर सकते। उन नागरिकों को समान अधिकार देने के लिए आवश्यक है कि मनोवैज्ञानिक दीवार हटा दी जाए और भारतीय संविधान को जम्मू-काश्मीर में पूरी तरह से लागू किया जाए।

मेरी तीसरी मांग है कि एक सर्वदलीय संसदीय समिति बननी चाहिए, जो इस बात की जांच करे कि अब तक केन्द्र ने जम्मू-काश्मीर को जो रुपया दिया है, वह किस तरह से खर्च किया गया है। भविष्य में दिया जाने वाला रुपया राज्य के औद्योगिक विकास और आर्थिक विकास के लिए खर्च हो। इस दृष्टि से भी इस जांच की आवश्यकता है।

मेरी चौथी मांग यह है कि सरकार इस बात की स्पष्ट घोषणा करे कि जब तक शेख अब्दुल्ला और उन के साथी अपने को भारतीय नहीं कहते, जब तक वे स्वीकार नहीं करते कि जम्मू-काश्मीर भारतीय संघ का अटूट और अभिन्न अंग बन चुका है और जब तक वे पाकिस्तान को हमलावर नहीं कहते, उन के साथ किसी तरह की समझौता वार्ता नहीं होनी चाहिए

मेरी पांचवी मांग यह है कि जम्मू और लद्दाख के प्रति जो भेद-भाव की नीति बरती जा रही है, गजेन्द्रगडकर कमीशन के चलते हुए भी जो नीति अपनाई जा रही है, उसे समाप्त करना बहुत आवश्यक है। नौकरियों में, आर्थिक नियोजनों में, उद्योगधन्धों म जम्मू तथा लद्दाख की उपेक्षा नहीं होनी चाहिए।

कुछ लोग जम्मू की स्वायत्तता का नारा लगा रहे हैं, हम इस नारे को खतरनाक समझते हैं। भाषा के आधार पर जम्मू-काश्मीर के पुनर्गठन की मांग हो सकती है, जिन्होंने पंजाब का भाषा के आधार पर पुनर्गठन किया, वे जम्मू-काश्मीर में उस प्रक्रिया को आगे बढ़ने से रोक नहीं सकते, मगर मेरा मत है, मेरे

दल का मत है कि इस समय भाषा के आधार पर जम्मू-काश्मीर के पुनर्गठन की बात करना वहां पर भारत के लिए संकट को मोल लेना होगा। लेकिन यदि जम्मू और लद्दाख के साथन्याय नहीं किया जाएगा तो वहां पर क्षेत्रीयता को प्रोत्साहन मिलेगा।

यह भी जरूरी है कि जम्मू-काश्मीर के औद्योगिक विकास के लिए योजनावद्ध प्रयत्न किया जाए। अब तक वहां कोई सैन्ट्रल प्रोजैक्ट नहीं है। 20 साल से जम्मू -काश्मीर भारत का भाग है, हम 300 करोड़ रुपये जम्मू-काश्मीर को दे चुके हैं, लेकिन कोई सैन्ट्रल प्रोजैक्ट वहां शुरू नहीं किया गया। बहुत दिनों से चर्चा सुन रहे हैं कि वहां टेलीफोन का कारखाना लगने वाला है, वह कब तक लगेगा, कितनी लागत का होगा, उस से कितने लोगों को काम मिलेगा। यह हम जानना चाहते हैं। दस्तकारियों, घरेलू उद्योग-धन्धों को जम्मू-काश्मीर में बढ़ावा देने के लिए योजनावद्ध रीति से प्रयत्न किया जाना चाहिए। वहां पर नौजवान पढ़ कर निकल रहे हैं, जब वे बेकार रहते हैं तो भड़कावे में आ जाते हैं, उन के लिए काम के अवसर जुटाने की आवश्यकता है।

हम ने अनलाफुल एक्टिविटीज़ बिल को ऐक्ट का रूप दे दिया है। अब कोई व्यक्ति भारत के किसी हिस्से को बाहर ले जाने की बात नहीं कर सकता। जो संगठन इस तरह की बात कहता है, उस को अवैध घोषित किया जा सकता है। मैं समझने में असमर्थ हूं कि वह कानून अब तक जम्मू-काश्मीर में लागू क्यों नहीं किया गया। जो लोग भारत में रह कर भारत से बाहर ले जाना चाहते हैं, वे कानून के अन्तर्गत अपराधी हैं और उन के साथ उसी तरह का व्यवहार किया जाना चाहिए।

अध्यक्ष महोदय, जब शेख अब्दुल्ला दिल्ली आए थे तो उन्होंने मुझ से मिलने की तकलीफ की थी और वह यह शिकायत करते थे कि भारतीय लोकतन्त्र माधवपुर की चौकी तक है, ज्यादा से ज्यादा वह बनिहाल-पास तक है, लेकिन काश्मीर की घाटी में भारतीय लोकतन्त्र नहीं पहुंचा है। मुझे जो उत्तर देना था वह मैंने दिया

गृह कार्य मंत्री श्री यशवन्तराव चव्हाण: आपने क्या उत्तर दिया ?

श्री अटल बिहारी बाजपेयी : मैंने कहा —शेख साहब, जब आप थे, तब तो लोकतन्त्र माधवपुर की चौकी के पार भी नहीं घुस सकता था, तब तो माधवपुर की चौकी पर परमिट लगा हुआ था। लेकिन मैंने उन से कहा कि हम आप से सहमत हैं कि भारतीय लोकतन्त्र काश्मीर की घाटी में भी पहुंचना चाहिए। नागरिकों को मूलभूत अधिकार मिलना चाहिए, नागरिक स्वाधीनता समाप्त नहीं की जानी चाहिए, प्रामाणिक मत-भेदों को दबाने की कोशिश नहीं होनी चाहिए। जो दल भारत में काम कर रहे हैं, वे जम्मू-काश्मीर में भी काम करें, यह आवश्यक है। लेकिन आज स्थिति ऐसी है कि वहां हरदम दफ़ा 144 लागू रहती है। जो पाकिस्तान परस्त तत्व हैं वह खुलकर खेलते हैं लेकिन भारत के प्रति निष्ठा रखने वाले दल काम नहीं कर सकते हैं। यह ठीक है कि सादिक साहब के आने के बाद स्थिति कुछ सुधरी है, लेकिन कुछ ही सुधरी है, उस स्थिति में आमूल परिवर्तन की आवश्यकता है।

जम्मू-काश्मीर के नागरिकों को समझाने की आवश्कयता है कि एक ओर भारतीय गणराज्य है जहां पर बोलने, लिखने और संगठन बनाने की आजादी है, जहां शांतिपूर्ण तरीके से शासन बदला जा सकता है, जहां इस महान राष्ट्र के निर्माण में सहभागी बनने का आनन्द और अभियान अनुभव किया जा सकता है और दूसरी ओर पाकिस्तान है जहां पर बुनियादी लोकतन्त्र के नाम पर जनता की स्वाधीनता का गला घोंट दिया गया है, जहां पर विरोधी दल के नेताओं की जगह संसद में नहीं बल्कि जेल में है। जम्मू-काश्मीर के नागरिकों को

[अटल बिहारी वाजपेयी]

भारत और पाकिस्तान का यह फर्क समझना चाहिए और यह हमारा काम है कि हम उन्हें समझाएं। मैं जानता हूं कि जम्मू काश्मीर के मुसलमान पाकिस्तान जाना नहीं चाहते हैं, यदि मुट्ठी भर लोगों को छोड़ दिया जाए, लेकिन वहां एक वर्ग ऐसा है जो पाकिस्तान का हौवा खड़ा रखना चाहता है। इस हौवे का हमें निराकरण करना होगा और जम्मू-काश्मीर की जनता को विश्वास दिलाना होगा कि वे भारतीय गणराज्य में बराबरी के साझीदार हैं। लेकिन इसके लिए भद-भाव की सारी दीवारें गिरनी चाहिए। मनोवैज्ञानिक रूप से हमें पृथक करने वाले सारे तत्व समाप्त किए जाने चाहिएं। इसलिए मैंने अपने प्रस्ताव द्वारा मांग की है कि धारा 370 को समाप्त किया जाए और अन्य ऐसे कदम उठाए जाएं जिससे जम्मू-काश्मीर न केवल सांविधानिक रूप से भारत का अटूट अंग बने जो वह आज है, बल्कि जीवन के हर क्षेत्र में बराबरी का दर्जा ले और जम्मू-काश्मीर के नागरिक भारत के नागरिक के नाते अपने अधिकारों का उपयोग और अपने कर्त्तव्य का पालन करें। मुझे विश्वास है कि सदन मेरे प्रस्ताव का समर्थन करेगा और सरकार को भी इस सम्बन्ध में अपना मत प्रकट करने का अवसर मिलेगा। धन्यवाद।

MR. SPEAKER: Resolution moved:

"This House is of opinion that the present anomalous status of Jammu and Kashmir State under which even though the State is an integral part of India, it has a separate Constitution, a separate Head of State and a Separate Flag should be ended, and the State should be brought fully at par with the other Indian States; and to this end the House recommends that all necessary steps, such as abrogation of article 370, be initiated forthwith."

There are some amendments. Are they being moved?

SHRI ABDUL GHANI DAR (Gurgaon): I beg to move:

That in the resolution,—

(i) *after* "opinion that" *insert*— "the question of ending";

(ii) *for* "ended, and the State should be brought fully at par with the other Indian States; and to this end the House recommends that all necessary steps, such as abrogation of article 370, be initiated forthwith"

Substitute—

"referred to the Legislative Assembly of Jammu and Kashmir for their recommendation"(1).

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move:

That in the resolution,—
omit, a "separate Head of State"(2).

श्री प्रकाशवीर शास्त्री: अध्यक्ष जी, मेरे संशोधन का क्या हुआ? मैंने संशोधन दिया था, जिसके शब्द ये हैं: "जम्मू-काश्मीर राज्य की सीमाओं पर बार-बार पाकिस्तानी घुसपैठियों के प्रवेश करने से जो राज्य में तोड़-फोड़ आदि की घटनाएं बढ़ रही हैं, उन्हें ध्यान में रखते हुए तथा सीमावर्ती क्षेत्रों की सुरक्षा हेतु पाकिस्तान से लगती हुई सीमाओं पर सेना के सेवानिवृत जवानों और अधिकारियों को सुविधा देकर बसाया जाए।

जम्मू और काश्मीर का जो भाग अब तक पाकिस्तान के अधिकार में आजाद काश्मीर के नाम से है उसे प्राप्त करने के लिए भी हर सम्भव उपाय किए जाएं।"

आपके कार्यालय से सूचना मिली है कि हमारा यह संशोधन स्वीकार नहीं किया गया जबकि नियत समय पर, 19 नवम्बर को मैं ने संशोधन भेजा है जोकि समय पर प्राप्त हुआ है तो क्या कारण है कि मेरा यह संशोधन शामिल नहीं किया गया?

श्री गुलाम मुहम्मद बख्शी (श्रीनगर): जनाबे सदर, मैं ने वाजपेयी जी की तकरीर बहुत गौर से सुनी। उन्होंने बहुत सी ऐसी बातें कही हैं जिनके साथ मुझे जाती

इत्तफाक है। उन्होंने कहा कि एक जमाना था, बक्शी साहब भी कहते थे कि दफा 370 को हटा दिया जाए। लेकिन मेरा अपना ख्याल है कि उन्होंने मुझ को गलत समझा है। मने हमेशा आर्टिकिल 370 की हिमायत की है, तब भी और आज भी। उसके खास वजूहात हैं ······· (**व्यवधान**) ··

मेरी हमेशा यह कोशिश रही है कि आर्टिकल 370 के बावजूद काश्मीर, हिन्दुस्तान का एक हिस्सा, दूसरे के करीब ज्यादा से ज्यादा आ जाए जिसको कि हम कहते हैं, क्लोजर इंटिग्रेशन, हर लिहाज से, और खास तौर पर इमोशनल इंटिग्रेशन, जिसका मैं बेहद कायल हूं, जिसके लिए मैंने काम किया है और आगे भी करता रहूंगा।

वाजपेयी जी ने फर्माया कि प्रेसीडेन्ट आफ इंडिया को काश्मीर में जायदाद या जमीन खरीदने का हक नहीं है। मेरे ख्याल में यह बात दुरुस्त नहीं है। प्रेसीडेन्ट आफ इंडिया के नाम पर वहां एक नहीं बल्कि बीसियों जायदादें वक्त मौजूद हैं, डाकखाने, तारघर, रेस्ट हाउस, गैस्ट हाउस वगैरह। लिहाजा यह जो इन्फार्मेशन थी, उसके शायद गलत माने निकाले जाते हैं कि प्रेडसीडेन्ट आफ इंडिया भी नहीं खरीद सकता है। ···· (**व्यवधान**)। ·····किराए पर नहीं बल्कि मिल्कियत।

एक माननीय सदस्य: जाती मिल्कियत।

श्री गुलाम मुहम्मद बक्शी: प्रेसीडेन्ट आफ इंडिया की मिल्कियत जाती होती है या वैसी, यह तो कृपालानी जी बताएंगे। तो बहैसियत प्रेसिडन्ट आफ इंडिया, वहां पर ये तमाम जमीनें हैं।·············· (**व्यवधान**) ······

दूसरी बात ट्राई-कलर की बाबत कही। ट्राई कलर की उतनी ही इज्जत जम्मू काश्मीर में है कि जितनी कहीं और है। ट्राई-कलर के नीचे वहां कुर्बानियां दी गई हैं, लोग मरे हैं ट्राई कलर को ऊंचा रखने के लिए और उसको वे और ऊंचा रखना चाहते हैं। जम्मू काश्मीर के इन्सान ट्राई कलर पर अपनी जान तक द सकते हैं लेकिन उस पर आंच नहीं आने देंगे। यही उन्हों आजतक किया है और आगे भी करेंगे।

अब जहां तक आर्टिकल 370 का सवाल है, आपने कहा कि यह टैम्पोरेरी है, ट्रांजीशनल है। इसमें कोई शक नहीं कि अगर हम कांस्टीट्यूशन को देखें तो हैडिंग यही है लेकिन यह बात सिर्फ आर्टिकल 370 तक ही नहीं है, बल्कि 370 से लेकर 395 तक है। जब आप 370 की बात कर रहे हैं तो फिर जिन आर्टिकिल्स का ताल्लुक जम्मू काश्मीर के साथ है, 303, 390, 394, 395। इन सभी को जेरे गौर रखना होगा, और तभी वाजय बात हमारे सामने आयेगी। आपने कहा कि यह आया कैसे है, जम्मू काश्मीर है क्या, वहां के लिए जो अलग आर्टिकल है उसे हटाया जाए, एब्रोगेट किया जाए। आप एब्रोगेट करना चाहते हैं जम्मू काश्मीर को कांस्टीट्यूशन को, जिसकी इब्तिदा यों होती है :

"The State of Jammu and Kashmir is and shall be an integral part of the Union of India."

यह है जम्मू काश्मीर का कांस्टीट्यूशन :

"The territory of the State shall comprise of all the territories which on the fifteenth day of August, 1947 were under the sovereignty or suzerainty of the ruler of the State."

अगर आप अपने आईन को देखिए तो इसमें यह चीजें साफ नहीं की गई हैं बल्कि मैं दयानतदारी से समझता हूं कि इस आईन के पीछे कोई ऐसी बात नहीं है बल्कि जो है वह हमको ज्यादा करीब लाती है और ज्यादा मजबूती देती है। बाकी और जो बातें आपने उठायी, दरअसल मसला क्या है, यह 370 नहीं हर एक शख्स की यहां ख्वाहिश है, बाजपेयी जी की भी है,

[श्री गुलाम मुहम्मद बख्शी]

और 370 आज तक बराबर डिस्कस हुआ और 370 के मुताल्लिक गवर्नमेंट की तरफ से हमेशा यही आया कि कांस्टीट्यूएंट असेम्बली बने जिन बातों को सामने रख कर 370 को वजूद में लाया उसमें महज एक पार्टी नहीं थी उसमें तमाम की तमाम पार्टियां उस वक्त बैठी थीं और बहुत बड़े-बड़े हिन्दुस्तान के लीडर बैठे थे, उन्होंने वाकायात और हालात का जायजा ले कर इस आर्टिकल को सूरत दी थी और सूरत दी थी पाकिस्तान को सामने रखते हुए। और पाकिस्तान का वजूद काश्मीर के ताल्लुक में खत्म नहीं हुआ बल्कि और ज्यादा मजबूत होता जाता है। इस वजह से नहीं कि हम कमजोर हैं, हमने एक नहीं बीसियों बार पाकिस्तान का मुकाबला किया और बीसियों बार मुकाबला करना पड़ेगा। मैं आपको याद दिलाता हूं कि रियासत के रहने वालों का जहां तक ताल्लुक है इस में वह किसी से पीछे नहीं रहेंगे, आगे यकीनन बढ़ेंगे। लेकिन पाकिस्तान का प्रोपेगन्डा, पाकिस्तान की वह तमाम मशीन और पाकिस्तान की तमाम बातें जो उस जमाने में 1947 से पहले कही जाती थीं उससे ज्यादा जोरों से आज दोहराई जाती हैं। तो उस वक्त हम यह कहते, वह हमेशा सुबह से शाम तक रेडियो पर 24 घन्टे में से 12 घन्टे काश्मीर पर खर्च करते हैं कि तुमको खा जाएंगे, तुमको खा जाएंगे और हम दूसरी तरफ उठते हैं, यह कहते हैं कि तुमने क्लात को खत्म किया, बहावलपुर को खत्म किया, तुमने सिंध को खत्म किया, नोर्थ वैस्ट फ्रन्टियर को खत्म किया और तमाम सब को मिला कर, उनकी ऐन्टिटी को खत्म कर के उन को वैस्ट पाकिस्तान बना दिया। लेकिन जहां तक भारत का ताल्लुक है, जहां तक हिन्दुस्तान का ताल्लुक है, रियासत को उन्होंने एक जगह दी है, एक ऐसी जगह दी है although I know and you know what is in Art. 370. 370 का असली मकसद क्या है, वह भी मैं अर्ज करूंगा, लेकिन उनको जवाब देने के लिए मेरा अपना ख्याल है कि आप को काश्मीर के साथियों के, जम्मू के साथियों के हाथ मजबूत करने होंगे ताकि वह उनका इफेक्टिव जवाब दें। उस वक्त वह खामोश हो जाते हैं जब हम उन से पूछते हैं कि तुम्हारा कलात क्या हुआ, बहावलपुर का क्या हुआ, सिंध कहां है, नार्थ वैस्ट फ्रन्टियर कहां है? लेकिन काश्मीर हिन्दुस्तान में जाने के बावजूद 1947 में जो पूजीशन अख्तियार की थी वही आज भी कायम है। 20 साल गुजरने के बावजूद, हिन्दुस्तान ग्रेट नहीं करना चाहता बल्कि हम अपनी खुशी मे हिन्दुस्तान का हिस्सा हैं और रहेंगे।

मैं आप मे प्रार्थना करूंगा कि इसके पीछे एक नेमेसिटी है जिसको पंडित जवाहर लाल नेहरू, गोपाला स्वामी आयंगर और स्वर्गवासी श्यामा प्रसाद मुखर्जी, डाक्टर अम्बेदकर इस किस्म के लोग, मौलाना अबुल कलाम आजाद, रफ़ी अहमद किदवई सोचने समझने वाले इनसान थ और वह समझते थे। आज भी वही पोजीशन है।......

श्री कंवर लाल गुप्त (दिल्ली सदर): डाक्टर श्यामा प्रसाद मुकर्जी ने अपनी जान दी वहां पर।

श्री गुलाम मुहम्मद बख्शी: मैं कांस्टीट्यूएंट असेम्बली की बात कर रहा हूं। डाक्टर श्यामा प्रसाद मुखर्जी ने जान दी, मैं नहीं जानता। आज सूरत क्या है? वह यह है कि जिनका तजकिरा माननीय वाजपेयी जी ने अपनी तकरीर में किया। ईमानदारी से मैं यह कह सकता हूं, उसमें सवाल होगा कि आपने क्या किया? आप 10 साल तक वहां थे। मैंने कहा गलतियां हुई होंगी उन पर नजर न डालो, लेकिन जो जरूरी है करना वह आज करो। यह कहना कि शेख ने क्या किया, बख्शी ने क्या किया या सादिक क्या कर रहा है इससे कोई फायदेमन्द बात सामने आयेगी? अगर आप चाहते हैं कि काश्मीर का इंटेग्रेशन हो हर लिहाज से, इमोशनल ऐंड अदरवाइज, उसके लिये गवर्नमेंट आफ़ इंडिया वह स्टेप्स ले जो लाज़िम है।

जैसा कि उन्होंने कहा कि वहां आज तक 20 साल गुजरने के बावजूद एक भी सैन्ट्रल प्रोजेक्ट नहीं खुला कि जिसकी देखभाल आप करते। वहां इस वक्त आप का सर्वे, आपका प्लानिंग डिपार्टमेंट मानता है कि 5 मिलियन किलोवाट बिजली पैदा करने की गुंजायश है। और दरिया चनाब का सर्वे हो चुका है, सब कुछ हो चुका है। वह आपकी पावर शार्टेज तमाम नार्दर्न इंडिया की इनक्लूडिंग राजस्थान प्लस वैस्टर्न यू० पी० उसको दूर कर सकता है। लेकिन कुछ नहीं हुआ। अब एक जमाने से सुनते हैं कि टैलीफोन इंडस्ट्री वहां लगेगी, पता नहीं कब तक लगेगी। तो फिर सूरत यह थी कि कुछ न कुछ इस तरफ हम जाते, लेकिन उस तरफ नहीं गए। असल में हम हिन्दुस्तान और मरकजी सरकार के बेहद मशकूर हैं कि जैसे और स्टेट्स को कर्जा दिया गया, लोन्स दिए गए, एडवान्सेज, दिए गए, मदद दी गई, जम्मू-काश्मीर को भी 1947 से लेकर आज तक 150 करोड़ रुपया बतौर कर्ज के दिया और 150 करोड़ में कुछ प्रिन्सिपिल की तरफ भी अदायगी हुई है और कुछ इंटरेस्ट भी अदा हुआ है। जितना होना चाहिए था उतना नहीं हुआ है। मुझे मालूम नहीं है कि और स्टेट्स का क्या हाल है। लेकिन यह 300 करोड़ नहीं 150 करोड़ है और उस में दोनों तरफ़ अदायगियां हुई हैं। यह सब कुछ करने के बावजूद काश्मीर को अगर आपको उठाना है, काश्मीर की प्रोवर्बियल गुरबत को, उनकी डिफ़िकल्टीज को दूर करना है तो हमको सोचना पड़ेगा बिला इमतियाज इसके कि यह जनसंघ है, कांग्रेस है, इंडिपेंडैन्ट है, एस० एस० पी० है या पी० एस० पी० है। यह आपका नेशनल क्वेश्चन है। मैं अर्ज करूंगा कि इसमें नेशनल एैप्रोच होना चाहिए कि क्या करें।

आज काश्मीरी परेशान हैं कि क्लाइमेटिकली 6 महीने वह कमाता है और 12 महीने के उसके अखराजात हैं। उस पर अगर वह नेचुरल कैलेमिटीज से बचा तब वह 6 महीने खा जाएगा। लेकिन वैसे वह परेशान रहता है। काश्मीर आज वह नहीं है जो 1947 में था। इसमें कोई शक नहीं। लेकिन उस डायरेक्शन में बहुत कुछ करने की जरूरत है और बहुत कुछ सोचने की जरूरत है।

दूसरी बात क्लोजर इंटेग्रेशन शुरू मैंने कराया था। फ़ाइनेंशियल इंटेग्रेशन, इलेक्शन, कमीशन परमिट हटाओ का सिलसला चलाया। आई० ए० एस०, आई० पी० एस० के बारे में ईमानदारी से मैं आनरेबिल होम मिनिस्टर साहब से कहूंगा कि यहां जनाब लेने के देने पड़ गए। अगर हम अपनी जगह होते तो शायद अपने अन्दाज से उस चीज को चलाते लेकिन आई० पी० एस० से आज सारा काश्मीर परेशान है कि उस को हम ने अपने यहां लागू क्यों किया। आई० ए० एस० से भी सारा काश्मीर परेशान है कि हम ने क्यों किया। इसी तरह इलेक्शन कमीशन को हम ने लागू किया। मैंने कहा कि साहब, आप कीजिए। एलेक्शन कमीशन से पहले गवर्नमेंट आफ इंडिया की पब्लिकेशन्स डिवीजन की 1957 और 1962 की रिपोर्ट्स यहां मौजूद हैं, इन को आप पढ़िए और फिर देख लीजिए कि 1967 का एलेक्शन क्या हुआ जबकि तमाम पार्लियामेंट और मुल्क ने कहा कि ऐसा ऐलेक्शन हुआ जिस की कोई मिसाल सारी दुनिया में नहीं है, और मतालबा हुआ कि फ्रेश एलेक्शन करा दीजिए। अभी दो सीट्स का बाइ-एलेक्शन हुआ काश्मीर में। यहां से श्री सेनवर्मा खुद लेफ्ट राइट करते करते वहां पहुंच गए और कहा कि जो कुछ पहले खामियां हुई हैं मैं उन को दूर कर दूंगा। जब हम ने तमाम बातें सुनाई और उन

16 HRS.

को डुप्लिकेट बैलट पेपर्स एक दिन पहले दिखाए तथा बतलाया कि यहां ऐसी ऐसी बातें होंगी तो उन्होंने कहा कि मैं ऐसा कभी नहीं होने दूंगा और मैं खुद रोजाना मौके पर रहूंगा और देखूंगा कि इस किस्म के वोट्स काउंट न किए जाएं। काउंटिंग अभी शुरू नहीं हुई

[गुलाम मुहम्मद बख्शी]

थी, एलेक्शन कमिश्नर साहब इन्तहाई तसल्ली देने के बाद वहां तशरीफ लाए, और तशरीफ लाने के बाद काउंटिंग शुरू होने के पहले ही वहां से चले गए । मैं ने पूछा कि आप कहां जा रहे हैं तो उन्होंने फरमाया कि मैं गैस्ट हाउस तक जा रहा हूं । जब मैं ने फिर पूछा कि क्या आप वापिस आयेंगे तो उन्होंने जवाब दिया कि सर्टेनली वापिस आऊंगा। और तब तक काऊंटिंग शुरू नहीं होगी लेकिन काऊंटिंग शुरू हो गयी। यह मैं आप से अर्ज कर रहा हूं कि इसे आप को ठीक करने की जरूरत है। 27 बक्से रात को ट्रेजरी में डिपाजिट किए गए थे और काऊंटिंग के वक्त 27 के बदले 38 बक्से सामने आ गए। अब यहां पर सवाल यह उठता है कि रात भर में यह 11 बक्से और उन में कहां से और कैसे आ गए ?यह रातोंरात 11 बक्से कैसे बढ़ गए? अब जब मैं सेन वर्मा की तलाश करता हूं कि उन्हें यह माजरा बतलाऊं कि यह रातोंरात 27 के 38 हो गए, अब अगर वह 27 के बच्चे होते तो 27 के 27 बच्चे होने चाहिए थे, जब मैं सेन वर्मा को दरियाफ्त करता हूं कि वह इस गड़बड़ को देख लें तो मालूम होता है कि सेन वर्मा जोकिदर असल काश्मीर में ऐलेक्शन देखने के लिए गए थे वह काश्मीर में ठंडी हवा खा रहे थे और पहलगाम तशरीफ ले गए थे। वह साहब गए थे काश्मीर में एलैक्शन देखने के लिए लेकिन वह ठंडी हवा खाने पहलगाम पहुंच गए। वह रात को 11 बजे पहलगाम से वापिस आते हैं। हम ने वावैला किया, खत लिखा, उन के मकान पर भी गए लेकिन सब बेकार रहा और जवाब नदारद रहा।

दूसरे दिन एक और बात हुई। हम ने वावैला किया और वावैला करने के बाद कहा कि सेन वर्मा साहब आए तो थे यहां एलैक्शंस को देखने और उस का सुपरविजन करने लेकिन लाइक ए गुड हिन्दू वह पहुंच गए खीरभवानी मन्दिर में दर्शन करने के लिए और उस दिन भी वह रात को 11 बजे वापिस आए। इस से तीन दिन पहले जब वह यहां तशरीफ लाए थे और उन से एक डैपुटेशन एलैक्शन की गड़बड़ियां की बाबत मिला था और शिकायत की थी तो उन्होंने कहा था कि वह सब तो ठीक है और मैं ने सब कुछ देख भी लिया है लेकिन इस में दिल्ली की प्रैस्टिज इन्वाल्व्ड है। यह मैं कोई अपनी तरफ से नहीं कह रहा हूं बल्कि उन को मैंने कोट किया है। उन्होंने जो फरमाया कि **आई हैव सीन एवरीथिंग बट दिल्ली प्रैस्टिज इज इन्वोल्व्ड,** यह चोज पेपर्स में आई है। अब मेरी समझ में नहीं आता कि फ्री० ऐंड फेयर एलैक्शन में दिल्ली की प्रैस्टिज कहा इन्वोल्व्ड थी? हक़ीकत यह थी कि इन एलैक्शंस में प्लेबिसिट फ्रंट नहीं लड़ रहा था, पोलिटिकल कान्फ्रेंस नहीं लड़ रही थी, खाली स्वतन्त्र वाले, नेशनल कान्फ्रेंस वाले और वह कांग्रेस वाले ही एलैक्शनस लड़ रहे थे। उस में भी हालत यह बनी कि 27 के स्थान पर रातोंरात वह बक्से बढ़ कर 38 हो गए। वोटों के बारे में बहुत ही गड़बड़ी की गई। आज इस बात की बहुत जरूरत है कि कश्मीरियों के जहन से यह चीज निकाल दी जाए कि जो कुछ वहां होता है वह दिल्ली के ईमां पर होता है जो कुछ वहां होता है वह दिल्ली के इशारे पर होता है। अब वह होता है या नहीं होता है उस में मैं इस मौके पर नहीं जाना चाहता बाक़ी मुझे अब भी शक है। मैंने श्री चव्हाण को लिखा कि साहब एलैक्शन से पहले मारधाड़ शुरू हो गयी, फैक्ट्स इन को बतला दिए और शाम तक उन्हें मैं ने दे दिए, उस के बारे में मैं ने ख़त लिखा लेकिन आज तक उस ख़त का जवाब मुझे नहीं मिला है। अलबत्ता चव्हाण साहब का जवाब यह जरूर आया है कि उन्होंने चीफ़ मिनिस्टर को लिखा है और वहां पर फ्री एंड फेयर एलैक्शन होंगे लेकिन जैसे फ्री ऐंड फेयर एलैक्शन काश्मीर में हुए वह किसी से छिपे नहीं हैं और मुझे अब उस में ज्यादा जाने की जरूरत नहीं है। इस मौके पर मैं इस हाउस के सामने केवल एक ही चीज और वह एलैक्शंस के रिजैक्शंस के सिलसिले में

है। मैं जस्टिस अन्त सिंह के दिए हुए जजमेंट में से एक हिस्सा हाउस को पढ़ कर सुनाना चाहता हूं।

Mr. Justice Anant Singh, a High Court Judge says:

Before parting with the case I must observe that both Mr. Kumar and Mr. Safaya, have abused their office as responsible Public Officers. They appear to have entered into a conspiracy to have brought about most wrongly the rejection of the nomination papers of all these three candidates, obviously to facilitate an uncontested return of Mr. Rajpori to the Assembly. In order to carry out their sinister and evil design they have freely indulged in fabricating and tampering the evidence without any fear of subjecting themselves to the charge of even committing or and having forgeries committed. Mr. Kumar has by his own hands committed forgery by making interpolation at least in his order Ex. PW.6/1 apart from fabricating other evidence to which Mr. Safaya also contributed by abetting or even by acting as principal in scoring out the various lines in the endorsements X-2, X-3, and Xa, although he did so under the directions of Mr. Kumar. This Mr. Kumar is one of the I.A.S. officers whom you have sent from here to Kashmir.

SHRI Y. B. CHAVAN: Action has been taken against him.

श्री गुलाम मुहम्मद बख्शी: जज ने अपने जजमेंट में साफ तौर से आई० ए० एस० आफिसर श्री कुमार के कंडक्ट को क्रिटिसाइज किया है और कहा है कि उन्होंने फोर्जरी कमिट की है।

इसी तरह में आप को बतलाऊं कि मुहम्मद अमीन कस्टोडियन जनरल जोकि एक कौंस्पिरेसी केस में 9 साल माखूज रहा है, गह नहीं कि केस उन के खिलाफ साबित नहीं हुआ। केस उन पर चला और केस लोअर कोर्ट में प्राइमा फेसी साबित हुआ और उस के बाद केस विद्ड्रा हुआ। गवर्नमेंट ने विद्ड्रा किया। लेकिन आप ने अभी अक्तूबर 1968, में आई० ए० एस० की लिस्ट में सब से पहले टाप पर उस का नाम रक्खा। इसी तरह से हमीदुल्लाखां और शर्मा वगैरह की बात है। इस लिस्ट में जो सीनियर आफिसर्ज हैं जिनकी कि तादाद 98 और दूसरे की तादाद 100 थी, 198 में से आप ने यह चुने। उन की उस लिस्ट में जोकि खुद काश्मीर गवर्नमेंट ने दी है, उन का दर्जा कहीं 100 है, कहीं 120 है, कहीं 130 है तो कहीं पर 140 है। उस में आप ने उन को चुना है और यह हमीदुल्ला खां और शर्मा को चुना है जोकि खुशकिस्मती से कहिए या बदकिस्मती से कहिए केवल मैट्रिकुलेट थे उस से ज्यादा उन की एकैडेमिक क्वालिफिकेशन नहीं थी। मैं और ज्यादा न कहते हुए सिर्फ यही दर्ज करना चाहूंगा कि खुदा के लिए आप इन चीजों को ठीक कीजिए और जो वहां पर गड़बड़ियां हुई हैं और अभी भी जारी हैं उन्हें आप खत्म कीजिए।

हमारे वाजपेयी जी ने वहां पर हुई कई गिरफ्तारियों का जिक्र किया और बतलाया कि उन्हें बिल्कुल गलत तौर पर पकड़ा गया, तो वह तो गेहूं के साथ घुन पिसता है और वह वहां हुआ होगा। लेकिन इतना मैं जरूर कहना चाहूंगा कि जो तादाद वहां पुलिस, फौज, होमगार्ड्स और बोर्डर सिक्योरिटी फोर्स की तैनात है, वह तादाद में यहां पर देना नहीं चाहूंगा क्योंकि वैसा करना ठीक नहीं होगा, लेकिन उन सब के वहां पर मौजूद रहने के बावजूद आज भी हमारे बार्डर्स अनसेफ हैं। वहां एक माकूल फिजा पैदा कीजिए, एक माहौल वहां पैदा कीजिए और लोगों को अपने ज्यादा करीब लाइए। वह यह नहीं देखते हैं कि कुमार साहब ने वहां पर यह गलती और फोर्जरी की बल्कि वह इस को इस तरह से देखते हैं कि यह कुमार साहब दिल्ली से भेजे गए आई० ए० एस० आफिसर हैं और उन्होंने कश्मीर में वह यह गड़बड़ी की है या फलां फलां सेंटर से भेजे गए आई० पी० एस०

[**गुलाम मुहम्मद बख्शी**]

आफिसर ने यह यह गड़बड़ की है और कश्मीरी जनता दिल्ली की सरकार को इन सब चीजों के वास्ते जिम्मेदार ठहराती है।

श्री वाजपेयी ने जो यह जानना चाहा है कि सन् 47 से लेकर आज तक जो रुपया वहां के लिए दिया गया वह कहां गया। कैसे वह खर्च हुआ, इस की जांच होनी चाहिए तो मैं उन के साथ इस बारे में सहमत हूं। मैं ने बजट सैशन में भी इस चीज को कहा था कि इस के लिए हाउस की एक कमेटी बना दी जाए जोकि इस को देखे कि वह 150 करोड़ रुपया कहां गया और वह किस तरह खर्च किया गया·····

श्री अटल बिहारी वाजपेयी : बख्शी साहब मुझे माफ़ करें। 150 करोड़ तो कर्जा है और बाकी ग्रांट्स वगैरह मिला कर वह कोई 300 करोड़ रुपए के करीब जाकर बैठता है।

श्री गुलाम मुहम्मद बख्शी : बहरहाल मैं मुसलमान हूं और जैसा कि वह फरमा रहे हैं कि डेढ़ सौ करोड़ तीन सौ करोड़ हो गए लेकिन हिसाब के मुताबिक ग्रांट्स, लौन्स और बाकी सभी चीजों को मिला कर जो बनता है वह 150 करोड़ है। अगर आप चाहें तो मेरे पास फिगर्स हैं। (**व्यवधान**) जो फाइनेन्स मिनिस्टर ने दिए हैं। उन के मुताबिक यह आता है :

Total loans and grants—जो 1947 से आज तक दिए गए हैं।—i.e., from year to year—150 crores. बहरहाल मैं कंट्रोवर्सी नहीं उठाना चाहता। मैं तो यह अर्ज कर रहा हूं कि एक हवा पैदा कीजिए, एक फिजा पैदा कीजिए। आप को आई० ए० एम० आफिसर लेना है, मेडिकल कालेज में कहते हैं कि दाखिला बाई मेरिट्स होगा, शिअर मेरिट्स। लेकिन जिन के 310 मार्क्स हैं उन को छोड़ दिया गया है और जिन के 232 मार्क्स हैं उन को लिया गया है। 232 तो दरकिना, गोआ मेडिकल कालेज के स्टूडेन्ट्स को दाखिला दिलाया, ब्वायेज ऐंड गर्ल्स को, जिन के 230 से भी कम मार्क्स हैं। यह चीजें वहां सामने आ जाती हैं। आप ने बच्चों को वहां पढ़ाया, तालीम आम कर दी, मुफ्त कर दी, इंजीनियरिंग कालेज खोला, मेडिकल कालेज खोला, आयुर्वेदिक कालेज खोला, यूनानी कालेज खोला। इन इदारों को चलते हुए दस साल हो गए। हजारों लड़के निकले हैं जिन्होंने तालीम पाई है, उन में से हजारों ऐसे हैं जो कि बेकार हैं।

मैं श्री वाजपेयी को याद दिलाना चाहता हूं कि जो कहते हैं कि मुसलिम माइन्ड पाकिस्तान की तरफ जाता है, कि हर्गिज नहीं जाता। अगर मुसलिम माइन्ड पाकिस्तान की तरफ जाता, तो तमाम ऐडमिनिस्ट्रेशन मेरे खिलाफ था, मैं अकेले तने-तनहा पार्लियामेंट के लिए खड़ा हुआ, मुझे वोट किस ने दिया? वहां के मुसलमानों ने, वहां की जनता ने। उन्हें मालूम है कि मेरा स्टैन्ड क्या है क्या नहीं है। असल में वहां जो प्राब्लेम है वह है बेकारी की, वहां की प्राब्लेम है क्लाइमेटिक कंडिशन्स की, एक्तदादी, गुड गवर्नमेंट की, क्लीन गवर्नमेंट की, जो आज तक नहीं मिली। आज दी जाए। आप अपनी लिस्टों को देख लीजिए। श्री वाजपेयी ने भी कहा और मैं भी कहता हूं। अगर आप नाम सुनना चाहते हैं तो मैं एक एक नाम पढ़ कर सुनाऊंगा और लिस्ट को मेज पर रक्खूंगा। 298 में से 26 आदमी जो आप ने चुने वह किस क्राइटेरियन से? उन की खिदमात क्या हैं, क्वालिफिकेशन क्या है, सीनिआरिटी क्या है, तालीम क्या है? एक ने तीन आदमियों को रिजैक्ट किया था, उस को प्रमोशन दिया, दूसरे ने 2 आदमियों को रिजैक्ट किया था, उस को प्रमोशन दिया, तीसरे ने 4 आदमियों को रिजैक्ट किया था, उस को प्रमोशन दिया। सिर्फ रिजैक्शन ही क्राइटेरियन रहा है। आप जरा इन चीजों को देख लीजिए।

आज आप एक माहौल पैदा कीजिए। काश्मीर हिन्दुस्तान का ऐसा ही अंग है जैसे हिन्दुस्तान का कोई और प्रान्त। उत्तर प्रदेश हो, मध्य प्रदेश हो या पंजाब हो यह नाज न करें

कि काश्मीर कोई अलग चीज है । जब तमाम दुनिया में टू नेशन थयोरी की चर्चा चली, जब आप और आप की माइटी जमात जिन्ना के सामने झुकी, उस वक्त काश्मीर और नेशनल कांफ्रेंस जिन्ना के सामने नहीं झुकी, उन की टू नेशन थ्योरी के सामने नहीं झुकी । 1947 में दुनिया की कोई ताकत नहीं थी जो काश्मीर को हिन्दुस्तान के खिलाफ वर्गला सकती । हिन्दुस्तान में कौन आए ? काश्मीरी आए । काश्मीर की आंखें पाकिस्तान की तरफ नहीं थीं क्योंकि वहां मुसलिम मैजारिटी में थे, बल्कि वह देखते थे कि हिन्दुस्तान की तरफ क्योंकि सेकुलरिज़्म उन की बुनियाद थी । उनकी बुनियाद थीं नैशनलिज्म, डिमाक्रेसी और सोशलिज्म । वह जानते थे कि अगर वह पनप सकते हैं तो हिन्दुस्तान के अन्दर, हिन्दुस्तान के बाहर नहीं । लिहाजा वह हिन्दुस्तान में आए और अपने जवान कटवाए ।

आप ने जवानों और अपनी आर्म्ड फोर्सेज का तजकिरा किया । मैं उन की कद्रे मंजिलत जानता हूं । उन्होंने जो खून दिया, जो कुर्बानी दी उस को जानता हूं । वह लद्दाख में मरे, कारगिल में मरे, जोजोला में मरे, उड़ी में मरे, छम्ब में मरे । हर काश्मीरी के दिल में उन के लिए इज्जत है । जब भी मौका होता है, हम उन को याद करते हैं । इस में हम किसी से पीछे नहीं हैं । आखिर वह हमारे हैं, हम उन के हैं । उन्होंने हमारी इज्जत बचाई है, हमारी जान बचाई है । हमारी ही नहीं, बल्कि सारे हिन्दुस्तान की । हम इसी कद्र और कोमत की निगाह से उन को देख रहे हैं ।

अब सवाल है इमोशनल और क्लोजर इंटेग्रेशन का । वह कैसे आए ? मैं काश्मीर के हालात आप के सामने रखता हूं । आप का मामला सिक्योरिटी कौंसिल में पड़ा हुआ है। आप उस को वहां से विदड्रा क्यों नहीं कर लेते ? नेशनल फील्ड में हम कहां हैं, इंटर-नेशनल फील्ड में हम कहां हैं ? मैं अर्ज करूंगा कि वहां कि आर्गेनाइजेशन्स और वहां के लोगों के हाथ मजबूत करने के लिए जरूरी है कि दफा 370 इन इट्स प्रेजेन्ट फार्म जारी रहे,नहीं तो मैं उन सबकंशस माइन्ड को जानता हूं । उन के सब-कांशस माइन्ड्स में यह है कि हम से कुछ छीना जा रहा है । मैं पूछना चाहता हूं कि कौन सी ऐसी चीज है स्टेट में जिस की हमारे यहां कमी है । प्रेजीडेंट की पावर्स वहां पर लागू है, एलेक्शन कमीशन वहां मौजूद है, उस की फंक्शनिंग ठीक कर लीजिये । आई ए एस और आई पी एस वहां मौजूद हैं । बाकी तमाम चीजें वहां मौजूद हैं । आखिर कमी किस चीज की है ? आहिस्ता आहिस्ता सब चीजें होती जाती हैं । यहां पर चागला की बात कही गई । श्री चागला की तकरीर हमारे सामने है । सवाल है इमोशनल इंटेग्रेशन बढ़ाने का । वहां इस किस्म की फिजा और इस किस्म का माहोल पैदा कीजिये ताकि वहां के लोगों के सब-कांशस माइन्ड में जो यह खतरा रहता है कि जो भी बुराई वहां हुई है चाहे वह बख्शी के जमाने में हुई हो, चाहे अब्दुल्ला के जमाने में हुई हो चाहे सादिक के जमाने में हुई हो, वह दिल्ली कराता है; वह दूर हो जाये ।

इन चन्द अल्फाज के साथ में अपनी तकरीर खत्म करता हूं ।

شری غلام محمد بخشی (سری نگر) : جناب صدر - میں نے واجپئی جی کی تقریر بہت غور سے سنی - انہوں نے بہت سی ایسی باتیں کہیں جن کے ساتھ مجھے ذاتی طور پر اتفاق ہے - انہوں نے کہا ایک زمانہ تھا بخشی صاحب بھی کہتے تھے کہ دفعہ ۳۷۰ کو ہٹا دیا جائے - لیکن میرا اپنا خیال ہے کہ انہوں نے مجھ کو غلط سمجھا ہے - میں نے ہمیشہ آرٹیکل ۳۷۰ کی حمایت

[شری غلام محمد بخشی]

دوسری بات ٹرائی کلر کی بابت کہی - ٹرائی کلر کی اتنی ہی عزت جموں کشمیر میں ہے - جتنی کہیں اور ہے - ٹرائی کلر کے نیچے وہاں قربانیاں دی گئی ہیں - لوگ مرے ہیں ٹرائی کلر کو اونچا رکھنے کے لئے - اور اس کو وہ اور اونچا رکھنا چاہتے ہیں - جموں کشمیر کے انسان ٹرائی کلر پر اپنی جان تک دے سکتے ہیں - لیکن اس پر آنچ نہیں آنے دیں گے - یہی انہوں نے آج تک کیا ہے اور آگے بھی کریں گے -

اب یہاں تک آرٹیکل ۳۷۰ کا سوال ہے آپ نے کہا کہ یہ ٹیمپوریری ہے - ٹرانزیشنل ہے - اس میں کوئی شک نہیں کہ اگر ہم کانسٹیٹیوشن کو دیکھیں تو ہیڈنگ یہی ہے لیکن یہ بات صرف آرٹیکل ۳۷۰ تک ہی نہیں ہے بلکہ ۳۷۰ سے لے کر ۳۹۵ تک ہے - جب آپ ۳۷۰ کی بات کر رہے ہیں تو پھر جن جن آرٹیکلز کا تعلق جموں کشمیر کے ساتھ ہے ۳۰۷—۳۶۸—۳۹۴—۳۹۵— ان سبھی کو زیر غور رکھنا ہوگا - اور تبھی واضح بات ہمارے سامنے آئے گی - آپ نے کہا کہ یہ آیا کیسے ہے - جموں کشمیر ہے کیا - وہاں کے لئے جو الگ آرٹیکل ہے اسے ہٹایا جائے - ایبروگیٹ کیا جائے - آپ ایبروگیٹ کرنا چاہتے ہیں جموں کشمیر کے کانسٹیٹیوشن کی ہے - تب بھی اور آج بھی - اس کے خاص وجوہات ہیں - (انٹرپشنز) میری ہمیشہ یہ کوشش رہی ہے کہ آرٹیکل ۳۷۰ کے باوجود کشمیر - ہندوستان کا ایک حصہ دوسرے کے قریب زیادہ سے زیادہ آ جائے - جس کو کہ ہم کہتے ہیں کلوزر انٹیگریشن - ہر لحاظ سے اور خاص طور پر اموشنل انٹیگریشن جس کا میں بے حد قائل ہوں - جس کے لئے میں نے کام کیا ہے اور آگے بھی کرتا رہوں گا -

واجپائی جی نے فرمایا کہ پریزیڈنٹ آف انڈیا کو کشمیر میں جائداد یا زمین خریدنے کا حق نہیں ہے - میرے خیال میں یہ بات درست نہیں ہے - پریزیڈنٹ آف انڈیا کے نام پر وہاں ایک نہیں بلکہ بیسیوں جائدادیں اس وقت موجود ہیں - ڈاک خانہ -تار گھر-ریسٹ ہاؤس - گیسٹ ہاؤس وغیرہ - لہذا یہ جو انفرمیشن تھی اس کے شائد غلط معنے نکالے جاتے ہیں کہ پریزیڈنٹ آف انڈیا بھی نہیں خرید سکتا ہے - (انٹرپشنز)...

کرائے پر نہیں بلکہ ملکیت -

ایک ماننیہ سدسیہ - ذاتی ملکیت -

شری غلام محمد بخشی - پریزیڈنٹ آف انڈیا کی ملکیت - ذاتی ہوتی ہے یا ویسی - یہ تو کرپلانی جی بتلائیں گے - تو بہ حیثیت پریزیڈنٹ آف انڈیا وہاں پر یہ تمام زمینیں ہیں - (انٹرپشنز)...

کو - جس کی ابتدا یوں ہوتی ہے -:

"The State of Jammu and Kashmir is and shall be an integral part of the Union of India."

یہ ہے جموں کشمیر کا کانسٹیٹیوشن -

"The territory of the State shall comprise of all the territories which on the fifteenth day of August, 1947 were under the severeignty or suzerainty of the ruler of the state"

اگر آپ اپنے آئین کو دیکھیں تو اس میں یہ چیزیں صاف نہیں کی گئی ھیں - بلکہ میں دیانتداری سے سمجھتا ہوں کہ اس آئین کے پیچھے کوئی ایسی بات نہیں ہے - بلکہ جو ہے وہ ہم کو زیادہ قریب لاتی ہے اور زیادہ مضبوطی دیتی ہے - باقی اور جو باتیں آپ نے اٹھائیں در اصل مسئلہ کیا ہے - یہ ۳۷۰ نہیں ہر ایک شخص کی یہاں خواہش ہے - واجپائی جی کی بھی ہے اور ۳۷۰ آج تک برابر ڈسکس ہوا اور ۳۷۰ کے متعلق گورنمنٹ کی طرف سے ہمیشہ یہی آیا کہ کانسٹی ٹیونٹ اسمبلی نے جن باتوں کو سامنے رکھ کر ۳۷۰ کو وجود میں لایا اس میں محض ایک پارٹی نہیں تھی اس میں تمام کی تمام پارٹیاں اس وقت بیٹھی تھیں اور بہت بڑے بڑے ہندوستان کے لیڈر بیٹھے تھے - انہوں نے واقعات اور حالات کا جائزہ لے کر اس آرٹیکل کو صورت دی تھی اور صورت دی تھی پاکستان کو سامنے رکھتے ہوئے - اور پاکستان کا وجود کشمیر کے تعلق میں ختم نہیں ہوا بلکہ اور زیادہ مضبوط ہوتا جاتا ہے - اس وجہ سے نہیں کہ ہم کمزور ہیں - ہم نے ایک نہیں بیسیوں بار پاکستان کا مقابلہ کیا اور بیسیوں بار مقابلہ کرنا پڑیگا - میں آپ کو یاد دلاتا ہوں کہ ریاست کے رہنے والوں کا جہاں تک تعلق ہے اس میں وہ کسی سے پیچھے نہیں رہیں گے - آگے یقیناً بڑھیں گے - لیکن پاکستان کا پراپیگنڈا پاکستان کی وہ تمام مشین اور پاکستان کی تمام باتیں جو اس زمانے میں ۱۹۴۷ سے پہلے کہی جاتی تھیں اس سے زیادہ زوروں سے آج دوہرائی جاتی ہیں - تو اس وقت ہم یہ کہتے وہ ہمیشہ صبح سے شام تک ریڈیو پر چوبیس گھنٹے میں سے بارہ گھنٹے کشمیر پر خرچ کرتے ہیں کہ تم کو کھا جائیں گے تم کو کھا جائیں گے اور ہم دوسری طرف اٹھتے ہیں - یہ کہتے ہیں کہ تم نے قلات کو ختم کیا - بہاولپور کو ختم کیا - تم نے سندھ کو ختم کیا - نارتھ ویسٹ فرنٹیر کو ختم کیا اور تمام سب کو ملا کر ان کی اینٹٹی کو ختم کر کے ان کو ویسٹ پاکستان بنا دیا - لیکن جہاں تک بھارت کا تعلق ہے - جہاں تک ہندوستان کا تعلق ہے - ریاست کو انہوں نے ایک جگہ دی ہے - ایک ایسی جگہ دی ہے

although I know and you know what is in Art. 370.

۳۷۰ کا اصلی مقصد کیا ہے وہ بھی

[شری غلام محمد بخشی]

میں عرض کرونگا - لیکن ان کو جواب دینے کے لئے میرا اپنا خیال ھے کہ آپ کو کشمیر کے ساتھیوں کے - جموں کے ساتھیوں کے ھاتھ مضبوط کرنے ھوں گے - تاکہ وہ ان کا ایفیکٹو جواب دیں - اس وقت وہ خاموش ھو جاتے ھیں جب ھم ان سے پوچھتے ھیں کہ تمہارا قلات کیا ھوا - بہاول پور کا کیا ھوا - سندھ کہاں ھے نارتھ ویسٹ فرنٹیر کہاں ھے لیکن کشمیر ھندوستان میں جانے کے باوجود ۱۹۴۷ میں جو پوزیشن اختیار کی تھی وھی آج بھی قائم ھے - بیس سال گزرنے کے باوجود ھندوستان گریب نہیں کرنا چاھتا بلکہ ھم اپنی خوشی سے ھندوستان کا حصہ ھیں اور رھیں گے -

میں آپ سے پرارتھنا کرونگا کہ اس کے پیچھے ایک نسیسیٹی ھے جس کو پنڈت جواھر لال نہرو، گوپالا سوامی آینگار اور سورگ باسی شیام پرشاد مکر جی - ڈاکٹر امبیدکر - اس قسم کے لوگ - مولانا ابوالکلام آزاد - رفیع احمد قدوائی - سوچنے سمجھنے والے انسان تھے اور وہ سمجھتے تھے - آج بھی وھی پوزیشن ھے -

श्री कंवरलाल गुप्त (दिल्ली सदर) : डाक्टर श्यामा प्रसाद मुकर्जी ने अपनी जान दी वहां पर ।

شری غلام محمد بخشی - میں کانسٹی ٹیونٹ اسمبلی کی بات کر رھا ھوں - ڈاکٹر شیام پرشاد مکر جی نے جان دی میں نہیں جانتا - آج صورت کیا ھے - وہ یہ ھے کہ جن کا تزکرہ مانئیہ واجپائی جی نے اپنی تقریر میں کیا ایمانداری سے میں یہ کہہ سکتا ھوں اس میں سوال ھوگا کہ آپ نے کیا کیا آپ دس سال تک وھاں تھے - میں نے کہا غلطیاں ھوئی ھوں گی - ان پر نظر نہ ڈالو - لیکن جو ضروری ھے کرنا وہ آج کرو - یہ کہنا کہ شیخ نے کیا کیا - بخشی نے کیا کیا یا صادق کیا کر رھا ھے اس سے کوئی فائدے مند بات سامنے آئے گی - اگر آپ چاھتے ھیں کہ کشمیر کا انٹیگریشن ھو ھر لحاظ سے - اموشنل اینڈ ادر وائز - اس کے لئے گورنمنٹ آف انڈیا وہ سٹیپس ے جو لازم ھیں - جیسا کہ انہوں نے کہا کہ وھاں آج تک بیس سال گزرنے کے باوجود ایک بھی سنٹرل پراجیکٹ نہیں کھلا کہ جس کی دیکھ بھال آپ کرتے - وھاں اس وقت آپ کا سروے-آپ کا پلاننگ ڈپارٹمنٹ مانتا ھے کہ پانچ ملین کلوواٹ بجلی پیدا کرنے کی گنجائش ھے - اور دریا چناب کا سروے ھو چکا ھے - سب کچھ ھو چکا ھے - وہ آپ کی پاور شارٹیج تمام ناردرن انڈیا کی انکلیوڈنگ راجستھان پلس ویسٹرن یو- پی- اس کو دور کر سکتا ھے - لیکن کچھ نہیں ھوا - اب ایک زمانے سے سنتے ھیں کہ ٹیلیفون انڈسٹری وھاں لگے گی - پتہ نہیں کب تک لگے

گی - تو پھر صورت یہ تھی کہ کچھ نہ کچھ اس طرف ہم جاتے لیکن اس طرف نہیں گئے - اصل میں ہم ہندوستان اور مرکزی سرکار کے بے حد مشکور ہیں کہ جیسے اور سٹیٹس کو قرضے دئے گئے - لونز دئے گئے - ایڈوانسس دئے گئے - مدد دی گئی جموں کشمیر کو بھی ١٩٤٧ سے لے کر آج تک ١٠٠ کروڑ روپیہ بطور قرض کے دیا اور ١٠٠ میں کچھ پرنسپل کی طرف بھی ادائیگی ہوئی ہے اور کچھ انٹرسٹ بھی ادا ہوا ہے - اور جتنا ہونا چاہئے تھا اتنا نہیں ہوا ہے - مجھے معلوم نہیں ہے کہ اور سٹیٹس کا کیا حال ہے - لیکن یہ ٣٠٠ کروڑ نہیں ١٠٠ کروڑ ہے اور اس میں دونوں طرف ادائگیاں ہوئی ہیں - یہ سب کچھ کرنے کے باوجود کشمیر کو اگر آپ کو اٹھانا ہے - کشمیر کی پرووربیل غربت کو ان کی ڈیفیکلٹیز کو دور کرنا ہے تو ہم کو سوچنا پڑیگا بلا امتیاز اس کے کہ یہ جن سنگھ ہے - کانگریس ہے - انڈیپنڈنٹ ہے -ایس-ایس-پی- ہے یا کہ پی-ایس- پی- ہے - یہ آپ کا نیشنل کویشچن ہے - میں عرض کرونگا کہ اس میں نیشنل اپروچ ہونا چاہئے - کیا کریں -

آج کشمیری پریشان ہے کلائمیٹکلی ٦ مہینے وہ کماتا ہے اور ١٢ مہینے کے اس کے اخراجات ہیں- اس پر اگر وہ نیچرل کلیمیٹیز سے بچا تب وہ ٦ مہینے کھا جائے گا - لیکن ویسے وہ پریشان رہتا ہے - کشمیر آج وہ نہیں ہے جو ١٩٤٧ میں تھا - اس میں کوئی شک نہیں - لیکن اس ڈائریکشن میں بہت کچھ کرنے کی ضرورت ہے اور بہت کچھ سوچنے کی ضرورت ہے -

دوسری بات کلوزر انٹیگریشن شروع میں نے کرایا تھا - فائینینشیل انٹیگریشن ایلیکشن کمیشن پرمٹ ہٹاؤ کا سلسلہ چلایا - آئی - اے - آئی - بی - ایس - کے بارے میں ایمانداری سے میں آنریبل ہوم منسٹر صاحب سے کہونگا کہ یہاں جناب لینے کے دینے پڑ گئے - اگر ہم اپنی جگہ ہوتے تو شاید اپنے انداز سے اس چیز کو چلاتے - لیکن آئی - پی - ایس - سے آج سارا کشمیر پریشان ہے کہ اس کو ہم نے اپنے یہاں کیوں لاگو کیا - آئی - اے - ایس - سے بھی سارا کشمیر پریشان ہے کہ ہم نے کیوں کیا - اس طرح ایلیکشن کمیشن ہم نے لاگو کرایا - میں نے کہا کہ صاحب آپ کیجئے - ایلیکشن کمیشن سے پہلے گورنمنٹ آف انڈیا کی پبلیکیشنز ڈیویزن کی ١٩٥٧ اور ١٩٦٢ کی رپورٹس یہاں موجود ہیں ان کو آپ پڑھئیے اور پھر دیکھ لیجئے کہ ١٩٦٧ کا ایلیکشن کیا ہوا جب کہ تمام پارلیمینٹ اور

[شری غلام محمد بخشی]

ملک نے کہا کہ ایسا ایلیکشن ہو جس کی کوئی مثال ساری دنیا میں نہ ہو - لیکن کیا ہوا - ہم سب جانتے ہیں اور مطالبہ ہوا کہ فریش ایلیکشن کرا دیجئے - ابھی دو سیٹس کا بائی ایلیکشن ہوا کشمیر میں - یہاں سے شری سین ورما خود لیفٹ رائٹ کرتے کرتے وہاں پہنچ گئے اور کہا کہ جو کچھ پہلے خامیاں ہوئی ہیں میں ان کو دور کر دونگا - جب ہم نے تمام باتیں سنائیں اور ان کو ڈوپلیکیٹ بیلٹ پیپرز ایک دن پہلے دکھائے تھا بتایا کہ یہاں ایسی ایسی باتیں ہونگی تو انہوں نے کہا کہ میں ایسا کبھی نہیں ہونے دونگا اور میں خود روزانہ موقع پر رہوں گا - اور دیکھوں گا کہ اس قسم کے ووٹس کاؤنٹ نہ کئے جائیں - کاؤنٹنگ ابھی شروع نہیں ہوئی تھی - ایلیکشن کمشنر صاحب انتہائی تسلی دینے کے بعد وہاں تشریف لائے اور تشریف لانے کے بعد کاؤنٹنگ شروع ہونے سے پہلے ہی وہاں سے چلے گئے -میں نے پوچھا کہ آپ کہاں جا رہے ہیں تو انہوں نے فرمایا کہ میں گسٹ ہاؤس تک جا رہا ہوں - جب میں نے پھر پوچھا کہ کیا آپ واپس آئینگے تو انہوں نے جواب دیا کہ سرٹینلی واپس آؤنگا اور جب تک میں نہیں آؤنگا تب تک کاؤنٹنگ شروع نہیں ہوگی لیکن کاؤنٹنگ شروع ہو گئی - یہ میں آپ سے عرض کر رہا ہوں کہ اسے آپ کو ٹھیک کرنے کی ضرورت ہے - ۲۷ بکسے رات کو ٹریزری میں ڈپازٹ کئے گئے تھے اور کاؤنٹنگ کے وقت ۲۷ کے بدلے ۳۸ بکسے سامنے آ گئے - اب یہاں پر سوال یہ اٹھتا ہے کہ رات بھر میں یہ ۱۱ بکسے اور ان میں کہاں سے اور کیسے آ گئے - یہ راتوں رات ۱۱ بکسے کیسے بڑھ گئے - جب میں سین ورما کی تلاش کرتا ہوں کہ انہیں یہ ماجرا بتلا دوں کہ یہ راتوں رات ۲۷ کے ۳۸ ہو گئے - اب اگر وہ ۲۷ کے بچے ہوتے تو ۲۷ کے ۲۷ بچے ہونے چاھئیں تھے - جب میں سین ورما کو دریافت کرتا ہوں کہ وہ اس گڑبڑ کو دیکھ لیں تو معلوم ہوتا ہے کہ سین ورما جو کہ در اصل کشمیر میں الیکشن دیکھنے کے لئے گئے تھے وہ کشمیر میں ٹھنڈی ہوا کھا رہے تھے اور پہلگام تشریف لے گئے تھے - وہ صاحب گئے تھے کشمیر میں الیکشن دیکھنے کے لئے لیکن وہ ٹھنڈی ہوا کھانے پہلگام پہنچ گئے - رات کو وہ ۱۱ بجے پہلگام سے واپس آتے ہیں - ہم نے واویلا کیا خط لکھا ان کے مکان پر بھی گئے لیکن سب بیکار رہا اور جواب ندارد رہا -

دوسرے دن ایک اور بات ہوئی - ہم نے واویلا کیا اور واویلا کرنے

کے بعد کہا کہ سین ورما صاحب آئے تو تھے یہاں الیکشنس کو دیکھنے اور اس کا سپرویزن کرنے لیکن لائک اے گڈ ہندو وہ پہنچ گئے کھیر بھوانی مندر میں درشن کرنے کے لئے اور اس دن بھی وہ رات کو ۱۱ بجے واپس آئے - اس سے تین دن پہلے جب وہ یہاں تشریف لائے تھے اور ان سے ڈپوٹیشن الیکشنس کی گڑبڑیوں کی بابت ملا تھا اور شکایت کی تھی تو انہوں نے کہا تھا کہ وہ سب تو ٹھیک ہے اور میں نے سب کچھ دیکھ بھی لیا ہے لیکن اس میں دلی کی پرسٹج انوالوڈ ہے - یہ میں کوئی اپنی طرف سے نہیں کہہ رہا ہوں بلکہ ان کو میں نے کوڈ کیا ہے- انہوں نے جو فرمایا ہے کہ ”آئی ہیو سین ایوری تھنگ بٹ دلی پرسٹج از انوالوڈ“- یہ چیز پیپرس میں آئی ہے- اب میری سمجھ میں نہیں آتا کہ فری اینڈ فیر الیکشن میں دلی کی پرسٹج کہاں انوالوڈ تھی - حقیقت یہ تھی کہ ان الیکشنس میں پلیبسٹ فرنٹ نہیں لڑ رہا تھا - پولیٹیکل کانفرینس نہیں لڑ رہی تھی خالی سوتنتر والے - نیشنل کانفرینس والے اور وہ کانگرس والے ہی الیکشنس لڑ رہے تھے - اس میں بھی حالت یہ بنی کہ ۲۷ کے استھان پر راتوں رات وہ بکسے بڑھ کر ۳۸ ہو گئے - ووٹوں کے بارے میں بہت ہی گڑبڑی کی گئی - آج اس بات کی بہت ضرورت ہے کہ کشمیریوں کے ذہن سے یہ چیز نکال دی جائے کہ جو کچھ وہاں ہوتا ہے وہ دلی کے ایما پر ہوتا ہے جو کچھ وہاں ہوتا ہے وہ دلی کے اشارے پر ہوتا ہے - اب وہ ہوتا ہے یا نہیں ہوتا ہے اس میں میں اس موقعہ پر نہیں جانا چاہتا- باقی مجھے اب بھی شک ہے - میں نے شری چوہان کو لکھا کہ صاحب الیکشنس سے پہلے مار دھاڑ شروع ہو گئی - فیکٹس ان کو بتلا دئے اور نام تک انہیں میں نے دے دئے - اس کے بارے میں میں نے خط بھی لکھا لیکن آج تک اس خط کا جواب مجھے نہیں ملا ہے البتہ چوہان صاحب کا جواب یہ ضرور آیا ہے کہ انہوں نے چیف منسٹر کو لکھا ہے اور وہاں پر فری اینڈ فیر الیکشنس ہونگے لیکن جیسے فری اینڈ فیر الیکشن کشمیر میں ہوئے وہ کسی سے چھپے نہیں ہیں اور مجھے اب اس میں زیادہ جانے کی ضرورت نہیں ہے - اس موقعہ پر میں اس ہاؤس کے سامنے کیول ایک ہی چیز رکھ رہا ہوں اور وہ الیکشنس کے ریجیکشنس کے سلسلے میں ہے - میں جسٹس اننت سنگھ کے دئے ہوئے ججمنٹ میں سے ایک حصہ ہاؤس کو پڑھ کر سنانا چاہتا ہوں -

"Before parting with the case I must observe that both Mr. Kumar and Mr. Safaya, have abused their office as responsible Public Officers. They appear to have entered into a conspiracy to have brought about

[شری غلام محمد بخشی]

most wrongly the rejection of the nomination papers of all these three candidates, obviously to facilitate an uncontested return of Mr. Rajpori to the Assembly. In order to carry out their sinister and evil design they have freely indulged in fabricating and tampering the evidence without any fear of subjecting themselves to the charge of even committing or and having forgeries committed. Mr. Kumar has by his own hands committed forgery by making interpolation at least in his order Ex. PW.6/1 apart from fabricating other evidence to which Mr. Safaya also contributed by abetting or even by acting as principal in scoring out the various lines in the endorsements X-2, X-3, and Xa, although he did so under the directions of Mr. Kumar."

This Mr. Kumar is one of the I.A.S. officers whom you have sent from here to Kashmir.

SHRI Y. B. CHAVAN: Action has been taken against him.

شری غلام محمد بخشی : جج نے اپنے ججمنٹ میں صاف طور سے آئی - اے - ایس - آفیسر شری کمار کے کنڈکٹ کو کریٹیسائز کیا ہے اور کہا ہے کہ انہوں نے فورجری کمٹ کی ہے -

اسی طرح میں آپ کو بتلاؤں کہ محمد امین کسٹوڈین جنرل جو کہ ایک کونسپریسی کیس میں ۹ سال ماخوذ رہا ہے - یہ نہیں کہ کیس اس کے خلاف ثابت نہیں ہوا - کیس ان پر چلا اور کیس لوؤر کورٹ میں پرائما فیسی ثابت ہوا اور اس کے بعد کیس ویدڈرا ہوا - گورنمنٹ نے ودڈرا کیا - لیکن آپ نے ابھی اکتوبر ۱۹۶۸ میں آئی - اے - ایس - کی لسٹ میں سب سے پہلے ٹوپ پر اس کا نام رکھا - اسی طرح سے حمید اللہ خاں اور شرما وغیرہ کی بات ہے - اس لسٹ میں جو سینئر موسٹ آفیسرس ہیں جن کی کہ تعداد ۹۸ اور دوسرے کی تعداد ۱۰۰ تھی - ۱۹۸ میں سے آپ نے یہ چنے - ان کی اس لسٹ میں جو کہ خود کشمیر گورنمنٹ نے دی ہے ان کا درجہ کہیں ۱۰۰ ہے کہیں ۱۲۰ ہے کہیں ۱۳۰ ہے تو کہیں پر ۱۴۰ ہے - اس میں آپ نے ان کو چنا ہے اور یہ حمید اللہ خان اور شرما کو چنا ہے جو کہ خوش‌قسمتی سے کہئے یا بد قسمتی سے کہئے کیول میٹری کولیٹ تھے اس سے زیادہ ان کی اکیڈیمک کوالیفکیشن نہیں تھی -

میں اس وقت اور زیادہ نہ کہتے ہوئے صرف یہی عرض کرنا چاہوں گا کہ خدا کے لئے آپ ان چیزوں کو ٹھیک کیجئے اور جو وہاں پر گڑبڑیاں ہوئی ہیں اور ابھی بھی جاری ہیں انہیں آپ ختم کیجئے - ہمارے واجپئی جی نے وہاں پر ہوئی کئی گرفتاریوں کا ذکر کیا اور بتلایا کہ انہیں بالکل غلط طور پر پکڑا گیا تو وہ تو گیہوں کے ساتھ گھن پستا ہے اور وہ وہاں ہوا ہوگا - لیکن اتنا میں ضرور کہنا چاہوں گا کہ جو تعداد وہاں پولیس 'فوج'، ہوم گارڈس اور بارڈر سیکیورٹی فورس کی طینات کی ہے وہ تعداد میں یہاں پر دینا نہیں

چاهوں گا کیونکہ ویسا کرنا ٹھیک نہیں هوگا لیکن ان سب کے وهاں پر موجود رهنے کے باوجود آج بھی همارے بارڈرس انسیف هیں - وهاں ایک معقول فضا پیدا کیجئے، ایک ماحول وهاں پیدا کیجئے اور لوگوں کو اپنے زیادہ قریب لائیے - وہ یه نہیں دیکھتے هیں کہ کمار صاحب نے وهاں پر یه یه غلطی اور فورجری کی بلکہ وہ اس کو اس طرح سے دیکھتے هیں کہ یه کمار صاحب دلی سے بھیجے گئے آئی - اے - ایس - آفیسر هیں اور انہوں نے کشمیر میں یه یه گڑبڑی کی ہے یا فلاں فلاں سینٹر سے بھیجے گئے آئی - پی - ایس - آفیسر نے یه یه گڑبڑی کی ہے اور کشمیری جنتا دلی کی سرکار کو ان سب چیزوں کے واسطے ذمہ دار ٹھراتی ہے -

شری واجپئی نے جو یه جاننا چاها ہے - کہ سنہ ۱۹۴۷ سے لیکر آج تک جو روپیہ وهاں کے لئے دیا گیا وہ کہاں گیا اور کیسے وہ خرچ هوا اس کی جانچ پڑتال هونی چاهئے تو میں ان کے ساتھ اس بارے میں سہمت هوں - میں نے بجٹ سیشن میں بھی اس چیز کو کہا تھا کہ اس کے لئے هاؤس کی ایک کمیٹی بنا دی جائے جو کہ اس کو دیکھے کہ وہ ۱۵۰ کروڑ روپیہ کہاں گیا اور وہ کس طرح خرچ کیا گیا ......

شری اٹل بهاری واجپئی - بخشی صاحب مجھے معاف کریں - ۱۵۰ کروڑ تو قرضه ہے اور باقی گرانٹس وغیرہ ملا کر وہ کوئی ۳۰۰ کروڑ روپیے کے قریب جا کر بیٹھتا ہے -

شری غلام محمد بخشی : بهر حال میں مسلمان هوں اور جیسا کہ وہ فرما رهے هیں کہ ڈیڑھ سو کروڑ تین سو کروڑ هو گئے لیکن حساب کے مطابق گرانٹس - لونس اور باقی سبھی چیزوں کو ملا کر جو بنتا ہے وہ ۱۵۰ کروڑ ہے - اگر آپ چاهیں تو میرے پاس فگرس هیں ... (ویودهان) ... جو فائنینس منسٹر نے دئے هیں - ان کے مطابق یه آتا ہے -

Total loans and grants

جو ۱۹۴۷ سے آج تک دئے گئے هیں -

i.e. from year to year 150 crores.

بهر حال میں کنٹرو ورسی نہیں اٹھانا چاهتا - میں تو یه عرض کر رها هوں کہ ایک هوا پیدا کیجئے - ایک فضا پیدا کیجئے - آپ کو آئی - اے - ایس - افسر لینا ہے - میڈیکل کالج میں کہتے هیں کہ داخلہ بائی میریٹس هوگا - شیئر میریٹس - لیکن جن کے ۳۱۰ مارکس هیں ان کو چھوڑ دیا گیا ہے اور جن کے ۲۳۲ مارکس هیں ان کو لیا گیا ہے - ۲۳۲ تو درکنار - گوا میڈیکل کالیج کے اسٹوڈینٹس کو داخلہ دلایا - بوائز اینڈ گرلس کو - جن کے ۲۳۰ سے بھی کم مارکس هیں - یه چیزیں وهاں سامنے آئی

[شری غلام محمد بخشی]

ہیں - آپ نے بچوں کو وہاں پڑھایا - تعلیم عام کر دی - مفت کر دی انجینیرج کالیج کھولا - میڈیکل کالیج کھولا - آیورویدک کالیج کھولا - یونانی کالیج کھولا - ان اداروں کو چلتے ہوئے دس سال ہو گئے - ہزاروں لڑکے نکلے ہیں جنہوں نے تعلیم پائی ہے - ان میں سے ہزاروں ایسے ہیں جو بیکار ہیں -

میں شری واجپئی کو یاد دلانا چاہتا ہوں جو کہتے ہین کہ مسلم مائنڈ پاکستان کی طرف جاتا ہے - ہرگز نہیں جاتا - اگر مسلم مائنڈ پاکستان کی طرف جاتا تو تمام ایڈمنسٹریشن میرے خلاف تھا - میں اکیلے تن اے تنہا پارلیامینٹ کے لئے کھڑا ہوا - مجھے ووٹ کس نے دیا - وہاں کے مسلمانوں نے - وہاں کی جنتا نے - انہیں معلوم ہے کہ میرا اسٹینڈ کیا ہے کیا نہیں ہے - اصل میں وہاں جو پرابلیم ہے وہ ہے بیکاری کی - وہاں کی پرابلیم ہے کلائمیٹیک کنڈیشنس کی - افتسادی - گوڈ گورنمینٹ کی - کلین گورنمینٹ کی - جو آج تک نہیں ملی - آج دی جائے - آپ اپنی لسٹوں کو دیکھ لیجئے - شری واجپئی نے بھی کہا اور میں بھی کہتا ہوں - اگر آپ نام سننا چاہتے ہیں تو میں ایک ایک نام پڑھ کرسناونگا اور لسٹ کو میز پر رکھونگا - ۲۹۸ میں سے ۲۶ آدمی جو آپ نے چنے وہ کس کوائٹیرین سے - ان کی خدملات کیا ہیں - کوالیفیکیشن کیا ہیں - سینیارٹی کیا ہے - تعلیم کیا ہے - ایک نے تین آدمیوں کو ریجیکٹ کیا تھا - اس کو پروموشن دیا - دوسرے نے ۲ آدمیوں کو ریجیکٹ کیا تھا اس کو پروموشن تیسرے نے ۳ آدمیوں کو ریجیکٹ کیا تھا - اس کو پروموشن دیا - صرف ریجیکشن ہی کرائٹیرین رہا ہے - آپ زرا ان چیزوں کو دیکھ لیجئے -

آج آپ ایک ماحول پیدا کیجئے - کشمیر ہندوستان کا ایسا ہی انگ ہے جیسے ہندوستان کا کوئی اور پرانت - اتر پردیش ہو - مدھیہ پردیش ہو یا پنجاب ہو - یہ ناز نہ کریں کہ کشمیر کوئی الگ چیز ہے - جب تمام دنیا میں ٹونیشن تھیوری کی چرچا چلی جب آپ اور آپ کی مائنٹی رعاعیت جناح کے سامنے جھکی - اس وقت کشمیر اور نیشنل کانفرینس جناح کے سامنے نہیں جھکی - ان کی ٹونیشن تھیوری کے سامنے نہیں جھکی - ۱۹۴۷ میں دنیا کی کوئی طاقت نہیں تھی جو کشمیر کو ہندوستان کے خلاف ورغلا سکتی - ہندوستان میں کون آئے - کشمیری آئے - کشمیر کی آنکھیں پاکستان کی طرف نہیں تھیں کیونکہ وہاں مسلم میجارٹی میں تھے - بلکہ وہ

دیکھتے تھے ہندوستان کی طرف کیونکہ سیکولرزم ان کی بنیاد تھی - ان کی بنیاد تھی نیشنلزم - ڈماکریسی اور سوشلزم - وہ جانتے تھے کہ اگر وہ پنپ سکتے ہیں تو ہندوستان کے اندر - ہندوستان کے باہر نہیں - لہذا وہ ہندوستان میں آئے اور اپنے جوان کٹوائے -

آپ نے جوانوں اور اپنی آرمڈ فورسیز کا تذکرہ کیا - میں ان کی قدرے منزلت جانتا ہوں - انہوں نے جو خون دیا - جو قربانی دی اس کو جانتا ہوں - وہ لداخ میں مرے - کارگل میں مرے - جوزیلا میں مرے - اوڑی میں مرے - چھمب میں مرے - کشمیری کے دل میں ان کے لئے عزت ہے - جب بھی موقع ہوتا ہے ہم ان کی یاد کرتے ہیں - اس میں ہم کس سے پیچھے نہیں ہیں - آخر وہ ہمارے ہیں - ہم ان کے ہیں - انہوں نے ہماری عزت بچائی ہے - ہماری جان بچائی ہے - ہماری ہی نہیں - بلکہ سارے ہندوستان کی - ہم اسی قدر اور قیمت کی نگاہ سے ان کو دیکھتے ہیں -

اب سوال ہے اموشنل اور کلوز انٹیگریشن کا - وہ کیسے آئے - میں کشمیر کے حالات آپ کے سامنے رکھتا ہوں - آپ کا معاملہ سکیورٹی کونسل میں پڑا ہوا ہے - آپ اس کو وہاں سے وڈڈرا کیوں نہیں کر لیتے نیشنل فیلڈ میں ہم کہاں ہیں -

انٹرنیشنل فیلڈ میں ہم کہاں ہیں - میں عرض کرونگا کہ وہاں کے آرگنائزیشنس اور وہاں کے لوگوں کے ہاتھ مضبوط کرنے کے لئے ضروری ہے کہ دفعہ ۳۷۰ ان اٹس پریزینٹ فارم جاری رہے - نہیں تو میں ان کے سب-کانشس مائنڈ کو جانتا ہوں - ان کے سب-کانشس مائینڈ میں یہ ہے کہ ہم سے کچھ چھینا جا رہا ہے - میں پوچھنا چاہتا ہوں کہ کون سی ایسی چیز ہے کسی اسٹیٹ میں جس کی ہمارے یہاں کمی ہے - پریزیڈینٹ کی پاورس وہاں پر لاگو ہیں - ایلیکشن کمیشن وہاں موجود ہے - باقی تمام چیزیں وہاں موجود ہیں - آخر کمی کس چیز کی ہے - آہستہ آہستہ سب چیزیں ہوتی جاتی ہیں - یہاں پر شری چاگلا کی بات کہی گئی - شری چاگلا کی تقریر ہمارے سامنے ہے - سوال ہے اموشنل انٹیگریشن بڑھانے کا - وہاں اس قسم کی فضا اور اس قسم کا ماحول پیدا کیجئے تاکہ وہاں کے لوگوں کے سبکانشس مائینڈ میں جو یہ خطرہ رہتا ہے کہ جو بھی برائی وہاں ہوتی ہے چاہے وہ بخشی کے زمانے میں ہوئی ہو - چاہے عبداللہ کے زمانے میں ہوئی ہو چاہے صادق کے زمانے میں ہوئی ہو - وہ دہلی کراتا ہے - وہ دور ہو جائے -

ان چند الفاظ کے ساتھ میں اپنی تقریر ختم کرتا ہوں -]

SHRI INDER J. MALHOTRA (Jammu): Mr. Speaker, Sir, I have been very carefully listening to the speeches of Shri Vajpayee and Shri Gulam Mohammad Bakshi. At the very outset, I would like to point out that whenever this question has come before this House, unfortunately certain basic facts have been overlooked. Today also I was expecting a better deal from Shri Vajpayee. But I think in his overanxiety and his concern regarding certain conditions prevailing in Jammu and Kashmir State he has today also overlooked certain basic facts.

As Shri Gulam Mohammad Bakshi has pointed out, article 370 is not the issue which can be linked up either with the question of accession of the State with the rest of India or with certain other matters, legal and constitutional arrangements, between the Jammu and Kashmir State and the Indian Union. Shri Vajpayee referred to the fact that when this was discussed in the Constituent Assembly, at that time, Shri Gopalaswami Ayyangar made certain remarks, but he did not go further. The reasons, at that time, which were pointed out in the Constituent Assembly were basically three. One was that the war was going on in Jammu and Kashmir State. The second was that part of the State was and is still today under the occupation of the enemy. The third reason which Shri Gopalaswami Ayyangar gave in the Constituent Assembly was that this country was entangled with the United Nations as far as the Kashmir issue was concerned.

As Shri Gulam Mohammad Bakshi has very rightly pointed out, these were the conditions which existed at that time, and taking into consideration the situation prevailing at that time, the Constituent Assembly and the framers of the Constitution decided that certain special provisions should be put in the Constitution regarding Kashmir State. Let us see, after the lapse of time of 20 to 21 years, what has changed out of these three conditions. We fought another war with Pakistan in 1965 and still every day there is infiltration and there are other troubles from Pakistan going on all along the border. A part of the State is still under Pakistan's occupation. The Kashmir question is still before the UN. If you have come to the conclusion that even one or two of these 3 conditions have changed, why not withdraw the Kashmir question from the UN and see how the situation has improved over the years?

I have a complaint against the Central Government regarding article 370. In 1964 and in 1966 again Mr. Prakash Vir Shastri brought a Bill for abrogation of article 370. On both occasions, Mr. Nanda and Mr. Hathi who were then Home Ministers, came with a number of reasons and told the House what steps have been taken in the past several years through this article 370. They pleaded for the retention of that article. At that time, both of them promised on both the occasions that a careful analysis will be made of the whole situation and the Central Government will try to see what legal and constitutional effects abrogation of this article will have on the legal and constitutional situation prevailing there. My complaint is that the Central Government has not done anything in this matter. I would, therefore, appeal to the Home Minister. Since this issue has come before the House again, let the Central Government examine all the aspects from all the angles. If abrogation of this article will benefit not only the people of Jammu and Kashmir but of the whole country, certainly, it should be abrogated. But if it is going to create further complications, I would strongly plead that not only this House but the whole country should be satisfied that the retention of this article is for the advantage and benefit of the people of not only Jammu and Kashmir but the whole country.

16.21 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

As I said, through this article, so many measures have been taken. I

would like the Home Minister to clarify today at this point of time, what still remains which creates apprehensions and doubts in the minds of Mr. Vajpayee that even today there is some kind of a wall existing between Jammu and Kashmir and the rest of India. On this, I beg to differ from Mr. Vajpayee. If there is such a wall existing, it is a psychological one.

SHRI ATAL BEHARI VAJPAYEE: That is what I said.

SHRI INDER J. MALHOTRA: Mr. Vajpayee and his party can contribute a lot to remove this wall.

He said that 70,000 families from Poonch area went across the border in 1965. Let us be clear in our minds. Whosoever lives there, whether he is a Muslim, Christian, Hindu or Sikh, he is an Indian first. Under those abnormal conditions when infiltrators entered the Poonch area and were there for 20 days, if these families were under pressure taken away across the border by the infiltrators......

SHRI BAL RAJ MADHOK (South Delhi): Let us face facts. Did they go under pressure? No.

SHRI INDER J. MALHOTRA: They were taken away under pressure. If those Indians want to come back to their home, why should there be any objection?

Mr. Vajpayee said, in 1965, there was a B.D.O., who collaborated with infiltrators, who went to Pakistan and now he is a Member of the Legislative Assembly. I very humbly submit that such remarks, such statements based on wrong information does not help to improve the conditions in Jammu and Kashmir State. It does not help to remove the psychological wall which is existing today, to which Shri Vajpayee made a reference. I do not know whether Shri Vajpayee meant Chaudhuri Mohammad Iqbal who is a Member of the Legislative Council. At that time he was not a B.D.O. At that time it was Chaudhuri Mohammad Hussain who was working as B.D.O. in Dharal and Budil area. He never went into that area where the infiltrators stayed for 25 dyas or so. He never went to Pakistan. He resigned his job, fought the election and now he is a Member of the Legislative Assembly. Why I am making a reference to this is that such statements and remarks do not help and also create more apprehensions in the minds of the people of Poonch area.

May I say a word regarding the people who live in Poonch and Rajori area and I am sure the hon. Home Minister will bear me out. In 1965, the brave people of Poonch and Rajori area, majority of them being Muslims fought the infiltrators, co-operated with the Army Jawans and they stood bravely like one man against Pakistan. If we express any doubts about their loyalty, about their nationalism and about their duty to their country, I would very humbly submit to Shri Vajpayee that we are not trying to improve the situation; rather we are creating more complications.

SHRI JAGANNATH RAO JOSHI (Bhopal): Rajori District President is a Jan Sangh Muslim.

SHRI INDER J. MALHOTRA: I would request Shri Joshi to go into this area and see for himself the conditions there, and not to depend on the wrong statements based on false information and not to make wrong statements in this House based on false information supplied to him by his party men.

श्री अटल बिहारी वाजपेयी : मैंने नाम नहीं लिया था । अब में नाम लेना चाहता हूं । मैं साबित करने के लिए तैयार हूं । उनको रेवोल्यूशनरी काउंसिल का मैम्बर बनाया गया था । अब वह विधान सभा के सदस्य बन गए हैं । मेरे पास पूरी जानकारी है । अगर आप निष्पक्ष जांच के लिए तैयार हैं तो मैं साबित करूंगा । उनका नाम है श्री मुहम्मद हुसैन । आपको पता है इनके बारे में ?

SHRI INDER J. MALHOTRA: Regarding this, I am very sure that the hon. Home Minister will bear me out.

SHRI ATAL BIHARI VAJPAYEE: I did not mention the name of the gentleman in my speech. The name of the person concerned is Chaudhuri Mohammad Hussain.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): He mentioned both the names.

SHRI INDER J. MALHOTRA: Mr. Vajpayee, you are quite wrong.

SHRI ATAL BIHARI VAJPAYEE: Let there be an independent enquiry. I am prepared to place all the facts before such an enquiry committee.

SHRI INDER J. MALHOTRA: Mr. Vajpayee, you don't have full facts and full information. I am sure the hon. Home Minister will bear me out. As far as these two people are concerned, in 1965 the State Government and various other agencies did enquire into and found that there was nothing against these two gentlemen.

SHRI ATAL BIHARI VAJPAYEE: I have got a copy of the report of the Army.

SHRI KANWAR LAL GUPTA: Let there be an enquiry conducted by the Home Minister. All the facts can be placed before the enquiry.

SHRI INDER J. MALHOTRA: I am fully staisfied from whatever enquiry that was made that no gentleman was involved in any such case.

SHRI BAL RAJ MADHOK: Mr. Deputy Speaker, the Indian Army people did give a report. I can challenge this. You hold an enquiry with the Military Officers and they will come here and give their evidence. I challenge whether Mr. Malhotra is also prepared to face that enquiry. Why should he tell wrong things here? I know his difficulties.

मजबूरियों के बावजूद भी सत्य बोलो। सत्यमेव जयते लिखा हुआ है यहां पर।

SHRI INDER J. MALHOTRA: I agree with certain things which Shri Vajpayee has said. What is the situation today in Jammu and Kashmir? There is so much of unemployment among the educated youth which has created a very grave situation.

SHRI J. B. KRIPALANI: Even after so many of them have come to India?

SHRI INDER J. MALHOTRA: Very few have come to India. Then, as has been pointed out by others, Central Government have not given any major industrial projects to that State. In order to create further employment potential it is very necessary that the Centre should initiate proposals for having some industrial projects there.

Here I would like to make a suggestion for the consideration of the hon. Home Minister. In order to have full and complete emotional integration, as a pilot project let them make a survey of the educated unemployed in Jammu and Kashmir area. Let them analyse their educational background, their capability and ability to do particular jobs. In this State the only major employer is the State Government and there are obvious limitations on the capacity of the State to provide employment to all educated people. Therefore, they should be provided employment in other parts of India according to their educational qualification. And if they get employment in other parts of India, they will take more interest in those States and will come more closely to the people living in those States. So, in this way we will be able to achieve complete and full integration of the people of Jammu and Kashmir with the people of the rest of the country.

SHRI J. B. KRIPALANI: How will you not have educated unemployed when education up to MA in your State is free? Let them put some restrictions on free education and then there will not be so many unemployed.

SHRI INDER J. MALHOTRA: Lastly, I would submit that basically there are no two opinions that the

constitutional disparity which is existing today must go. But I have some apprehensions in my mind...

SHRI ATAL BEHARI VAJPAYEE: Don't have any.

SHRI INDER J. MALHOTRA: I want to be assured by the Central Government that by doing this a constitutional or legal vacuum will not be created. Shri Vajpayee referred to the separate Constitution of Jammu and Kashmir. Under that Constitution some radical reforms have taken place in certain respects in Jammu and Kashmir. For instance, land reforms have been introduced in that State. Now if that separate Constitution is scrapped, a legal vacuum is created and if these reforms are challenged before the courts, it will create an adverse effect in the minds of the people of Jammu and Kashmir.

SHRIMATI SUCHETA KRIPALANI (Gonda): But why should they be challenged?

SHRI INDER J. MALHOTRA: Therefore, as I suggested a little while ago, let the Central Government or the Home Minister have a team of legal and constitutional experts to examine the whole issue and come to a conclusion whether keeping this article 370 in the Constitution will be beneficial to the country or abrogating it will be beneficial to the country.

MR. DEPUTY-SPEAKER: Shri C. C. Desai.

SHRI C. C. DESAI (Sabarkantha): Mr. Deputy-Speaker, Sir....

श्री प्रकाशवीर शास्त्री (हापुड़) : उपाध्यक्ष महोदय, अब तो मुझे बोलना चाहिए था। आप को याद होगा कि पिछले अधिवेशन में मेरे नो-डे-येट-नेम्ड मोशन के बारे में यह कहा गया था कि चूंकि श्री बाजपेयी का निजी प्रस्ताव आ गया है, इस लिए मेरे मोशन को उसके साथ ही ले लिया जायेगा। बख्शी साहब काश्मीर के हैं, इस लिए मैं बोला नहीं।

MR. DEPUTY-SPEAKER: Your Resolution is a little wider in the sense you wanted to discuss all the border issues; not only Kashmir.

श्री प्रकाशवीर शास्त्री : आप शायद एमेंडमेंट के बारे में कह रहे हैं। पिछले अधिवेशन में अगले सप्ताह के काम की घोषणा करते हुए डा० राम सुभग सिंह ने मेरे नो-डे-येट-नेम्ड मोशन के बारे में भी कहा था। लेकिन चूंकि श्री बाजपेयी का निजी प्रस्ताव स्वीकार हो गया था, इस लिए स्पीकर साहब ने कहा था कि मेरे मोशन को पृथक रूप से लेने की आवश्यकता नहीं है, उस प्रस्ताव के साथ ही ले लिया जायेगा।

MR. DEPUTY-SPEAKER: I will call you after Shri Desai.

SHRI C. C. DESAI: Mr. Deputy-Speaker, Sir, nobody can have any disagreement with Shri Vajpayee in his desire to have complete integration throughout the length and breadth of the country, but in this particular case there is a historical background which is responsible for a separate status and for different treatment for the State of Jammu and Kashmir. Even if it was not so, we have not complete or total integration in the country in every respect. For instance, we have reserved seats for the Scheduled Castes and Scheduled Tribes. That was to be reviewed and, I suppose, even when the review takes place, the present position will continue because the people concerned will not give their consent to any alteration in the existing privileged position.

This is a vast and complicated country and it is not unusual or impossible that in this country we should have many forms of Constitutions and different types of States varying in different degrees of advancement or even civilization. We should not particularly have a slogan of integration. For instance, our Government is now negotiating with the underground Nagas and other Nagas and it is just possible that ultimately a solution or decision may be reached which may give again a special status to the Nagas with due regard to the special circumstances attending the Naga problem. Similarly with the Mizo problem, the Hill Tribes

[Shri C. C. Desai]

and so on. There are so many problems and complete uniformity is not necessary and not possible. It is not against the best interests of the country also if we have got different forms of States in the length and breadth of the country.

In this particular case there is history which is responsible and which accounts for the special status of Jammu and Kashmir. It goes back to 1947 at the time of the conflict and the last accession which India took from the Indian States. All the other accessions were completed before the 15th August, 1947, but it is the accession of Jammu and Kashmir which came later and that came atfer a conflict. It was at that time that our leaders, both Pandit Jawaharlal Nehru and Sardar Vallabhbhai Patel, gave an undertaking to the people of Jammu and Kashmir that they would be given special status and special consideration and that integration would be achieved as soon as they were free and were agreeable to accept integration.

As I said, I agree with Shri Vajpayee that integration is desirable and I hope that it will be achieved sooner rather than later. But merely moving a motion here or passing a Resolution here or talking about it again and again, as we have been doing, is not going to help that process of integration but, on the other hand, is going to give a setback to the process of integration. The less we talk about it, the better. When the people of Jammu and Kashmir feel that they are part and parcel of India, that their interests and safety and welfare are bound up with the welfare and security of India, then is the occasion for pressing for integration. Even then that urge for integration must come from them rather than be imposed from above.

Therefore, in my judgment, the process of integration should not be imposed by Parliament. Naturally, Parliament will be concerned with it because that will amount to an amendment of the Constitution, but the initiative and the progress must come from below, from the people of Jammu and Kashmir. They are the people to decide to what extent they want separate status and safeguards and want the continuance of the existing special privileges. Anybody who goes there comes back with the impression that there is still considerable discontent and dissatisfaction with the Indian administration or rule. So this is not the time and situation under which we can ask for or expect integration. What is really required in Jammu and Kashmir, so far as we can see, is that there should be good government in Jammu and Kashmir. There should be free and fair elections in Jammu and Kashmir. Let first things come first. Once you have had free and fair elections and a good representative Government installed in Srinagar, then is the time to move for further integration and that must be done through the Legislative Assembly or, for that matter, even a Constituent Assembly may have to be called specially for this purpose. It is only then, when it is passed by the Legislative Assembly or the Constituent Assembly and accepted by the people of Jammu and Kashmir that the Parliament should be called upon to complete the process of integration by abrogation of article 370.

It is not that we have one law for everybody in this country. Take the case of monogamy. We do not have the law of monogamy applicable to all communities. We have it applicable to every community except Muslims. What I am saying is that there has to be diversity in this country and we have to get used to the dictum of unity in diversity. That is a special feature of this country dictated by the fact of our size, of our population and the many religions and communities that live in this country. In any case, as I said, it is a question of our pledge to the people of Jammu and Kashmir. It is now said that the time has come when there should be complete integration.

I also heard the other day, when the question of the continuance of the privy purses of the rulers came, the Congress Benches and many of the

people over here, saying that times have changed and that it is an anarchonism and that in accordance with the sign of the times we must abolish the privy purses and so on. These privy purses were given as a pledge, were given as a compromise, were given as an undertaking, by the leaders of the country and, therefore, has the same sanctity as the sanctity attached to the pledge and the undertaking given to the people of Jammu and Kashmir that they will enjoy the special status given in the Constitution of India. You cannot have the pledge broken in one respect and expect that the pledge will be followed or fulfilled in another respect. You must have the same policy of honouring all the pledges given at the time when the Constitution was framed or at the time of seeking integration, unity and progress.

We must consider the circumstances prevailing at that time. We do not change simply because there has been a change or smiply because the Government or the Parliament has the power to abrogate article 370 of the Constitution or enact legislation which will change the character of the State of Jammu and Kashmir.

I agree that this should be done. But, I am afraid, the propaganda carried on by some people which goes against the secular concept of the country will give a set-back to all the processes of integration as we desire them to be. My submission to my friends here will be that while we should ask for, hope for and pray for integration, we should not press the matter to a point where it will go against the wishes of the people of the State. To the extent the wishes of the people are taken into account and we say, as they wish, as they agree to integration, so will the integration take place, then, it should be all right.

I do not want to go into the general administration of Jammu and Kashmir or whether Kashmir is a problem. But I do say, in order to see that the people of Jammu and Kashmir favour integration with the rest of India, the administration there must be such as will give satisfaction and as will be in conformity with the secular principles that are enshrined in our Constitution and that we all wish to follow.

The only other thing is that the Government also must take a hand in this process of encouraging the people of Jammu and Kashmir to ask for total integration, and that is by putting or installing into office a Government that is truly representative of the people, and if the government follows that principle, that policy, step by step, I have no doubt that what Mr. Vajpayee desires and what we all desire, namely, the total integration of Jammu & Kashmir with the rest of India, would be achieved.

श्री प्रकाश वीर शास्त्री (हापुड़): उपाध्यक्ष महोदय, जम्मू काश्मीर राज्य के सम्बन्ध में सरकार के निर्णयां और व्यवहारों से दुविधापूर्ण स्थिति अब तक रही है। पिछले बीस वर्षों में उस चिन्ताजनक स्थिति को लेकर यहां समय-समय पर चर्चायें चलती रही हैं। तीन चार बार तो ऐसे प्रसंग भी आए हैं जिस में मैंने स्वयं विधेयकों के रूप में, कभी प्रस्तावों के रूप में इस चर्चा को उठाया है। लेकिन आज जैसी चिन्ताजनक स्थिति है उतनी इससे पहल कभी नहीं थी। जान बूझ कर मैं इस बात को यों कह रहा हूं कि अब तक जम्मू काश्मीर राज्य के सम्बन्ध में अमेरिका जां ब्रिटेन का चश्मा लगाकर सोचता या देखता था, उसकी भावना ही दयनीय थी। लेकिन अब कुछ दिनों से रूस का मन भी जम्मू काश्मीर राज्य के संबंध में हिल गया है। ताशकंद जाते समय हमारे भूतपूर्व प्रधान मंत्री श्री लाल बहादुर शास्त्री यह आश्वासन दे कर गए थे कि जम्मू काश्मीर राज्य के संबंध में वहां पर किसी प्रकार की चर्चा नहीं की जाएगी। लेकिन ताशकंद समझौते में प्रत्यक्ष रूप से न सही अप्रत्यक्ष रूप से उस बात को सम्मिलित किया गया। इस से लगता है कि जहां शास्त्री

[श्री प्रकाशवीर शास्त्री :]
जी पर कुछ और प्रकार के प्रभाव प्रयोग में लाए गए वहां जम्मू काश्मीर राज्य के सम्बन्ध में भी दबाव निश्चित रूप से वहां डाले गए। इसलिए इस संबंध में आज जिस चिन्ताजनक समय में, इस सदन में हम विचार कर रहे हैं ऐसी स्थिति पिछले 20 वर्षों में शायद कभी नहीं रही।

पहली भूल जम्मू काश्मीर राज्य के सम्बन्ध में वह हुई जैसी एक अभी भूल यह सरकार नागालैण्ड के संबंध में भी कर रही है। जो हमारा घरेलू मामला है उस को विदेश मंत्रालय के साथ जोड़ कर पृथक कर रखा है। उसी प्रकार से भूल हुई जम्मू काश्मीर राज्य के संबंध में जिस को गृह मंत्रालय के साथ रखना चाहिए उस प्रश्न को विदेश मंत्रालय या प्रधान मंत्री के मंत्रालय के साथ जोड़ा गया। हमारे देश की राजनीति की यह बहुत बड़ी भूल पहले से रही है कि सिद्धांतों से हट कर के यह व्यक्तिवादी अधिक रही उसी का परिणाम यह रहा कि जब सारी देशी रियासतों का समाधान और उन के विलय का प्रश्न सरदार पटेल को सौंपा गया तो जम्मू काश्मीर राज्य की समस्याएं श्री जवाहर लाल नेहरू को सौंपी गई। उसी के परिणाम स्वरूप जम्मू काश्मीर राज्य की वह हड्डी इतनी बुरी तरह से आज तक हमारे गले में अटकी हुई है कि हम ढंग से उस प्रश्न का समाधान नहीं कर पाए।

जहां तक धारा 370 का संबंध है मुझे अच्छी तरह से याद है कि जिस समय गृह मंत्री श्री गोविन्द वल्लभ पंत थे, उन्होंने श्रीनगर की एक सार्वजनिक सभा में कहा था कि काश्मीर के भारत में विलय का प्रश्न कभी का हल हो चुका है अब इस चैप्टर को दोबारा नहीं खोला जायगा। श्री जवाहर लाल नेहरू ने स्वयं इसी सदन में कहा था कि धारा 370 काफी हद तक घिस चुकी है। जो थोड़ी बहुत रह गई है वह आने वाले समय में जल्दी ही घिस जायगी। गृह मंत्री नन्दा जी ने दो बार यह कहा था कि बहुत कुछ तो हिन्दुस्तान के कानून जम्मू काश्मीर में लागू हो चुके हैं। जो रह गए हैं वह भी लागू हो जाएंगे। अब मैं वाजपेयी जी के इस कथन से सर्वांश में सहमत हूं कि इस धारा 370 जो गली सड़ी है उस धारा के लगे रहने से जम्मू काश्मीर राज्य की जनता के मन में दुविधा बनी हुई है। जब हम भारत के अभिन्न अंग हैं जैसे दूसरे राज्य हैं तो भारत के संविधान में 370 धारा पृथक से रखने की क्या आवश्यकता थी? इसलिए मेरा अपना निवेदन है कि जिस धारा का बहुत-सा अंश समय के साथ-साथ अनुपयोगी हो चुका है तथा जो संविधान के अन्दर नहीं रहनी चाहिए थी उस धारा को पहले तत्काल समाप्त किया जाये जो उस राज्य के निवासी हैं उन के मन से सब से पहले इस दुविधा को समाप्त किया जाये।

दूसरी बात जम्मू काश्मीर राज्य में जनमत लेने के संबंध में मैं कहना चाहता हूं। पहले भी इस की चर्चा एक बार मैं ने की थी। आज फिर बलपूर्वक उस बात को दोहराना चाहता हूं। श्री जवाहर लाल नेहरू ने जिस समय यह कहा था कि जम्मू काश्मीर राज्य में लोगों की राय जानी जायगी। मेरा अपना कहना यह है कि श्री जवाहर लाल नेहरू ने उस समय एक भूल की। अगर राय जाननी ही थी तो उसी तरह से तत्काल जाननी चाहिए थी जैसे जूनागढ़ में सरदार वल्लभ भाई पटेल ने जूनागढ़ के लोगों की राय जानी थी।

दूसरी बात—जवाहर लाल नेहरू की यह व्यक्तिगत इच्छा थी या प्रधान मंत्री के रूप में आकांक्षा थी? जो भी हो हम ने भारतीय संविधान का कहीं इस को अंग नहीं बनाया कि जम्मू काश्मीर राज्य का विलय जम्मू काश्मीर राज्य की जनता से पूछ कर किया जायगा। जम्मू काश्मीर राज्य का भारत में विलय वहां के महाराजा ने उसी प्रकार से किया था जिस प्रकार से जयपुर, जोधपुर आदि दूसरी रियासतों के राजाओं ने किया था। आज शेख अब्दुल्ला या प्लैबिसाइट फ्रंट या

उनके कुछ साथी उस गली-सड़ी कढ़ी के अन्दर फिर से उवाल लाना चाहते हैं और जनमत संग्रह की बात फिर दोबारा खड़ी करना चाहते हैं, परन्तु फिर हिन्दुस्तान की दूसरी रियासतें अगर इस बात को कहें कि जम्मू-काश्मीर में यदि जनमत हो सकता है तो फिर जयपुर, जोधपुर में जनमत क्यों नहीं हो सकता? दुर्भाग्य से आज देशी रियासतों में, रजवाड़ों की जो स्थिति है, वहां के वर्तमान शासन के कारण वह भी सदन को विदित है। मैं उस की चर्चा विस्तार से यहां नहीं करना चाहता। जैसे हमारे पीछे बैठे हुए मित्र अभी ग्वालियर का नाम ले रहे हैं। वहां से उनका शायद कोई खास लगाव है। लेकिन यह ही स्थिति रही तो फिर मैं आपसे कहना चाहता हूं कि जनमत केवल काश्मीर के अन्दर ही नहीं होगा या वह जनमत फिर देसी रियासतों में ही नहीं होगा। अगर जनमत कराना है ही तो फिर पाकिस्तान बनने से पहले काश्मीर से लेकर कन्याकुमारी तक और असम से लेकर द्वारिका तक का जो भारत था, वह सब एक मान कर जनमत होना चाहिए। हिन्दुस्तान की जनता से पूछना चाहिये कि वह विभाजन चाहती भी है या नहीं? इस से खान अब्दुल गफ्फार खां और उन के साथियों की इच्छा भी पूरी होगी और जनमत की भावना का आदर भी होगा। क्योंकि उस समय देश के भाग्यविधाताओं ने देश की जनता से पूछ कर देश के विभाजन का निश्चय नहीं किया था। इस लिये जनमत की बात कह कर हिन्दुस्तान के उस कड़वे और विषैले अध्याय को दोबारा न खोला जाय।

एक बात का कष्ट मुझे अवश्य है। गृह मंत्री चह्वाण भी यहां पर मौजूद हैं। किसी दूसरे राज्य में अगर कोई व्यक्ति इस प्रकार खुली चुनौती बगावत की देता, तो कहा जाता कि उस पर कार्यवाही की जायेगी, उस पर सख्त कानून लागू होंगे। लेकिन शेख अब्दुल्ला ने अभी पीछे श्रीनगर की कान्फ्रेंस में जिस नंगी भाषा का प्रयोग किया उस पर सरकार चुप है। "आजादी हिन्दुस्तान की सरकार थाली में रख कर काश्मीर के लोगों को नहीं देगी, इसके लिये संघर्ष करना पड़ेगा। काश्मीर के लिये मेरा एक ही नारा है या तो आज़ादी के लिये संघर्ष करो या फिर समाप्त हो जाओ, बार बार इस सवाल को मत उठाओ।" मैं गृह मंत्री चह्वाण से जानना चाहता हूं कि इस प्रकार की स्पष्ट आवाजें आने के बाद भी गृह मंत्रालय क्यों इस बात पर चुप बैठा हुआ है? क्यों इन को सहन करता चला जा रहा है? क्या गृह मंत्रालय के गुप्तचर विभाग ने इस प्रकार की रिपोर्टें नहीं दी हैं कि अभी भी काश्मीर के अन्दर कुछ इस प्रकार के व्यक्ति हैं जो पोलिटीकल कान्फ्रेंस से सम्बन्धित हैं। मैंने पिछले अधिवेशन में कुछ इस प्रकार के कागजात सदन की मेज़ पर रखे थे जो पोलिटीकल कान्फ्रेंस के एक नेता से सम्बन्धित थे। पाकिस्तान से आर्थिक मदद लेने के लिये उन्होंने जिस प्रकार की भाषा का प्रयोग किया था—उस की फोटो-कापी मैंने यहां पर रखी थी।

मुझे खुशी है इस बात की कि श्री जयप्रकाश नारायण ने— वर्षों की टक्कर खाकर या कैसे उन के विचारों में सुधार हुआ है—उन्होंने कहा है कि जम्मू-काश्मीर का संविधान के अन्तर्गत ही निर्णय होगा। लेकिन श्री जयप्रकाश नारायण ने दूसरी भी एक बात कही है। भारत सरकार इस प्रकार की स्थिति काश्मीर की घाटी में न आने दे कि जो ज्वालामुखी वहां फूटनेवाला है उस की देर तक उपेक्षा करे। हमारी सरकार की नीति हो गई है—समस्याओं को टालना। समस्याओं को टालना वह एक राजनीतिक बुद्धिमत्ता मानते हैं। वह समझते हैं कि जितना किसी प्रश्न को लम्बा टालते चले जाओ, लोग उस को भूलते चले जायेंगे। लेकिन कुछ प्रश्न इस प्रकार के होते हैं जिनको टालने से लोग भूलते नहीं। वह भयंकर रूप लेकर सामने खड़े हो जाते हैं। इस लिये काश्मीर घाटी की स्थिति को टालना नहीं चाहिये। उसके समाधान के लिये कुछ उपाय ढूंढने चाहियें।

[श्री प्रकाशवीर शास्त्री]

जहां तक वर्तमान सादिक साम्राज्य का सम्बन्ध है उसमें जो स्थिति जम्मू काश्मीर में इस समय है, मैं विस्तार से उन की चर्चा नहीं करना चाहता। आज उनके मंत्रीमंडल में कौन-कौन ऐसे सदस्य हैं, जिनके सगे-सम्बन्धी पाकिस्तान में बड़े अफसर हैं। मैं केवल इस बात की चर्चा करना चाहता हूं कि जिस समय गृह मंत्री चह्वाण नेशनल इन्टीग्रेशन कान्फ्रेंस के समय वहां पर मौजूद थे उसी समय जम्मू-काश्मीर राज्य के एक मिनिस्टर हैं, जिनका एक अखबार वहां पर निकलता है **चिनार**। यह अखबार उन दिनों नेशनल इन्टीग्रेशन कान्फ्रेंस के खिलाफ अपने एडिटोरियल में किस प्रकार का ज़हर उगल रहा था, मैं उन के विस्तार में नहीं जाना चाहता। लेकिन एक बात अवश्य कहना चाहता हूं आज ही इस प्रकार का समाचार शायद आपको मिला है कि इसी प्रकार के व्यक्तियों का वहां की विधान सभा और विधान परिषद् के अन्दर बहुमत होता चला जा रहा है। उन लोगों को देशभक्त माना जा रहा है। अभी परसों जो व्यक्ति वहां कोन्सिल के लिये चुना गया है सारा जम्मू-काश्मीर राज्य उनको जानता है। पाकिस्तान के साथ वह नमक का स्मलिंग करते थे। लेकिन आज वह देशभक्त हो गये हैं और वहां की कोन्सिल के लिये चुने गये हैं। इस प्रकार के व्यक्तियों के सम्बन्ध में हमें गहराई से सोचना चाहिये।

सन् 65 में पीछे पाकिस्तान के साथ भारत का संघर्ष हुआ। 18 करोड़ रुपया उन लोगों के लिये हमने दिया था जो पाकिस्तान और भारत के संघर्ष से विस्थापित हो गये थे। इस में से 12 करोड़ रुपया केवल जम्मू-काश्मीर के लिये था। इन विस्थापितों में जम्मू, उड़ी, पुंछ और राजौरी क्षेत्र के विस्थापित ज्यादा थे। क्या कभी गृह मंत्री जी ने पता लगाया है कि इस 12 करोड़ रुपये का वहां पर किस प्रकार वितरण हुआ या यह 12 करोड़ रुपया कहां जाकर लगा। ये सारी बातें भारत सरकार की आंखें खोलने के लिये पर्याप्त होनी चाहियें।

अगर गृह मंत्री इस बात से खुश हैं कि जम्मू-काश्मीर के अन्दर कांग्रेस की स्थापना हो गई है और वहां की सरकार कांग्रेस की सरकार है जैसी दूसरे प्रदेशों में है तो मैं उन से कहना चाहता हूं कि वह धोखे में हैं। कांग्रेस की स्थिति क्या है? शायद चह्वाण साहब को भी इस की जानकारी होगी। आल इण्डिया कांग्रेस कमेटी के प्रेजिडेन्ट श्री निजलिंगप्पा जम्मू-काश्मीर राज्य के इतिहास में पहली बार श्रीनगर गये थे: लेकिन जम्मू-काश्मीर राज्य के मुख्य मंत्री का साहस नहीं हो सका कि श्री निजलिंगप्पा के लिये श्रीनगर के अन्दर सार्वजनिक सभा करते। प्रधान मंत्री जी की जो सभा हुई, उसमें चुने हुए लोगों को ही एक बाग में बुलाया गया और वहां उन का भाषण कराया गया। मैं स्वयं श्री चह्वाण की बात कहता हूं। जब मैं वहां से कांफ्रेंस के बाद अन्तिम दिन पहलगाम जा रहा था, रास्ते में देखा 15–20 बड़ी बड़ी कारें चली जा रही थीं। मैंने पूछा कि क्या है? यह कैसा काफ़ला है? मालूम हुआ कि एक गांव के अन्दर गृह मंत्री चह्वाण साहब का भाषण होना है। जो सादिक आज वहां के मुख्य मंत्री हैं, मैं उन्हीं के साम्राज्य की कहानी कह रहा हूं। उन का साहस नहीं जो श्रीनगर में सार्वजनिक सभा करा सकते। आज वहां बलराज मधोक की सार्वजनिक सभा हो सकती है, शेख अब्दुल्ला की हो सकती है, अटल बिहारी वाजपेयी भाषण दे सकते हैं, लेकिन सादिक साहब, जो जम्मू काश्मीर राज्य के मुख्य मंत्री हैं, वे सार्वजनिक सभा श्रीनगर शहर में नहीं कर सकते, जिनको आप कांग्रेसी कहते हैं। आप थोड़ा सा इस बात पर गहराई से विचार कीजिये मैं यह सरकार की दृष्टि से नहीं, आपके संगठन के हित की दृष्टि से भी कह रहा हूं। इन लोगों के पिछले जीवन की पृष्ठभूमि क्या रही है? सचमुच वे कांग्रेसी हैं या कोई छद्मवेशधारी हैं जो कांग्रेस का आवरण ओढ़ कर उस में आते चले जा रहे हैं।

16·56 hrs.

[SHRI HEM BARUA *in the Chair*]

अभी पीछे अविश्वास प्रस्ताव के समय मैंने एक चर्चा की थी कि पाकिस्तान से जम्मू कश्मीर राज्य का जो भाग लगता है, वहां पर मिलिट्री के रिटायर्ड आदमियों को बसाया जाये। इससे पाकिस्तानी आक्रमण और इस प्रकार की छोटी-छोटी घुसपैठ पर प्रतिबन्ध लगाया जा सकेगा। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि राज्य के मुख्य मंत्री और उन्हीं के स्वर से स्वर मिलाकर बोलने वाले श्री अफजल वेग को उस में भी साम्प्रदायिकता दिखाई दी। उन्होंने इस प्रकार का वक्तव्य दिया कि यह राज्य में हिन्दुओं को बसाने की भावना से कहा जा रहा है। हम सीमाओं की सुरक्षा की दृष्टि से बात कह रहे हैं लेकिन वे उस को भी साम्प्रदायिक रंग देकर सोचते हैं। क्या उनके हाथ में आप देश और राज्य को सुरक्षित मानते हैं ?

जहां तक उनके निजी व्यय का सम्बन्ध है ---बक्शी साहब और उनके सम्बन्धियों ने भी किस प्रकार अपने प्रधान-मन्त्रित्व काल में उस पद का दुरुपयोग किया मैं उसका समर्थन नहीं कर सकता। लेकिन मेरा कहना यह है कि वर्तमान मुख्य मंत्री तो कहीं उसी रास्ते पर नहीं चल पड़े हैं। में उनके सगे सम्बन्धियों की बात अभी नहीं कहना चाहता। मैं केवल उनकी ही बात कहना चाहता हूं। पिछले साल में अकेले कश्मीर के मुख्य मंत्री का जो टेलीफोन का बिल था वह दो लाख रुपये था--- जब उनसे पूछा गया कि दो लाख रुपये के ट्रंक-काल आपने कहां किए ? इतना ज्यादा व्यय किस प्रकार से हुआ तो कहने लगे---एक लाख रुपया मुख्य मंत्री की हैसियत से, पचास हजार रुपया होम मिनिस्टर की हैसियत से और पचास हजार रुपया शिक्षा मंत्री की हैसियत से खर्च हुआ। यानी जब शिक्षा मंत्री होते हैं तो कोई दूसरा रूप ले लेते हैं जब गृह मंत्री होते हैं तो कोई दूसरा रूप ले लेते हैं और जब मुख्य मंत्री होते हैं तो कोई तीसरा ही रूप ले लेते हैं। क्या केन्द्र में भी कोई मंत्री इस प्रकार का है जिसका ट्रंक-काल का बिल दो लाख रुपये आता हो। क्या गृह मंत्री कभी इस बात को सोचते हैं कि वहां पर किस प्रकार से पैसे का दुरुपयोग कैसे हो रहा है ?

श्री वाजपेयी जी कह रहे थे कि पिछले 20 वर्षों में जम्मू-कश्मीर राज्य के लिये 300 करोड़ रुपया दिया गया। सभापति जी, मेरा कहना यह है कि जो तीन अरब रुपया जम्मू-कश्मीर पर व्यय किया गया उस का परिणाम क्या निकला। इस तीन अरब रुपये को सहयोग के रूप में, ऋण के रूप में या अनुदान के रूप में देने के बजाय यदि जम्मू-कश्मीर राज्य के लोगों को अपने पैरों पर खड़े होने की योजनायें बनाई जातीं तो उस का सदुपयोग हो सकता था। लेकिन तीन अरब रुपया हमने वहां ले जाकर रख दिया और उनके डिस्पोज़ल पर छोड़ दिया वह जिस तरह से चाहें उस का उपयोग करें। जैसे दूसरे राज्यों को पैसे देते हैं और देखते हैं कि उस का सदुपयोग होता है या नहीं ? आपको जम्मू-कश्मीर राज्य के सम्बन्ध में भी उसी प्रकार से सोचना चाहिये था कि वहां पर पैसे का सदुपयोग होता है या नहीं होता है।

एक बात से मैं सहमत हूं---जैसा मल्होत्रा जी कहते हैं कि वहां केन्द्रीय सरकार को कुछ इस प्रकार से कारखाने बनाने की योजना बनानी चाहिए थी--- मैं उस से भी आगे जाकर एक दूसरी बात कहना चाहता हूं कि जम्मू-काश्मीर राज्य के जो शिक्षित युवक हैं, उनको जम्मू-कश्मीर राज्य की चारदीवारी तक सीमित न रखा जाय। उनको महाराष्ट्र में सर्विस मिले, उत्तर प्रदेश में सर्विस मिले, देश के दूसरे भागों का अंग उनको होना चाहिये। ताकि वे समझें कि भारत के दूसरे क्षेत्रों में हमारे प्रति क्या अपनेपन की भावना है। केवल राज्य की चारदीवारी तक उन को सीमित बना कर न रखा जाय, दूसरे क्षेत्रों में भी उन को लगाया जाय।

एक और चीज जो मैं कहना चाहता हूं--- वह यह है कि जम्मू-कश्मीर राज्य में जो अल्पसंख्यक लोग हैं, उनके अन्दर विश्वास

[श्री प्रकाशवीर शास्त्री]

पैदा कराने के लिये भी वहां की सरकार का और केन्द्रीय सरकार का दायित्व होना चाहिये। आज तक इतने दिन के बाद भी वह लड़की जिसको लेकर श्रीनगर में कांड हुआ था, जिसकी हिन्दुस्तान में ही नहीं, दुनिया में चर्चा चली, उस प्रश्न का समाधान नहीं हो सका है। क्या यह न्याय का तकाजा नहीं था कि गृह-मन्त्री, जम्मू कश्मीर राज्य पर बल देकर कहते कि वह लड़की जब तक न्याय न हो, किसी तीसरी पार्टी के हाथ में दे दी जाए। आज उसका परिणाम यह है कि जो वहां अल्प संख्यक लोग हैं उनके अन्दर एक अविश्वास की भावना पैदा हो गई है। वे यह समझने लगे हैं कि अगर इसी प्रकार की स्थिति यहां रही तो कहा नहीं जा सकता कि जम्मू कश्मीर राज्य के अन्दर हमारा भविष्य सुरक्षित रहेगा या नहीं। इसलिए राज्य की स्थिति के सम्बन्ध में दृढ़ निर्णय लेते समय, जो वहां पर थोड़े अल्पसंख्यक रह गये हैं, उनमें विश्वास जमाने के लिए, कुछ ऐसे भी निर्णय लने होंगे जिससे कि उनका धर्म, उनकी भावनायें और उनकी परम्परायें सुरक्षित रहें।

एक बात मैं निर्वाचन आयोग के सम्बन्ध में भी कहना चाहता हूं। राष्ट्रीय एकता परिषद् की बैठक के समय में, जम्मू काश्मीर विधान सभा का एक युवक एम० एल० ए० मुझ से मिलने के लिए आया। उसने कहा शास्त्री जी, इसके अन्दर भारत सरकार को क्या दिक्कत थी, क्या कठिनाई इसके अन्दर आ रही थी जो कश्मीर घाटी के अन्दर 42 असेम्बली की सीटें थी उनमें 22 सीट उन्होंने निर्विरोध घोषित करवा दीं। केवल 20 सीटों पर एलेक्शन हुआ। जिस ढंग के चुनाव हुए वहां उनका परिचय अभी बख्शी जी दे ही रहे थे। अगर यह होता कि एक भी सीट निर्विरोध न रखकर, सभी का चुनाव होता जिसमें कोई भी पार्टी चुनाव जीत कर आती, तो कश्मीर की घाटी के लोगों के मन में यह विश्वास तो जमता कि चुनावों से गवनमेंट बदली भी जा सकती है। यह इस प्रकार का निष्पक्ष हथियार है जिसका समय आने पर उपयोग किया जा सकता है। आज यह भावना भी वहां लोगों में समाप्त हो रही है। जब एक जिम्मेदार युवक ने मुझ से ऐसी बात कही तो मैंने सोचा कि मैं इस बात को अपने शब्दों में गृह मंत्री के पास संसद के माध्यम से अवश्य पहुंचाऊंगा। हमें इस प्रकार का कोई असवर नहीं दना चाहिए जिससे राज्य के किसी व्यक्ति के मस्तिष्क में इस प्रकार की भावना पनपे कि सरकार ने इस प्रकार के साधन तो हमें दिये पर उनका सदुपयोग नहीं हो रहा है।

अब उपसंहार की ओर आते हुए, दो एक बात और कहकर मैं समाप्त करूंगा। एक मुख्य बात ताशकन्द समझौते के सम्बन्ध में है जिसके बारे में गृह मंत्री भी यहां पर कई बार कह चुके हैं और सरकार भी अपनी स्थिति स्पष्ट कर चुकी है कि ताशकन्द की भावना का पाकिस्तान पालन नहीं कर रहा है। ताशकन्द समझौते का भारत की ओर से तो पालन किया जा रहा है लकिन पाकिस्तान उस को सम्मान नहीं देता। वह ताशकंद समझौता जिस के लिए हमें श्री लाल बहादुर शास्त्री जैसा प्रधान मंत्री खोना पड़ा, जिस के लिए भारत के सम्मान पर ठेस पहुंची, जिस के लिए हमारे सिपाही जिन्होंने वहां पर बलिदान किए थे उन के परिवारों में विपरीत प्रतिक्रिया हुई। लकिन हमारी सद्भावना का पाकिस्तान ने लाभ नहीं उठाया। बल्कि उस को हमारी दुर्बलता मान कर ताशकंद समझौते की एक-एक बात का वह उल्लंघन कर रहा है। जब ऐसी स्थिति वहां हो तो मेरी समझ में नहीं आता कि जिस भूमि को हम ने हजारों जवानों का खून बहा कर प्राप्त किया था, खास तौर से हाजीपीर जैसा क्षेत्र जो युद्ध की दृष्टि से एक विशेष महत्व वाला क्षत्र था, उन तमाम क्षेत्रों को आज भी पाकिस्तान अपने अधिकार में किए बैठा है। भारत सरकार किसी प्रकार की चर्चा भी उसकी नहीं करती जम्मू काश्मीर का जो भाग हमारी सीमा का ह वहां पाकिस्तानी घुसपठिए आते हैं, आ कर तोड़ फोड़

करते हैं। जम्मू काश्मीर की सरकार एकाध बार पकड़ लती है लेकिन फिर क्या परिणाम हुआ उसकी जानकारी इस देश को नहीं मिलती। जब ताशकंद समझौते से पाकिस्तान ही बंधा हुआ नहीं रहा तो भारत सरकार कब तक उस मरे हुए समझौते से बंध कर रहना चाहती है? इस के अतिरिक्त जो हमारा शष भाग आजाद काश्मीर नाम से है उस की चर्चा भारत सरकार कभी करती भी नहीं। मालूम यह पड़ता है कि सन् 47 में जो घोषणा हमारे भूतपूर्व प्रधान मंत्री श्री जवाहरलाल नेहरू और रक्षा मंत्री ने की थी, आज की भारत सरकार शायद उस घोषणा को और आजाद काश्मीर को अपने मस्तिष्क से भुला चुकी है। मानो वह आजाद काश्मीर सरकार को लेना ही नहीं है। क्या उसे किसी दूसरी सरकार को लना पड़ेगा? अगर आप नहीं भी लेते तो कम से कम उस भावना को तो जीवित रखिए ताकि इन कुर्सियों पर जो दूसरे व्यक्ति आकर कभी बैठें वे उस भावना के अनुरूप निणय कर सके और अपने देश के खोय हुए भाग को प्राप्त कर सकें। आजाद काश्मीर हमारा है, हम उस को प्राप्त कर के ही रहेंगे। यह भावना मरने तो न दें।

तीसरी और आखिरी बात यह है कि कभी कभी लोग कहते हैं कि आरम्भ में एक भूल भारत सरकार से हुई थी। अगर उस समय जम्मू काश्मीर के अन्दर ऐसे उद्यमी और परिश्रमी लोग जो कि व्यापार बढ़ा सकते थे, उद्योग धन्धे खड़े कर सकते थे उन को ले जा कर वहां बसा दिया गया होता तो वहां की आज दूसरी स्थिति होती। पर अगर आज इस चीज को किया जायेगा तो निश्चित रूप से ही उस की प्रतिक्रिया होगी। जम्मू काश्मीर राज्य की आंतरिक स्थिति से परिचित होने के नाते मैं कहता हूं कि आज उस को इस रूप में करने की आवश्यकता ही नहीं है। बल्कि उस से अच्छा दूसरा साधन एक और है। 45 लाख मुट्ठी भर लोगों को एक प्रान्त बना कर शीशे की आल्मारी में कब तक अलग रखेंगे? आप इस प्रान्त के आकार प्रकार को बढ़ा दीजिए। हिमाचल और पंजाब को उसमें मिलाइए और अगर सुखाड़िया साहब तैयार हो जायें तो सीमावर्ती क्षेत्र की रक्षा के लिये राजस्थान को भी मिलाइए। इस प्रकार काश्मीर के लोग जालन्धर में व्यापार करें और जालन्धर के श्रीनगर म व्यापार करें। आपस में आदान प्रदान हो विचारों का भी और उद्योग धंधों का भी। अगर आवश्यकता हो तो कुछ समय के लिए उस क्षेत्र की बागडोर केन्द्रीय सरकार अपने हाथ में रखे। आज पंजाब में तो राष्ट्रपति शासन है ही। उसी प्रकार कुछ दिन वहां भी हो। इस प्रकार का एक व्यावहारिक दृष्टिकोण वहां पर अपनाया जाए और उसको अपना कर इस प्रकार से सीमावर्ती सुदृढ़ राज्य की स्थापना की जाये। मुझे उम्मीद है कि भारत सरकार, जो अब तक जम्मू-काश्मीर के बारे में भूलें करती रही है अब उन भूलों को और आगे लम्बी न चलायेगी। अपनी भूलों का प्रायश्चित कर के जम्मू काश्मीर राज्य को भारत का अभिन्न अंग बनाने के लिए धारा 370 को तत्काल समाप्त करेगी तथा वहां की आंतरिक स्थिति को मजबूत बनाने क लिए सीमावर्ती क्षेत्रों में फौज के रिटायर्ड जवानों को ले आकर बसाएगी भी।

SHRIMATI TARKESHWARI SINHA (Barh): Mr. Chairman, Sir, while I appreciate the sentiments which have been expressed by the hon. Member Shri Vajpayee and other Members on the floor of the House, I would like to mention that he has mixed up many things. The question of article 370, as has been pointed out by hon. Member Shri Gulam Mohammad Bakshi, was a question which was decided at a particular time and in a particular situation. Whether that has eroded the authority of Parliament or the country to look after the interests of Jammu and Kashmir is a matter which should be examined on its merits.

If you really go into the question and follow the Constituent Assembly debates, you will find what Sir Gopalaswami Ayyangar had said when he

[Shrimati Tarkeshwari Sinha]

was initiating the discussion. It has been mentioned in the Constitution that article 370 is temporary and transitional, and special provisions have been made in regard to that. Here I would like to quote the words of Sir Gopalaswami Ayyangar; what he said was very pertinent indeed to that situation and the situation remains the same even today. He said:

> "The discrimination is due to the Special conditions of Kashmir. This particular State is not yet ripe for this kind of integration. It is the hope of everybody here that in due course even Jammu and Kashmir will become ripe to the same sort of integration as has taken place in the case of the States. At present, it is not possible to achieve that integration. There are various reasons why this is not possible now.
>
> Now it is not the case nor it is the intention of members of the Kashmir Government, whom I took the opportunity to consult before the draft was finalised, it is not their intention that the other provisions of the Constitution are not to apply. Their particular point of view is that these provisions should apply only in cases where they can suitably apply and only subject to such modifications or exceptions as the particular condition of Jammu and Kashmir may require."

This provision has been kept in the Constitution for providing flexibility to Parliament, to make provision for any legislation for the interests of Jammu and Kashmir as an integral part of this territory. Jammu and Kashmir, when it acceded, it acceded fully. There is no doubt about it, but certainly we cannot ignore the fact that we have ourselves been a party to take the issue to the United Nations. I do not know how the hon. Member was saying that it can be withdrawn. It cannot be withdrawn unilaterally. How can we withdraw this question from the United Nations just by saying that we can take away this question from the United Nations? We may not sit or we may not join the discussions, but we cannot withdraw this from the Security Council of the United Nations. It is on the agenda of the Security Council of the United Nations. It is the property of the Security Council and the United Nations. Therefore, in that context, to-day we have to accept the situation in Jammu and Kashmir is not the same as in regard to the other States.

There is also the historical perspective. In the last 20 years, many legislations have been passed by Parliament which are applicable to all the States, but they are not automatically applicable to Jammu and Kashmir. Unless they are made so applicable by a Presidential order under article 370 and if this article is abrogated, how do we make the laws passed by Parliament applicable to Jammu and Kashmir? It cannot be done. I can understand erosion of article 370. That is possible and that is taking place every day.

So far as acquisition of property is concerned, it has been said that people from other parts of the country cannot acquire property in Jammu and Kashmir. But even today the fundamental rights of the Constitution are applicable to Jammu and Kashmir under a special provision. The fundamental right to acquire property is applicable to Jammu and Kashmir only with certain modification and reservation. Even if we abrogate article 370, we cannot ask any Indian in any part of the country to acquire property there, without amending the fundamental rights. Now the present position is, Parliament cannot amend the fundamental rights. There is a special provision after article 35—article 35A, which refers to the rights which have been secured to the permanent residents of Jammu and Kashmir. Therefore, to apply the provision relating to fundamental right to acquire property, it requires an amendment of this particular article which provides special powers for Jammu and Kashmir.

Then, article 370 gives this Parliament always an opportunity to look

at Jammu and Kashmir as and when we like to look at it. If we make it like any other State, Parliament's right is certainly eroded in respect of that State. Today in a federal structure, can you put any military permanently in the capital of any State as is being done in Srinagar? You cannot. You can put your military at any time at any place, without really taking orders from the Jammu and Kashmir Government. You cannot do it in other States. In Kerala, it was questioned by Mr. Namboodiripad even when the CRP was sent there. The composition of the federal structure is rapidly changing.

SHRI BAL RAJ MADHOK: In Srinagar and Jammu, there are permanent cantonments and the defence ministry can keep its forces anywhere likes. I do not know what law she has got in mind.

SHRIMATI TARKESHWARI SINHA: They can, because Parliament has been in complete control over the current affairs of Jammu and Kashmir. Even for maintaining peace, much military personnel is being used. We have certainly put Jammu and Kashmir in a special category even for the mobilisation and deployment of military personnel. I do not mean and I have never said that the military personnel cannot be kept in other cantonments and deployed or the military people do not go to other States. But they are not deployed to other States as much as it is done to Jammu and Kashmir.

SHRI BAL RAJ MADHOK: That is because there is a state of war and cease-fire there. So, we are deploying and stationing the army.

SHRIMATI TARKESHWARI SINHA: That is exactly the reason. When you asked for the abrogation of article 370, did I not say that article 370 was applicable because of the special conditions in Jammu and Kashmir? I think Shri Bal Raj Madhok is only corroborating what I have said that it is because of the special circumstance which is prevailing in Jammu and Kashmir.

SHRI BAL RAJ MADHOK: You are challenging the right of this Parliament to abrogate that article.

SHRIMATI TARKESHWARI SINHA: I am not challenging the right of Parliament. Please bear with me. I am saying that the conditions that are prevailing there are different from the conditions prevailing in the rest of the country because, as the hon. Member himself has pointed out, there is the cease-fire line and we have to safeguard our interests. I do not say that military personnel cannot stay in any part of the country. What I have said is that the way we have deployed our military in Jammu and Kashmir we will not normally do in the case of other States, and this we could not have done if we have not had the authority of Parliament to issue a proclamation by the President under article 370.

SHRI BAL RAJ MADHOK: Absolutely wrong. If tomorrow there is a war in Rajasthan or in Assam, you can do the same thing, as you are now doing in Jammu and Kashmir.

SHRIMATI TARKESHWARI SINHA: Therefore, I submit that article 370 at the moment is essential. It provides flexibility to the President and to the Parliament to issue any order under any law of this Parliament, without even consulting the State. We can do it. That is why all the laws that we have been applying to Jammu and Kashmir are under article 370, all the amendments that have been made applicable to Jammu and Kashmir are under this article. There is no other method of enforcing these laws in Jammu and Kashmir except article 370. If we take out article 370 I do not see any way by which this applicability can be maintained.

SHRI PILOO MODY: She has made a virtue of her encumbrance.

SHRIMATI TARKESHWARI SINHA: Then, article 370 does not add or detract from the emotional integration of the people of Jammu

[Shrimati Tarkeshwari Sinha]

and Kashmir with the people of the rest of India. Article 370 relates to application of Central laws to that State because of certain peculiar conditions prevailing there. It does not in any way take away the spirit or feeling of nationalism from the people living there. It is an enabling provision which gives the President certain rights to exercise in regard to applicability of legislation to Jammu and Kashmir as he thinks desirable or proper. I do not understand how this takes away emotional integration of the people of Jammu and Kashmir with the people of the rest of India. If anything takes away emotional integration it is too much preoccupation with the problem of Jammu and Kashmir, the sense of suspicion that the hon. Members opposite are generating by talking about Jammu and Kashmir all the time and saying that it should be made an integral part of the country. By talking all the time that it should be made an integral part of the country we ourselves become a victim to the suspicion that perhaps it is not an integral part of the country. So much of preoccupation, so much of discussion that goes on in Parliament about the integration of Jammu and Kashmir and integration of Jammu and Kashmir people with the rest of the country has created a lot of misunderstanding about the position of Jammu and Kashmir *vis-a-vis* India. If we accept that it is one of the States or constituent units of India, if we also accept that because of certain peculiar conditions in that part of the country, by virtue of the authority of Parliament and by virtue of the powers given by the Constitution certain special provisions are made in relation to that territory, then there is no scope for any misunderstanding. We certainly do not abrogate the right of Parliament to provide that facility. By this provision we are strengthening the right of the people of this country, the right of Parliament and the right of the President to apply any law to any part of the country. I think this kind of preoccupation about the fear of national integration should not be allowed to generate so much of misunderstanding.

Moreover, I would like to say why many rights have been given to Jammu and Kashmir.

No part of this country, except the hill regions of the eastern and northern parts, is so poor in its *per capita* income as the valley part of Jammu and Kashmir. I am not talking about the people of Jammu who have got all the 12 months in a year to have at least some basis for subsistence; I am talking about the Gujars and the fishermen of the Kashmir Valley who do not come to the plains at all. In winter once I went to the Wular Lake. The lake was half frozen and the fishermen in cotton clothes with a Kangri were fishing in the lake which was frozen. Standing on the side of the lake was impossible for us. I do not know how those poor people really sustain themselves under that condition. Those people are so poor that they are not even conscious of the fact that so much prosperity has come to India. I can understand that Srinagar may have become very prosperous; I can also understand that some people have become very, very prosperous. But I cannot also ignore those people who are still so poor that you can hardly find such poverty and helplessness as you see in those people. For days and months communications get cut off and they do not know what is happening in other parts of the country. A person who does not get a job in Bihar, for example, goes to Calcutta. But look at the people who become snowbound and can never come to the plains to see the warmth and the light and some better subsistence than they have there.

It is because of that, that certain special provisions had been made about their property. Have we not made such a provision in regard to the Harijans? I know that the State Government of Bihar and some other State Governments, after they had received the notification from the Home Minister, have directed that no Harijan can sell his property without

taking Government's permission and that nobody can buy a Harijan's property without taking Government's permission. Is it not a special right or privilege conferred on the Harijans? Their property was being purchased by anybody and everybody and because they are poor they could not afford to have bargaining power. That is why this notification has been issued. It is for the good of those people whose interests should be looked after by the State.

I think, the special provisions, which have been made for the people of Jammu and Kashmir so far as property right is concerned, have been made because the people of that area are so poor that they have no subsistence for all the 12 months in a year and they have livelihood only for four or five months in a year. If we go and start buying their property we can afford it; we have bargaining power—it will really be very unfair to the people of Jammu and Kashmir who are poor. I am not talking about the people of Srinagar who have become prosperous but about the people in the Kashmir Valley.

SHRI OM PRAKASH TYAGI (Moradabad): Himachal Pradesh and Garhwal.

SHRIMATI TARKESHWARI SINHA: I wish that this Parliament would legislate that nobody would be able to buy the property of the Tribals or the Harijans. I would certainly accept and welcome this proposition that nobody would be able to buy the property of the Tribals and the Harijans. It will be a good day indeed. It will be a very good thing to happen, and if it happens in some States. I do mind it and do not object to it till the economic condition of those places improves. I think, this article is not taking away from the interests of this country but is protecting some interest of the poorer population of Jammu and Kashmir.

Lastly, about emotional integration as Bakshi Sahib has said, emotional integration can only come by winning over the people of Kashmir. What are the political parties doing to win over the younger generation of Jammu and Kashmir? I am of the opinion that education which has been made free has not been conducive to winning much goodwill. Education was made free by the Jammu and Kashmir Government, with the result that they have lost revenue, which they could have easily earned, while it has not solved the problem.

How are the political parties contributing in solving the problem? By talking the way hon. Member, Shri Madhok, and other Members have talked, we are not going to bring about emotional integration.

SHRI BAL RAJ MADHOK: May I know what I have said which has gone against integration? I have said that Indian Army can go there. It is the law of the country. It is not said by me. It is said in the Constitution itself.

SHRIMATI TARKESHWARI SINHA: The words that you spoke when you last went to Jammu and Kashmir.

SHRI BAL RAJ MADHOK: That was spoken by Pandit Jawaharlal Nehru and Sardar Patel and other Congress leaders. You did not have the courage to question them.

SHRIMATI TARKESHWARI SINHA: Please remember your own words and go by the reaction that they create.

SHRI BAL RAJ MADHOK: I go by every word that I spoke. I speak them here, in Srinagar and in Jammu. I do not speak one thing here and another thing at another place. I speak right things everywhere.

SHRIMATI TARKESHWARI SINHA: That is the trouble. Whenever he speaks, he thinks everybody is appreciating him and getting convinced.

SHRI BAL RAJ MADHOK: May not be appreciated; it does not matter.

SHRIMATI TARKESHWARI SINHA: He can go on speaking and he will go on speaking. He will

[Shrimati Tarkeshwari Sinha]

never stop it. But he does not realise that he has not got any praise anywhere, much less in Jammu and Kashmir.

The emotional integration has to be achieved by tackling their problems. You can say that the younger generation of Jammu and Kashmir is not as it should be. But what has happened to your younger generation in Allahabad? What has happened to your younger generation in Banaras? What has happened to your younger generation in other parts of the country?

SHRI PILOO MODY: Or even in Parliament.

SHRIMATI TARKESHWARI SINHA: You are right in reminding me. What has happened to the older generation sitting here who preach sermons to the younger generation? The younger generation in this country is invincible. Therefore, their problems cannot be ignored. Their problems cannot be overruled. Their problems have to be tackled whether they are from Jammu and Kashmir or they are from any other part of the country. Can you bring emotional integration of the younger generation by legislation? You can never bring it. The younger generation there is seethed with discontent, whatever may be the other reasons. It is your good fortune that the younger generation here does not talk in the way in which the younger generation of Jammu and Kashmir talk. It is a fact that they talk in a different language. But can you cure that by legislation? You cannot cure that by legislation. Can you cure that by bringing in a piece of legislation and abrogating article 370 of the Constitution? It cannot be done so. They have to be won over with patience, with perseverence and with compassion and understanding. Indian democracy will not be governed by rules and laws. It will be governed by the authority and the sanctity we attach to the rule of law. Therefore, the sanctity is much more important, the emotion is much more important, the feeling is much more important rather than the pieces of legislation that we pass here. You passed the Sarda Act. You find out whether the Sarda Act has fulfilled its purpose. You passed the Dowry Act. You find out whether the Dowry Act has fulfilled its purpose.

SHRI ATAL BIHARI VAJPAYEE: You supported it.

SHRIMATI TARKESHWARI SINHA: I supported it. I know that it has not fulfilled its objective. What I want to say is that the abrogation of article 370 is not going to solve the problem of the discontent of the younger generation. It has to be tackled with compassion and understanding. I would appeal to the hon. Members sitting opposite that they should make the issue as a national issue, not as a party issue. It is no use casting reflections on this party or that party. We are all sitting together here and there are certain issues which we can tackle together and not in isolation, not on the basis of the party.

With these words, I thank you for giving me an opportunity.

SHRI H. N. MUKERJEE (Calcutta North East): Mr. Chairman, Sir, I would just say that this is not a legalistic issue which we are discussing. This is a matter which—Shri Vajpayee pointed it out when he spoke—has to do with the solution of psychological problems that have cropped up over a number of years and that is why it is not necessary to bring to bear upon the discussion a merely linguistic approach.

Sir, I have listened to most of the discussion this afternoon and I must say I have been pained to notice that the powerful and passionate oratory which my hon. friend, Shri Atal Bihari Vajpayee has got and the powerful fluency which emanates so easily and gracefully from my hon. friend, Shri Prakash Vir Shastri, has been harnessed to a job which I do not consider to be in the best interests of the country. I do not understand why there is so much glib talk of national integration when the real problems which stand in the way of achieving integration are sought to be

brushed aside. It is quite easy to say how India is one from Kashmir to Kanya Kumari. And, for myself, I can say that it sends a thrill down my spine when I think of what was written in *Vishnu Purana* 1600 years or so ago;

उत्तरं यत् समुद्रस्य हिमाद्रेश्चैव दक्षिणम् ।
वर्षं तद्भारतं नाम भारती यस्य सन्तति।।

That is, in the north of sea and the south of Himalayas, there is a country called Bharat, and Bharati, Indians, are her children. It sends a thrill down my spine and I am sure it excites everybody....

MR. CHAIRMAN : The hon. Member may continue his speech on the next occasion. Now, we have to take up the half-an-hour discussion.

17·3 hrs.

HALF-AN-HOUR DISCUSSION

PAY SCALES OF DELHI TEACHERS

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति महोदय, मैं आपकी आज्ञा से दिल्ली के स्कूलों में काम करने वाले तीस हजार अध्यापकों की दुखभरी कहानी कहने के लिए खड़ा हुआ हूं । 1947 से आज तक के बाईस सालों में, दुख की बात है कि अध्यापकों का ग्रेड एक बार भी नहीं बढ़ा है । 1959 में केवल एक बार उनकी बैसिक पे में डी०ए० को मिलाया गया था । उसके बाद अभी कुछ महीने पहले शिक्षा मंत्री जी ने कुछ चीज उनके बारे में कही जिसका क्या परिणाम है वह मैं आपके सामने रखूंगा । कहने का मतलब यह है कि बीस साल से लगातार दिल्ली के अध्यापकों की जो तनख्वाह है, वह वही है जो 1947 में थी । इसके मुकाबले में जो कालेजों में पढ़ाने वाले लैक्चरर हैं और प्रोफैसर्स हैं उनके ग्रेड दो बार रिवाइज हो चुके हैं । इनके ग्रेड एक भी बार नहीं हुए हैं । दिल्ली के अध्यापक जो तनख्वाह 1947 में या 1950 में लेते थे वह तनख्वाह हिन्दुस्तान में टीचर्ज के जो पे स्केल थे दूसरे प्रान्तों में उन सब से ज्यादा थी । वे इसलिए ज्यादा थे कि यहां की लोकल कंडिशंज डिफेंट हैं, यहां पर जो अध्यापक काम करते हैं उनकी क्वालिफिकेशंज, उनका काम करने का समय सब मिला कर ज्यादा थे । साथ ही दिल्ली की एक विशेष स्थिति है । सब मिला कर उनकी तनख्वाह ज्यादा हुआ करती थी । लेकिन आज दुख के साथ मुझे कहना पड़ता है कि हरियाणा और पंजाब में अध्यापकों के पे स्केल ज्यादा हैं और दिल्ली के अध्यापकों के उन से कम ह ।

हमारे शिक्षा मंत्री जी स्वयं एक शिक्षक रह चुके हैं । मुझे खुशी है कि वे अध्यापकों के साथ हमदर्दी भी रखते हैं । कितना उनके लिए वह कर पाते हैं यह मैं नहीं जानता हूं । लेकिन हमदर्दी उनके साथ उनकी है, इसको मैं मानता हूं ।

लेकिन सवाल क्या है ? सवाल यह है कि आया जो कमिशन की रिपोर्ट है उसमें डी० ए० मिला कर टीचर्ज की उतनी तनख्वाह होनी चाहिये या डी० ए० बाहर निकाल कर के उतनी होनी चाहिये । पंजाब गवर्नमेंट ने डी० ए० बाहर रख कर उनकी जो तनख्वाह बनती है उसको बेसिक तनख्वाह माना है । लेकिन हमारी सरकार कहती है कि डी० ए० मिला कर के उतनी तनख्वाह होनी चाहिए । इसलिए हमने जो ग्रेड दिया है और जो बाद में दिया है वह बहुत ज्यादा है ।

सभापति महोदय, मैं आप को बतलाना चाहता हूं कि जो सरकार ने दिया है उसका लाभ केवल पांच सौ अध्यापकों को हुआ है, तीस हजार अध्यापकों में से । सरकार ने केवल आठ लाख सालाना ज्यादा खर्च किया है । सरकार कहती तो यह है कि पन्द्रह लाख लेकिन मेरे हिसाब से केवल आठ लाख सालाना ज्यादा खर्च सरकार का हुआ है और केवल पांच सौ को तीस हजार में से इसका लाभ पहुंचा है ।

17.34 hrs.

[SHRI THIRUMALA RAO *in the Chair*]

[श्री कंवर लाल गुप्त]

यहां की कंडीशंज़ अलग कैसे हैं, वह भी मैं आप की सेवा में रखना चाहता हूं। दिल्ली के मिडिल स्कूल्ज़ में ट्रेंड टीचर्ज का परसेंटज जो है वह 98 है और हायर सैकेंडरी स्कूल्ज में उनका परसेंटेज 92 है। इसके मुकाबले में आल इंडिया का जो एव्रेज है वह मिडिल स्कूलों में 75 है और हायर सैकेंडरी स्कूलों में 70 है। यहां पर इस तरह से देखा जाए तो ट्रेंड स्टाफ ज्यादा है। यहां का रिजल्ट हिन्दुस्तान की हर एक स्टेट से अच्छा है। यहां पर 1947 में एक अध्यापक एक साल में 187 दिन काम करता था और अब वह 245 दिन काम करता है जबकि कमिशन की रिपोर्ट के मुताबिक उसको ज्यादा से ज्यादा 234 दिन काम करना चाहिये। यहां के हजारों अध्यापक ऐसे हैं जिन के आने जाने का खर्चा एक महीने में 25 रुपया या तीस रुपया या चालीस रुपया आता है। उनको मकान का किराया बहुत ज्यादा देना पड़ता है क्योंकि मकान सरकार ने उनके लिए नहीं बनवा रखे हैं। उनको अपनी हैल्थ पर बहुत ज्यादा खर्च करना पड़ता है क्योंकि हैल्थ की सुविधायें सरकार ने नहीं दे रखी हैं। इस वास्ते मैं प्रार्थना करूंगा कि आप उनकी मांगों की तरफ ध्यान दें।

एक बात कही जाती है कि आर्थिक कठिनाइयां हैं, आर्थिक दिक्कतें हैं, पैसा सरकार के पास नहीं है। लेकिन मैं बतलाना चाहता हूं कि दिल्ली प्रशासन ने और यहां के चीफ एग्जेक्टिव काउंसिलर ने लिख कर सरकार को दिया है कि वे पच्चीस लाख रुपया ज्यादा अध्यापकों की तनख्वाह के लिए दे सकते हैं। यह रुपया बजट में से निकाल कर नहीं बल्कि नए टैक्स लगा कर या नई आमदनी से, किसी भी तरीके से दिल्ली प्रशासन देने के लिए तैयार है। इसकी जिम्मेदारी वह ले रहा है। वह पच्चीस लाख रुपया सरकार को ज्यादा देने के लिए तैयार है ताकि यह रुपया अध्यापकों को दिया जा सके। लेकिन सरकार इसको नहीं मानती। वह एक टक्निकल और स्ट्रिक्टली लीगलिस्टिक व्यू लेती है। वह कहती है कि दिल्ली का बजट केन्द्र देखता है, इसलिए जो पैसा आपने कमाना है और ज्यादा लाना है वह हमें दे दो। हम इसकी परमिशन नहीं देंगे। इस तरह की बात कहना मैं नहीं समझता हूं कि इन लोगों के साथ सहानुभूति दिखाना है। यह तो अपनी अरिस्टोक्रेटिक आथोरिटी ही दिखाना है। आपके पास ताकत है और आप इस तरह की बात कह भी सकते हैं लेकिन यह कोई हमदर्दी की बात नहीं है। जो ग्रेड दिल्ली प्रशासन ने रिकोमेंड किया है उसके मुताबिक आपका ज्यादा से ज्यादा 38 लाख रुपया खर्च होता है जिसका कुछ हिस्सा म्यूनिसिपल कारपोरेशन भी देगी, नई दिल्ली म्यूनिसिपल कमेटी भी देगी और इसमें से आपके हिस्से केवल 27 लाख रुपया ही आता है। 27 लाख में से आप स्वयं कहते हैं कि आपने 15 लाख दिया है, हालांकि मेरे हिसाब से आपने केवल आठ लाख दिया है। अगर पन्द्रह लाख देना चाहते हैं तो इस तरह से तो केवल बारह लाख का सवाल ही रह जाता है अगर दिल्ली प्रशासन द्वारा रिकोमेंड किये गये ग्रेड को मान लिया जाए। इस लिए पैसे का बहुत बड़ा सवाल नहीं है। दिल्ली प्रशासन आपको पैसा देने को तैयार है, कारपोरेशन इस चीज को मानने के लिए तैयार है, एन० डी० एम० सी० नए ग्रेड मानने के लिए तैयार है।

लकिन बात क्या है? बात यह है कि मानने के लिए आप भी तैयार हैं। आपको भी उन्होंने इंटरप्रेटेशन के लिए भेजा था। लेकिन आपने दुबारा कुछ इंटरप्रेटेशन कर दिया। बात आखिर क्या है? बात यह है कि मोरारजी देसाई साहब यहां बैठे हुए हैं। वह कहते हैं कि फाइनेंस मेरे पास है। इसलिए मैं इस में एक पैसा भी देने के लिए तैयार नहीं हूं, मैं किसी की बात सुनने के लिए तैयार नहीं हूं। जैसे खजाने पर कोई अजगर बैठ

जाता है और किसी को पास आने नहीं देता उसी तरह से वह बैठे हुए हैं। एक बार जिद्द पकड़ ली तो उस जिद्द को निभाया जाएगा चाहे कुछ भी हो जाए। हड़ताल हो, गोलियां चलें, कुछ और हो लेकिन वह हिलने वाले नहीं हैं। मैं समझता हूं कि सरकार का यह एटीट्यूड बहुत गलत है। चुने हुए नुमाइंदें अगर इस तरह का एटीट्यूड एडाप्ट करते हैं तो यह देश के लिए और संसद् के लिए भी अपमानजनक है। लोगों की भावनाओं को और उनकी कठिनाइयों को समझना चाहिए। व्यक्तिगत जिद्द पर नहीं अड़ना चाहिये। हरियाणा ने, पंजाब ने, हिमाचल ने कर दिया तो आपको भी कर देना चाहिये। आप क्यों नहीं करते हैं। आप कहते हैं कि वे स्टेट गवर्नमेंट्स हैं, वे कर सकती हैं। लेकिन यह तो इस मामले का लीगल व्यू लेना हुआ। दिल्ली में कुछ हो, पंजाब में कुछ और हो और हरियाणा में कुछ और ग्रेड हों यह ठीक नहीं है। ये साथ लगती हुई स्टेट्स हैं। यह चीज़ नहीं चलेगी। आप कुछ करते हैं लेकिन दो मील के फासले पर कुछ और होता है तो इससे हार्ट बर्निंग होता है। इस वास्ते सरकार को ऐसी नीति अपनानी चाहिये जिससे हार्ट बर्निंग न हो और लोगों में एक तरह से शान्ति रहे, तसल्ली रहे। हम कई बार प्रधान मंत्री से भी मिले। हमने उप-प्रधान मंत्री से भी बात की और शिक्षा मंत्री से भी बात की। हम लगता है कि जब से दिल्ली एडमिनिस्ट्रेशन जनसंघ के हाथ में आया है, तब से केन्द्रीय सरकार उस के साथ पोलीटिकल डिसक्रिमिनेशन कर रही है। दिल्ली एडमिनिस्ट्रेशन से जो कोई भी सुझाव आता है, उस को वह रद्दी की टोकरी में डाल देती है। वह हर बात में, ट्रांसफर्ड सबजेक्टस के बारे में भी, इन्टरफीयर करती है। जहां तक दिल्ली में हायर सैकंडरी एजूकेशन बोर्ड बनाने का प्रश्न है, दिल्ली एडमिनिस्ट्रेशन एक्ट के अनुसार वह एक ट्रांसफर्ड सबजक्ट है। तो फिर केन्द्रीय सरकार उसमें हस्तक्षेप क्यों करती है? जब दिल्ली सरकार एक पे-स्केल देना चाहती है और पैसा भी देना चाहती है, तो केन्द्रीय सरकार उस को केवल इसलिए न माने कि दिल्ली प्रशासन जनसंघ के हाथ में है, कहीं वह पापुलर न हो जाये, यह उचित नहीं है। यह एक खतरनाक खल है, जो केन्द्रीय सरकार खेल रही है। उस को यह गन्दा खल नहीं खलना चाहिए। उसको अपनी घोषणाओं के अनुसार स्टेट्स और सेंटर के रिलेशन्ज रखने चाहिए।

मैं चाहता हूं कि केन्द्रीय सरकार इस बारे में फिर से विचार करे। अगर वह कमीशन द्वारा रीकमेंडिड ग्रेड देना नहीं चाहती है, तो कम से कम दिल्ली एडमिनिस्ट्रेशन ने जिस ग्रेड का सुझाव दिया है, वह ग्रेड टीचर्स को देना चाहिए। सरकार शायद एक इन-क्रीमेंट देने वाली है। लेकिन एक इनक्रीमेंट से काम नहीं चलेगा? वह कम से कम दो इनक्रीमट तुरन्त हर टीचर को दे? इसके साथ-साथ उन्हें मैडिकल फ़ैसिलिटीज़, हाउसिंग फ़ैसिलिटीज़, कनवैयेन्स फ़ैसिलिटीज़ और सरकारी कर्मचारियों को मिलने वाली दूसरी फ़ैसिलिटीज़ देनी चाहिए? दिल्ली एडमिनिस्ट्रेशन ने इस बारे में कई बार लिखा है? अब इसमें देर करना ठीक नहीं होगा?

मैं आशा करता हूं कि मंत्री महोदय इन तीस हजार लोगों को बाध्य नहीं करेंगे कि वे हड़ताल कर, स्ट्रगल का रास्ता अख्त्यार करें और फिर उन पर गोलियां चलें और इन्द्रप्रस्थ भवन जसा कांड हो। अब तक सरकार की यह स्थिति रही है कि जब तक यह सब कुछ न किया जाये, तब तक उस की अक्ल में नहीं बैठता है। मैं समझता हूं कि इस के बगैर ही उस को समय रहते उचित कदम उठाना चाहिय और इस विषय पर तर्क से बुद्धि से, काम लना चाहिए। मैं जानता हूं कि डा० सेन इन बातों को ज्यादा पोलीटिकल दृष्टि से नहीं देखते हैं। इस लिए मैं उन से आशा रखता हूं कि वह दूसरे झगड़ों में न फंस कर इस प्रश्न को मेरिट्स पर तय करेंगे और टीचर्ज के दुख का निवारण करेंगे।

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : सभापति महोदय, इस प्रश्न पर केवल आज ही नहीं, बल्कि बहुत बार विभिन्न तरीकों से --प्रश्नोत्तर के ज़रिये, बहस के ज़रिये -- इस सदन में चर्चा हो चुकी है। अन्त में सभी प्रश्नों पर विचार कर के अभी हाल ही में माननीय शिक्षा मंत्री ने दिल्ली के शिक्षकों के वतन में वृद्धि की है। जिस प्रश्न के आधार पर यह आध घंटे की बहस उठाई गई है, मुख्यतया उस का सम्बन्ध वेतन-वृद्धि सेवा-शर्तों में एकरूपता लाने, शिक्षकों को घर सम्बन्धी सुविधा देने और नई दिल्ली म्यूनिसिपल कमटी तथा दिल्ली कार्पोरेशन के अधीनस्थ विभिन्न शिक्षा संस्थाओं को दिल्ली प्रशासन के अन्तर्गत लाने मे है।

श्री कंवर लाल गुप्त ने अभी कहा कि पिछले बीस बर्षों में दिल्ली के शिक्षकों के वेतन में वृद्धि नहीं हुई है। लेकिन दो बार जो वृद्धि हुई, उस का एक दूसरा अर्थ लगा कर उन्होंने स्वयं ही दबे लफ़ज़ों में कह दिया कि हां, एक बार डीयरनेस एलाउंस वेतन के साथ मर्ज किया गया था। अर्थात् उन के अनुसार जो डीयरनेस एलाउंस वेतन में मर्ज किया गया था, वह रुपया रुपया नहीं था, पत्थर था ! उस समय भी शिक्षकों के वतन में वृद्धि हुई थी।

मैं यह स्पष्ट करना चाहता हूं कि हम सभी यह चाहते हैं कि इस देश के शिक्षकों के वेतनमान और सम्मान में वृद्धि की जाये और उनके वेतनमान और सम्मान उनके कार्य के अनुरूप हों। लेकिन माननीय सदस्य ने जिस लहज में सरकार की गन्दी नीति का ज़िक्र किया, उससे प्रकट होता है कि उनके खयाल में हम शिक्षकों से कोई सहानुभूति नहीं है। जसे सहानुभूति का दरिया केवल उन्हीं के ह्रदय में बहता है, हमारे ह्रदय तो बड़े कठोर हैं, हम में तो कोई भावना नहीं है, हमारे बच्चे तो स्कूलों में नहीं पढ़ते हैं !

मैं निवेदन करना चाहता हूं कि जब पिछली बार, 21 दिसम्बर को, शिक्षा मंत्री जी ने शिक्षकों की वेतनवृद्धि की, तो उस समय इन सब प्रश्नों पर विचार कर लिया गया था। माननीय सदस्य ने कहा है कि दिल्ली प्रशासन ने जो वेतनमान भेजे हैं, उन को लागू कर दिया जाये। उस समय भी ये सब सुझाव और तथ्य हमारे सम्मुख थे। उन सब पर विचार कर के ही हम लोगों ने वेतन-मान में वृद्धि की। जो अधिक से अधिक वेतनमान सम्भव था, वह उन्हें दिया गया। अगर हम वेतनमानों के आंकड़े देखें, तो उन से यह सिद्ध होगा कि दिल्ली में आज जो वेतनमान मिलते हैं, वे कलकत्ता, बम्बई और मद्रास से अधिक हैं, वे हरियाणा, पंजाब और आसाम के कुछ भाग को छोड़ कर देश के तमाम भागों से भी अधिक हैं। सिर्फ प्राइमरी टीचर्ज के वेतनमानों में ही नहीं, बल्कि मिडल ट्रेन्ड, ट्रेन्ड ग्रेजुएट्स और पोस्ट ग्रेजुएट्स के वेतनमानों में भी वृद्धि की गई है।

मुख्य बात यह है कि प्रायः सभी वर्गों के शिक्षकों के वेतनमानों में वृद्धि हुई है। सिर्फ़ कुछ स्कूलों के प्रधानाचार्यों को छोड़ कर प्रायः सभी शिक्षकों के न्यूनतम वेतन में और सभी वर्गों के अधिकतम वेतन में वृद्धि हुई है। प्राइमरी शिक्षकों, उन के प्रधानाध्यापकों, डामस्टिक साइंस और ड्राइंग के टीचर्ज के वेतनमानों में वृद्धि हुई है। इस के साथ-साथ उन के स्केल के स्पैन, वर्षों, को कम किया गया है।

माननीय सदस्य ने शिक्षा आयोग की सिफारिशों का ज़िक्र करते हुए कहा है कि स्वयं शिक्षकों ने डा० सेन को उन के इन्टरप्रेटेशन के लिए कहा था। उन के इन्टरप्रेटेशन के अनुसार भी शिक्षा आयोग के वेतनमानों को दृष्टि में रखते हुए उन्हें अधिक तनख्वाह मिल रही है। लेकिन शिक्षकों के वेतनमानों में और कितनी वृद्धि की जाये, या न की जाये, इस समय

हमारे सामने यह प्रश्न नहीं है, जिस पर हम ने मत प्रकट करना है या कोई निर्णय करना है । जिस आदर्श सोसायटी की हम सभी कल्पना करते हैं, उस में शिक्षकों के वेतनमान क्या होने चाहिये, वह एक अलग प्रश्न है । श्री कंवरलाल गुप्त ने कहा है कि दिल्ली के वेतनमानों में वृद्धि हुई है, लेकिन इस को साथ लगने वाले प्रान्तों, हरियाणा और पंजाब, से जोड़ा जाये इन राज्य सरकारों ने वेतनमानों में जो वृद्धि की है, वह हम से कोई खर्च लिये बिना की है । लेकिन दिल्ली के साथ लगने वाला एक राज्य उत्तर प्रदेश भी है, जहां शिक्षकों को आज सिर्फ 80 रुपये मिलते हैं । जैसा कि उस सदन में और यहां भी कहा गया है, यह बहुत ही असंतोष और दुख का विषय है कि उत्तर प्रदेश म इतने कम वेतन मिलते हैं । हम चाहते हैं कि हम वहां पर प्राइमरी शिक्षकों का मिनिमम वेतन 150 रुपये करें, लेकिन वहां पर दो लाख शिक्षक हैं, जिस के लिए हमें सात करोड़ रुपया चाहिए । मध्यावधि चुनावों के वाद वहां पर जो सरकार आयेगी, यह काम वही कर सकती है । जैसा कि मैं ने कहा है, हरियाणा, पंजाब और आसाम के कुछ भागों को छोड़ कर देश के सभी भागों की तुलना में, और कलकत्ता, मद्रास और बम्बई जसे शहरों की तुलना में दिल्ली के वेतनमान बहुत अच्छे हैं ।

माननीय सदस्य ने यह ठीक कहा है कि यहां पर रिजल्ट अच्छे हैं ! मैं समझता हूं कि तन्ख्वाह भी अच्छी है ! तुलनात्मक दृष्टि से अच्छी की परिभाषा और हो सकती है, लेकिन हाल ही में हम ने जो वेतनमान दिये हैं, वे बिल्कुल सही हैं !

आप ने इसमें बहुत से प्रश्नों को और राजनीति को ला दिया है ! आप ने कहा कि दिल्ली प्रशासन जब से जनसंघ के हाथ में आया है तब से केन्द्र का ऐटीट्यूड बदल गया है ! वास्तव में बात तो यह है कि दिल्ली प्रशासन में जब जनसंघ की सरकार नहीं आई थी उसके पहले तक रिवीजन नहीं हुआ था लेकिन अभी 1967 में जो रिवीजन हुआ है, जो हम ने यह वेतन-मान दिया है वह इनके शासन में हुआ है ! अब इनकी बात तो यह है कि इनको लिखना है, देना तो इनको है नहीं ! इनको उससे तो कोई काम है नहीं ! यह लिख देते हैं ऐसी बात जो हमारे लिए संभव नहीं है ! जो संभव है वह हम ने किया !

गन्दा खल खेलने की जहां तक बात है वह हम लोग नहीं खलते हैं ! यह लोग खलते हैं ! मैं स्पष्ट कर दूं कि शिक्षकों के लिए हमारे शिक्षा मंत्री, हमारी सरकार और शिक्षा मंत्रालय कोपूरी सह नुभूति है ! हमने उसके अनुसार काम किया है, उनके वेतनमान में वृद्धि की है ! आप कृपा करके यह मत कहा करिए कि यह सब तो चाहते थे लेकिन मोरार जी भाई नहीं चाहते थे ! कृपा करके यह आप मत चलाइए ! सरकार एक है ! हम अपनी राय उनके पास भेजते हैं ! उनके पास अपनी सीमाएं हैं, वित्तीय सीमाएं ! इसलिए आप यह गन्दा खेल मत खेलिए ! हमारी सरकार एक है, हमारा शिक्षा मंत्रालय एक है और वित्त मंत्रालय एक है ! सम्पूर्ण सरकार का यह निर्णय है ।

तो यह बात नहीं है कि तनख्वाहें उनकी नहीं बढ़ी हैं ! तनख्वाहें बढ़ी हैं और यह हिन्दुस्तान के सभी प्रान्तों की तुलना में अधिक है ।

जहां तक और सुविधाओं का संबंध है कि सारी शिक्षा को दिल्ली प्रशासन के अन्दर लाया जाय इस संबंध में आप भी जानते हैं कि दिल्ली कारपोरेशन ने यह प्रस्ताव पास कर लिया है कि सारी शिक्षा दिल्ली प्रशासन ने अन्दर आ जाय ! दिल्ली प्रशासन ने अपनी योजना भी बना ली है ! 75 लाख की योजना बन गई है जिसके आधार पर मिडिल स्कूल और हाई स्कूल यह सब एक प्रशासन में आ जाएंगे ।

जहां तक सेवा शर्तों में एक-रूपता की बात है आप जानते हैं कि सेवा मुक्ति की उम्र

[श्री भागवत झा आजाद]

58 वर्ष है दिल्ली प्रशासन में और 70 वर्ष है दिल्ली कारपोरेशन में । जब यह एक प्रशासन के अन्दर आ जाएंगे फिर इस पर भी विचार किया जायगा ।

जहां तक ट्रिपल बेनीफिट का सवाल है इस के संबंध में भी हम विचार कर रहे हैं ।

एक प्रश्न आप ने बार बार दोहराया । आप यह कहना चाहते हैं कि दिल्ली प्रशासन तो तैयार है 25 लाख देने के लिए । किस बात की तैयारी है ? आप के बजट का सैकड़े में 95 प्रतिशत हिन्दुस्तान के कंसालिडेटेड फण्ड से आता है । क्या आप तैयार हैं कि 25 लाख जो तनख्वाह बढ़ाएंगे तो सारा रेकरिंग एक्सपेंडिचर अगले वर्षों में उठाएंगे । तो 25 लाख रुपये का यह जो आप राजनैतिक मुलम्मा देते हैं, यह आप के बल के बाहर की बात है । यह गलत बात है क्योंकि जितनी बृद्धि है उस का सारा पैसा केन्द्रीय सरकार देती है ।

जहां तक हड़ताल की धमकी देते हैं तो वह बेचारे शिक्षक समझ गए हैं आप को कि आप कितने उन के हमदर्द हैं और केन्द्रीय एम्प्लायी भी समझ गए हैं कि कितनी कृपा आप उन पर करते हैं । मेरा विश्वास है कि शिक्षक वर्ग इस बात को समझता है कि सरकार की सहानुभूति उन के साथ रही है और शिक्षा की स्थिति को सुधारने में वह इस बात पर अमल करेंगे । जो हम ने वेतन मान दिया है और जो यह सेवाएं हैं जो जनसंघ प्रशासन के अन्दर हैं वह इस के अन्तर्गत सुचारु रूप से चलेंगी ।

श्री कंवर लाल गुप्त : इन्क्रीमेंट के बारे में मैंने सवाल उठाया था उस के बारे में आप ने नहीं बताया ।

श्री भागवत झा आजाद : सभापति जी, यह अभी अभी हाल के प्रश्न में बताया गया है। यह बिलकुल स्पष्ट था (ब) सवाल में, इसलिए मैंने इस के बारे में नहीं कहा । हम ने कहा था कि केन्द्रीय सरकार इस पर विचार कर रही है । इस के आगे हम और कुछ नहीं कहना चाहते ।

श्री कंवर लाल गुप्त : क्या विचार कर रहे हैं ? एक इन्क्रीमेंट या दो ?

श्री भागवत झा आजाद : सम्पूर्ण बात पर विचार कर रहे हैं ।

श्री प्रकाशवीर शास्त्री : (हापुड़) : सभापति जी, पहले एक बार जब प्राथमिक और माध्यमिक स्कूलों के शिक्षकों के वेतन मान की चर्चा आई थी तो स्वयं शिक्षा मंत्री डा० त्रिगुण सेन ने एक सुझाव से अपनी सहमति व्यक्त करते हुए यह कहा था कि मैं मानता हूं कि अध्यापकों को आज की आवश्यकता के अनुरूप वेतन नहीं मिल रहा है मैं इस बात का प्रयत्न करूंगा कि वेतन के अतिरिक्त यदि कोई दूसरी सुविधाएं दी जा सकें तो दूं उदाहरण के लिए निवास की सुविधा है, चिकित्सा की सुविधा है या उस समय ऐसा भी एक सुझाव आया था जिसें मैं फिर दोहराना चाहता हूं कि कम वेतन वाले अध्यापकों के बच्चों को शिक्षा संबंधी सुविधा एम० ए० तक की फ्री एजूकेशन मिले इस तरह की सुविधाएं जिस में सरकार को बहुत बड़ा व्यय नहीं करना पड़ेगा, उन सुझावों पर जो डा० सेन ने आश्वासन दिया था उस दिशा में क्या किसी प्रकार की कोई प्रगति हुई ?

दूसरी बात मैं पूछना चाहता हूं जिसे पीछे उस दिन उत्तर प्रदेश के अध्यापकों के प्रश्न पर भी आज़ाद ने कहा था । मैं फिर उस बात को दोहराना चाहता हूं । नेशनल इंटीग्रेशन कौंसिल में पब्लिक स्कूलों के संबंध में कुछ निर्णय हुआ था । दिल्ली केन्द्र के अंतर्गत है। क्या आप ने राजधानी में एक दो कदम, किसी प्रकार उस दिशा में बढ़ाया है ? केवल वह निर्णय राष्ट्रीय एकता परिषद् के कागजों तक ही सीमित है या शिक्षा मंत्रालय ने किसी प्रकार उस को कार्यान्वित किया है ?

तीसरी बात-जो आप ने सहानुभूति प्रकट की उत्तर प्रदेश के अध्यापकों के साथ कि हमें भी बड़ा असन्तोष है कि उन्हें 80 रुपया प्रति मास मिल रहा है । अगर आप की सहानुभूति से उन का और उन के बच्चों का पेट भर जाता तो मुझे इस सब को कहने की आवश्यकता न होती । आप कह रहे हैं कि वह जो नई सरकार बनेगी वह इस का निर्णय करेगी । लेकिन आप कम से कम फरवरी तक कुछ तो सुविधा उन को दें । क्योंकि उत्तर प्रदेश में अध्यापकों की हड़ताल चल रही है । विधान परिषद् के सामने और कलेक्टरों की कोठियों पर वह हड़ताल करने जा रहे हैं । आप के आश्वासन का उन की हड़ताल की समाप्ति पर भी प्रभाव पड़ सकता है । मैं समझता हूं कि इस संबंध में आप गंभीरता से कुछ न कुछ घोषणा जरूर करेंगे ।

श्री भागवत झा आजाद : सभापति जी, आप ने घर की सुविधा का उल्लेख किया । दिल्ली में शिक्षकों को जनरल पूल के अंतर्गत जो सुविधाएं औरों को दी जाती हैं वही उन को भी हैं । अभी दिल्ली प्रशासन के अन्दर चतुर्थ पंचवर्षीय योजना में दिल्ली में शिक्षकों के निवास के प्रबन्ध के लिए वह डायरेक्टोरेट में एक करोड़ रुपये का प्रावधान करना चाहते हैं । इस समय उन को वही सुविधाएं हैं जो जनरल पूल में औरों को हैं ।

जहां तक स्वास्थ्य का प्रश्न है इस के बारे में उन की एक स्कीम है और वह स्कीम स्वास्थ्य मंत्रालय को भेजी गई है ।

जहां तक विश्वविद्यालय में पढ़ाई का संबंध है हम ने इस प्रश्न को यूनिवर्सिटी ग्रान्ट्स कमेटी को भेजा था । उन्होंने कहा कि उन के लिए विभिन्न विश्वविद्यालयों को यह निर्देश देना संभव नहीं हो सकेगा ।

80 रुपये या 100 रुपये की आप ने जो बात कही कि यह हमारी सिर्फ मौखिक सहानुभूति है, यह मौखिक सहानुभूति का प्रश्न नहीं है । अभी आप जानते हैं कि उत्तर प्रदेश की सरकार ने उन के वेतनमान में वृद्धि की है । जैसा मैंने कहा 110 रुपये एक और 115 रुपये एक, यह दो वेतनमान में हुई है जिस के फलस्वरूप उत्तर प्रदेश की सरकार इस वर्ष 3 करोड़ और 75 लाख से कुछ ऊपर धनराशी खर्च करेगी । मैं जानता हूं कि सहानुभूति से पेट नहीं भरते । सहानुभूति से जो जखम है भूख की उस की तीखी दशन नहीं मिटती । लेकिन साथ साथ यह बात भी सही है कि मैं उस तरह की कोई बात नहीं कर सकता हूं जो हमारी सीमा के बाहर हो । मैंने सिर्फ एक उदाहरण दिया । वह यह कि उत्तर प्रदेश में प्राईमरी शिक्षकों की संख्या दो लाख है । अगर उन का न्यूनतम् वेतन 150 रुपये पर सीमित कर दिया जाय तो उस के लिए भी 7 करोड़ रुपये चाहिए । यह आने वाली सरकार ही इस संबंध में कोई बड़ी राय बड़े रिसोर्सेज के संबंध में ले सकती है ।

आप ने पब्लिक स्कूलों के संबंध में पूछा । इस प्रश्न से मैं नहीं समझ सका उस का क्या संबंध है । पब्लिक स्कूलों के संबंध में जो आपने हर जगह राय व्यक्त की है, सरकार की जो राय उस के संबंध में है वह भी आप को मालूम है । इस संबंध में आप ने पब्लिक स्कूल का जो प्रश्न किया उस का मैं अभी कोई जवाब नहीं दे सकता ।

श्री प्रकाशवीर शास्त्री : आप इस को दिल्ली से प्रारंभ कीजिए, यह मैंने कहा था ।

श्री शिव चंद्र झा (मधुबनी) : सभापति जी, मेरा पहला सवाल है कि क्या यह बात सही है कि दिल्ली में मेल टीचर और फी-मेल टीचर के पे स्केल में तफर्क हैं और हैं तो कितने हैं हाई स्कूल स्टेज में, कालेज स्टेज में और प्राइमरी स्टेज में और उन को दूर करने के लिए सरकार कौन सा कदम उठा रही है ?

दूसरा मेरा सवाल है कि दिल्ली में जो बाहर के टीचर मंगाए जाते हैं, इनवाइट किए जाते हैं विदेशों से यनिवर्सिटी में और

[श्री शिव चंद्र झा]

दूसरे स्कूलों में उन का जो स्कूल होता है वह यहां के जो नैटिव टीचर हैं उन के स्केल से उस में कितना फर्क है और यह फर्क क्यों कायम रखा जाता है ?

तीसरा मेरा सवाल है कि दिल्ली में कितने अनएम्प्लायड ट्रेन्ड टीचर हैं और उन को जब तक रोजगार नहीं मिल जाता तब तक क्या सरकार कोई अनएम्प्लायमेंट बेनीफिट उन को देने की स्कीम चलाएगी कि जितने अनएम्प्लायड टीचर दिल्ली में हैं उन को जब तक रोजगार नहीं मिलता तब तक 30 रुपये या 50 रुपये दिए जायं, इस तरह की कोई स्कीम चलाएगी ? यह तीन सवाल हैं।

श्री भागवत झा आजाद : दिल्ली में मेल और फीमेल शिक्षकों के वेतनमान में कोई फर्क नहीं है । विश्वविद्यालय से इस प्रश्न का कोई संबंध नहीं है लेकिन स्कूलों में जो विदेशी शिक्षक आते हैं, मैं नहीं कह सकता हूं, हो सकता है वह किसी योजना के अंतर्गत कभी आते हों, लेकिन बहुत कम हैं ऐसे । उन की पे वहां की सरकार देती है । हम उन्हें सिर्फ स्थानीय सुविधाएं देते हैं ।

जहां तक तीसरे प्रश्न का सम्बन्ध है–– अनएम्प्लायमेंट बेनिफिट का – न केवल शिक्षक वर्ग, बल्कि इन्जीनियर्स और दूसरे वर्गों के लोग भी बेकार हैं, इस समय कोई भी अनएम्प्लायमेन्ट बेनिफिट देना हमारी शक्ति के बाहर है ।

श्री रणधीर सिंह (रोहतक) : दिल्ली में पहले भी आम तौर पर देश की दूसरी जगहों के मुकाबले अच्छी तनख्वाहें हुआ करती थीं, लेकिन मंत्री महोदय के दिमाग में यह बात जरूर होनी चाहिये कि दिल्ली में रहन-सहन और स्टैंडर्ड पर टीचर को जो खर्च करना पड़ता है, वह दूसरी स्टेट्स के मुकाबले में या विलेजेज से कहीं ज्यादा है । मैं पहला सवाल तो यह पूछना चाहता हूं कि कुठारी कमीशन की जो रिपोर्ट है, उस में दिल्ली के लिये जो रिकमेन्डेशन हुई है, वह फुली-इम्प्लीमेन्ट हुई है या नहीं हुई है । इस के अलावा दिल्ली के जो खास हालात हैं––मंहगाई है, मैडिकल फैसिलिटीज पर देहातों के मुकाबले या दूसरे शहरों के मुकाबले ज्यादा खर्च होता है––इन सब को दिमाग में रखते हुए दिल्ली के लिये क्या कोई खास एलाउन्स उन को देने की तजवीज आपके सामने है ?

तीसरी बात––जिस तरह से आप दिल्ली के बारे में सोच रहे हैं, उसी तरह से हिमाचल प्रदेश भी यूनियन टैरिटरी है, वहां पर भी पूरे ज़ोर-शोर से टीचर्स का आन्दोलन चल रहा है––क्या दिल्ली की तरह से उनकी भी जायज मांगों को मीट करने का आप ख्याल रखते हैं और कब तक उन को मीट करेंगे ताकि हर रोज मुखालिफ़ पार्टियां जो उन को एक्सप्लायेट करती हैं, जो कि देश का सब से ज्यादा जरूरी तबका है जिस पर देश की जेनरेशन को बनाने की ज़िम्मेदारी है, वह एन्टी-सोशल और एन्टी-नेशनल फोर्सेज के हाथ में न चला जाय । जो स्टूडेन्ट्स को बनानेवाले अध्यापक हैं, वे अगर कन्टेन्टेड होंगे, भूखे नहीं होंगें, सेटिस्फाइड होंगे, तो स्टूडेन्ट्स को पूरी लगन से पढ़ा सकेंगे और इस से दोनों का स्टेंडर्ड बढ़ेगा ।

श्री भागवत झा आजाद : माननीय सदस्य ने दिल्ली के रहन-सहन के स्तर की चर्चा की-यह बात सही है कि दिल्ली का रहन-सहन का स्तर देहातों या दूसरे शहरों की तुलना में ऊंचा है; यहां पर दूसरे स्थानों की अपेक्षा अधिक खर्चा होता है । इसी ख्याल को दृष्टि में रखते हुए मैंने बतलाया है कि दिल्ली का वेतनमान सम्पूर्ण देश की तुलना में, न केवल छोटे शहरों में बल्कि बम्बई, कलकत्ता, मद्रास आदि के मुकाबले, अधिक है । केवल पंजाब और हरियाणा को छोड़कर, जिसका कारण सब सदस्यों को मालूम है ।

जहां तक एलाउन्सेज का सम्बन्ध है––उन को हाउस एलाउन्स और सिटी एलाउन्स–

दोनों मिलते हैं। कोठारी कमीशन की सिफारिशें दिल्ली में पूरी तरह से लागू हैं। जहां तक हिमाचल की मांग का सम्बन्ध है—उस का इस प्रश्न से सम्बन्ध नहीं है, लेकिन हिमाचल की मांग यह है कि हमें नज़दीक के जो राज्य हैं, अर्थात पंजाब में जो स्केल हैं, वे दिये जायं—इस सम्बन्ध में इस समय मेरे लिये कुछ कहना सम्भव नहीं है, पंजाब के स्केल माने जाये या न माने जायं, इस सम्बन्ध में विचार हो रहा है।

श्री बलराज मधोक (दक्षिण दिल्ली) : अभी मंत्री महोदय ने कहा कि पार्टी के प्वाइन्ट आफ़ व्यू से ऐसी बात कही जा रही है। मैं यह बात साफ़ तौर से कह देना चाहता हूं कि हम टीचर्ज़ के मामले में दलगत भावना नहीं लाना चाहते हैं। टीचर्ज सब के साझे हैं, बच्चे भी सब के साझे हैं, इस लिये इस भाव को मन से निकाल देना चाहिये। सवाल यह है कि जिस समय पंजाब, हरियाणा और अन्य जगहों पर वेतन-मान कम था, उस समय भी दिल्ली का वेतन-मान सब से अधिक था और उस समय भी जस्टीफिकेशन यह थी कि दिल्ली की विशेष परिस्थिति है, दिल्ली में मंहगाई अधिक है। अब जब कि दिल्ली में मंहगाई और अधिक बढ़ गई है और जब कि पड़ौसी राज्यों में यह महसूस हुआ कि हमारे टीचर्स की तनख्वाहें कम हैं, उन के वेतनमान बढ़ने चाहियें, और साल भर पहले आपने यह माना था कि यहां पर भी बढ़ने चाहिये, अब उस के बारे में इन्कार करने का क्या जस्टीफिकेशन है ?

जहां तक रुपये का सवाल है—दिल्ली का बजट सेन्टर देता है और दिल्ली एडमिनिस्ट्रेशन जो कुछ पैदा करता है, वह सेन्टर के पास चला जाता है— अगर केन्द्र दूसरे प्रान्तों की तरह हमारी इन्कम हम को दे दे, तो हम से नहीं कहेंगे और उसी इन्कम से हम दिल्ली के टीचर्स को दूसरा वेतन दे सकते हैं। हमारी दिक्कत यह है कि जो आमदनी हम बढ़ाते हैं—हमने रेलज़ से आमदनी को बढ़ाया, दूसरी चीजों से बढ़ाया, वह तो केन्द्र के पास चला जाता है अगर यह इन्कम हमारे पास रहे तो हम आपसे नहीं कहेंगे। इसलिये हम चाहते हैं कि आप केन्द्र से कहें--प्लानिंग कमीशन से कहें, वित्त मंत्रालय से कहें कि दिल्ली जो अधिक रिसोर्सेज़ पैदा कर रहा है, वह दिल्ली सरकार को दे दीजिये ताकि वे अपनी आवश्यकता को पूरा कर सकें, टीचर्ज को अधिक दे सकें।

टीचर्स के अन्दर भेद-भाव आज भी है ! मिडिल स्कूल के टीचर्स जो कारपोरेशन के अन्तर्गत हैं, उनकी सुविधायें एडमिनिस्ट्रेशन के टीचर्स से कम हैं ! आज कारपोरेशन ने पास कर दिया है और दिल्ली एडमिनिस्ट्रेशन भी चाहती है कि मिडिल स्कूल की शिक्षा दिल्ली एडमिनिस्ट्रेशन के पास आ जाय किन्तु अब तक बीच में कहीं न कहीं रुकावट पड़ी हुई है ! हम जानना चाहते हैं कि यह हरी झण्डी कब तक मिल जायगी ताकि कारपोरेशन के सारे मिडिल स्कूल दिल्ली एडमिनिस्ट्रेशन के हाथ आ जांय ताकि उनके टीचर्स की भी वही स्थिति हो जाय जो प्रशासन के टीचर्स की है !

दिल्ली में नई स्कूल बिल्डिंगज बन रही हैं ! हम चाहते हैं कि जो नई स्कूल बिल्डिंगज बनें, उन के लिये आधा एकड़ भूमि अधिक दे दें ताकि वहां के टीचर्स के लिये क्वाटर्स भी स्कूल में ही बन जांय !

श्री भागवत झा आज़ाद : माननीय सदस्य ज़रा देर में आये हैं, मैंनें कभी भेद-भाव और राजनीति की बात शिक्षकों के बारे में नहीं की, लेकिन उन के मित्र श्री कंवर लाल गुप्ता ने सीधे चार्ज लगाया कि जब से जनसंघ का शासन आया है केन्द्रीय सरकार बहुत राजनीति और भेदभाव करती है और गन्दे खेल खेलती है ! मैंनें उसके जवाब में कहा था ! जो आपने कहा मैं आपसे सहमत हूं कि शिक्षकों के प्रश्न में राजनीति नहीं आनी चाहिये, भविष्य में आप ख्याल रखें – न आप बोलें और न हम बोलें !

[श्री भागवत झा आजाद]

जहां तक वेतन मान का प्रश्न है – मैंने इस प्रश्न पर बहुत विस्तार से कह दिया है– दिल्ली में कठिनाइयां अधिक हैं, रहने का स्तर ऊंचा है इसी कारण से दिल्ली का वेतन मान अधिक था और अभी जब शिक्षा मंत्री जी ने बढ़ाया है, तब भी सम्पूर्ण हिन्दुस्तान में, पंजाब और हरियाणा को छोड़ कर, अधिक है ! इसलिये आप यह न कहें कि हमारे पास कोई इन्कार की बात है, हमारे पास शिक्षकों के लिये स्वीकार की ही बात है !

जहां तक रिसोर्सेज पैदा करने की बात है, आप भी स्वीकार करेंगे कि इस प्रश्न का शिक्षा मंत्रालय से सम्बन्ध नहीं है ! इसके लिये मधोक साहब बहुत सबल हैं, वे इस प्रश्न को वित्त मंत्रालय से या गृह मंत्रालय से अलग से रखें कि दिल्ली जो पैदा करता है, वह दिल्ली को मिल जाय !

श्री बलराज मधोक: आप भी हमारा साथ दें !

श्री भागवत झा आजाद: जहां तक कारपोरेशन की बात है – उसके पास जो मिडिल या हायर सैकेंड्री स्कूल हैं, उनके सम्बन्ध में कारपोरेशन ने तो निर्णय ले लिया है, लेकिन दिल्ली एडमिनिस्ट्रेशन के अन्दर यह बात विचाराधीन है ! उन्होंने एक योजना भी इस सम्बन्ध में बना ली है कि दिल्ली कि एडमिनिस्ट्रेशन इन स्कूलों को अपने अण्डर ले ले, यह 25 लाख रुपये की योजना है, यह अभी उनके ही पास है !

श्री कंवर लाल गुप्त: आप के पास आ गई है !

श्री भागवत झा आजाद: जहां तक नई स्कूलों की बिल्डिंग का प्रश्न है कि उनको आधा एकड़ ज़मीन ज्यादा दी जाय, यह हमारे बस की बात नहीं है ! अभी मैं इस के सम्बन्ध में कुछ कह सकता हूं, जो इससे सम्बन्धित मंत्रालय है, वह इस पर विचार करेगा !

18.10 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, November, 25, 1968/Agrahayana 4, 1890 (Saka).